RAJYA SABHA

Oral Answrs

Wednesday, the \\$l\ November, ig5g!lhe'28'h Kartik i, 1891 |Saka)

The House me al eleven of the clock, MR. CHAIRMAN ii ihe Chair.

ORAL ANSWERS TO QUESTIONS

RAISING OF VOLUNTK.BR FORCE

*61. SHRI A. G. KULKARNI:!

SHRI N. SRI RAMA REDDY: DR. BHAI MAHAVIR: SHRI JAGAT NARAIN: • • SHRI N. K. SHEJWALKAR: SHRI SUNDAR SINGH BHANDARI: SHRI PLIAMBER DAS: SHRI PREM MANOHAR: SHRI BANKA BEHARY DAS:

SHRI MULKA GOVINDA REDD¹

Will the Min; iter of HOME AFFAIRS be pleased to sta e:

- (a) whether it is a fact that the Marxist Communist Pa!!/ of West Bengal has decided to raise 55,000 volunteers and train them; and
- (b) whit is the reaction of Government to such types of volunteer forces being raised by political parties?

THE MINIS! ER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Accord ing to information available with Central Governme it, the CPM in West Ben 1 are organising % trained volunteer c< 1 of 50,000 person. We have requested the State Government to furnish a report.

(b) There can be no objection to any political party laving its own volunteers ior legitimate pu poses. The Government, however, view with deep concern the activities of a ly volunteer organisation which leads to a sense of insecurity or disharmony or lawlessness

SHRI A. G. KULKARNI: May I know, Sir, wh. ther the Government has already admitted that any political party should not utilise such forces for creating disharmony in the society? In this connection I want to know from the Government particularly with reference to the C. P. (M), wliic i is a partner in the United Front Government and whose Deputy

•fThe question was actually asked *on* the floor of th< House by Shri A. G. Kulkarni.

"•' 1—41 R.S./69

Chief Minister holds the portfolio of thf^c Home Department in the Government 6 West Bengal, whether they are aware of an authoritative report in the press that so many murders have taken place. There have been about 1,600 criminal cases withdrawn by this Home Minister. Some 70,000 hectajes of land have been taken forcible possession of from its rightful owners. In this connection I would like to get corrected if I am wrong. Even the Home Minister has advised the Secreiary in the Home Department, one Mr. Sunil Chandra Roy, that the procedure for recruitment to the new police force should be that the volunteers should come fron* these volunteer forces. I know that any political party can organise such a force. But does the Government not view with very seriousness and anxiety a Government organising such a force for creating disharmony in the country? May I know what the Government propose to do in this matter?

SHRI Y. B. CHAVAN: I would like to persuade the hon'ble Member not to confuse both the issues because, as I said, every political party has a right to have its own voluntary organisation for legitimate purposes. In this case the claim of the C. P. (M) is that they are organising this volunteer corps foi helping them in implementing their political programme and paity policies. Now it is also a fact that ihe law and order situation in West Bengal is becoming difficult on the admission of even the parties in the United Front. At the same time unless I have a report from the State Government—I to link up both the things -it will difficult for me to give an opinion on the voluntary organisations as such.

SHRI C. D. PANDE: This is tight rope walking.

SHRI A. G. KULKARNI: I do not understand the Central Government saying that they m:ist first receive a report from the State Government though constitutionally ne might be quite correct. When the Chief Minister is" offering Satyagraha against his own Government, the Home Ministry, I do hot'understand what other type of report the Central Government wants. Apart from that I particularly want Io draw his attention.

SHRI BANKA BEHARY DAS: That is in the press. He has not referred t& the Central Government that they are offering

I Satyagraha.

SHRI A. G. KULKARNI: ... Tt is no ' use taking a complacent view.

SHRI Y. B. CHAVAN: I see your point. Things have gone to the extent that the Chief Minister has to offer Satyagraha. What more information does the hon'ble Member want from me?

SHRI A. G. KULKARNI: Sir, my question is different. I have only highlighted the point that the Central Government wants a report on that. It is said that the Chief Minister himself is offering Satyagraha which shows in what dire conditions he finds himself. It is a difficult thing there. Apart from this, I want to know from the Government very specifically about a report from there and his attitude towards political parties raising volunteer corps. May I know whether in this way we are going to encourage the feeling in this country that we are one, that this nation is composed of people with a strong ational character? How does the Home Minister think that by organising such fissiparous volunteer forces we can create such a feeling? I have got a photo here showing Mr. Pramod Das Gupta taking parade of the volunteer force in uniform. This is the way in this country volunteer forces are being organised. May I know, whether in this way a feeling of oneness a feeling of national character, will be developed in the larger interest of the nation? I want a categorical reply from the Home Minister. How does he think on

SHRI Y. B. CHAVAN: As far as my thinking is concerned, I have made it very clear. I understand the resentment of the hon'ble Member. I can say that I share it. But he must also tell me as to what I should do. There is a constitutionally formed Government there. It has the support of the Legislature. At the tame time we know that among the political parties who have gone into forming Shis Government with them there are certainly some differences in this matter.

Sir, we are also analysing the situation in West Bengal and when we come to the conclusion that the matter is certainly reaching a serious stage, we will first of all discuss this matter with the Chief Minister himself.

SHRI N. SHRI RAMA REDDY: It is iurprising foi us that the hon'ble Home Minister should come forward before this House and say that the Chief Minister of the West Bengal Government himself i» offering Satyagraha. This shows what the situation is. Is that all we have to under-stad? That we have understood from the papers. would like to know whelher...

SHR1 G. H. H VALIMOHMED MOMIN: What is your question?

SHRI N. SRI RAMA REDDY: There is the Chairman to control. Why do you control?

MR. CHAIRMAN : Please put your question.

SHRI N. SRI RAMA REDDY: Therefore, Sir, it is a serious matter. A situation in West Bengal has arisen where several thousand crimes have been committed, political murders have been committed and all sorts of illegal things have been done ...

MR. CHAIRMAN: fPlease put your question.

SHRI N. SRI RAMA REDDY: Therefore, I want to know what action the Home Minister has so far taken in the matter (i) of political murders, (ii) against illegal occupation of lands belonging to other parties, (iii) what action he has taken against quasi-military organisations being set up in this country, particularly in West Bengal. All these are very serious matters of law and oi der in which the Government of India and this House are very seriously concerned. Therefore, it is fof the Home Minister to tell us what exactly is the situation in West Bengal. How are they going about it? It is a vulnerably situated State. We must ba allowed to know something about what is happening in West Bengal. Sir, it simply cannot brushed aside. Therefore, will he categorically make a statement about (i) illegal occupation of land, (ii) political murders, (iii) quasi-military organisation being set up, and (iv) the Chief Minister himself offering Satyagraha in the matter of law and order.

SHRI Y. B. CHAVAN: As I have already stated, merely describing a situation is one thing and finding a way out to deal with it is another-thing.

SHRI N. SRI RAMA REDDY: Both have to be tackled in this House.

SHRI Y. B. CHAVAN: Certainly, there are some limitations under which we are functioning in this House. I am not a dictator. I can understand your anger about it. But I may say... (Interruption by Shri N- Sr; Rama Reddy) I said I share your resentment also in this matter. We wil) have 10 be rather receptive in thi! matter I have said the conditions there are what they are. But ft the same time We know, as you yourself very rightly

Pointed out, tl at the Chief Minister himself haa gone to the extent of offering Satyagraha. Thi; shows that certain situations are ceveloping there. We will have to wait and watch.

Oral Answers

DR. BHAI M VHAVIR: Sir, I would like to know fron the hon. Minister if he has any inform; tion whether this force of 50 thousand volunteers is armed or unarmed. If it has any arms, what is the nature of th< se arms? Secondly, when he says that it is being used or it is being set up for the le) ;itimate objectives of the Marxist Party, is wrecking the Constitution, one of 'he legitimate objectives of the Party or n« t and is this whole force to be used for t iat legitimate objective? What has the Hor te Minister to say about it? There is also a JNI report about Madras on the same subject that a force of 300 armed volunteers has been set up by the Marxist Party there. Mky I know whether the Government is aware of it? Lastly, I would like to know whs: the Home Minister has to say about the Nehru Brigade which is being set up in)elhi by Mrs. Subhadra Joshi and som: of her companions presumably foi supporting the Prime Minister during her struggle with the Congress.

SHRI ARJUN AROR\: Also something about the RS!.

(interruptions)

MR. CHAIRMAN: That question does not arise.

SHRI Y. B. CHAVAN: As far as the information about arms or weapons that are being used b' this voluntary force o the CPM is com erned, my only information is that they use lathis aa used by the RSS. The hon. Member wanted to know about that. Abou the use of other weapons, etc. I have no e^ idence to show that they are doing sometring else, though allegations are made to he contrary.

DR. BHAI MAHAVIR: Are people murdered with 1 he help of those lathis.

(In erruptions)

SHRI Y. B. CHAVAN: I do not know that; murders a;-e committed with the help of spears and other weapons, but whether those weapons are used or not, I will have to V>e very careful in making statements. As far as voluntary organisations are concerned, I think all sorts of allegations are mi.de by one group against another. As he is making allegations against voluntary organisations, some other Member ian get up and ma e

allegations against the RSS also. I do not think people living in glasshouses should try to throw stones at others.

DR. BHAI MAHAVIR: Sir, I seek your protection. This is a very wrong and mischievous way of giving answers. I do not make any allegation. I only asked the hon. Minister whether wrecking the Constitution was one of the legitimate objectives of the Marxist Party and for that purpose this volunteer force is alleged to be raised. That is number one. Number two is that I wanted to ask him ...

SHRI ARJUN ARORA: Sir, what is he doing? Why are you permitting him to make a speech?

(Interruptions)

DR. BHAI MAHAVIR: I know that the hon. Member is anxious to flatter the Prime Minister.

(Interruptions)

SHRI DAHYABHAI V. PATEL: Sir, why does the Home Minister make allegations? Why does he not give a straight answer to a straight question?

श्री राजनारायण: श्रीमन, मैं आपके द्वारा एक व्यवस्थाका प्रश्न पूछना चाहता हं। क्या सरकार को यह अधिकार है कि सवालों का जवाब देते हुए कोई मंत्री कहे कि तुम दूसरों के ऊपर क्यों आक्षेप करते हो जब तुम खुद वैसा काम करते ो ? यह सरकार का कतई अधिकार नहीं है। सरकार को केवल यह जवाब देना है कि हां यह सही है या गलत है। जब माननीय सदस्य ने पूछा कि क्या सुमहा जोशी नेहरू ब्रिगेड के नाम पर कोई बौलन्टियर कोर बना रही है, तो उसका उत्तर येस या नो सरकार को देना चाहिये और इससे ज्यादा यही कर सकते हैं कि जनसंघ के था आर० एस० एस० के बारे में उनके पास कोई फर्दर इन्फार्मेशन है तो दे सकते हैं लेकिन यह नहीं कह सकते हैं कि चूंकि आर० एस० एस० ऐसा कर रही है इसलिये दूसरे ऐसा कर रहे हैं...

DR. BHAI MAHAVIR: Instead of giving a straight answer, Sir, he is making allegations.

जितर देना सीखें। अगर सरकार यस या नो में उत्तर देना सीखें। अगर सरकार इस तरह से इवेसिव और लेन्थी उत्तर देना चाहेगी तो इसका नतीजा यह होगा कि सदन की कार्यवाही मांतिपूर्वक चलने में बोधा पहुंचेगी।

DR. BHAI MAHAVIR: You are not directing him for any reply?

MR. CHAIRMAN: The hon. Minister-has already given the answser. Now Shri Jagat Narain.

श्री जंगत नारायण: मैं यह दिरयाफ्त करना चाहता हूं कि सवालों का जवाब देते हुए वजीर साहब ने यहां पर कुछ ऐसा कहा कि बंगाल के मुख्य मंत्री सत्याग्रह कर रहे हैं, तो क्या मैं पूछ सकता हूं कि क्या वह बाजेह तौर पर बतायेंगे कि यह वौलंटियर कोर और मार्क्सवादियों की ज्यादितयों की बजह से है या किसी और वजह से वह सत्याग्रह कर रहे हैं।

दूसरा मेरा सवाल यह है कि सेन्ट्रल गवर्नमेंट का वहां पर अपना इन्टेलिजेन्स डिपॉर्टमेंन्ट है तो क्या उस इन्टेलिजेन्स के जरिये सरकार को इल्म है कि वेस्ट बंगाल गवर्नमेंट ने उस मार्क्सवादी वालंटियर कौर को रुपये या हथियारों से मदद की है या नहीं की है और अगर की है तो सेन्ट्रल गवर्नमेंट उसके मुताल्लिक क्या एक्शन लेना चाहती है ?

SHRI Y. B. CHAVAN: Sir, as far as the first part of the question is concerned, he asked the purpose of the Satyagraha by the Chief Minister and other people. I have not got any definite information; I only read some press reports about it.

DR. BHAI MAHAVIR: That is why you are making allegations against others, because you have no information.

SHRI Y. B. CHAVAN: You think you alone have got the fundamental right of making allegations against others.

SHRI DAHYABHAI V. PATEL: Sir, the Home Minister has no business to say that he is making an allegation. I would appeal to you to correct him. Otherwise the business of the House would be impossible to be carried on. The Home

Minister has no business to make allegations. The hon. Member is perfectly within his rights to ask a question. The Home Minister must give a s raight answer and not make allegations.

श्री राजनारायण: श्रीमन्, इसमें आपका डायरेक्शन क्या है। आप कुछ डायरेक्ट तो करें। यह सवाल पूछा गया कि क्या नेहरू ब्रिगेड के नाम पर दिल्ली में कोई अर्घ सैन्य संगठन बन रहा है। इस प्रश्न का उत्तर वह हां या नहीं में नहीं दे रहे हैं।

He has said that throse who are living in glass-houses should not thow stones at otheis. This is not a reply. (*Interruptions*)

What is this nonsense

MR. CHAIRMAN: We should not try Io expand the scope of this question. Let us confine ourselves to the question.

श्री जगत नारायण: मिनिस्टर साहब ने मेरे सवाल का जवाव नहीं दिया है।

SHRI Y. B. CHAVAN: He has asked me about the purpose for which the Chief Minister was making the Satyagraha. I said I have information that he is making the Satyagraha because local conditions have become rather serious and he thinks that as Chief Minister he is responsible for the same. So he wants to make an appeal to the conscience of the people

श्री जगत नारायण: मेरा दूसरा सवाल यह श्रा कि उनके पास अपनी इन्टेलिजेन्स है, तो क्या उनकी इन्टेलिजेन्स है तो क्या उनकी इन्टेलिजेन्स से उनको मालूम हुआ है कि वेस्ट बंगाल गवर्नमेंट ने इन मार्क्सवादी कम्युनिस्टों को रुपयों से और हथियारों से मदद दी है या नहीं।

in his own State. That seems to be his purpose.

'MR. CHAIRMAN: He has already given the answer that whatever information he had he has given the same to this House.

श्री सुन्दर सिंह भंडारी: इस प्रश्न के (व) भाग में एक जनरल सवाल है राजनैतिक पार्टियों द्वारा इस प्रकार के स्वयंसेवक दल बनाये जाने के बारे में। मैं यह जानना चाहता हूं कि विभिन्न राजनैतिक दलों के द्वारा जिन लेजिटिमेट कारणों से स्वयंसेवक दल बनाये

गये हैं उनके संबंध में स्वयं केन्द्रीय सरकार को उनकी इल्लेजिटिमेंट एविटविटीज के बारे में किसी प्रकार की जानकारी है? अगर है तो ऐसी कौन सी सेनाएं हैं जो राजनैतिक दली के द्वारा बनाई गई, लेकिन इल्लिजिटिमेट काम करती है ? या इस संबंध में जानकारी का आधार केवल बादेशिक सरकारें हैं ? अगर प्रादेशिक सरकारें इस संबंध में कोई जानकारी देना नहीं चाहती तो केन्द्रीय गृह मंद्रालय इस मामले में अवहाय क्यों है ?

Oral Answers

SHR1 Y. B. (HAVAN: I have said before and I woi Id like to repeat it Cor the information of t le hon. Member. I have said that there ire certain volunteer corp; and organ sations against whom allegations have l>ecn made. But making allegations is orie thing and making a statement on ttke basis of evidence is another thing and, naturally, the House would expect me, while making a statement, that I should make a responsible statement based on eerta n evidence. But I have no evidence agai; st anybody.

MR. CHAIRMAN: I have already given my ruling in that.

SHRI Y. B. (HAVAN: I do not want to go श्री राजनारायण : आप ने सही कलिंग दी मगर वे फालो नहीं कर रहे हैं।

श्री पीताम्बर दास : श्रीमन्, मैं उस दल से संबंधित है जिस के डा॰ महाबीर है। अभी होम मिनिस्टर साहब ने "धोइंग स्टोन्स" की बात डा॰ महाबीर को कही। मैं उन्हें यह बतलाना चाहता है कि भारतीय जनसंघ का कोई वालिन्टियर कोर नहीं है। जो वालि-न्टियर कोर मिनिस्टर साहब के दिमाग में है बह वालिन्टियर कोर भारतीय जनसंघ के जन्म के बहुत पहले से ही मौजूद है। मैं जानना चाहता हं कि वह कौन सा वालिन्टयर कोर जनसंघ के पास है जिस के संबंध में उन्होंने यह बात कही है।

into this. He knows what I have in my mind.

SHRI PITA vlKF.R DAS: I want to correct yon.; Yi n must not have any wrong ation abont th» Jtaa Sangli.

SHRI Y. B. CHAVAN: Well, if you want me to answer that question I am prepared to answer that. Whether the Jana Sangh is giving cover to the RSS, or the RSS is giving cover to the Jana Sangh, I really do not know that. But we know the history of it.

SHRI Y. B. CHAVAN: I have already

श्री प्रेम मनोहर: संयक्त मोर्चा सरकार में जितने दल बंगाल में इस समय है वे सारे के सारे दल अपने अपने वालिन्टियर कोर चला रहे हैं। मैं समझता हं कि यह हमारे मंत्री महोदय को मालुम होगा कि इस समय बंगाल में मार्क्सवादी का जो दल है वह सारे बंगाल में एक टैरर फोर्स का काम कर रहा है। अगर कोई आदमी एक दो दिन के लिए कलकते जाता है तो वह स्वयं अपनी आंखों से देख सकता है। तो मैं अपने मंत्री महोदय से यह जानना चाहता हं कि क्या उन्हें इस वात की सुचना है कि मार्क्सवादी पार्टी के जादमी 10 और 15 की 'तादाद में लाठियां लेकर और गले में लाल रुमाल बांधकर रात के 9 और 10 बजे के दरमियान स्टेशनों के चक्कर लगाते हैं। दूसरी बात मैं यह जानना चाहता हं कि क्या हमारी सरकार को इस बात की सुचना है कि उनके पास यह पैसा कहां से आया है जिसकी बजह से उन्होंने 50 हजार की संख्या में वालिन्टियर कौर बंगाल में खडी कर**्दी है ।**

answered the earlier part of this question. As far as the latter part of tin-question about financing is concerned, I have no information.

SHRI BANK A BEHARY DAS: The Home Minister is correct when he says that every political party lias a right to have a volunteer corps. But il seems the volunteer corps that are being raised there in West Bengal are nol strictly volunteer corps, and if I may remind the Home Minister, the Chief Minister of the State is not only intending to offer Satyagraha but has also said this —I am quoting his words— "Ami mookhya mantii tint; Ami moorkha tmntri". Translated, it reads "I am not the Chief Minister of West Bengal but I am a foolish Minister". I do not. know, .but Ia..: j uv '-.-lling irou this to show anxiety that is .being

expressed not only by the citizens of this country but by the Chief Minister himself. Even three CPI supporters have been murdered recently by the CPM volunteer corps. That is the case with SSP friends and Forward Block friends. So it is not that he knows it only from newspapers. He has his own agencies also. Of course I am against Central intervention. There is no doubt about it. You have no right to do it. It is unconstitutional. It should not be done under any circumstances. But is it not proper under the Constitution also to discuss with the Ministers concerned including the Home Minister, who is responsible for raising this brigade or this volunteer corps, so that the anxiety that is being expressed by the country as a whole can go home to the Home Minister and the Chief Minister and something could be done before the situation deteriorates further?

SHRI Y. B. CHAVAN: I am very glad the hon. Member has taken a very constructive attitude while raising this question. It is very good because I certainly share the concern that he has about the situation in West Bengal. I do not fav that this volunteer corps is being used for creating some sort of anarchic conditions in the State. But these allegations are also there. And when the Chief Minister himself is expressing concern in this matter, there must be some basis to it. Now, when the Chief Minister himself has gone to this extent, it means that he has recognised the situation. He has taken cognizance of the matter and he wants to act in the matter. So, in this matter, really speaking. we should try to help the Chief Minister in the manner in which he Wants us to help him. The other thing the hon. Member said and rightly said was that I cannot interfere, or I should not interfere or intervene. He is very much right about it. In this matter, as I mentioned in the beginning, we would like to discuss the matter with the Chief Minister at the proper time.

MR. CHAIRMAN: Mr. Mulka Govinda Reddy. We have taken about half an hour now on this question. After he has put the question, and the answer given, I shall pass on to the next question.

SHRI NIREN GHOSH: Sir, I am here and my patty is involved in this question. They are making wrong insinuations and so at least I must be given a chance.

MR. CHAIRMAN: Mr. Mulka Govinda Reddy.

SHRI MULKA GOVINDA REDDY:

to Questions

Sir, it is not just a volunteer corps. It is a paramilitary force. It is reported that arms have been smuggled into West Bengal from China. I would like to know whether any steps have been taken to see how these smuggled arms could reach the hands of this volunteer corps, arms which are used against the people in that part of our country, and day in and day out we hear that political murders are taking place. Workers belonging to PSP and CPI have been beaten to death in West Bengal. I would like to know what steps the Government of India is going to take to prevent such things happening there.

SHRI Y. B. CHAVAN: Well, Sir, I have said that the situation is very serious there. Political murders and inter-party clashes are increasing in numbers. Gttraos also arc increasing, and I expect the Chief Minister to act firmly in this matter.

I have given this memorandum to the Rajyapal and I am ready to place it on the

श्री राजनारायण: श्रीमन, जिस आदमी के पश्चिमी बंगाल में सी० पी० एम० के बारे में सबसे पहले आवाज उठाई, जो गवर्नर से मिल नुका है और सब से वहां पर मिल नुका है। MR. CHAIRMAN: I had not called you. We

have already taken half an hour on this question.

Tabic of the House.

श्री राजनारायण: अगर आप नीरेन घोष को सवाल पूछने की इजाजत देते है तो मुझे भी दीजियेगा क्योंकि मैं आपके जरिये मिनिस्टर साहब को सजेशन देना हं। हमने राज्यपाल को इस संबंध में एक मैमोरैन्डम दिया है।

MR. CHAIRMAN: Does the House want that one question should take up the whole Question Hour?

SHRI RAJNARAIN: It is not a question of one question and one hour. It is the question of the whole country going to dogs.

AN HON, MEMBER: Let u& have • halfan-hour discussion on this.

SHRI M. M. DHARIA: Sir, I have been standing to put a question and make some suggestion. The announcement by the Chief Mini? ter of West Bengal to offer *Satyagraha* has c irtainly created some complicated constitutional issues. When the Chief Minister s empowered under the Constitution to lismisser his Home Minister, if the Chief Minister is going to behave in that way, is the Central Government not goin<* to adv se the Chief Minister that is not the way to proceed?

Ora Answers

श्री राजनारायण । आज देश सी० पी० एम० के जरिये जहन्नुम में जा रहा है और इसीलिए श्रीमन् हम आपके सामने एक प्वाइन्ट आफ आर्डर रखना चाहते हैं।

भी नीरेन घोष : हमारा भी एक प्वाइन्ट आफ आडर है।

श्री राजनाराय गः हमारा पहले है क्योंकि हमने पहले कहा है। मैं आपके द्वारा घर मंत्री जी से जानना चाहता हं।

MR. CHAIR MAN: No point of order. In questions there is no point of order.

श्री राजनारायणः यह कैसे चलेगा? श्री सभापतिः जैसे चल रहा है।

श्री राजनारायण: इन दी आइज आफ दी हाउस, घर मंत्री गी हाउस में गलत सूचना है रहे है और इनीलिए हमें सदन को उसके संबंध में बतलाना चाहिये! हमने इस संबंध में घर मंत्री को नार भेजा और वह तार उन्हें मिला होगा। हमने हाथी जी को भी तार भेजा और उन्हें भी मिला होगा।

भी सभापति : प्लीज सिट डाउन । भी राजनारायण : इसके बाद आप हमको इजाजत दे देंगे

श्री सभापति : नो, नो । Please sit down. Mr. Niren Gho h.

SHRI NIREV GHOSH: I emphatically repudiate all the insinuations and allegations that have been mide. That is number on? N >w I would like to know whether the Goernment is aware that it is the *bemmi* lands which have been seized by the peasant- y under the policy sanctioned by the United Front Government as their own, and is the Government also aware that Shi Jagjivan Ram has said

at a meeting that these lands rightly belong to the peasants, lands which were seized and grabbed by the landlords, and that the peasants can rightly take them?

to Question

May I know whether Governm ent it aware that more than 30 peisons of our party have died?

(Interruptions)

MR. CHAIRMAN: This does not arise here. I rule this out of order. Next question.

SHRI NIREN GHOSH: It it unfair; I must protest against this. I strongly protest against this. I only try to elicit information and still ... (Interruptions)

SHRI B. K. KAUL: Sir, on a point of order. After the question Hour is over whatever the hon. Member has said should be expunged.

MR. CHAIRMAN: Next Question; Mr. Chandrasekharan.

OBSERVANCE OP MOURNING* ON THI PASSING AWAY OF DR. HO CHI MINH

*6a. SHRI K. CHANDRASE-KHAR AN :f SARDAR NARINDAR SINGH BRAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of India observed mourning on the passing away of Dr. Ho Chi Minh, President of the Democratic Republic of North Vietnam; and
- (b) whether any of the State Governments observed mourning and/or declared holiday on the passing away of the above named leader, and if so, which are those State Governments?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS—SHRI K. S. RAMASWAMI): (a) and (b) As a mark of respect to late Dr. Ho Chi Minh, flags were flown at half mast in Delhi on 9th September 1969 and the State Governments and the Union territory Administrations were instructed to take similar action in the State capitals. According to the information received from the State Governments, the Governments of Kerala and West Bengal had declared holidays on 4th and 6th September 1969 respectively as a mark of respect to the memory of the late Dr. H o Chi Minh.

t The question was actually asked on bfl floor of the House by Shri K. Chandrasekharan.

SHRI K. CHANDRASEKHARAN: I would liketo know whether the Government of India haVe formulated any broad general policy in regard to observance ol mourning by the Government of India and State Governments ori the death of Heads of States and important persons of other nations of the world and if so wh ;th :'r any circular in this regard has been seat by the Government of India to the various States

SHRI K. S. RAMASWAMY: The Government of India has Jaid down certain ruled for observing holiday) and things when Head of a State dies. After the death of Dr. Ho Chi Minh the External Affairs Ministiy informed the Home Ministry to fly the flags half masi on the gth, the day of the funeral of Dr. Ho Chi Minh and the Home Ministry issued a circular to the State Governments and Union Territories Io fly the flags half mast.

SHRI K. CHANDRASEKHARAN: I would like to know from ihe Governme ni whether in the ease of mourning for different personalities of the different nations of the world the Government OL' India adopts different standards and dis-similar positions ia regard to declaration ofholiday and other typ :s of mourning and I would like to know what exactly is the standard by which this type of mourning was adopted for Dr. Ho Chi Minii.

SHRI VIDYA CHARAN SHUKLA As the hon. Deputy Minister informed the House the Ministiy ff External Affairs has laid down the ceremonials to be observed in the event of death of Heads of foreign States, their accredited representatives and other diplomatic officers inclucU ig Se vice attaches in India, i This is a regular thing; there is no dis-. tinclion made as far as the ceremonials are concerned.

SHRI C. D. PANDE: I want to know from the Government what were the reasons for a departure in this case and-attending the funeral in North Vietnam. The people and the Government of North Vietnam have never shown any sympathy in our national mournings. As far as I know no person of any status from that country came when our respected leaders, Jawaharlal Nehru, Lal Bahadur Shastri and Dr. Zakir Husain, died. None came from there I do not know if the Consul-General here came or not. Tn view of this what was the reason why you went

out of your way to send a senior Minister to the funeral there? I want to know whether you have sent similar delegates on similar sad occasions to nlhcr countries. After all, North Vietnam have been showing you enmity consistently; they showed it at the time of the Chinese invasion. So what are the reasons for departure in this case?

VIDYA CHARAN SHUKLA Our relations with North Vietnam have always been friendly 'nd we wish to main tain those relations on a friendly level. As far as the question of sending representatives is concerned, that is always deci led on the merits of each question, ft is not a question of reciprocating; it is nol a que IKH ni ", i,<i came fur our mourning and who did not come. Whenever a particular situation ai es we have to consider that situation and whatever appears best the judgment el the Government in thai particular situation is done, [tisaquestion of judgment by the Government; il is not a question of reciprocation or tilings like that. Government wil! have to judge tuation:; on ni' il. at the parti-! il cular time and whatever the Government decides in

its best judgment that will have to be obs<

श्री राजनारायण: हमारा पाइन्ट आफ आर्डर यह है कि मैं यह जानना चाहता हं जवाहरलाल नेहरूके निधन पर वहादूर शास्त्री के निधन पर डा० जाकिर हसेन के निधन पर...

MR. CHAIRMAN: Mr. Mani-.

SHRI A. D. MANI: May I ask the Minister whether the Deputy Chief Minister of West Bengal asked for permission to represent the West Bengal Governmenf at the funeral of Dr. Ho Chi Minh. whether this request was forwarded by him to the External Affairs Ministry and whether in future he would allow the State Governments to be represented individually at all such funerals? This is very important and I would like it to be answered.

SHRI VIDYA CHARAN SHUKLA: I am not aware at the present moment whether any such request was received but normally speaking no other repre-'-lire except tlie representative of the (..ivc.-nnen': of India is allowed in the ils of H .: ' of Stal land othes of foreign friendly powers.

SHRI LOKANATH MISRA: May I know whether th Left Communist Party either from We? Bengal" or Irom Keraia applied to the (Covernment of India for permission to g > and attend the funeral with th Government of India's along representative in Hanoi? Secondly. may I know wh Sher the Government of India took auy ex seption when a departure-was made by the We;t Bengal and Keral Governme its and they observed a full- fledged mtfurning as if one of their own leaders had died in India, as if their Chief Minister in Keraia had died? May I know whether iies was taken exception to by the Gover iment and if so in what manner, whe'he • by writing or orally or whether Mr. C tavan and-let them know that his decision Q the matter was final?

Oral Answers

SHRI VIDYA CHARAN SHUKLA: As far as I am a vare, no such request was made-but we will find out again from the Ministry of Exte mal Affairs whelher they received any such request or not.

SHRI LOK A MATH MISRA: What about the other point as to whether any exception was t. ken by the Government of India to ihe way the mourning was observed by the n? My poin^ is very important. The West Beneal Government and the Kerala Government have observed mourning for a ' (reign dignitary in that way. They are Sates in our eountry. They are no) .a separate nation. If they were a separate nation, I would have no objection. May I know wh 'ther exception was taken by the Government of India to the behaviour of these two Governments so far as the observance (f mourning on the passing away of foreign lignitaries is concerned?

'Interruptions)

SHRI K. CHANDRASEKHARAN: Sir, on a point of order, the question probably does rot arise at all in view of the fact that the giving of a holdiay to the State GovernTfl int Services is completely within the Sta fc I."st and it is within the duty and functi in of a State Government to give a holiday. The Central Government has absolutely no duty to advise the State Government, in view of the fact that it will be an encroachment on the State List*; , •

MR. CHAT LMAN: Please answer.

SHRI VIDYA CHARAN SHUKLA: As has been H ited in the main reply, a circular was iss led by the Government of India to varioi s Stale Governments and

Union territories requesting them to fly the flags at half-mast on the gth September, which was the day of the funeral of Dr. Ho Chi Minh. After that we have issued no instructions and whatever wa* done, apart from the flying of flags at 'half-mast on the gth September, is, according to us, not proper.

श्री राजनारायगः श्रीमन्, मेरा प्वाइट यह है कि क्या पंडित जवाहरलाल जी के निधन पर, श्री लाल वहादूर जी के निधन पर, डा० जाकिर हसेन राष्ट्रपति के निधन पर उत्तरी वियतनाम से नोई प्रतिनिधि जाया था? और आय था तो उस की क्या हैसियत थी ? एक बात, और दूसरी वात में इसी के साथ साथ यह साफ करना चाहता हं कि जहां तक विदेशी मामलों का संबंध है, उस में विदेशी नेताओं से रिक्ता क्या हो इस का संबंध हर राज्य से अलग अलग रहेगा या इस का संबंध केन्द्र से रहेगा क्योंकि यह बहत ही फंडामेंटल प्वाइंट एराइज हुआ है। मान लीजिए कि आज उत्तर प्रदेश की सरकार है चंद्रभान गृप्त की, वह अगर वाशिग**टन** में कोई गड़बड़ी होती है तो वहां के कामों में करने के लिए मांग करेगी या मान लीजिए कि अगर माओ त्से तंग मर जाय तो यह कहेंगे कि बंगाल की सरकार अपना काम बंद कर रही है, क्या यही होगा?

श्री विद्या चरण शुक्ल ः हमारे देश के महान् नेताओं की जब मृत्यु हुई और उनके जो दाह संस्कार किये गये उस में बाहर के कई देशों के प्रतिनिधि नहीं आये (Interruption) मैं बोल रहा हूं और इस लिए आप सुनिये। उस में उत्तरी वियतनाम के भी प्रतिनिधि नहीं आये। जहां तक मुझे मालूम है, उन के देश के प्रतिनिधि जो हमारे देश में हैं वह स्टेट प्यूनरल में अवश्य शामिल होते रहे हैं और जैसा मैंने पहले कहा, इस में हमें यह बात नहीं सोचनी पड़ती कि किस देश ने क्यां किया और किस देश ने क्या नहीं किया। हमें तो यह देखना पड़ता है कि जो परिस्थिति इस समय है उस में हमारे देश के हित में स्वार है और जो बात हमारे देश के हित में होती है उस के अनुसार ही हम निर्णय करते हैं। इस के लिए हम को यह देखने की आवश्यकता नहीं है कि किस ने क्या किया और किस ने क्या नहीं किया। परिस्थिति के हिसाब से ही हम निर्णय करते हैं और इसी प्रकार हम आगे भी निर्णय लेते रहेंगे।

श्री गुरुमुख सिंह मुसाफिर : मैं एक सवाल आप की इजाजत से पूछना चाहता हूं।

भी सभापति : बहुत सवाल हो गये हैं अब नहीं । Next question.

SHRI JOACHIM ALVA: I want to submit that you have allowed three questions with the American viewpoint and I want to put one from the human point of view . . . (Interruptions).

MR. CHAIRMAN: No more. Next question.

श्री राजनारायण: श्रीमन्, सवाल के दूसरे अंश का उत्तर नहीं हुआ कि क्या विदेशी संबंधों में केन्द्र की एक नीति नहीं रहेगी और राज्यों की उन के लिए अलग अलग नीति रहगी?

श्री सभापति : उत्तर आगया है।

COCHIN SHIPYARD

•63. SHRI K. DAMODARAN :f
SHRI G. GOPINATHAN NAIR :
Will the Minister of PARLIAMENTARY
AFFAIRS AND SHIPPING AND
TRANSPORT be pleased to state :

- (a) whether the technical report on the second ship-building yard at Cochin ha since been approved by Government;
- (b) if so, what are the broad details of the report;
- (c) when the actual construction of the *shipyard is* expected to commence; and
- (d) the time by when it wiH be comple" ted?

tThe question was actually asked on the floor of the House by Shri K. Damodaran.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) and (b) Government have approved the Revised Project Report prepared by M/s. Mitsubishi Heavy Industries Ltd., of Japan for the Cochin Shipyard. It envisages the construction of a building dock, for ships upto 66,000 DWT and a ship repair dock for ships upto 85,000 DWT. The estimated cost of the Shipyard is Rs. 45.42 crores.

(c) and (d) Even prior to the receipt of the Revised Project Report, prepare tory works like acquisition of land-and soil surveys, provision of water and electricity, diversion of road etc had already been taken in hand and are in progress. Action has also been initiated to enter into an agreement with the Mitsubishi Heavy Industries Ltd., covering technical collaboration, consultancy and assistance to be rendered by them in the construction of the Shipyard. A project organisation will also be set up shortly and the actual construction is expected to commence in 1970-71. The work will be progressed on the basis of the allocation of funds ft om year to year. It is too early to state when the project will be completed.

SHRI K. DAMODARAN: We have been hearing about this project for the last ten or twelve years and I do not know why it is still being delayed till 1970-71. May I know what is the employment potential of the whole project and how many will be employed in 1970-71? How much of the whole estimated amount will be spent in the first year?

SARDAR IQBAL SINGH: The estimated expenditure is Rj. 45.42 crores and for this year it is estimated to be Rs. 1 crore. Now, this project has been approved by the Cabinet. Next year when all the preliminary works are completed we will start the work. We propose to spend about Rs. 40 crores in four to five years.

SHRI G. GOPINATHAN NAIR This question has been before Parliamen for the last ten or twelve years. Will the Government be prepared to give a definite assurance about the completion of this project?

SARDAR IQBAL SINGH: We are giving a definite assurance that the project has been approved and we are going to construct it. It would commence next

year. We prope e to lay the keel of the first ship in 197: -74. It is a definite assurance. What mc re does he want?

Oral Answers

SHRI K. CtlANDRASEKHARAN: Mr. Chairman, ve are all certainly thankful to the present hon. Ministers and to the previous hon. Minister, Dr. V.K.R.V. Rao, for finalising this project and getting it expedited at le; st to this extent. But may I submit to thr Government that the expeditious w; y in which progress has been made, it i absolutely inadequate? May I know from the hon. Minister whether in the project report that has now been final sed in collaboration with the Japanese fir a for the higher types of ships, any time limit has been fixed in regard to the ompletion of the work and the beginni ig of the work on the first ship in the Cochin shipyard

SARDAR IQBAL SINGH: As I have already stated in 1973-74 the keel of the first ship wiH be laid. It could only be laid when t ie construction is over. Regarding the revised estimate, ship construction is g >ing on changing all over the world. W icre the ships used to be 70,000 or 80,00< tonnes about five years ago now biggi r ships of about four lakh tonnes are beins constructed. The whole ship constructio 1 technology is changing. Where it used t. be a reveted ship, now it is a welded sb i.p. This is one of the most modern shipya ds in the world.

♦64. [Transfei 'ed to the 26th November, 1969].

Re. STARRED QUESTION No. 65

MR. CHAIR vfAN: Regarding Question No. 65, I suggest subject to what the House deci les that this question may not be put b(:ause you are having a discussion toda.. If that is agreeable, only the answe will be given. Otherwise I pass on to the next question.

SHRI M. N KAUL: At any rate we are asking (he question. But no right is guaranteed in regard to our speech on the motion.

MR. CHAIR.MAN: If the House decides, the qi -stion may be put. I have no objection.

श्री राजनारायण: इस क्वेश्चन की जगह पर क्वेश्चन नं० 69 ले लिया जाय । 69 जो कि प्रिवी पर्स वाला है वह ले लिया जाय। बडी कान्तिकारी सरकार है!

श्री सभापति : आप वैठिये ।

SHRI K. S. CHAVDA: Sir, I am rising on a point of order. The Government have laid on the Table of the hon. House a statement regarding question No. 65. (Interruption)

MR. CHAIRMAN: I have suggested to the House...

(Interruptions)

SHRI K. S. CHAVDA: Sir, you have allowed me to rise on a point of order. Then why Mr. Bhupesh Gupta is allowed to speak? I have not stated my point of order yet.

DR. BHAI MAHAVIR: He is referring to the statement which has not yet been laid on the Table of the House.

SHRI K. S. CHAVDA: The Government of Gujarat...

SHRI BHUPESH GUPTA: What is the position...

SHRI K. S. CHAVDA: Sir, please make Mr. Bhupesh Gupta to sit down.

MR. CHAIRMAN: Please let me know which rule is being violated so that the point of order may arise out of it. Otherwise during the Question Hour there are no points of order

SHRI K. S. CHAVDA: The question is very important. Government has given a statement regarding question No. 65.

SHRI A. G. KULKARNI: The Government has not yet laid the statement on the Table. How can a point of order arise immediately?

MR. CHAIRMAN: Until the question is put and the answer is given any other question cannot at all arise. He is referring to a document which cannot be referred to at this stage.

SHRI S. N. MISHRA: That will have to be referred to. Otherwise how can he make his point of order?

MR. CHAIRMAN: You will be heard after that document is laid.

SHRI A. G. KULKARNI: How c»n Mr. Mishra or Mr. Chavda rise on a point of order without the statement being laid on the Table, I do not understand.

SHRI BHUPESH GUPTA: Suppose we have skipped question No. 65. The question has not been put. If the question has been put, then everything follows including his point of order. If the question is not being put, then the only point of order that can be raised is whether the question should be taken up or

Oral Answers

SHRI K. S. CHAVDA: You have already allowed question No. 65. I am rising on a point of order.

MR. CHAIRMAN: I am ruling il out of order.

SHRI K. S. CHAVDA: You have not heard my point of order.

MR. CHAIRMAN: You put the question. DR. BHAI" MAHAVIR: Question No. 65.

अहमदाबाद में दंगे

^{*}65: डा॰ भाई महावीर : † श्री ए० जी० कुलकर्णीः श्रीभ्षेश गुप्तः श्री तिल्लई विल्ललन : श्री एस० शिवप्रकाशमः सरदार डी० के० जादव : भी को ० प० सूत्रह मध्य मेनोन : भी महेश्वर नाय कौल w. 1 . श्री बाबुभाई एम० चिनाई : सरबार हरचरण सिंह दूगल : make and श्री महाबीर प्रसाद भागंव : ÷: ` 24.0 श्री के० चन्द्रशेखरन : श्री एन० आर० मृतिस्वामी : श्री वाई० आदिनारायण रेडी : A75. 4 1 ... सरवार नरेन्दर सिंह ब्रार : श्री राजनारायण : थी महेन्द्र कुमार मोहता : 🐍 श्री ए० पी० घटर्जी : श्री गोडे मुराहरि: · 12 श्री प्रणंत्र कुमार मुखर्जी : श्री कल्याण राय:

JfTke questio* was actually asked on the floor of the House by Dr. Bhai Mahavir.

श्री नन्द किशोर भट्ट । श्री जगत नारायण: श्री निरंजन वर्माः श्री एम० रत्नस्वामी : श्री एम० वी० भद्रम् : थी जेड० ए० अहमद : थीं लोकनाथ मिश्रः

to Questions

क्या गृह-कार्य मंत्री यह बताने की कुपा करें में कि:

- (क) अहमदाबाद में हाल में हए दंगों के क्या कारण थे और इनमें जन-वन की कितनी हानि हुई, दंगों से पीडित व्यक्तियों को कितना मआवजा दिया गया अथवा देने का विचार
- (ख) क्या सरकार को दंगों की सम्भाव-नाओं के बारे में पूर्व सूचना थी; यदि हां, तो इन सूचनाओं के आधार पर क्या कार्यवाही की गई;
- (ग) क्या केन्द्रीय सरकार अथवा राज्य सरकार ने इन दंगों के सम्बन्ध में कोई जांच करवाई है अथवा करवाने का विचार रखती है; यदि हां, तो उसका ब्योरा क्या है;
- (घ) क्या इन दंगों में कोई विदेशी हाथ होने का सन्देह है; यदि हां, तो किस हद तक और भविष्य में इस प्रकार के हस्तक्षेप को रोकने के लिए क्या कार्यवाही की जा रही है;
- (ङ) भविष्य में सांप्रदायिक दंगों को रोकने के लिए क्या कदम उठाये गये हैं अथवा उठाये जाने का विचार है ?

AHMEDABAD RIOTS

*65. DR. BHAI MAHAVIR: SHRI A. G. KULKARNI: SHRI BHUPESH GUPTA: SHRI THILLAI VILLALAN: SHR1S. SIVAPRAKASAM: SARDAR D. K .JADHAV: SHRT K. P. **SUBRAMANIA** MENON:

[] English translation.

SHRI Ni. N. KAUL:

SHRI llabubhai M. Chi" i NAI:

SARDAR HARCHARAN STNGH DUGAL:

SHRI M. P. BHARGAVA:

SHRI K. CHANDRASEKHA-RAN: SHRI N. R. MUNISWAMY:

SHRr V. **ADINARAYANA** REDDY:

SHRI I AJNARAIN:

SHRI II. K. MOHTA:

SHRI /.. P. CHATTERJEE:

SHRI GODEY MURAHARI:

SHRI PRANAB KUMAR MUKHERJEE:

SHRI KALYAN ROY:

SHRI NAND KISHORE BHA IT:

SHRI JAGAT NARAIN:

NIRANJAN VARMA =

SHRI: &. RUTHNASWAMY:

SHRI M. V. BHADRAM:

SHRI 2. A. AHMAD:

SHRI i.OKANATH MISRA:

Will the Min ster of HOME AFFAIRS be pleased to state:

- (a) the cauv s of the recent riots in Ahmedabad and the extent of damage/loss caused to life an I property; the compensation which has >een given or is proposed te be given to he victims;
- (b) whether Government had prior Information ab< ut the possibilities of the riots; if so, wl at action was taken on the basis of these r,-.ports;
- (c) whether the Central Government or the State Covernment have conducted or propose to conduct an enquiry into these riots; if so; the details thereof;
- (d) whether ;my foreign hands are suspected to have had a hand in these riots; if so, to what extent and what action is being taken to prevent such interference in future; and
- (e) what stei)s have been taken or arc proposed to be caken to prevent communa clashes in futu -e ?]

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (•), (c) and (d) A detailed statement on the subject, based on the reports received from the State Government, is laid on the Table of the House. [See Appendix &XX; Annexure No. 5].

- (b) While the Government were aware of the trends in Gujarat indicative of the prevalence of communal tension, there was no specific prior information about the possibility of riots at Ahmedabad.
- (e) The problem was discussed in all its SARDAI NARINDAR STNGH BRAI aspects by the Standing Committee of the National Integration Council on 16th October, 1969, and the all party conference on 3rd and 4th November. The Government are of the view that a joint mass campaigning and education by all political parties in favour of communal amity and harmony will go a long way in strengthening the forces of goodwill and in preventing the outbreak of communal clashes in future. The Central Government also remain in constant touch with the State Governments to review the action taken by theni to implement the agreed decisions.

† [गृह कार्य मंत्री (श्री वाई० बी० चव्हाण): (क), (ग) और (घ) इस विषय पर राज्य सरकार से प्राप्त सूचनाओं के आधार पर एक विस्तत विवरण सदन के पटल पर रखा जाता है। विखिये परिशिष्ट LXX अनुपत संख्या 5]

- (ख) हालांकि गुजरात में साम्प्रदायिक तनाव के प्रचलन की प्रदर्शक प्रवत्तियों से सरकार अवगत थी, फिर भी अहमदबाद में दंगे होने की सम्भावना के बारे में पहले से कोई निश्चित सूचना नहीं थी।
- (ङ) इस समस्या के समस्त पहलुओं पर 16 अक्तूबर, 1969 को राष्ट्रीय एकता परिषद की स्थायी समिति द्वारा तथा 3 और 4 नवम्बर को सर्वदलीय सम्मेलन में विचार विमर्श किया गया। सरकार का मत है कि साम्प्रदायिक मेल-जोल तथा सदभाव के लिए सभी राजनीतिक दलों द्वारा संयुक्त रूप से जनता में अभियान तथा शिक्षा, सद्भावना की शक्तियों को सबल बनाने और भविष्य में साम्प्रदायिक झगडों को फैलने से रोकने में

^{†[]} Hindi translation.

SHRI K. S. CHAVDA: Now my point of order. The hon. Home Minister has laid the statement. The statement says that the State Government has appointed a Commission headed by Shri Justice P. Jaganmohan Reddy of the Supreme Court and Shri Justice Nasserwanji K. Vakil and Shri Justice Akbar S. Sarol of the Guiarat High Court as members. If you look at the terms of reference, you will not allow this question. I am reading the terms of reference:

The Commission is to inquire into the causes and course of the communal disturbances which took place, etc.

Now the questioners have put the same question. It is a judicial Commission, and according to rule No. 238 of our Rules of Procedure and Conduct of Business, a Member while speaking shall not refer to any matter of fact on which a judicial decision is pending. My submission is that whatever will be said here will influence the persons who will tender their evidence before the Commission and also the judicial Commission as a whole. That is why I want that you should give your ruling on this specific issue.

SHRI BHUPESH GUPTA: I contes* your point of order. My submission is that this does not arise.

SHRI K. S. CHAVDA: How can he contest ? Let there be a ruling first.

SHRI BHUPESH GUPTA: I am opposing your point of order. My friend is very angry nowadays.

SHRI K. S. CHAVDA: Now and then he has got the monopoly. That is why I get angry.

SHRI BHUPESH GUPTA: This rule does not apply. First of all Parliament is quite competent to discuss any matter. It is quite competent. It is the sovereign right of Parliament. Nothing detracts from it. This is a fundamental question...

Therefore, it is not necessary to hear your probe into the death of Netaji Subhas Chandra opposition. Rule 47(2) (xix) says: "it shall not Bose; and ask for information on a matter which is under adjudication by a court of law having jurisdiction in any I

part of India". A Commission is not a court of law, and if at all, this question could be raised not at this stage but later when there is discussion. Now I want to have the views of the House whether you want that the question be taken up or you will accept my suggestion.

Io Questions

Anyway, the Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

DIRECTORS OF NATIONAL LABORATORIES

- ♦66. SHRI M. P. BHARGAVA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether the resignations of Shri Hari Narain, Director, National Research Laboratory and Shri Sidhu, Director, Regional Laboratory both situated Research been Hyderabad have accepted Government;
- (b) whether any decision has been taken about the renewal of contract of Shri H. A. B. Parpia, Director, Food Technological Research Institute, Mysore; and
- (c) who are the other Directors of the National Laboratories who resigned in 1968 and rc.69 ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) No, Sir.

- (b) Not yet, Sir.
- (c) Dr. B. R. Nijhawan, Director National Metallurgical Laboratory, Jamshedpur resigned w.e.f. 23-8-1968 to accept a United Nations Industrial Development Organisation (UNIDO) appointment and the services of Shri M. M. Suri, Director, Central Mechanical Engineering Research Institute, Durgapur were replaced at the disposal of his parent office on 14-12-1968 on the expiry of his deputation to the Council of Scientific and Industrial Research.

PROBE INTO DEATH OF NETAJI

•67. SHRI CHITTA BASU: SHRI BANKA BEHARY DAS : SHRI MULKA GOVINDA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government MR. CHAIRMAN: I am ruling that «ut. have finally decided not to conduct any flesh (b) if so, wha arc the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) Careful thought has been given to all aspects of the matter and it is found that there are se\ eral difficulties in undertaking any fresla enquity. However, since a number o: Members of Parliament have in a letter to the Prime Minister suggested a fresh enquiry, it is proposed to discuss the q restion with them in a meeting on the 20th November, ig6g.

PENSIONERS RE-EMPLOYED IN GOVERN-MEN SERVICE

- *68. SHRI R P. KHAITAN: Will the Minister of HOf IE AFFAIRS be pleased to state:
- (a) the nuinbi r of Class I, Class II and Class III employees of the various Ministries, who are getting pension from the Central Government and are reemployed in Government Service; and
- (b) the reasor ? for re-employing the pensioners in Government service ?

THE DEPUTE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b) A statement containing the requisite information as on 1-6-1969 in respect of all Ministries/Departments (except Ministr ies/Departmen's of Defence, Shipping and Transport, Industrial Development and Family Planning) is laid on the Table of the House. The remaining information is being collected and will be laid on the Table of the House as soon as possible

STATEMENT

Number of empi yets who are getting pension from the Central Government and are reemployed in Govei ment service as on 1-6-1969.

Glass Class Class Total Reasons for Ш Ħ re-employment 16 The 30 50 employment was necessitated on grounds of public interest, due shortage of qualified persons.

ABOLITION OF PRIVY PURSES

♦69. Shri S. K. VAISHAMPAYEN : SHRI CHITTA BASU : SHRI KRISHAN KANT : SHRI NIRANJAN VARMA : SHRI BANKA BEHARY DAS : SHRI MULKA GOVINDA REDDY :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 62 given in the Rajya Sabha on the 23rd July, 1969 and state:

- (a) whether the measures to implemen* the decision in regard to the abolition of privy purses and privileges of ex-rulers have since been worked out;
- (b) if so, the broad details of those measures;
- (c) if the answer to part (a) above be in the negative, the reasons therefor; and
- (d) the time by when Governmen¹ propose to take a final decision in thi* regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (d) Certain proposals on the subject have already been formulated. However, discussions with the rulers have not yet been concluded. It is hoped to complete this process, if possible, by the end of this year and to finalise decisions soon thereafter.

PENSION TO FREEDOM FIGHTERS

- ◆70. SHRI A. D. MANI :Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether freedom fighters are getting pension from Government from October* 1969;
- (b) what is definition of a freedom ffighter and what are the quiifications or getting a pension; and
- (cl what is the estimated expenditure for the grant of pension to the freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VADYA CHARAN SHUKLA): (a) and (b) A note giving the salient features of the scheme formulated by Government of India for the grant of pension to the freedom fighters with effect from 2nd October 1969 is laid on the Table of the House.

(c) Since the number of persons who will be eligible for pension under the scheme is not known at present, the expenditure involved cannot be stated now.

Written Answers

Note

The Government of India have decided to implement from 2nd October, 1969, a scheme for grant of pensions in deserving cases to those fieedom fighters who had suffered imprisonment in the Andaman and Nicobar Islands for a period of not less than five years and also to their families where the freedom fighters themselves are no longer alive. The pension, which will be for the life time of the recipient, will be sanctioned after taking into consideration the financial condition of the freedom fighters and/or their families, and the payments or benefits received by them from any State Government. The amount of pension sanctioned to a freedom fighter will not be less than Rs, 200 per month, and in the case of families it would vary from Rs. ioo to Rs. 200 per month. Only one member of the family will be eligible for pension. "Family" will include widow unmarried daughters and mother of the freedom fighter and sons in exceptional cases where it is proved that they were unable to establish themselves on account of the imprisonment of their father.

COMEX FESTIVAL IN DELHI

*7i. DR. SALIG RAM:

SHRI KRISHAN KANT:

SHRI A. G. KULKARNI:

DR. BHAI MAFIAVIR:

SHRI M. P. BHARGAVA:

SHRI A. D. MANI:

SHRI RAM SAHAI:

SHRI A. P. CHATTERJEE:

SHRI M. K. MOHTA:

SHRI YELIA REDDY:

SHRI BABUBHAI M. CHINAI:

SHRI S. D. MISRA:

Will the Minister of EDUCATION AND YOUTH SFRVICES be pleased to state:

- (a) the names of the persons or societies which organised the recent Comex Festival in Delhi
- (b) whether the Ministry have given recognition to the Comex India Organisation and whether they had given any grants to this Festival:

(c) whether ,it is a fact tliat the visiting youths complained of lack of proper amenities at the festival and there was rowdyism and instances of girls being threatened with molestation :

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- (d) if so, whether any enquiry has been made in this regard; and
- (e) what are Government's views about holding such festivals in the near future?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) to (e) A statement is laid on the Table of the House.

STATEMENT

The Festival was organised by Comex (India),a Voluntary Organisation registered under the Societies Registration Act of i860.

When the organisers approached the Education Minister regarding financial assistance for the Commonwealth Youth Festival, they were informed that there was no budget provision for making a grant for such a purpose. However, the Minister agreed to give a token grant of Rs. 5,000 out of his Discretionary Fund.

There has been some adverse Press criticism about the inadequate arrangements made by the organisers and there was also a Press report about alleged act of rowdyism and teasing of girls. Apart from the Press report, no complaint from any source was sent to this Ministry. It was, therefore, not: considered necessary to institute any Inquiry.

Government are not in favour of holding such Festivals unless these are properly organised and the host organisation is also well equipped to receive them and arrange the programme on a satisfactory basis.

BOOK NAMED "MAHARAJA"

- *72. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of HOME AFFAIRS be pleastd to state:
- (a) whether the attention--of Government has been drawn to a recently published book named "Maharaja" written by Diwan Jarmani Dass:
- (b) whether the author has revealed in the book the private lives of the rulers of erstwhile princely States of India;
- (c) if so, whether Government of India consider that the book falls under obscene literature; and

(d) whether irior permission was sought by the authe from the Government before publishi ig this book?

THE MINUTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

- (b) and (c) The book is under examination.
- (d) No, Sir.

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STATUE CIF LALA LAJPAT R\I

*73. SHRI RIZAQ, RAM : SHRI KRISHAN KANT :

WUI the Min iter of HOME AFFAIRS be pleased to st. te whether any decision has been taken b. Government about the place where L.ila Lajpat Rai's statue is to be erected!

THE DEPUIY MINISTER IN THE MINISTRY)F HOME AFFAIRS (SHRI K. S.] AMASWAMY) : No, Sir.

CORRESPONI ENCE ON CHANDIGARH DIS-

*74 SHRI LOKANATH MISRA SHRI
S. S. MARISWAMY SHRI
DEVI SINGH : DR. B. N.
ANTANI : SHRI M.
RUTHNASWAMY :

Will the Minister of HOME AFFAIRS be pleased to state .

- (a) whether I iere has been an exchange of letters in regar 1 to the Chandigarh dispute between the Iat; Sardar D.S. Pheruman who fasted unto de ith and the Prime Minister Shrimati Indi) a Gandhi; and
- (b) whethi r the correspondence will be laid on the Table of the House?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) A copy each of the letters dated 30th August, 5th September and 13th Octobei i960 from the Prime Minister to late Shri I aishan Singh Pheruman and of his letters d; 1 ted 20th September, 9th October and 15th October 1969 to the Prime Minister is Ia i on the Table of the House. [Ste Appendb LXX, Annexure No. 6.]

2-41 R.S./ 9

STATUTORY ROAD TRANSPORT CORPORA-TION FOR DELHI

- ◆75 SHRI BALACHANDRA MENON: Will *the* Minister of HOME AFFAIRS be pleased to state:
- (a) wl.ether Government have taken any final decision regarding the proposal to set up a statutory Road Transport Corporation in Delhi in place of the Delhi Transport Undertaking; and
- (b) if so, what is the nature of the decision taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

- (a) No, Sir.
 - (bi Does not arise.

APPOINTMENT OF SECOND STATES RE-ORGANISATION COMMISSION

*76. SHRI JAGAT NARAIN:
SHRI CHITTA BASU: Will the
Minister of HOME AFFAIRS be pleased to
state:

- (a) whether the attention of Government has been drawn to the report in 'The-Statesman' (Delhi) of August 31, 1969 referring to the statement of Shri N. Sanjiva Reddy, the former speaker of the Lok Sabha, asking for the appointment of a Second States Reorganisation Commis sion to go into the demand of smaller States; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF HOME A1 -FAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) Government is not in favour of the suggestion.

राजा रामगढ और बिहार सरकार के बीच विवाद

*77. श्री राजनारायण: क्या गृहकार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि राजा रामगढ़ और बिहार राज्य सरकार के बीच चलने वाले सभी मामले, जिनमें राज्य सरकार का करीब 5 करोड़ रुपया फंसा हुआ है, केन्द्रीय सरकार ने समजीते के लिये बिहार के राज्य-पाल के पास भेज दिये हैं; और (ख) यदि हां, तो ऐंसा करन के क्या कारण हैं ?

ffDISPUTM BETWEEN RAJA OF RAMGARH AND GOVERNMENT OF BIHAR

- *77. SHRI RAJNARAIN : WUI the Minister of HOME AFFAIRS he pleased *to* state :
- (a) whether it is a fact that all the disputes between the Raja of Ramgarh and the Government of Bihar in which a sum of approximately Rs. 5 crores of thr: State Government is involved have been referred by the Central Government to the Governor of Bihar for settlement; and
- (b) if so, what are the reasons for doing so ?]

गृह-कार्यं संत्री (श्री बाई० बी० चौव्हाण) :

- (क) जी नहीं, श्रीमन् ।
- (च) प्रश्न नहीं उठता ।

t[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No, Sir.

(b) Does not arise.]

GRADUATE TEACHERS IN HIGHER SECONDARY SCHOOLS IN DELHI

- ◆78. SHRI TH1LLAI VILLALAN: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that trained graduate teachers working in Higher Secondary Schools in Delhi are in the pay scale of Rs. 190—425 per mensem ;
- (b) whether it is a fact that trained graduate librarians, having Degree or Diploma and working in the same institutions in Delhi are in the pay scale of Rs. 150—320 per mensem;
- (c) if so, what are the reasons for this disparity?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Yes, Sir.

- (b) Librarians working in Higher Sec ondary School¹! in Delhi are in the Scale of Rs. 150—320 p.m., but they are not required to be trained graduates.
- (c) The difference in pay scales is due to the difference in the qualifications and the nature of work.
- •f[] English translation.

RETIREMENT AFTER 50 YEAR*

tt Ouestions

- ${}^*_{7}$ Q. SHRI RAJENDRA PRATAP-SINHA : Will the Minister of HOME AFFAIRS be pleased to state :
- (a) the numbei of Central Government officers who have been re tiled after completing the age of 50 years ;
- (b) what are the norms on the basis of which the retii ement is effected;
- (c) whether confidential reports are the only basis on which orders of retirement are made ; and
- (d) whethet many of the confidential reports are not true reflection of their capacities ?

IHE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The relevant rules pioviding for retirement of officers in Class I and Class II service/post on attaining the age of 50 years, if it is necessary to do so in the public intf rest, was issued only on the 17th May, 1969. The Ministry of Home Affairs have no information yet as to the number of officers who have been retired by invoking these provisions during the short period after the 17th May 1969.

- (b) and (c) The retirement is ordered if it is necessary to do so in the public interest. While considering whether it is necessary to retire an officer in the public interest, all relevant factors including his C.Rs, will be taken into account.
 - (d) No, Sir.

संविधान के बारे में साम्यवादियों के वस्तव्य

*80. श्रीना० कृ० शेजवलकरः श्रीपीताम्बरदासः श्रीप्रेम यनोहरः

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सब है कि गत अगस्त मास में दिल्ली विश्वविद्यालय के क्षेत्र में अपने भाषण में पश्चिमी बंगाल के कम्युनिस्ट उपमुख्य मंत्री, श्री ज्योति बसु ने कहा था कि भारत का संविद्यान धर्जुजा है और वह उसे अपने हंग से तोडने का प्रयास कर रहे हैं;

- (ल) क्या यह सन है कि कुछ समय पूर्व कम्युनिस्ट रुसद् सदस्य, श्री ए० कें ० गोपालन तथा केरत के कम्युनिस्ट मुख्य मंत्री श्री नम्बूद्रीपाद ने भी इसी प्रकार के वक्तव्य दिये थे; और
- (ग) यदि हां, तो इन वक्तव्यों पर सरकार की क्या प्रतिकिया है ?

COMMUNISTS STATEMENTS ON CONSTITUTION

*80. SHRI N K. SHEJWALKAR : SHRI P TAMBER DAS : SHRI PilEM MANOHAR :

WiH the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a lact that in his address in the c i.mpus of the Delhi University in Augu it last, the Communist Deputy Chief Minister of West Bengal, Shri Jyoti Basu I, id stated that the Indian Constitution is of bourgeois character and he is trying to violate it in his own way;
- (b) whether it is a fact that similar statements were also made sometime back by the Communist M.P., Shri A. K. Gopalan and tie Communist Chief Minister of Kwala, Shri Namboodiri-pad; and
- (c) if so, what s the reaction of Government in regard to these statements ?]

गृह-कायं मंत्री श्री वाई० वी० चव्हाण):
(क) पश्चिम बंगाल की सरकार से प्राप्त
सूचना के अनुसार अगस्त, 1969 को दिल्ली
विश्व विद्यालय में श्री ज्योति बसु ने अपने भाषण
में संविधान की "बुर्जूआ प्रवृत्ति" के बारे में बात
की और कहा कि इसमें मौलिक परिवर्तन की
बावश्यकता है।

(ख) तथा (ग) इस विषय में 22 जुलाई 1969 को राज्य सभा में गृह मंत्रालय में मंत्री द्वारा दिये गये वक्तव्य में और उसी दिन बाद में सदन में हुई बहस के दौर न सरकार का दृष्टि-कोण स्पष्ट कर विधा गया था। t[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) According to information received from the Government of West Bengal Shri Jyoti Basu, in his address in Delhi University in August, 1969, spoke about the bourgeois character of the Constitution and stated that it needed fundamental change.

(b) and fc) The attitude of the Government in this matter had been clarified in the statement made by the Minister in the Ministry of Home Affairs in Rajya Sabha on July 22, 1969 and in the course of subsequent discussions in the House on that day.]

DE-RECOGNISED UNIONS

*8I. SHRI DEVI SINGH : SHRI K. C. PANDA : DR. B. N. ANTANI :

SHRI K. P. SUBRAMANIA MENON:

SHRI N. R. MUNISWAMY : SHRI S. S. MARISWAMY : SARDAR HARCHARAN SINGH DUGAL :

Will the Minister of HOME AFFAIRS be pleased to siate :

- (a) the total number of unions which were derecognised due to the September 19, strike by the Central Government employees;
- (b) whether the Government of India have restored recognition to all these unions; and
- (c) whether there are still any derecognised unions and if so, the reasons therefor and by when they will be re-recognised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 102 Federations/Unions/Associations were derecognised for their participation in the illegal strike of September, 1968.

(b) and (c) The Ministries/Departments who are competent to grant recognition to unions etc., have been advised to grant fresh recognition to such of the unions/ associations/federations which had been derecognised after the strike of September 1968. Necessary action is being taken accordingly by the Ministries/Departments concerned, and it is expected that all such unions/associations/federations would be rereognised as soon as the necessary formalities are completed.

DEVELOPMENT OF MLNOR SBA PORT IN ORISSA

- ♦8a. SHRI N. PATRA: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) the recommendations of the Central team of experts who recently visited the State of Orissa to find out the suitability of lelecting a minor sea port for development;
 - (b) which of the coastal areas they visited; and
- (c) the suggestions made by the State Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHR1 K. RAGHU-RAMAIAH): (a) to (c) The Committee appointed for selecting a minor port in the State of Orissa to be developed under the Centrally Sponsored Schemes during the Fourth Plan period held its first meeting at Bhubaneswar and Gopalpur (Orissa) from the 25th August to 28th August, 1969. The Committee has inspected the sites of Gopalpur'and Chandbali ports and is at present engaged in collection of additional technical data to enable it to **mormulate** its recommendations.

APPOINTMENT OF JOINT SECRETARIES IN THE MINISTRIES

- ♦83. SHRI A. C. GILBERT: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question No. 632 given in the Rajya Sabha on the 20th August, 1969 and state:
- (a) whether the Administrative Reforms Commissions' recommendation for forming a panel of Joint Secretaries for being posted in the Ministries has since been considered and if so, the decision taken thereon;
- (b) whether the Panel of Joint Secretaries for beino; posted in the Ministries was in existence before the Administrative Reforms Commission's recommendation was received:
- (c) the number of officers on the panel and the number of officers absorbed in the Ministries from the panel;
- (d) whether it is a fact that the officers so absorbed are according to their panel position, and if otherwise, the reasons therefor and what steps have been taken for ensuring the appointments according to panel position; and

(e) the names of ihe Ministries \ ith the number of officers absorbed against «-ach Ministry outside the panel?

te Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The matter is under

(b) and (c) According to the existing practice, the suitability of IAS officers within the range for appointment to posts of Joint Secretary and equivalent, whether serving at the Centre or in the States is as esed by the Central Establishment Board Appointments are made of those considered suitable and who are on offer for appointment under the Centre. Simila rly suitability of officers of other service?, who are offered for the posts at the Centre is also assessed by the Board. The suitability lists so drawn are not panels prepared on the basis of relative merits of officers not are the names so arranged.

(d) and (e) Do not arise.

REPORT ON EMPLOYMENT OPPORTUNITIES TO TELENGANA PEOPLE

•84. SHRI M- V. BHADRAM: SHRI YELLA REDDY:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 65 given in the Rajya Sabha on the 23rd July, 1969 and state:

- (a) whether the report of the Jurists' Committee in the matter of public employment to Telengana people has since been examined and any decision taken thereon;
- (b) if so, the nature of the report and the decision taken;
- (c) whether the report of the Bhargava Committee to determine the Telengana surpluses ha; i since been received; and
- (d) if so, the nature of ihe report, and the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) Tlie report of the Jurists' Committee has been published and copies thereof were placed in the Parliament Library on the 30th August, 1969. The Committee had recommended that "subordinate services in Telengana region" may be added to the list of regional subjects specified in the Andhni Pradesh Regional Committee Order 1958. The precise form of the amendment is being considered. The Committee had also made certain recommendations

regarding decentralisation of recruitment to the subordina e services in Telengana The state Government have been advised to ascerts in the views of the Andhra Pradesh Regional Committee in the matter and take urther necessary action.

(c) and (d) The report of the Bhargava Committee has been received and is being

नागालैण्ड में मिशनरियों द्वारा चलाये जाने वाले स्थलों में भेदभाव

*85. श्री निरंजन वर्मा: क्या शिक्षा तथा **यवा सेवा** मंत्री यह बताने की कृपा करेंगे

- (क) क्या यह सच है कि नागालैंड में ईसाई मिश्रनरियों द्वारा चलाये जाने स्कलों में गैर-ईसाई छात्रों को प्रवेश नहीं दिया
- (ख) यदि हां, तो इस भेद-भाव की नीति को मिटाने के लिए भारत सरकार ने क्या कदम उठाये हैं?

DISCRIMINATIC *J IN SCHOOLS RUN BY MISSIONARIES IN NAGALAND

* a_5 . SHRI ^RANJAN VARMA : Will the Minist x of EDUCATION AND YOUTH SER\ ICES be pleased to state.

- (a) whetherjit is a fact that non-Christian students are nol admitted to th? schools run by the Ghri tian Missionaries in Nagaland; and
- (b) if so, wl at steps have been taken by the Governy icnt of India to bring this policy of discri nination to an end?]

शिक्षा तथा युगा सेवा मंत्रालय में राज्य मंत्री (श्री भक्त कान): (क) नागालैंड में ईसाई मिशनरियों द्वारा चलाए जाने वाले स्कलों में गैर-ईसाई छात्रों के दाखिलों के संबंध में किसी पाबन्दी का सरकार को पता नहीं है।

(ख) प्रश्न नहीं उठता ।

t[THE MINISTER OF STATE IN THE MINISIRY OF EDUCATION AND YOUTH >ERVICES(SHRIBHAKT DARSHAN) : (a) The Government are not awar* of any restrictions on the admission of on-Christians to schools run by Christian 1[^] Missionaries in Nagaland.

- (b) Does ne I arise.]
- f T EnfrH h translation.

C.I.A. INTERFERENCE IN TROUBLES IN ASSAM

*36. SHRI K. P. SUBRAMANIA MENON: Will the Minister of HOME AFFAIRS to be pleased to state:

(a) whether there has been any indication of C.I.A. interference in the recent troubles in

to Questions

- (b) whether Government have made any enquiries about certain allegations in this regard appearing in certain newspapers in Delhi; and
 - (e) if so, what is the result of the enquiry?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN; : (.a) Government have no such information.

(b) and (c) Information is awaited from the State Government in this regard.

STATEHOOD FOR MANIPUR

•87. SHRI M. N. KAUL s SHRI RAJNARAIN a SHR1 KALYAN ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) when the question of statehood for Manipur was raised by the Administration of that Union Territory;
- (b) whether Government will lay on the Table of the House a summary of the representations and proposals of the Manipur Administration and also the aspects of this matter that are under the consideration of the Government of India;
- (c) how long Go\ ernment will take to consider this matter and come to definite conclusions; and
- (d) what steps Government are taking in the meantime to allay the strong feelings on this matter in the Manipur Territory?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to to (d) The Manipur Government forwarded in May, 1967 a copy of the resolution passed by the Manipur Legislative Asssemb-ly in September, 1966, to the effect thai full statehood be granted to Manipur. The Manipur Government was informed in September 1967 that as a Union territory Manipur has the advantage of being able to secure larger assistance from the Centre for development purposes and that in its present level of development it was in the interest of the people of Manipur to continue its present Status. The demand for

Statehood has, however, been reiterated from time to time. Government's view has been that this demand should be considered when the financial resources of the Union territory are sufficiently developed. At present the Union territory i 1 dependent on the Central assistance to a large extent even to meet its non-Plan revenue expenditure. It is, therefore, not proposed to make any change at present in the existing status of Manipur.

Written Answers

14 वर्ष तक के बच्चों के लिए नि:शुक्क और अनिवार्य शिका

*88. श्री जगदम्बी प्रसाद यादव : श्री मान सिंह वर्मा :

नया शिक्षा तथा युवा सेवा मंत्री 6 अगस्त 1969 को राज्य सभा में तारांकित प्रश्न संख्या 364 के दिये गए उत्तर को देखेंगे और यह बताने की कपा करेंगे कि :

- (क) क्या सरकार 14 वर्ष तक के सभी बच्चों के लिए नि:शल्क और अनिवार्य शिक्षा के कार्यंक्रम को लाग करने के बारे में विचार करने के लिए कोई समिति गठित करने का विचार कर रही है; और
- (ख) यदि हां, तो इस दिशा में अब तक क्या प्रगति हुई है ?

f [FREE AND COMPULSORY EDUCATION FOR CHILDREN UPTO 14 YEARS

•88.. SHRI J. P. YADAV :

SHRI MAN SINGH VARMA:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the nnswer to Starred Question No. 364 given in the Rajya Sabha on the 6th Augmt, 1969 and state:

- (a) whether Government are proposing to constitute any Committee to consider the programme oi introduction of free and compulsory education for all children upto the age of 14 years;
- (b) if so, what progress has so far been luude in this direction?]

शिक्षा तथा युवा सेवा मंत्रालय में राज्य मंत्री (धी भक्त दर्शन) : (क) जी नहीं।

(च) प्रश्न नहीं उठता ।

t[] English translation

t[THE MTNISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) No,

to Questions

(b) Does not arise.]

FOREIGN MISSONARIFS

*8g. SARDAR HARCHARAN SINGH DUGAL Will the Minister of HOME AFFAIRS be pleased

- (a) whether Government'! attention has been drawn to press reports that foreign missionaries are carrying on anti-Indian activities in many parts of
- (b) if so, what is thi. total number of foreign missionaries at present in the country and what are their normal activities here; and
- (c) what steps have been taken to expel from the country those foreign missionaries who are found engaged in anti-Indian activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have no such information.

- (b) According to tlie information avil-able the total number of registered foreign and commonwealth missionaries in India as on 1-1-69 was 3,663 and 2,663 respectively. They are engaged in medical, educational, social and general missionary vi ork.
- (c) Whenever an individual foreign missionary has come to the notice for undesirable activities, he has, been asked tc-leave the country. Where there has been a violation of any law suitable aclion has been taken under the provisions of that law.

PURCHASE OF PLANES FOR INDIAN AIRLINE

♦90. SHRI M. K. MOHTA: SHRI Z. A. AHMAD:

SHRI K. CHANDRASEKHA-

RAN ·

SHRI SURAJ PRASAD:

SHRI M. V. BHADRAM:

BABUBHAI SHRI M. CHINAI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the answer to Starred Question No. 61 given in the Rajya Sabha on the 23rd July, 1969 and state:

(a) whether any decision regarding purchase of planes for the Indian Airlines has since been taken;

- (b) if not, the -easons therefor;
- (c) whether a Soviet aviation team recently visited India in connection with TU-154 propos
 - (d) if so, the outcome of that visit; and

Writtei Answers

(e) whether ai v other companies have offered their pi: nes for the Indian Airlines ?

MINISTER AVIATION (DR. CIVIL AND KARAN SINGH) : (a) to (e) An ad hoc com mittee bas been constituted undei the chairmanship of the Secretary, of Tom ism am! Civil Aviation to advise Government on he selection of a suitable for Iidian Airlines. aircraft Committee will consider the claims and recorded perfoi nance of various types of aircraft inducing the Russian before making their r-commendations in regard to the type and number of aircraft to be purchased. Th< stage of negotiating with any part cular company will come only after the C overnment has considered the recomme idations of the ad hoc Committee and taken a decision.

I. G. Pe ,H:I:, J. & K. STATE

- 157. SHRI A. C. GILBERT: Wil! the Minister of HOME AFFAIRS be pleased to stat<
- (a) whether il. is a fact that an Inspector General of Polf e in Jammu and Kashmir has been piom^ted to that rank in supersession of the claims of many other senior, qualified and suitable officers;
- (b) if so, wh t arc the grounds on which this particulai officer was selected for promotion;
- (c)"whefher some Writ petitions have been filed; gainst such a promotion; if so, their nui rber;
- (d) whether it is a fact that this officer has construct* c! a palatial building in iposh colony of New Delhi costing lakhs of rupees;
- (e) if so, v hether Government have instituted an enquiry to determine the assets acquire d by this officer: and
 - (f) if so, th-1 results of the enquiry?

THE MINISTER OF STATE IN THE MINIS TRY OF HOME AFFAIRS (SHRI VIDVA CHARAN SHUKLA): (a) No. The present Inspector General of Police of Jammu and Kashmir who is an officer of the Union Territories I.P.S. Cadr- is on deputation to the ammu and Kashmir State.

- (b) Does not arise.
- (c) No.
- (d) A house costing approximately Rs. 1 26 lakhs has been constructed by the wife of the present Inspector General of Police, Jammu and Kashmir, in accordance with the rules and after obtaining the necessary permission from the appropriate authorities.
 - (e) and (f) Do not arise.

POSTS ADVERTISED BY G.S.I.R.

158. SHRI A. C. GILBERT: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased te state :

- (a) whether it is a fact that the Council of Scientific and Industrial Research advertised some posts of Assistants and Section Officers in 19G5 and for which thousands of applications were received in the beginning of 1966;
- (b) whether it is a fact that the recruitment for the said posts has not so far been made nor the money charged from the candidates in this connection has been refunded so far ;
 - (c) if so, what are the reasons therefor; and
- (d) the total amount received from the applicants in this correction?

MINISTER THE OF **EDUCATION** YOUTH SERVICES AND V. K. R. V. RAO): (a) The posts of Section Officers were advertised January-February, ig66 while the ofAssistants reserved fur Scheduled Castes/Tribes were advertised in May-Applications 1966. June, received for the posts οf Section Officers and 379 and 299 Assistants were (including Departmental pectively Candidates)

(b) and (c) Offiers of appointment for the posts of Assistants have since been made to the selected .candidates.

In accordance with the CSIR Services (Recruitment Administrative 1965. Promotion) Rules. 33-1/3% of posts of Section Officeis are to be filled by direct recruitment. At the time of advertisement of the posts in January, 1966, it was anticipated that there might be three vacancies to be filled against outside quota. On reviewing the position it was found that no clear vacancy of Section Officer for outside quota wa» I available. therefore, decided

not to process the applications further. The application fees received are being refunded.

Written Answer -

- (d) The total amount received from the applicants for the posts of Section Officers' and Assistants is given below:—
 - (i) Section Officers—Rs. 153-64.
 - (ii) Assistants—Rs. 529-21.

SHIPS FROM YUGOSLAVIA

- 159. SHRI K. SUNDARAM: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whelher Yugoslavia has refused to build any more ships for India against long term credit; and
- (b) if so, the details in this regard and the reaction of Government thereto?

THE DEPUTY MINISTER IN THE DEPARTMENT PARLIA-OF **AFFAIRS MENTARY** AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IOBAL SINGH): (a) and (b) The correct position is that under the Second Yugoslav Credit of Rs. 60 crores, for which an agreement w?s signed on the 18th June, 1966, orders for the purchase of ships have been placed on the Yugoslav suppliers for Rs. 37 -24 crores. As the balance of Rs. 22*76 crores in the credit is to be used foi the import of capital goods and machinery it would not be possible to place further orders for ships under the credit agreement.

JOBS FOR ENGINEERS

- 160. SHRI K. SUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the estimated surplus unemployed graduate engineers and diploma holders from Polytechnics;
- (b) the steps Government have adopted to absorb them in gainful employment;
- (c) whether Government are aware that employers tend to fill vacancies only with men who have had several years of experience; and
- (d) if the answer to part (c) above be in tlie affirmative, whether Government arc considering the introduction of in-plant-training-oriented education in engineering on tlie lines of British "Sandwich" courses; and if so, the detail. ... proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) Precise information regarding the number of unemployed engineers or diploma holders is not available. Registration in Employment Exchanges provides some indication of the situation. On 30th June, 1969 there were 10,731 graduate and post graduate engineers and 37,445 diploma holders registered in the Employment Exchanges. It is to be noted that not all unemployed engineers are registered with Employment Exchanges and also that many employed engineers are registered in search of better jobs. It is also possible that some engineers are registered in more than one Exchange.

- (b) In May 1968 Government had approved of a number of measures for creating additional employment opportunities Ior engineers. A statement listing these measures was placed on the Table of the House in answer to Starred Question No. 61 on the 24th July, 1968. Action on these measures is being taken by the Central and State Governments.
- (c) and (d) Government are aware of the need to give some practical experience to fresh engineers so that they can be readily employed. With this in view, the training-inindustry programme of the Ministry of Education has been expanded to cover about 10,000 engineer-trainees per annum. Besides this, in-plant-training-oriented. Sandwich courses have been introduced at the diploma level in some Polytechnics in the countiy. There are at present to Centres offering Sandwich courses at the diploma level in different parts of the country. The question of introducing Sandwich courses at the degree level is under consideration.

ASSESSMENT OF POLYTECHNIC EDUCATION

- 161. SHRI K. SUNDARAM: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether he lias taken any steps for an assessment of Polytechnic education by an expert Committee; and
- (b) if so, whal is the composition and terms of reference of the said committee?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) It is proposed to set up a Special Corn-miUee to enquire into th< whole question of polytechnic education and prepare a

blue-print for its r -organisation aud development for tl e next ten years.

The composite n of the Committee is under consrderati. n.

ESTABLISHMENT O AN ASTROLOGICAL UNI IRSITY

- 162. SHRI K. SUNDARAM: Wil! the Minister *cf* EDUCATION AND YOUTH SERV CES be pleased to state:
- (a) whether a: tention of the Government has been dr iwn to the plea of Prof. B. V. Raman, Editor, Astrological Magazine, Bar g lore, for the establishment of an Astro ogical University and tlie study of As rology to help remove the thick incru tation of unscientific interpretations ab rut the science and save it from adulterating hands of the ignorant and no/ices;
- (b) whether C overnment have made any assessment 'if the application of astrology to in wrganic matter and to medicine on the one hand and correlations between rlanetary configurations and human aff'a rs on the other hand; and
- (c) whether f overnment propose to appoint an expe t committee to go into the scientific ba lis of astrology?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO : (a) to (c) No, Sir.

JANTAR M/ MTAR, NEW DELHI

- 163. SHRI K SUNDARAM: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to to state:
- (a) whether the attention of the Government has been drawn to the observation of Sir Mortrme Wheeler, the British archaeologist, t iat the operation of astronomical i strurnents at Jantar Mantar in New Delhi faced the risk of being fruit ated if the threatened encirclement of J mtar Mantar by huge buildings was ne c checked; and
- (b) what steps Government propose to take to preser e Jantar Mantar ?

THE DF.PU1 ^ MINISTER IN THE MINISTRY OI EDUCATION AND YOUTH Si; LVICES (SHRIMATI JAHANARA | IAIPAL SINGH) : (a) Yes, Sir.

(b) The Government has already requested the New Delia Municipal Committee, and the Delhi Development Authority that no plan of any multistoteyed buildintrs to the east, west, and south proximity of the monument be approved without consulting the Archaeological Survey of India and also <0 restrict the height of further construction to avoid their affecting the operation of astronomical instruments at Jar tar Mantar, New Delhi.

C.B.I. ENQUIRY ASAINST AN INDIAN AIRLINES OFFICIAL

164. SHRI A. G. KULKARNI : SHRI Y. ADINARAYANA REDDY :

> SHRT G. GOPINATHAN NAIR: SHRI

KALYAN ROY : SHRI Z. A. AHMAD :

Will the Minister of TOURISM AND CIVIL AVIATION be pleared to state:

- (a) whether any progress has been made in the C.B.I, enquiry about the alleged offer of bribe to the Indian Airlines Officer by M/s. Douglas Company of America for the selection of planes; and
 - (b) if so, what is the result thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) and (b) The Central Bureau of Investigation has completed the investigation which indicates that there is a *prima facie* case against the persons implicated. Tire processes of the law are in motion.

M/s. CHOWGULE STEAMSHIP Co.

165. SHRI A. G. KULKARNI : SHRI KRISHAN KANT :

Will the Minister of PARLIA MENTARY AFFAIRS AND SHIP PING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that the Ceillral Government have agreed *to* the rise of 8 per cent in the passenger tariff on Konkan lines run by M/s. Chowgule Steamship Co.;
- fb) if so, whether Government of India have gore back on their assurance given in the Rajya Sabha that they will t.ot accept any rise in the passenger fare?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) Yes, Sir.

Written Atiswer,

(b) No sucli assurance was given by Government.

VISIT OF PAK NATIONALS WITHOUT TRAVEL DOCUMENTS

>66. SHRI N. SRI RAMA REDDY: SHRI RAJ NARAIN: SHRI N. R. MUNISWAMY: SHRI M. K. MOHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether hif attention has been drawn to the discussion in Rajasthan Assembly on the 3rd September, i960 about the visit of some Pakistani Nations!* to Ajmer without travel documents in the company of Union Deputy Minister, Mohammed Shafi Qureshi; and
- (b) if so, what are the facts of the case and what actior was taken in the mattei?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) Government have seen the statement made by the Home Minister, Rajasthan, in the Rajasthan Assembly on 3rd September, 1969, about this matter.

(b) One Pir Mir Azizullah Haqqani, his wife and two children came to India, on 20th August, 1969, with Pakistani passport and Indian visa valid for stay till 19th November, 1969, at Delhi. They left Delhi for Ajmer for pilgrimage on 31st August, 1969, in the company of the Union Deputy Minister for Steel and Heavy Engineering and reached Ajmer in the morning of 1st September, 1969. They left behind their passport at Delhi. They were questioned by the police at Ajmer. On an undertaking given in writing tliat on their return to Delhi, they would produce the travel documents before appropriate authorities for such action as may be found neeessary, they vvere allowed to return to Delhi. On an examination of their travel paper-, it was found that Shri Haqqsnl'? u'sa had not been endorsed for Ajmer. Hence he was prosecuted for violation of the provisions of Foreigners Act, 1946. He was found guilty by the court on aand October 1969. The court, however,

came to the conclusion that there wns no mala fide intention on the part of the accused to deceive the authorities or to take undue advantage of the visa issued to him. Further, taking into consideration the fact that the accufed bad confessed his guilt, he was sentenced to undergo imprisonment till the rising of the court and to pay a fine of Rs. 400 or in default of payment of fine, to undergo simple imprisonment for six months. He paid

सरकारी क्षेत्र के होटल

- 167. श्री राम सहाय : नवा पर्यटन तथा नागर विमानन मंत्री यह बताने की कृपा करेंगे
- (क) 1968-69 के वर्ष में तथा धागस्त, 1969 के अन्त तक सरकारी क्षेत्र में अशोक होटल तथा अन्य होटलों की कुल आय स्या भी ; और
- (ख) इन होटलों में किए गये पर कितने प्रतिशत आय अजित की गई?

f[HoTELS IN THE PUBLIC SECTOR

- 167. SHRI RAM SAHAI : Will the Minister of TOURISM AND GrVrL AVIATTON be pleased to state:
- (a) the total income of the Ashoka Hotel and other hotels in the public sector during the year 1968 ^9 up to the end of August, 1969;
- (b) what is the percentage of profit earned on the investme made in these hotels ?]

पर्यटन तथा नागर विमानन मंत्री (३१० कर्ण सिंह): (क) और (ख) सूचना संलग्न विवरण में दी गयी है। विश्वियें परिशिष्ट LXX, अनुपत्न संख्या 7

tfTHE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) The information is given in the attached statement [Set Appendix LXX, Annexure No. 7].

f | English translation.

वायुयान के लिए सेफटी बैटरियां

168. श्री राम सहाय : क्या पर्यंटन तथा नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत में किन-किन स्थानों पर वाय्यान के इस्तेमाल किए जाने के लिए सेफ्टी बैटरियां बनाई जा रही हैं ; और
- (ख) पुरानी बैटरियों के इस्तेमाल संबंध में श्री नायव द्वारा दिये गये सुझाव की क्या विशेषताएं हैं ?

SAFETY BA ITERIES FOR AIRCRAFT

168. SHRI RAM SAHAI : Will Vo? Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the names of the places in India where safety b tteries are being manufactured for use i 1 aircraft; and
- (b) what are t ie special features of the suggestion made by one Shri Naik regarding use of ol 1 batteries?]

पर्यटन तथा नागर विमानन मंत्री (डा० कर्ण सिह): (क) 'सेफ्टी बैटरी" नाम का कोई उपस्कर हमारे विमानों में नहीं लगा हुआ है। शायद यह निर्देश "साफ्ट बैटरियों" की ओर है जो इंडियन एयरलाइन्स दवारा परिचालित कारवेल विमानों में प्रयक्त होती है। इन का निर्माण भारत में नहीं होता।

(ख) इंडियन एयरलाइन्स को श्री नायक से प्रानी बैटरियों के सम्बन्ध में कोई सुझाव प्राप्त नहीं हुआ है ।

t[THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) 1 here is no such equipment as 'safety batter ' installed in our aircraft. The reference may be to 'Saft batteries' which are used < n the Caravelles operated by Indian Airli les. These are not manufactured in Int ia.

(b) Indian *i* .irlines have not received any suggestion egarding use of old batter-es from Shri Naik.

नौवहन विकास निधि समिति द्वारा विए गए ऋण

to Questions

169. श्री राम सहाय : क्या संसद् काय तथा नौवहन और परिवहन मंत्री यह बताने की क्रपा करेंगे कि:

- (क) 1967-68 तथा 1968-69 के बच्चों में नौबहन विकास निधि समिति द्वारा कितना ऋण दिया गया है और क्या इस ऋण की राजि से कोई नए जहाज खरीदे गए हैं ; यदि हां, तो इस प्रकार खरीदे गए जहाजों की संख्या तथा ब्योरा क्या है ;
- (ख) क्या उन जहाजों को नीवहन विकास निधि समिति के पास गिरवी रख दिया गमा है; और
- (刊) 1964-65, 1965-66 1966-67 के वर्षों में दिये गए लाख रुपयों के ऋणों में से कितना मुलधन तथा ब्याज वसूल हुआ है ?

LOANS ADVANCED BY SHIPPING DEVE OPMENT FUND COMMITTER

- 169. SHRI RAM SAHAI: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) the amount of loans advanced by the Shipping Development Fund Committee during the years 1967-68 and 1968-69 and whether any new ships have been purchased out of the loans; if so, what is their number, and details about the ships so purchased;
- (b) whether the ships that were purchased have been mortgaged with the Shipping Development Fund Committee; and
- (c) the amount of the principal and the interest realised out of the loans amounting to Rs. 5147 lakhs advanced during the years 1964-65, 1965-66 and 1966-67?

संसद-कार्य विभाग और नोवहन तथा परिवहन मंत्रालय में उपमंत्री (सरदार इकवाल सिंह) : परिवहन विकास द्वारा मंजर किये गये ऋण वास्तव में **वर्षों** की अवधि के दौरान दिये जाते हैं जब कभी

पोतों के मुल्य की किस्त आती है। 1967-68 और 1968-69 की स्थिति निम्न प्रकार थी:-

> 1967-68 1968-69 (लाख रुपये) (लाख रुपये)

1 वर्ष के दौरान मंजूर किये गये कल ऋण 5729,10 2400.74

वास्तव में दिये गये कुल ऋण 1373.32 1971.04

3 उपरोक्त में से वह राशि जो वर्ष के दौरान मंजुर किये गये ऋणों से संबद्ध है । 286.92 450.07

4 नये पोत जिन-के लिये वर्ष के दौरान मंजूर किये गये ऋणों से आदेश दिया

गया

2 वर्ष के दौरान

लगभग 2.75 लगभग लाखंजी०आर० 64000 टी० के 15 जी०आर०टी० पोत के 8 पोत

(ख) जी हां।

(T) 1964-65, 1965-66 1966-67 कें तीन वर्षों के दौरान कुल 4525. 16 लाख रुपये का ऋण मंजूर किया गया वा और इस के विपरीत इन वर्षों में 548.82 लाख रुपये का ऋण वास्तव में दिया गया और इसमें से अस तक 241.71 लाख रुपये की राशि वसून कर ली गयी है। इसके अतिरिक्त उक्त तीन वर्षों के दौरान मंजूर ऋणों में से दी गयी राशियों पर 155.03 लाख रुपये की राशि व्याज के रूप में वसूल की गई है।

t[THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) The loans sanctioned by the Shipping Development Fund Committee are actually advanced over a period of years as and when the price instalments of the ships fall due. The position for 1967-G8 and 1968-69 was as follows:

(Rs. in lakhs)

1967-68 1968-69

(i) Total loan sanc tioned during 5,729.10 2,400.74 year

(ii) Total loan actually advanced during the 1,373-32 i,97«.04

(iii) Out of the above, the am ount that per tains to the loans sanctioned during

286.92 the year . 452.07

(iv) New ships or dered with the help of the loans sanctioned dur ing the year 15 ships 8 ships of about of about 27 5 lakhs 64,000 **GRT** GRT.

(b) Yes, Sir.

(c) During the three years 1964-65, 1965-66 and 1966-67, a total loan of Rs. 4,525.16 lakhs was sanctioned against which an amount of Rs. 548-82 lakhs was actually advanced in those years and out of this, Rs. 241'7i lakhs has been recovered so far. In addition, a sum of Rs. 155*03 lakhs has been recovered as interest on the amounts so far advanced against the loans sanctioned during those 3 years.]

REPORT ON INDIAN HOCKEY TEAM'S PER-FORMANCE AT MEXICO OLYMPICS

170. DR. BHAI MAHAVIR: SHRI M. V. BHADRAM: SHRI SURAJ PRASAD: Will the Minister of EDUCATION AND YOUTH SERVICES b<: pleased to state : (a) whether Committee set up by the All India Council of Sports to enquire into the peformance of the Indian Hockey

t[] English translation.

team at the M xico Olympics has submitted its report if so, what are the main recommendation contained therein;

- (b) whether it is a fact that the Committee has stron ,ly criticised the selection of the team by t ie Manager;
- (c) whether tlie Committee has men" tioned in the report that the Manage¹" of the team, Sh' i D. S. Kalha, was not in touch with tlie g ime and its present trend;
- (d) what is < iovernment's reaction to the recommendations of the Committee: and
- (e) what step: Government propose to take to improv 1 the standard of Indian Hockey?

THE MINIS1 ER OF STATE IN THE MINISTRY O'EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) The report of the Hockey Comn ittee mainly suggests a number of step to be taken as a short term measure nd some steps for a long term measure or the development and maintenance oi' high standard in hockey consistent with the past traditions of the game in India. Copies of the report are available in the Parliament Library.

- (b) Yes, Sir.
- (c) Yes, Sir.
- (d) The Al India Council of Sports have accepted t ie recommendations contained in the report, with which the Government g. nerally agrees.
- (e) The mat er mainly concerns the Indian Hocke 1 Federation, who have been requested to take suitable immediate steps to imple lent the various recommendations of he Committee.

SALE AND Pm.CHASE OF INDIAN GIRLS ABROAD

171. DR. BHAI MAHAVIR : SARDAR GURCHARAN SINGH TOHRA: SHRI V. K. SHEJWALKAR : SHRI SUNDAR SINGH

RAr:

BHANDARI : SHRI PITAMBER DAS : SHRI PREM MANOHAR : SARDAR NARINDAR SINGH BRAR : SHRI K. CHANDRASEKHA Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have seen the report of the Bonn correspondent pub lished in Birmingham Post to the effect that young Indian girls are bought and sold like slaves in countries like West Germany, Italy, Belgium, etc.;
- (b) if so, what are the facts in Government's possession in this regard;
- (c) what steps Government propose to take in the matter;
- (d) whether it is a fact that one of the pretexts on which these girls are taken out of the country is for the ostensible purpose of receiving education in Christian religion; and
- (e) whether many of these girls have not returned during recent years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA);:

(a) to (e) The information is being collected and will be laid on the Table of the Sabha.

INDIAN PASSENGERS MADE TO GET DOWN FROM AN AEROFLOT PLANE

172. SHRI A. D. MANI:
SHRI LOKANATH MrSRA .
SHRI DEVI SINGH:
SHRI K. C. PANDA:
DR. B. N. ANTANI:
SHRI M. K. MOHTA :
SHRI S. S. MARISWAMY:
SHRI BANKA BEHARY DAS:
SHRI MULKA GOVINDA
REDDY:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) whether Government's attention has been drawn to news report in "The Hindustan Times" dated 3rd September, 1969 to the effect that ten London bound Indians were made to get down from an Aeroflot plane due to the uncalled for behaviour on the part of some French passengers who refused to disembark:
- (b) if so, what are the details of the incident; and
- (c) what steps have been token by Government in the matter?

THE MINISTER OF TOURISM CIVIL AVIATION (DR. KARAN AND SINGH): (a) to (c) Necessary enquiries have been made in the matter. It appears that 11 passengers, comprising two Rustwo of Indian origin but holding British passports and seven Indian nawere booked at Bombay by tionals, BASGO Travel Agents who had M/serroneously marked their tickets 'confirmed' for the particular flight instead of marking them 'requested'. In view of this as the handling agents for Air-India. Aeroflot, allowed the passengers through Customs and Immigration before the aircraft actually arrived and availability of accommodation could be verified. check was carried out in the When a departure lounge it was found that the number of passengers was in excess of the seats available. This resulted in some confusion and the police officer on duty, anticipating a breach of peace, informed the Cantonment Police Station who However, sent the flying squad. no incident took place. untoward passengers who could not be accommodated on the flight were put up at the airline's expense and were accommodated on a later flight.

Written Answes

DISTURBANCE DURING P.M.'S VISIT TO IMPHAL.

173. SARDAR D. K. JADHAV: SHRI LOKANATH MISRA: SHRI K. CHANDRASEKHA-RAN: SHRI SWAISINGH SISODIA: SARDAR NARINDAR SINGH BRAR . SHRI NAND KISHORE BHATT: SHRI JAGAT NARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

SHRI M. RUTHNASWAMY:

- (a) whether the Prime Minister has described as "Preplanned" the disturbances which occurred in Imphal on her recent visit to that place;
- (b) what are the details of the disturbances; and
- (c) what action was taken by Government to prevent the disturban ces when Ihe authorities had prior information about that?

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) (a) to (c) Manipur Administration wer< aware of the possibility of breach of peace and likelihood of disturbances instigated by a small section of the people and certain organisations during the visit of the Prime Minister to Manipur. Hence adequate security precautions had been taken for maintaining public order and for the protection of the Prime Minister.

An attempt was made to block the road leading to the place where a public meeting was to be addressed by the Prime Minister on the 23rd September. When the passage was cleared and the Prime Minister started addiessing the meeting, some persons indulged in pelting of stones at the audience assembled to hear the Prime Minister. The police tried to disperse the mischief-mongers by a mild lathi-charge but they took shelter in the heavily built up area on two sides of the meeting ground. They set fire to two trucks of the State Transport and to a fire brigade and an ambulance. Another police vehicle was stopped and the police officers assaulted resulting in iniuries to 3 number of policemen including two Deputy Superintendent of Police. dr .er of the police vehicle died as a result f injuries sustained and the vehicle was damaged and pushed into a river. 50 piicemen were injured and 13 Govt, vehic es were damaged or Firing was also heard from some houses towards the police force. On account of the imminent danger to life and property, the police had to resort to firing, as a result of which three members of the public lost their lives. 56 others were injured by the firing and pelting of stones of whom one died later.

The mischief-mongers subsequently set fire to the stage of the Nehru Dance Academy and attempted to set fire to the Legislative Assembly, a shop in Thangal Bazar and a petrol pump. Curfew had hence to be imposed. The situation was brought under control by intensive patrolling by the police and Army. A police case has been registered and 14 persons wrested. The investigation is in progress.

KIDNAPPING OF A DELHI GIRL

- 174. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether it is a fact that a Delhi ;irl named Madhu was kidnapped on fuly 6, 1969;

- fb) whether it s a tact that she was found dead after tome time in Delhi;
- (c) whether it i a fact that her friend Neelam could nol be interrogated because of the interference of an Executive Councillor; and
- (d) whether the police have since investigated the wh< le case?

THE MINISTER OF STATE IN THE MINISTRY OI HOME AFFAIRS (SHRI VIDYA I1HARAN SHUKLA): (a) and (b) A rer >it was lodged with the Delhi Police all. ging that the girl has been missing fron her house and that she was kidnapped. The police registered a case under section 363 IPC in this connection. During 'ic investigation of the eaie, the parent s of the girl wrongly identified a dert annosed body recovered from a wel! in Pmjabi Bagh as that of their daughter.

The girl was subsequently recovered from a house in ,'atel Nagar where she was residing w th a person and was restored to her froily.

- (c) No, Sir.
- (d) Yes, Sir. The girl married the person, with who; 1 she was staying, with the consent of her parents.

CENTRE-ST/TE RELATIONSHIP

175. SHRI CFTTTA BASU: SHRI R. P. KHAITAN:

Will the Minist- r of HOME AFFAIRS be pleased to refer o the reply to Unstarred Question No. 920 given in the Rajya Sabha on the 2 th August, 1969 and state:

- (a) whether the report of Administrative Reforms C01 imission on the Centre-State relatior.shi;> has since been fully examined and the working papers on the Centre-State relationship as decided upon by the Standing Committee of National Integration Council have since been prepared; and
 - (b) if not, the 1 sasons for the delay?

THE MINISTI R OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA (HARAN SHUKLA): (a) and (b) The 1; port is still under examination and th< Government hope to complete their examination without delay.

TOURISM DEVELOPMENT PROGRAMME IN WEST BENGAL

176. SHRI CHITTA BASU: Will the Minister TOURISM AND of CIVIL AVIATION be pleased to state:

io Questions

- (a) what steps have been taken or contemplated to be taken for the developments of the places of tourist interest in West Bengal; and
- (b) what are the schemes for promoting tourism in West Bengal during the Fourth Plan ?

THE MINISTER OF TOURTSM AND CIVIL AVIATION (DR. K\RAN SINGH): (1) and (b) In addition to the tourism schemes to be taken up by the State Government, it is proposed by the Centre to provide additions and improvements to the existing tourist facilities in Calcutta, Sunderbans, Darjeeling and Jaidapara. A new international airport building is coming up at Dum Dum. Six new hotel pi ejects in Calcutta have been approved which will add approximately 1,000 beds to the hotel accommodation already available there. For one of these projects a loan of Rs. 25 lakhs has been sanctioned out of which Rs. 20 lakhs have already been disbursed. Steps ire being taken to encourage larger toutist traffic to places like Konarak and Kaziranga in the Eastern Region which will naturally increase traffic to Calcutta. A specific proposal was made for holding an annual Festive 1 of Calcutta during the Durga Puja which was celebrated from October 15th to 23rd this year and a grant in aid of Rs 75,000 was given for this purpose.

The tourism schemes proposed to be undertaken by the Centre during the Fourth Plan comprise (a) installation of a ropeway from Singla to Nayabazar; (b) development of Sunderbans including the purchase of watercraft; (c) provision of facilities at Jaidapara Game Sanctuary and (d) construction of a Youth Hostel in Darjeeling.

CONFERENCE OF STUDENTS* REPRESENTATIVES

177. SHRI RAJENDRA PRATAP SINHA:

SHRI KRISHAN KANT: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Unstarred Question No. 554 given in the Rajya Sabha on the 30th July, 1969 and state:

(a) the reactions of the Universities and the State Governments to the recommendations of the Conference of the students' representatives held in Delhi in May last under the auspices of the Ministry and the University Grants Commission;

- (b) whether Government could come to any conclusion in the light of the opinions expressed by them; and
- (c) if so, the nature of the conclusion and the steps Government propose to take in the matter of participation of students in the University affairs?

THE MINISTER OF EDUCATION Jn YOUTH SERVICES (PROF. V K R V. RAO) : (a) to (c) So far, replies have been received from 13 Universities. The discussions at the Conference indicated the need foi- further examination of these matters. The University Grants Commission has appointed Advisory Committee on problems relating to student unrest consisting of senior educationists^ Since the recommendations of the Students Conference regarding participation in University affairs are integrally connected with the nroblem of student unrest, these wiH be ulaced before the Advisory Committee for consideration. The Commission has decided to undertake a systematic study of students' participation in university/ colleae affairs with the help of university/ college "eachers. The U.G.C. Committee on Governance Universities is also examining this question.

REFORMS IN PRESENT SYSTEM OF EDUCATION AND EXAMINATION IN UNIVERSITIES

- ,78 SHRI R. P. KHAITAN: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Unstarred Question No. 548 given in the Rajya Sabha on the 30th July, 1969 and state:
- (a) whether the Examination Reform Unit set up by the University Grants Com-nission for bringing about improvement in the examination system and the system of teaching in universities has since submitted its report;
- (b) if so, the reaction of Government thereto; and
- (c) the recommendations of Vice-Chancellors' Conference held in New Delhi in April, 1969 and the reactions of the Universities thereto?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) The Examination Reforms Unit has been set up in the office of the University Grants Commission to assist the Universities in bringing about improvement in their examination systems. The Unit is nol expected to submit any report.

- (b) Does not arise.
- (c) A copy of the Report of tl >: Vice-Chancellors' Conference held on April 21-23, 1969 is availabl'in the Parliament Library, The report lifts been circulated to Universities and colleges for their consideration.

CHANDIGARH DISPUTE

179. SHRI R. P. KHAITAN:
SARDAR HARCHARAN SINGH
DUG AL:
SHRI M. RUTHNASWAMY:
SHRI JAGAT NARAIN:
SHRI RAJENDRA PARTAP
SINHA:
SHRI BABUBHAI M. CHINAI:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 503 given in the Rajya Sabha on the 13th August, 1969 and state:

- (a) whether any effort has since been made to bring about a common consensus between the two State Governments of Haryana and Punjab in regard to the dispute over Chandigarh;
 - (b) if so, the result thereof;
- (c) what is the stand of the respective Governments in regard to this dispute; and
 - (d) the time by when Government expect 1 olve the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) to (d) Efforts to find aa agreed solution to this problem were contin 1 d but no such solution could be found so far. The stand of each State Govemtn Hies to be that Chandigarh should be included within its territory. Government arc, however, continuing their efforts with the hope that an agreed solution would soon be found. In any case a decision will be taken and announced before the Budget session of Parliament.

CENTRAL DIRE : TIVES DEFIED BY WEST BENGAL AND KERALA

180. SHRI R. P. KHAITAN: Will the Minister of HOME AFFAIRS be pleased to state

- (a) the number of cases in which the Governmen s of West Bengal and Kerala h.'.ve d ied or refused to implement Central Governmens directives during the last we year;
- (b) the numb :r of cases in which there was disagreeme it on policy matters as a result of whil h there was deadlock;
- (c) whether Government have received any rep esentations from industrial and commercia organisations that they were faced wi h difficulties because of State p jlicles in West Bengal and Keraia; and
- (d) if so, the machinery which is proposed to be set »p to resolve the issues and when it would start functioning?

THE MINISTER OF STATE IN THE MINIST1 LY OF HOME AFFAIRS (SHRI VIDY^ CHARAN SHUKLA): (a) There has been no occasion for the Central Goveri ment to issue any directions either un ler article 256 or article 257 of the (!onstitution.

- fb) Accordin » to information earlier furnished by the State Governments, there has been no such case.
- (c) No such ceneral representations have been received. Whenever representations on any specific iwue are received, the matter is taken up vith the State Government concerned.
 - (d) Does no arise.

WEST BENGAL' OBJECTION TO CENTRE'S CIRCULAR ON NATIONAL SOLIDARITY DAY

181. SHRI TANK A BEHARY DAS : SHRI MULKA GOVINDA REDDY : SHRI I. D. MANI :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whethe? it is a fact that the Government of West Bengal ignored the circular of the Centr; 1 Government to observe October 2nd at National Solidarity Day; and
- (b) whethe- it is also a fact that the Government c f West Bengal objected to certain wordir; in the said circular; and if so, what ar; the details thereof? 3—41 R.SJ69

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) No Sir.

The Central Government had requested all State Governments in their letters dated July 1, 1969 to make arrangements for the national integration pledge on October 2, 1969 emp uifficance this year in view of the Gandhi Centenary; the pledge itself was, however, worded as in previous years.

In the meanwhile, the Prime Minister had suggested in her letter dated September 18, 19C9 that a pledge dedicating themselves to Gandhian ideals may be taken by the public at mass public meetings to mark the Gandhi Centenary Year. Though the text of the pledge suggested by the Prime Minister was some what different from the national integration pledge and represented a different and higher set of values, both were meant to express similar sentiments.

The West Bengal Government, while making arrangements for the pledge in the Prime Minister's letter to be taken at the State and district levels through the appropriate local Gandhi Centenary Committees (of which the Governer is the President at the State Ievel) eventually decided not to take separate steps to get the national integration pledge campaign arranged in accordance with our letter.

They have neither ignored the circular of the Central Government nor have they raised any objection to the wording of circular.

BERNE COPYRIGHT CONVENTION

182. SHRI A. D. MANI:
SHRI GODEY MURAHARI: SHRI
M. V. BHADRAM: SHRI Z. A.
AHMAD:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

- (a) whether India threatened to walk out of the Berne Copyright Convention if Britain refused to sign the Stockholm Protocol signed by its representatives in 1967; and
- (b) what are the further developments in this matter?

THE MINISTER OF EDUCATION 'AND YOUTH SERVICES (PROF. V.K.R.V. RAO):
(a) It was said that if the concessions sought were not available, India would have to reassess the question of continuing membership in the International Copyright Unions

(b) The matter is being pressed with the International Organizations concerned.

VIOLENT INCIDENTS BETWEEN DELHI STUDENTS AND D.T.U. STAFF

103. SHRI LOKANATH MISRA: SHRI DEVI SINGH: SHRI K. C. PANDA DR. B. N. ANTANI: SHRI BABUBHAI M. CHINA!: SHRI S. S. MARISWAMY:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

- (a) whether it is a fact that there have been several violent incidents between the Delhi students and the D.T.U. staff in the Union Territory of Delhi during the month of August and September, 1969;
- (b) whether there were some casualties as a result of the disputes between the two sides; and
- (c) what action, if any, was taken by the Government of India for settling differences between the D.T.U. and the Police on the one side and the Delhi students *on* the other ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) Yes.

- (b) A number of students and conductors to received minor injuries.
- (c) Various measures have been taken for settling the differences as a result of discussions between the Delhi Administration, University authorities, D.T.U. management and the representatives of students.

CHARGES OF CORRUPTION AGAINST OFFICIALS OF N. D. M. C.

to Questions

- 184. SHRI BALACHANDRA MENON: Will the. Minister of HOME AFFAIRS be pleassed to state:
- (a) whelher the Anti-corruption Branch 1 if the special Police Establishment which looked into the charges of corruption against certain officials of the New Delhi Municipal Committee in connection with the renovation of a Cinema House in Connaught Place in New Delhi has submitted its report.
 - (b) if so, what are the findings thereof; and
 - (c) what action has been taken thereon?

THE MINISTER OF STAIE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No such enquiry has been made by the Special Police Establishment. However an informal enquiry was conducted by the Anti-corruption Branch under the Delhi Administrate

(b) and (c) The report did not reveal any *Mala fide* act but pointed out certain alleged acts of omission and commission. After examination of the report in consultation with the Central Vigilance Commission, the Delhi Administration has come to the conclusion that the decisions of the Committee were taken in full knowlege of all relevant facts and no action is called for against the N.D.M.C, officials concerned.

CODIFICATION OF MEASURES FOR CHECKING DEFECTIONS

- 185. SHRI THILLAI VILLALAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received any proposal from the Conference of whips recently held in Madras for codification of any new measures for checking defection; and
- (b) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The 7th All India Whips' Conference, held in Madras from September ai to 23, 1969, only recommended that the Central Government should take early action to implement the recommendations made by the Committee

on defections, in th' light of the deliberations of Parliar ient and in consultation with leaders of ther political parties, if necessary.

COMMITTEE TO STI OY STUDENT UNREST IN INDIA

186. SHRI THILL AI VILLALAN: Will the Minister of EDUCATION AND YOUTH SERVICE S be pleased to state:

- (a) whether there is any proposal to constitute any (to go into the question of student s unrest in the country; and
 - (b) if so, what a's the details thereof?

MINISTE!; THE OF **EDUCATION** AND YOUTH SERVICES (PROF V. K. R. V. RAO): (a) and (b) No such is under consideration. University Grants Commission has, ever, appointed ai Advisory Committee of Sanior educationists to examine pro blem; relating to sftident unrest in gene ral. The Com , also encouraging systematic studies y\ various aspects of this major problem, by social scientists. So far, the Comm1 ision has approved four research projects 'gramme. It is expected that these studies of student behaviour, when completed, will be help ful in understanding different aspects

केन्द्रीय हिन्दी निर्वेशालय और वैज्ञानिक तथा तकनीकी शब्द बली आयोग में द्वितीय श्रेणी के अस्थायी कर्मचारी

of this problem anl in planning measures

necessary to deal with them.

187. श्री ना॰ कु० शेजवलकर । श्री पीताम्बर दास : श्री सुग्वर सिंह भंडारी : श्री प्रेम मनोहर :

क्या शिक्षा तथा युवा सेवा मंत्री यह बताने की क्रमा करेंगे कि ।

(क) केन्द्रीय हिन्दी निदेशालय और वैज्ञा-निक तथा तकनीकी शब्दावली आयोग में द्वितीय श्रेणी के कितने प्रतिशत कर्मचारी अस्थायी हैं और वे कब से अस्थायी रूप से कार्य कर रहे हैं ; (ख) इसके क्या कारण हैं और उन्हें कद तक स्थायी किये जाने की सम्भावना है ;

to Questions

- (ग) इतनी अविधि तक अस्थायी रहने के कारण उन्हें जो हानि हुई है, क्या उसके लिए उन्हें कोई मुआवजा दिया जायगा ; यदि नहीं, तो उसके क्या कारण हैं ;
- (घ) इन दोनों कार्यालयों के अधिकांश पदों को स्थायी पदों में परिवर्तित कर देने के सम्बन्ध में प्रस्ताव मंत्रालय को कव मिले थे; और
- (ङ) इस सम्बन्ध में अब तक क्या कार्यवाही की गई है अथवा किये जाने का विचार है ?

TEMPORARY CLASS II EMPLOYEES IN CENTRAL HINDI DIRECTORATE AND SCIENTIFIC AND TECHNICAL TERMINOLOGY COMMISSION

187. SHRI N. K. SHEJWALKAR SHRI PITAMBER DAS:

SHRI SUNDAR SINGH BHANt, DARI:

SHRI PREM MANOHAR:

Will the Minister of EDUCATIO^ AND YOUTH SERVICES be pleased to state:

- (a) the percentage of temporary class II employees in the Central Hindi Direc torate and Scientific and Technical Termi nology Commision and the time since when they are working in temporary capacity;
- (b) what are the reasons "therefor and the time by when they arc likely to be made permanent;
- (c) whether they will be compensated for the loss suffered by them for remaining in temporary capacity for such a long time; if not the reasons therefor:
- (d) when were the proposals for converting most of the posts of these two office* into permanent posts were received by the Ministry; and
- (e) what action has so far been taken or is proposed to be taken in this regard?
 - [] English translation.

शिक्षा तथा युवा सेवा मंत्रालय में राज्य मंत्री (भी भवत दर्शन) : (क) केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा तकनीकी शब्दा-वली आयोग के द्वितीय क्षेणी के 151 कर्म-चारियों में से, 92 (कुल कर्म चारियों का 63 प्रतिशत) कर्मचारी या तो स्थायिवत् हैं अववा निचले ग्रेडों में स्थायी पदकारी हैं। बकाया 39 कर्मचारियों (श्रेणी II के कुल कर्मचारियों का 37 प्रतिशत) में से 34 की 3 वर्ष से कम सेवा है तथा बकाया 5 का 3 वर्ष से अधिक ।

Written Answers

- (ख) अस्थायी कर्मचारियों को रिक्त स्थायी पदों पर स्थायी करने के प्रश्न पर, अगस्त, 1968 में, संघ लोक सेवा आयोग से बात-चीत की गई थी, किन्तु आयोग ने सलाह दी थी कि केन्द्रीय हिन्दी निदेशालय से वैज्ञानिक तथा तकनीकी शब्दावली आयोग के अलग हो जाने के फलस्वरूप वैज्ञानिक तथा तकनीकी शब्दावली आयोग के श्रणी II के विभिन्न पदों के लिये भरती नियम उनकी तथा गृह और विधि मंत्रालयों के परामर्श से बनाए जाने चाहिएं। नियमों को अंतिम रूप दिया जा चुका है और रिक्त स्थायी पदों पर पात्र अस्थायी कर्मचारियों को स्यायी करने के लिये, विभागीय पदोन्नति समिति की बैठक बुलाने के हेतू संघ लोक सेवा जायोग से अनुरोव किया गया है।
- (ग) क्योंकि पेंशन नियमों के अधीन किसी सरकारी कर्मचारी के किसी स्थायी पद पर एक बार स्थायी हो जाने पर उसकी सारी सेवा पेंशन के लिए शामिल की जाती है, इस-लिए यह प्रश्न नहीं उठता ।
- (घ) और (ङ) य प्रस्ताव जनवरी, 1969 में प्राप्त हुए थे और कार्य अध्ययन एकक के परामर्श से उनकी जांच की जा रही है।

t[THE MINISTER OF STATE IN THE MINISTERY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Of the 131 class II employees in the Central Hindi Directorate and the Commission for Scientific and Technical Terminology 9a (63% of the total employees) are either Quasi-Permanent or holding Per-

[] English translation.

manent posts in lower grades. Out of remaining 39 employees or (37% of the total Class II employees), 34 have less than 3 years service, and the remaining 5 have put in more than 3 years service.

- (b) The question of confirmation of temporary employees against vacant permanent posts was taken up with the Union Public Service Commission in August, 1968, but Commission advised that, as a result of the seperation of the Com mission for Scientific and Technical termi nology from the Central Hindi Directorate recruitment rules should be framed for the various Class II posts in the Commission for scientific and Technical Terminology in consultation with them and the Mini stries of Home and Law. The rules have since been finalised and the Union Public Service Commission have been requested to convene a meeting of the Departmental Promotion Com mittee for confirmation of the eligible temporary employees against permanent posts.
- (c) Question does not arise, as under the Pension Rules, a Government employee once confirmed against a permanent post counts his entire temporary service towards pensionary benefits.
- (d) and (e) These proposals were received in January, 1969, and they are being processed in consultation with the Work

राज्यों के शिक्षा सचिवों का सम्मेलन

188 श्री ना० कु० शेजवलकर : श्री सन्दर सिंह भंडारी : श्री पीतास्वर वासः श्री प्रेम मनोहर:

क्या शिक्षा तथा युवा सेवा मंत्री यह बताने की कृपा करेंगे कि :

- (क) मई, 1969 में राज्यों के शिक्षा सचिवों का जो सम्मेलन हुआ था उसकी सिफा-रिशों का ब्यौरा क्या है ; और
- (ख) इस सम्बन्ध में अब तक की गई और भविष्य में की जाने वाली कार्यवाही का व्योराक्या है ?

188. SHRI N. K. SHEJWALKAR : SHRI SINDAR SINGH BHAT DARI :

SHRI PF AMBER DAS: SHRI PR EM MANOHAR: Will the Minist r of EDUCATION AND YOUTH .ERVICES be pleased to state:

- (a) the details of the recommendations oi" the Co (fereace of Education Secretaries of thi States held in May, 1969; and
- (b) the details of the action taken in this regard <> far and the details of the action prr 30sed to be taken in future?]

t[THE MIMSTER OF EDUCATION AND rOUTH SERVICES (PROF. V. K. F. V. RAO): (a) and (b) A statement is laid on the

शिक्षा तथा युवा-सेवा मंत्री (प्रो० वी० के० आर० वी० राव): (क) और (ख) विवरण सभा पटल पर रख दिया गया है। [देखिए परिशिष्ठ LXX, अनुपत्र संख्या 8.]

Table of the House. [See Appendix LXX, Annexure No. 8.j

VIGILANCE ACTION AGAINST CENTRAL GOVERNM LNT EMPLOYEES

189. SHRI DEVI SINGH : SHRI K
C. PANDA : SHRI M.
RUTHNASWAMY : SHRI S S.
MARISWAMY :

Will the Minis er of HOME AFFAIRS be pleased to sta e :

- (a) the details of Central Govern-nent Employees, gazetted and non-gazetted, against whom action has been taken or has been suggested by the Central Vigilance Commission; and
- (b) the detail;- of various charges made against the err ng officers by the Vigilance Commiss on and what is the reaction of thf Government of India in regard to various recommendations made in the report of the Central Vigilance Gommi: ion recently submitted to the Government of India?
- f[] English ranslation.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SUKLA): (a) A statement is laid on the Table of the House. [See Appendix LXX, Annexure No. 9!

to Questions

(b) The charges against erring officers vary from case to case. A broad classification of the various charges is given in Annexure I. [See Appendix LXX, Annexure No. io]

Two procedural improvements have been suggested by the Commission. The suggestion regarding amendent of the relevant provisions of the Cr. P. O relating to prosecution of persons found to have made false complaints against public servants has been referred to the Law Commission for their consideration. The other suggestion regarding a Manual of Instructions in regard to the functions of the Railway Service Commission has already been accepted by the Railway Board.

RECOMMENDATIONS ON ORISSA COLLEGES BY U. G. C. TEAM

- 190. SHRI N. PATRA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) the salient features of the recommendations of the team of representatives of the University Grants Commission who visited different Colleges in the State of Orissa during the month of September, 1969; and
- (b) the shortcomings, if any, college-wise noticed by the team and the remedial measures suggested by them?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) and (b) The Committee has yet to finalize its report.

NAXALITE THREAT IN ORISSA

- 191. SHRI N. PATRA: Will th Minister of HOME AFFAIRS be plea-sed to state:
- (a) the incidence of Naxalite threat in different parts of Orissa and mainly on the Andhra Pradesh-O.-issa border; and
 - (b) the steps taken Io contain the threat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA)! (a) Activities of extremists in Orissa have been mainly confined to the Ganjam and Koraput districts, bordering Andhra Pradesh.

(b) The slate government have taken steps to establish some new police outposts and armed police pickets. The intelligence staff in the area has been strengthened. An armoury of the extremists was raided and unlicensed arms were seized. Construction of new roads in the area has been taken up. The measures being taken by the State Government are being co-ordinated with those in Andhra" Pradesh and Madhya Pradesh.

SUGGESTION FOR SHIFTING CAPITAL FROM DELHI

- 192. SHRT N. PATRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the attention of the Government of India has been drawn to the speech of the Director General, Geological Survey of India suggesting the change of Capital from Delhi to Betul in Madhya Pradesh, in his Presidential address at the Fourth Annual General meeting of the Tndian Society of Engineering Geology; and
- (b) the reaction of the Central Government regarding this far-reaching suggestion

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b) The Presidential address at the Fourth Annual General meeting of the Indian Society of Engineering Geology was delivered by Shri G. C. Chatte-ji, the then Director General. Geological Survey of India in his individual capacity. Government of Tndia have no proposal to change the Capital of the country under consideration.

SCULPTURES IN TEMPLES OF LAHAUL AND SPITI DISTRICTS

- 193. SHRI A. C. GILBERT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that an officer of the External Affairs Ministry visited temples in Lahaul and Spiti Districts of Himachal Pradesh some time ago;
- (b) if so whether he had taken away from the Lamas of the temples certain very valuable bronze and stone sculptures under the pretext that they were required by the

Government of India for some exhibition; and

(c) if so, whether the sculptures as mentioned in para (b) above have since been returned to the temple authorities; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) Certain stone and bronze sculptures were reported to have been taken by an Officer of the Ministiy of External Affairs in October, 1966 from the monasteries of Lahaul and Spiti District of Himachal Pradesh with the reported object of organising an exhibition on "The Art of the Himalayas".

The Government of Himachal Pradesh have confirmed that all the sculptures taken by the officer from the monasteries of Lahaul and Spiti have since been returned to the satisfaction of all concerned.

दिल्ली परिवहन के कर्मचारियों और छात्रों के बीच हुई सड़पें

194 श्री निरंजन वर्माः श्री गनेशीलाल चौघरीः

न्या संसद-कार्य तथा नीवहन और परिवहन मंत्री यह बताने की कुपा करेंगे कि:

- (क) सितम्बर. 1969 के दूसरे सप्ताइ में दिल्ली में दिल्ली परिवहन के कर्मचारियों और छालों के बीच हुई झड़पों के परिणाम-स्वरूप दिल्ली परिवहन को कितनी क्षति पहुंची; और
- (ख) क्या इसका पता लगाने के लिए कि इस गड़बड़ की प्रारम्भ करने के लिए कौन व्यक्ति जिम्मेदार थे, सरकार ने कोई जांच कराई है और यदि हां, तो इस जांच का क्या परिणाम निकला?

CLASHES BETWEEN D.T.U. EMPLOYEES AND STUDENTS

104.. SHRI NI RANJAN VARMA : SHRI GANESHI LAL CHA-UDHARY:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

- (a) the amount of loss suffered by the D.T.U. on account of the clashes between
 - f | English translation.

employees and students in Delhi in the second w :ek of September, 1969; and

(b) whether ai y enquiry has been conducted by Gover; ment to find out the persons responsible for initiating these disturbances, and if o, what has been the out-come of such e .quiry?]

संसद-कार्य विभाग और नौवहन तथा परि-वहन मंत्रालय में उप्यंत्री (सरदार इक्कबाल सिंह): (क) 3,000.45 रुपये।

(ख) जी हां | दिल्ली प्रशासन ने 25 सितम्बर, 1969 को दिल्ली परिवहन कर्म-चारियों द्वारा खलसा भालेज के कुछ विद्या-थियों के कथिर मारपीट की मजिस्ट्रेट द्वारा जांच करन के लिये आदेश दे दिये हैं।

tfTHE DEPI TY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIBS, AND IN THE MINISTRY OF SI I 1PPING AND TRANSPORT (SARD/JI IQBAL SINGH): (a) Rs. 3,000V5P.

(b) Yes. T Delhi Administration have ordered a n ia 1 • ucjuiry into 1 healleged beating «f some students of Khalsa College by the D.T.U. employees ou ihe 25th September; 1969]

हें दराबाद में दंगे

195 श्री निरंजन वर्शी: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) इसराइल में स्थित अलअक्सा मस्जिद के सम्बन्ध में हैदराबाद में जो दंगे हुए, उनमें कितनी दुशानें जुटीं और कितनी राणि की हानि हुई; बौर
- (ख) पीड़ित व्यक्तियों को सरकार द्वारा कितना मञानजा दिया गया है ?

RioT- IN HYDERABAD

195. SHRI NTIRANJAN VARMA: Will the Minister cf HOME AFFAIRS be pleased to fate:

(a) the number of simps looted and the amount of loss .aused on account of riots that occurred recently in Hyderabad in connection wit] the Al Aqsa Mosque in Israel; and

(b) the amount of compensation granted by Government to the affected persons?]

गृह-कार्य अंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) राज्य सरकार से प्राप्त मूचना के अनुसार अलअक्सा मस्जिद को जलाने के विरुद्ध विरोध प्रकट करने के लिए 29 अगस्त, 1969 को हैदराबाद में प्रदर्शन के परचात् की घटनाओं में चार दुकानें लूटी गई, जिसके कारण अनुमानत: 46,000 हुए की हानि हुई।

(ख) राज्य सरकार द्वारा कोई मुशावजा
 नहीं दिया गया है।

t[THE¹⁵ MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received from State Government in the incidents following the demonstration in Hyderabad on August 29, 1969, to protest against burning of the Al Aqsaf Mosque, four shops were looted, causing an estimated loss of Rs. 46,000.

(b) No compensation has been paid by the State Government.]

खेलकृद के लिए निर्धारित राशि

196. श्री सूरज प्रसाद: क्या शिक्षा तथा युवा-सेवा मंत्री यह वताने की क्रमा करेंगे कि:

- (क) इस बर्ष किन-किन देशों में खिलाड़ी भेजने का निर्णय किया गया है;
- (ख) चालू वर्ष में दूसरे देशों से खेलकूद का सामान आयात करने पर कितनी विदेशी मुद्रा खर्च की गयी है; और
- (ग) क्या पह सज है कि खेतकूद समा-रोह सरकार की आमदनी का साधन होते हैं और यदि हां, तो पिछले दो वर्षों में उनसे कितनी आमदनी हुई ?

AMOUNT EARMARKED FOR SPORTS

196. SHRI SURA] PRASAD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the names of the countries where sportsmen are decided to be sent this year

- (b) the amount of foreign exchange spent on tic import of sports material ft om other countries during the current yeai; and
- (c) whether it is a fact that sports festivals are a source of income to Government, and if so, what has been the income from this source during the last two years?]

शिक्षा तथा युवा सेवा अंत्रालय में राज्य अंत्री (श्री भक्त दर्शन) : (क) इस वर्ष अभी तक भारतीय खेल टीमों / खिलाड़ियों को, बल्गारिया, कनाडा श्रीलंका, चेकोस्लोवाकिया, घाना, जापान, कोरिया (दक्षिण) मलयेशिया, नेपाल, नाइजेरिया, फिलिपीन, रूमानिया. सिगापुर, धाइदेश, इग्लैंड, अमरीका, सोवियत रूस और पिष्चम जर्मनी का दौरा करने की अनुमति प्रदान की गई है।

- (ख) केवल अप्रैल से जुलाई, 1969 तक मत्स्य वधनी (फिश हक) सहित खेलों और खेल सामग्री के लिए 5,11,000 रुपये।
- (ग) जहां तक भारत सरकार का संबंध है, हमें खेल समारोहों से कोई आय प्राप्त नहीं होती है ।

t[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) Permission bas so far been granted during this vear for the visits of Indian Sports teams/players to Bulgaria, Canada, Ceylon, Czechoslovakia, Ghana, Japan, Korea (South), Malavsia, Nepal, Nigeria, Philippines, Rumania, Singapore, Thailand, U. K., U.S.A., U.S.S.R, and West Germany.

- (b) Rs. 5,11,000 for Sports and Games equipment including Fish hooks from April to July, 1969 only.
- (c) As far as the Government of India is concerned, no income accrues to us from sports festivals.]

दिल्ली पुलिस के कर्मच।रियों द्वारा दिल्ली परिवहन की बसों में यात्रा

- 197. श्री सूरज प्रसाद: क्या संसद-कार्य तथा नीवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि दिल्ली पुलिस के कर्मचारियों को दिल्ली परिवहन की बसों कर्मचारियों को वर्दियां दी जाती हैं; औ_र

में बिना टिकट यात्रा करने की इजाजत है;

(ख) यदि हां, तो इसके लिए गृह मंत्रालय (पुलिस विभाग) को कितना रुपया प्रति **वर्ष** दिल्ली परिवहन को देना पड़ता है?

TRAVEL IN D. T. U. BUSES ny DF.LHI **POLICEMEN**

- 197. SHRI SURAJ PRASAD: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state
- (a) whether it is a fact that the Official of Delhi Police are allowed to travel in Delhi Transport Undertaking buses without tickets;
- (b) if so, what amount is required to be paid to the D.T.U. by the Home Ministry (Police Department) annually on this

संसद-कार्य विभाग और नौवहन तथा परिबहन मंत्रालय में उपमंत्री (सरदार इक्रबाल सिंह): वर्दी में दो कांस्टेबलों (क) जी हां। कांस्टेबलों को दिल्ली परिवहन उपक्रम की किसी भी बस में एक समय में मुफ्त यात्रा करने की अनुमति है।

(ख) इसके लिये दिल्ली परिवहन उपक्रम मंत्रालय (पुलिस विभाग) द्वारा कोई रकम नहीं दी जाती है।

t[THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) Yes. Two constables or Head constables in uniform are allowed to travel at a time free of charge in any D.T.U. hus

(b) No amount is paid by the Home Ministiy (Police Department) to the Delhi Transport Undertaking on this account.]

बिहार में चतुर्थ भेणी के कर्मचारियों के लिए

- 198. श्री सूरज प्रसादः क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) विद्यार में चतुर्थ श्रेणी के किन-किन

(ख) उन्हें वर्ती में क्या-क्या दी जाती हैं और वर्दियां कितने समय के बाद दी जाती हैं ?

Writtem Answers

t[UMFORM FC* GLASS IV EMPLOYEES N BIHAR

- 198 SHRI SURAJ PRASAD : Will the Min'ster of HOME AFFAIRS be pleased to state:
- (a) the catego; ics of class IV employees who are supplie< with uniforms in Bihar; and
- (b) what articles are supplied to them as a part of uniforr 1 and for what period the uniforms are issu :d?]

गृष्ठ-कार्य मंत्रालय में उपनंत्री (थी के० एस० रामस्वामी): (क) जमादारों, कार्यालय चपरासियों तथा अदंलियों की वदियां दी जाती हैं।

(ख) ग्रीष्मकानीन---(क) खादी की प्रत्येक कर्मचारी पेन्ट--1 को (ख) खादी का एक की अवधि कोट---1 लिए दो जोडे। (ग) गांधी टोपी-1 शीत-कालीन— (क) ऊनी खादी की पेंस्ट---1 (ख) उनी खादी प्रत्येक कर्मचारी (**ग**) ऊनी खादी एक जोडा।

t[THE DEPI JTY MINISTER IN THE MINISTRY OI HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) Uniforms are supplied to Zamadars, Office Peons and Orderlies.

(b) Summer- -

*) Two sets to

(a) Pant of K'acti

—1 I eacl I

(b) Long Goa of Khadi — 1 Y for one

(c) Gandhi Cap -1 | year's pe-J riod.

t[] Engl il 1 translation.

Winter-

- (a) Khadi Woollen pant—I ~\ One set to
- (b) Khadi Woollen long i each emcoat 1! ployce
- j for three Woollen (c) Khadi Gandhi Cap years' pe-J riod.]

STEPS TO FIGHT COMMUNALISM, ETC., IN ACADEMIC LIFE

- 199. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that Government in collaboration with some voluntary organisations have recently initiated certain concrete steps to fight communalism, regionalism and linguism in the academic life of the country;
- (b) if so, the details of the steps taken so far and how they are being implemented; and
- (c) the names of the organisations and the Government agencies engaged in this regard and what are their main functions?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V.K. R.V.RAO) (a) to (c) A statement is attached. [See Appendix LXX, Annexure No. 11.]

UNEMPLOYED ENGINEERS

200. SHRI KALYAN ROY: SHRI K. DAMODARAN: SHRI Z. A. AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of unemployed engineers, both degree and diploma holders, to-date in the country;
- (b) whether any specific schemes have so far been prepared either for their employment or to provide some relief to them; and
 - (c) if so, the details of the schemes?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Precise information regarding the number of unemployed engineers is not available. Registration in Employment Exchanges provides some indication of the situation. There were 10,731 engineering graduates and post graduates and 37,445 diploma holders in engineering registered in the Employment

Exchanges *on* the 30th June, 1969. It is to be noted that not all unemployed engineers are registered with Employment Exchanges and also that many employed engineers are registered in search of better jobs. It is also possible that some engineers are registered in more than one Exchange.

(b) and (c) In May, 1968 Government had approved of a number of measures for creating additional employment opportunities for engineer⁵. A statement listing these measures was placed on the Table of the House in answer to Starred Question No. Gi on the 24th July, 1968. Action on these measures is being taken by the Centra' and State Governments.

कोठारी आयोग की रिपोर्ट

201. श्री जगदम्बी प्रसाद यादव : श्री मान सिंह वर्मी : का० भाई महावीर :

क्या शिक्षा तथा युवा-सेवा मंत्री 6 अगस्त, 1969 को राज्य सभा में तारांकित प्रश्न संख्या 359 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कोठारी आयोग की रिपोर्ट के सभी पहलुओं परविचार कर लिया है;
- (ख) क्या कोठारी आयोग की सिफा-रमों को लागू करने की दिशा में सरकार द्वारा कोई और कदम उठाये गये हैं; और
- (ग) यदि हां, तो क्या और उनके कब तक लागु किये जाने की सम्मावना है?

KOTHARI COMMISSION REPORT

201. SHRI J. P. YADAV : SHRI MAN SINGH VARMA : DR. BHAr MAHAVIR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the answer to Starred Question No. 359 given in the Rajya Sabha on the 6th August, 1969 and state

- (a) whether Governmeat have since considered all aspects of the Kothari Commission Report;
 - f[] English translation.

(b) whether any further steps have been taken by Government towards the implementation of the Kothari Commission recommendations; and

to Ouestion}

(c) if so, what and by when they are likely to be implemented?]

शिक्षा तथा युवा-सेवा संत्री (प्रो० वी० के० आर० वी० राव) : (क) जैसा कि 6-8-1969 को राज्य सभा प्रथन सं० 359, के उत्तर में पहले बताया जा चुका है, कोठारी आयोग की सिफारिशों पर भारत सरकार द्वारा विचार किया गया और एक राष्ट्रीय शिक्षा नीति का निर्माण किया गया भा, जिसमें प्रमुख सिफारिशों सम्मिनित भी तथा इसे 24 जुलाई, 1968 को सभा पटल पर रखा गया था।

(ख) और (ग) केन्द्र तथा राज्यों में शिक्षा संबंधी चौथी पंचवर्षीय योजना के निर्माण में, राष्ट्रीय शिक्षा नीति ही आधार रही है।

चौथी योजना में साधनों की जस्यन्त कभी के कारण शैक्षिक पुनर्यठन के प्रमुख कार्यक्रमों को बड़े पैमाने पर लागू करना सम्भव नही है। फिर भी, कोटि सुधार, पाठ्य पुस्तक सुधार, क्षेत्रीय भाषाओं के विकास, राष्ट्रीय सेवा कार्यक्रम का आयोजन, शिक्षक शिक्षा का सुधार, शैक्षिक प्रशासन को सुद्द बनाने के अनिवार्य कार्यक्रमों और राष्ट्रीय एकता के कार्यक्रमों को कार्यन्वित करने के लिए मार्ग-दर्शक प्रायोजनाओं के संचालन के वास्ते आयोग को और विश्वविद्यालय अनदान अधिक धन देने जैसे कार्यक्रमों के द्वारा नीति पर अमल करने के लिए परिस्थितियों के अन्तर्गत सम्भव सभी प्रयत्न किए जा रहे

शिक्षा आयोग की सभी सिफारिशों का पूर्ण कार्यान्वयन एक निरन्तर और दीर्घ-कालीन प्रक्रिया है, जो उत्तरोत्तर पंचक्षीय योजनाओं तक चलती रहेगी। t[THE MIMSTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) As already stated in reply to Rajy i Sabha Question 359 on 6th August, ic-jg, the recommendations of the Kothari Commission were considered by the Governi lent of India and a National Policy on Education was formulated incorporating tl e major recommendations and placed on the Table of the House on 24th July, i

(b) and (c The National Policy on Education has jrovided the basis to the foi-mulation of th *t* Fourth Five Year Plan in Education at he Centre and the States.

Owing to t ie severe constraint of resources in the 'ourth Plan, it is not possible to implement the major programmes of educational re construction in a big way. However, the 1 est efforts possible under the circumstances re being made to implement the policy th ough such programmes as giving larger; llocations to the University Grants Commision, conducting Pilot Projects to impliment essential programmes of qualitative improvement, improvement of text-books, development of regional languages, org nization of the national service programi ie, improvement of teacher education, sti fngthening of educational administration and programmes of national integration.

The full implementation of all the recommendation, of the Education Commission is a continuous and long-term process which will e tteftd over successive Five Year Plans.]

विदेशी पर्यटकों को आकुष्ट करने के लिए कार्यवाही

202. श्री० जगदम्बी प्रसाद यादव : श्री० मान सिंह वर्नी :

क्या पर्यटन तथा नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत में अधिक संख्या में विदेशी पर्यटकों को आकृष्ट करने के लिये सरकार द्वारा क्या विशेष व्यवस्था की गयी है;
- (ख) हमारे प्रसिद्ध, दर्शनीय, रमणीक और बौद्योगिक स्थानों के बारे में संसार के सभी भागों में प्रचार करने के लिये क्या व्यवस्था की गयी है; और
- (ग) क्या वह सच है कि हम इस सम्बन्ध में बहुत पिछड़े हुए हैं ?

STEPS IO ATTRACT FOREIGN TOURISTS

202. SHRI J. P. YADAV:

SHRI MAN SINGH VARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) what special arrangements have been made by Government to attract a larger number of foreign touists to India;
- (b) what arrangements have been made to publicize our famous, attractive, beautiful and industral places in all the parts of the world; and
- (c) whether it is a fact that we are lagging far behind in this regard?]

पर्यटन तथा नागर विमानन मंत्री (डा० कणें सिंह): (क) विदेशी पर्यटकों को अधिक संख्या में भारत आने के लिए आकृष्ट करने के लिये किये जा रहे उपायों में से कुछ निम्न लिखित हैं:--

- (1) विदेशों में उत्कृष्ट पर्यटन साहित्य द्वारा व्यापक प्रचार ।
- (2) चार्टर उड़ानों के परिचालन विषयक नीति का उदारीकरण।
- (3) कुछ देशों के साथ पारस्परिक आधार पर बीजा और वीजाशुल्क की समाप्ति।
- (4) विमान क्षेत्रों पर सरलीकरण प्रणाली की सुव्यवस्था।
- (5) विमान क्षेत्रों को जाने **वाली** सड़कों का सुधार।
- (6) गुलमर्ग, कोवालय और गोआ में इन स्थानों को लक्ष्य बना कर जाने वाले याता-यात के लिये अवकाशकालीन सैरगाहों का निर्माण ।
- (7) सार्वजनिक क्षेत्र के अन्तर्गत कार्यकलाप द्वारा एवं साथ ही निजी क्षेत्र को ऋण और प्रोत्साहन देकर होटलों में अधिक आवास तथा अधिक अच्छी परिवहन सुविधायें प्रदान करने की व्यवस्था।

- (8) पुरातत्विक स्मारकों सहित पर्यटन रुचि के स्थलों का और अधिक अच्छा अनुरक्षण ।
- (9) भिखारियों और दलालों जैसे पर्यंटकों के लिये उद्वेगकारी तत्वों के निरा-करण के प्रयत्न।
- (10) अपने चार अन्तर्राष्ट्रीय विमान-क्षेत्रों में बृहतु सुधार।
- (ख) उत्तरी अमरीका, यूरोप, आस्ट्रेलिया और जापान के प्रमुख पर्यटन मार्केटों
 में मार्केट की दृष्टि से एक जोरदार पर्यटन
 प्रोत्साहन विषयक अभियान किया जाता है।
 कान्टिनेन्टल यूरोप में एयर इंडिया के सहयोग
 में पर्यटन को बढ़ावा दिया जाता है। पर्यटन
 अभिरुचि के स्थानों का प्रचार प्रेस, फिल्मों
 एवं अन्यान्य प्रचार माध्यमों द्वारा किया
 जाता है। सम्भाव्य मार्केटों में अपने विदेशों
 में स्थित पर्यटन कार्यालयों और भारतीय
 मिश्रनों द्वारा बांटे जाने के लिये पर्यटन
 अभिरुचि के स्थानों के बारे में विविध पर्यटन
 साहित्य भी तैयार किया जाता है।
- (ग) जी, नहीं, यद्यपि इस संबंध में विस्तार और सुधार की काफी गुंजाइण है।

t[THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) The following are some of the steps being taken to attiact foreign tourists to India in larger number:—

- (i) Intensive publicity in foreign countries with improved quality of tourist literature.
- (2) Liberalisation of policy on the operation of charter flights.
- (3) Abolition of visas and visa fees on reciprocal basis with certain countries.
- (4) Streamlining of facilitation procedures at airport:;
- (5) Improvements of approach roads to airports.
- (6) Creation of holiday resorts at Gulmarg, Kovalam and Goa for destinational traffic

- (7) Provision of more hotel beds and better transport facilities both through public sector activity and by giving loans and incentives to private sector.
- (8) Better maintenance of places of tourist interest including archaeological monuments.
- (9) Efforts to combat nuisances like beggars and touts which constitute irri tating factors for tourists.
- (io) Major improvements to our four international airports.
- (b) A vigorous market-oriented campaign is undertaken in the prime tourist markets of North America, Europe, Australia and Japan. On Cortinental Europe promotion is carried in collaboration with Air India. The places of tourist interest are publicised through Press, films and other publicity media. A variety of tourist literature is also produced on places of touristic interest for distribution in the potential market areas through our Tourist Offices and Indian Missions abroad.
- (c) No, Sir, although there is considerable room for expansion and improvement.],
- 203. [Transferred Io the 27th Nooemier, •969.]

धनुषकोटि पोत घाट

- 204. श्री गनेशी लाल चौघरी : क्या संसद्-कार्यं तथा नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :
- (क) धनुषकोटि पोत घाट कब तक बन करतैयार हो जायेगा; और
- (ख) धनुषकोटि पोत घाट के पुनर्तिर्माण में कितना धन व्यय होने का अनुमान है ?

DHANUSHKODI SHIPYARD

- 204. SHRI GANESHI LAI. CHOWDHARY: Will the Minister of PARLIA-MENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) the time by when the construction of Dhanushkodi shipyard will be completed; and
- (b) the plan outlay envisaged for the reconstruction of Dhanushkodi Shipyard?
- t[] English translation.

संसद्-कार्य विभाग और नौबहन तथा परिवहन मंत्रालय में उपभंत्री (सरदार इकबाल सिंह): (क) और (ख) धनुषकोटि में कोई पोत घाट निर्माणाधीन नहीं है। न वहां पर पोत घाट के निर्माण का प्रस्ताव ही विचाराधीन है।

t[THE DE'UTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, A .'D IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR iQBAL SINGH): (a) and (b) No shipyard is under construction at Dhanushkoc.i. There is also no proposal under considei ition to construct a shipyard there]

ARREST O PRESS CORRESPONDENT IN BIHAR

ao₅. SHRI K. C. PANDA: DR. BL N. ANTANI: Will the M nister of HOME AFFAIRS be pleased to

- (a) whethei it is a fact that the correspondent of a iihar newspaper was recently arrested merely because he sent a telegram to his headquarter criticising police administration;
- (b) whethe several representations taking exception to his arrest were received by the Goven ment of India from the Press Association and other bodies; and
- (c) whethe the Government of India have made any investigation into the conduct of the] olice officials responsible for this arrest wl ich amounted to interference with the free> om of the Press?

THE MIN STER OF STATE IN THE MINISTRY)F HOME AFFAIRS (SHRI VIDYA CIL RAN SHUKLA): (a) According to in.ormation received from the State Government, a press correspondent was arrested on 5th September under section 29 of the Indian Telegraph Act, 1885, because he was alleged to have despatched a telegram knowing its contents to be false. He was teleas'-d on bail on the same day and the State *Gi* vernment ordered the withdrawal of th - case on 10th September.

- (b) Yes, Sr.
- (c) The Si ite Government are inquiring into the ma ters.

206. [Transferred to the 28th November 1969O

f[] Er.glish translation.

BOOK NAMED "ACROSS THE BLACK WATERS"

207. SARDAR NARINDAR SINGH BRAR:

SARDAR GURCHARAN SINGH TOHRA

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the attention of Government has been drawn to a book named "Across the Black Waters" written by Shri Mulk Raj Anand:
- (b) whether Government are aware that the book contains matter which may hurt the religious feelings of the sikh community;
- (c) whether Governments attention has been drawn to the effect that the Government of Punjab has ordered for the forfeiture of the book; and
- (d) what steps Government propose to take to impose a ban on the book for sale in the entire country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d) The Government of Punjab have already issued orders under Section 99A Cr. P.C. forfeiting to Government all copies of the book. This notification has been brought to the notice of all the State Governments and Union Territories Administrations. A notification under Section 99A Cr. P.C. is operative throughout the country.

REPORT OF KAPUR COMMISSION ON GANDHI MURDER

208. SARDAR D. K. JADRW :
SHRI Y. ADINARAYANA REDDY :
SFIRI M. D. NARAYAN :
SHRI G. GOPINATHAN NAIR :

Wll the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Kapur Commission on Gandhi murder has since submitted its report to Government:
 - (b) if so, the broad features of the report; and
 - (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c) The report is under examination of the Government.

JOINT CONSULTATIVE MACHINERY FOR CENTRAL GOVERNMENT EMPLOYEES

- 209. SHRI T. V. ANANDAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Joint Consultative Machinery is going to be given a statutory recognition with drawing the right of strike from employees; and
- (b) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The details are being worked out.

C.R.P. UNITS IN WEST BENGAL

- 210. SHRI KALYAN ROY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the request of the Government of West Bengal to withdraw the Units of the Central Reserve Police from the State has been complied with; and
 - (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Government of West Bengal was informed that the C.R.P. Units located in that State might be treated as no longer available to them.

APPOINTMENTS IN C.S.I.R.

- au. SHRI T. SIDDALINGAYA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) the percentage kept for direct recruitment *vis-a-vis* departmental promotees for filling up various posts in the Council of Scientific and Industrial Research;
- (b) whether it is a fact that for appointment to the post of Under Secretaries/Administrative Officers Grade I under the C.S.I.R., selections took place in May, 1969;
- (c) if so, whether officers so selected have since been appointed; and
- (d) if the answer to part (c) above be in the negative, the reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) A Statement is attached. (See Appendix LXX, Annexure No. 1*.]

- (b) Yes, Sir, on 20th May, 1969.
- (c) Yes, Sir. Offers of appointment have been made to the first three in the Panel,
 - (d) Does not arise.

PRIVATE AIRLINES

212. SHRI T. SIDDALINGAYA:

SHRIY. ADINARAYANA REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether some private airlines have been permitted to operate in areas where Indian Airlines is not operating its services in the country;
- (b) if so, what is the criteria adopted in granting such permissions and the names of the airlines who have been permitted to operate such services; and
- (c) what steps Government propose to take to ensure that the planes operated by them are airworthy?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) and (b) Section 18 (e) of the Air Corporations Act, 1953, provides for permission being accorded to private parties to operate scheduled and non-scheduled services both for passenger and cargo on a regular basis. So far no permission for scheduled services has been given to any party. The Aircraft Rules provide for licensing of non-scheduled operations. In addition to the Flying Clubs and the two Air Corporations, the following companies have been given non-scheduled permits:—

- 1. Air Survey Company of India
- 2. Airways India
- 3. Bharat Commerce & Industries
- 4. Cambata Aviation
- 5. Jamair Co.
- 6 Kalinga Airlines 7.

Kasturi & Sons

While these permits do not entitle the holders to operate regular scheduled services, either passenger or cargo, it enables them to operate non-scheduled flights for both provided each such flight is cleared by the Director General of Civil Aviation or the Controller of Aerodromes

on his being satisfied that all the conditions of the permit are being complied with. Thf conditions wl ich the non-scheduled operators have to ce. nply with are contained in the enclosure. [See Appendix LXX, Eighth Schedule should not be enlarged further. Annexure No. 13.]

Written inswers

(c) No such flights can unless the aircraft holds Airworthiness issued by General of Civil A nation.

be operated Certificate of the Director

HILL AREA-! OF DARJEELING

- 213. SHRI NIflEN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether an' representation e; from the Government of West Bengal or from any political party has been received for the creation of kn autonomous region of the hill areas of Dai jeeling; and
- (b) if so, what action Government propose to take in the matter?

THE MINISTI R OF STATE IN THE MINISTRY OF 1 OME AFFAIRS(SHRI VIDYA CHARA J SHUKLA) : (a) and (b) In Octobi ome deputationists had met the Prime Minister and raised the question of autonomy for the hill areas of Darjeeling on ihe lines recommended for the hill areas < (f Assam by the Pataskar Commission. Pi ime Minister while appreciating the need for development of this area did no consider this sugggestion feasible. The damand for a Darjeeling Autonomous Council was reiterated at the Annual Conferenc t of the All India Gorkha League held in M; y 1969. but Government's views in the matter remain as before.

DEMAND FOR INCLUDING NEPALI IN EIGHTH SCHEDULE oi' THE CONSTITUTION

- 214. SHRI NI REN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether tie Government of India have received an representations from the Nepali speaking citizens of India for including Nepali as a national language in the Eighth Sc! edule of the Constitution; and
- (b) if so, wh t action Government propose to take in I te matter?

THE MINIS CER OF STATE IN THE MINISTRY OI HOME AFFAIRS (SHRI VIDYA GHAR \N SHUKLA): (a) Yes, Sir.

(b) It is the considered judgement of the Government that in the wider national interest the

STATE'S DEMAND FOR GREATER CONTROL OVER ALL INDIA SERVICE CADRE

- 215. SHRI NIREN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any State Government have demanded greater powers of control-over all India service cadres, particularly over police cadres, working in the States;
- (b) whether it is a fact that lack of powers of the States Io initiate action against the defaulting officers leads to difficulties of the State Governments in the administration of the States; and
- (c) if so, what action Government propose to take in the matter?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No Sir.
- (b) hinder the All India Services ("Disciplinary and Appeal) Rules State Governments have full powers to initiate disciplinary action against any defaulting All India Service Officer serving under them. The question therefore of any difficulty being face dby the State Governments on this account does not arise.
 - (c) Does not arise.

गुजरात को साम्प्रदायिक स्थिति के बारे में गृह सचिव का पत्र

- 216. श्री राजनारायण : क्या गह-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि गृह-कार्य मंत्री श्री वाई० बी० चव्हाण ने संसदीय सलाहकार समिति में कहा था कि केन्द्रीय गृह सचिव ने गुजरात सरकार के मुख्य सचिव को गुजरात की विगड़ती हुई साम्प्रदायिक स्थिति के बारे में केवल 7 महीने पहले एक पत्न लिखा था ; और
 - (ख) यदि हां, तो यह पव बया है?

ffHoME SECRETARY'S LETTER ON COMMUNAL SITUATION W GUJARAT

216. SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Minister of Home Affairs Shri Y. B. Chavan stated in the meeting of the Parliamentary Advisory Committee that the Union Home Secretary had written a letter to the Chief Secretary of the Government of Gujarat regarding the deteriorating communal situation in Gujarat only 7 months earlier; and

fb) if so, what are the contents of that letter ?]'

गृह-कार्यं मंत्रालय में राज्य मंत्री (श्री विद्या चरण मुक्ल) : (क) तथा (ख) केन्द्रीय गृह सचिव ने 22 अप्रैल, 1969 को गुजरात के मुख्य सचिव को एक पत्र लिखा था जिसमें उनका ध्यान गुजरात में साम्प्रदायिक तनाव के प्रचलन की निर्देशक प्रवृत्तियों और पूर्ण सतकंता और सावधानी की आवश्यकता की और दिलाया गया था।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Union Home Secretary had written to the Chief Secretary of Gujarat on 22nd April 1969, drawing his attention to the trends in Gujarat indicative of the prevalance of communal tension and to the need for utmost vigilance and alertness.]

साम्प्रवायिक दंगे

217. श्री जगदम्बी प्रसाद यादव : श्री जगत नारायण :

क्या मृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन या चार वर्षों में भारत में कितनी बार साम्प्रदायिक दंगे हुए;
- (ख) कितने दंगों के संबंध में आयोग नियुक्त किये गयेथे; और
- (ग) आयोगों द्वारा की गई जांच के परिणामस्वरूप किन किन व्यक्तियों अथवा

पक्षकारों के विरुद्ध रिपोर्ट दी गई थी और इस संबंध में सरकार द्वारा अब तक क्या कार्य-वाही की गई है?

COMMUNAL RTOTS

217. SHRI J. P. YADAV:

SHRI JAGAT NARAIN:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of Communal riots which took place in India during the last three or four years;
- (b) the number of the riots in connection of which commissions were appointed; and
- (c) the persons or the parties against whom reports were submitted by the commissions as a result pf the enquiries conducted and the details of the action taken so far by Government in this regard?]

गृह-कार्यं मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों से प्राप्त सूचना के अनुसार 1964 से 1968 तक देण में 343 साम्प्र- दायिक घटनाएं हुई। 1969 के प्रथम छ: महीनों में, तिमल नाडु और राजस्थान को छोड़कर, जिनके संबंध में सूचना प्रतिक्षित है, राज्यों/संघ राज्य क्षेत्रों में 79 घटनाएं हुई।

- (ख) केन्द्रीय सरकार ने 1967 के 6 साम्प्रदायिक दंगों को जांच करने के लिए जांच आयोग नियुक्त किया है। उसी आयोग को जम्मू व कश्मीर सरकार द्वारा 1967 में जम्मू और श्रीनगर के दंगों की जांच करने का कार्यभार भी साँपा गया था। राज्य सरकारों ने भी 1969 के दौरान हुए दंगों की जांच करने के लिए दो आयोग नियुक्त किये हैं।
- (ग) रांची-हटिया दंगों और जैनपुर, मुचेतपुर दंगों के सम्बन्ध में साम्प्रदायिक दंगे सम्बन्धी जांच बायोग द्वारा प्रस्तुत दो प्रति-वेदनों में उक्त दंगों के लिए किसी दल को उत्तरदायी नहीं ठहराया गया है। सरकार कर्मचारियों के आचरण पर आयोग के निष्कर्षी

को ध्यान में रखते हुए सम्बधित राज्य सरकारों कार्यवाही की जा रही है। जम्म व काश्मीर के दंगों के बारे में राज्य सरकार द्वारा जांच की जा रही है।

t[THE MINSTER OF STATE IN THE MINISTRV OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received from the State Govern lents/Union Territory Administrations, 343 communal incidents look place in t is country from 1964 to 1968. In the first half of 1969, 79 incidents took pkce in the States/Union Territories oth I than Tamil Nadu and Rajasthan, in espect of which information is awaited.

- (b) The Cen rai Government have appointed the Commission of Inquiry to inquire into six Communal Disturbances of 1967. The same Commission was also entrusted by the Jam nu and Kashmir Government to inquire into disturbances at Jammu and Srinagar i. 1967. State Governments have also app inted two Commissions to inquire into two disturbances during i969-
- (c) In the twlio reports submitted by the Commission of Inquiry on Communal Disturbances i 1 respect of Ranchi-Hatia riots and Ja npur-Suchetpur riots, no party as such has been held responsible for the disturl ances. Action in the light of the finding: of the Commission on the conduct of G' vernment officials is being taken by the S1 ate Governments concerned. The report oi the Jammu and Kashmir riots is under examination of the State Government.]

WRIT PETI IONS IN HIGH COURTS

- 218. SHRI A P. CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to rtfer to the answer to Unstarred Question No. 592 given in the Rajya Sabha on the 30th July, 1969 and state:
- (a) whether it is possible for Government to colli ct statistics of writ petitions in different High Courts of the different States;
 - (b) if not, vhat are the reasons therefor; and
- (c) if the; nswer to part (a) above be in the affirmat ve, whether Government will lay such statistics on the Table of the House?
 - •f[] English translation.
 - 4-41 RS| 69

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) A statement giving the available information is laid on the Table of the House.

to Questions

STATEMENT

Name of the High Court

Number of Writ Petitions for enforcement of Fundamental rights which were pending in various High Courts on 1st July, 1969.

•	Allahab	ad			1751
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2. Andhra Pradesh Information awaited from the High Court.

3. Assam and Nagaland 213

4. Bombay 1200

5. Calcutta Information not yet made available by the High Court.

6. Delhi . 201

7. Gujarat 620

8. Jammu & Kashmir 94

o. Kerala 3510

10. Madhya Pradesh 46

11. Madras 429

12. Mysore 3466

13. Orissa 146 14. Patna

179 15. Punjab and Haryana 1298

16. Rajasthan

TOURIST FACILITIES IN JAMMU

219. SHRI GODEY MURAHARI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether there is any proposal to improve tourist facilities in the Jammu area of Kashmir like Bhadrwah and Sana-sar; and
- (b) whether he proposes to discuss with the Railway Ministry the feasibility of connecting Jammu and Pathankot by rail to boost up tourism in that region?

provision for the development of tourism in Jammu during the IV Plan, and the Indian Tourism Development Corporation is putting up a motel at Jammu at an estimated cost of Rs. 25 lakhs.

Written Answers

(b) Construction of the rail line between Pathankot and Jammu is already in progress, and is likely to be completed by March.

LAW AND ORDER SITUATION IN JAMMU AND KASHMIR

- 220. SHRI GODEY MURAHARI: Will the Minister of HOME AFFAIRS be pleased
- (a) whether his attention has been drawn to the deteriorating law and order situation in Jammu and Kashmir; and
- (b) if so, the steps proposed to be taken to ensure the safety of the border areas from pro-Pakistani saboteurs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) There is nothing to indicate that the law and order situation in Jammu and Kashmir is deteriorating

(b) Government are vigilant in respect of the safety d border areas.

DISPLAY OF PAK FLAGS IN KASHMIR

- 221. SHRI GODEY MURAHARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the attention of the Government of India has been drawn to the public display of Pakistani flags by demonstrators in Kashmir; and
- (b) whether the State Government's attention has been drawn to these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) According to information received from Government of Jammu and Kashmir no public display of Pakistani flags by demonstrators came to notice.

THE MINISTER OF TOURISM AND , DEVELOPMENT OF PLAGES OF TOURIST INTEREST IN MYSORE STATE

to Questions

222. SHRI M. D. NARAYAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the details of the steps to be taken by Government to develop the places of tourist interest in Mysore State in the near future?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : During the Fourth Five Year Plan, the Government of India proposes to provide basic tottrist amenities at Halebid, Belur and Srirangapatna and the Bijapur-Aiholi-Badami complex besides the improvement of accommodation and transport facilities at these Centres in Mysore State.

CONSTITUTION OF CELLS TO FURNISH INFORMATION ON COMMUNAL SITUATION

- 223. SHRI M. D. NARAYAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that many State Governments have so far not implemented some of the major recommendations of the National Integration Council, including the one for the constitution of special cells to furnish information on the communal situation in their respective States;
- (b) if so, the names of the States which have not yet established intelligence cells in spite of the centre's directive to do so; and
- (c) the name of the State Governments which have not so far sent reports to the Centre regarding communal situation in their States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

- (a) and (b) An up-to-date statement, indicating action taken by state Governments on the recommendations of the National Integration Council, is attached. [See Appendix LXX, Annexure No. 14.].
- (c) The State governments send information regarding the communal situation whenever requested or whenever any significant developments take place.

INTERNATIONAL AIRPORT NEAR CHOLA-VARAI j (TAMIL NADU)

224. SHRI THILLAI VILLALAN : SHRI i . SIVAPRAKASAM :

Will the Mini ner of TOURISM AND CIVIL AVIATION be pleased to state.

- (a) whether Government have recently received any proposal for the construction of an international airport at Cholava-ram near Madra?; and
- (b) if so, wha is the reaction of Govern, ment thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) I ad (b) The International Airports Commitee appointed under the Chairmanship o; Shri J. R. D. Tata has recommended thi it the Government should take steps to reserve suitable areas within reasonable distance from Bombay, Calcutta and Madrai for the construction of second airports when the present airports become saturate^.. In regard to Madras, the Committee las recommended that a techno-economic study be made in regard to the possibilit- of developing Chola-varam as a second airport for Madras. The matter is ur der consideration.

STENOGRAPHERS SERVICE

- 225. SHRI KKSAVAN (THAZAVA) : Will the Minister of HOME AFFAIRS be pleased to sta' e :
- (a) whether Government have re designated the stenographers of C. S. S. S. as personal assistants and revised the pay scales of those vho are attached to the officers of the r i.nk of Joint Secretarieg and above:
 - (b) if so, the r; asons therefor; and
- (c) what are the criteria adopted by Government an! on what basis this classification ha; been made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) In the interest of efficiency it was considered that he C.S.S.S. should be reorganised so as t > consist of the following four grades:

(i) Selection Gr, de (Rs. 350-900)—Private Secretaries to Secretaries/ Special Secretaries / Additional Secretaries, First P. A., to Ministers (including Members, Planning Commission) and Privets Secretaries to Deputy Ministers.

- (ii) Grade I {Rs. 350—770}.—Senior Personal Assistants to Joint Secretaries and officers of equivalent rank and Assistant Private Secretaries to Ministers including Member, Planning Commission.
- (iii) Grade II (Rs. 210—530) .—Personal Assistants to officers below joint Secretaries, i.e. Deputy Secretaries, Under Secretaries etc.
- (iv) Grade III (Rs. 130—280).— For Steno-Typists who were earlier drawing a special pay of Rs. 20/30 over their pay as L. D. Cs./U.D.Cs. for doing stenography work.

RAISING OF AIR FARES BY INDIAN AIRLINES

- 226. SHRI M. D. NARAYAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether the Indian Airlines have raised the domestic air fares recently; and
 - (b) if so, the reasons therefor?
- THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.
- (b) The raise was necessitated among other factors by increased expenditure on aviation fuel and oil due to increased taxation and increased cost of passenger and labour amenities, insurance and rental charges.

SECOND HOWRAH BRIDGE

- 227. SHRI A. P. CHATTERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whether his attention has been drawn to a press report to the effect that Shri Somnath Lahiri, a Minister of West Bengal, is reported to have stated that the work of the second Howrah Bridge could not begin because the President of India bas not yet given his assent to the legis lation regarding the constitution of the Howrah Bridge Commission;
- (b) if so, what stands in the way of the Central Ministry advising the President to give his required assent;
- (c) whether his attention has been drawn to the same press report to the effect that a further difficulty in starting the work on the second Howrah Bridge has arisen because according to the Calcutta Port Act the Calcutta Port Commissioners cannot take orders or directions from the State Government and that the Calcutta Port Act requires immedi amendment: and

(d) if so, whether Government propose to bring any amendment of the Calcutta Port Act at an early date to facilitate the commencement of the work on the second Howrah Bridge?

DEPUTY MINISTER IN THE OF DEPARTMENT PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) Government's attention has been drawn to the statement of Shri Somnath Lahiri reported in the issue of 18-10-1969 of ' Hindustan Standard', Calcutta, but it does not state that the work on Second Hooghly Bridge could not begin because President's assent to the State Bill received

- (b) President's assent has been given to the Hooghly River Bridge Bill, 1969 and communicated to State Government on 11-11-1969.

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(d) The question of amending the Calcutta Port Act is under consideration.

EARLY MAN

- 228. SHRIMATI LALITHA RAJA-GOPALAN Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether an attempt was made by United State Scientists to steal laurels on the research conducted jointly by Punjab and Yale Universities about the origin of man many millions of years ago; and
 - (b) if so, the details in this regard?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) According to the information furnished by the Punjab University, there is nothing on record to show that such an attempt was made.

(b) Does not arise.

SHEIKH ABDULLAH'S TALKS WITH PAK ENVOY

- 229 SHRIMATI LALITHA RAJA-GOPALAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Shikh Abdullah had talks with the Pakistan Envoy at the residence of a Member of Parliament and a senior diplomat of the Pakistan High Commission was also present at the two hours meeting; and
- (b) if so, the details of the talks held by the Sheikh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Y'es Sir; the occasion was during lunch at the residence of the Member of Parliament.

to Questions

(b) Government have no information regarding details of the talks.

QUICK DISPOSAL OF FILES

- 230. SHRI N. R. MUNISWAMY Will of HOME AFFAIRS Minister pleased to state:
- (a) whether Government have introduced any scheme to dispose of files and papers by introducing level jumping system, taking verbal decisions and avoiding unnecessary notings which are repetetive in nature: and
- (b) If so, the Ministries where these schemes have been introduced and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Instructions regulating office procedure in the secretariat provide for level jumping in the submission of selected cases, as may be considered feasible. There is no rigid rule in this behalf.

There are also instructions that note* should be concise and not excessive. Verbal discussions are encouraged, but record of decisions taken has to be

(b) These instructions apply to ministries. Their existence has not however, removed the problem. The Administrative Commission has Reforms made certain recommendations in this regard; these are under the consideration of the Covernment.

STEAMER SERVICE BETWEEN RAMESW ARAM AND TALAIMANNAR

- 231. SHRI T. V. ANANDAN: the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS PORT be pleased to state:
- (a) whether it is a fact that subsidy is being granted to the Shipping Corporation of India yearly to run the steamer S. S. Irwin between Rameswaram and Talaimannar bi-weekly; and
- (b) if so, what is the amount of subsidy paid yearwise from 1965 to date?

THE MINI' TER OF PARLIAMENTARY, AFFA IF S AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAMAIAH): (a) The Government of India reimburse ' to the Shipping Corporation of India (nly the actual losses incurred in op>rating the Rameswaram/ Talaimannar Si rvice.

(b) Losses re mbursed so far:

Rs. (lakhs)

- (i) For tht period from 4-31 December 1965 to March, 1967
- (ii) For th: period from io"92 April, 1 gi 7 to March, 1968. Total pain to date 15*23
- (iii) The re ;uest of the Corporation for the reiml ursement of a loss amounting to R' 8-19 lakhs for the period from Apr 1, 1968 to March, 1969 is under consideration.

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SINDIIU RESETTLEMENT CORPORATION

- 233. SHRI JAIRAMDAS DAULAT-RAM: WiH th' Minister of PARLIAMENTARY AFFA1 fcS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whether the officer appointed *to* inquire into the affairs of the Sindhu Resettlement Corporation of Gandhidham has submitted 'lis report to Government;
- (b) which cf the statements made by a Member of Parliament which were examined by the Inquiry Officer have been found to have jorge basis.
- (c) what ar the findings of the Inquiry Officer on the complaints submitted to him on beha Oi' the shareholders who ai e mostly displ; ced persons from Sindh and had form: d the Corporation for their resettlement ir Gandhidham;
- (d) what ai! susrsfestii ns that have been n rde by the Inquiry Officer for the consideration of Government; aid
- fe) whether the repor r f the Officer will be j-laced on t he Table r the House during the current Sr sion of Parliament?

THE DEPUTY MINISTER IN THE DEPAPTME JTOF PARLIAMENTARY AFFAIRS, A<TO IN THE MINISTRY OF SHIPPLYG AND TRANSPORT (SARDAR IC BAL SINGH): (a) to (e) The report of the Inquiry Officer has just been receive! and is being studied by Government.

U. N. UNIVERSITY

- 234. SHRI SITARAM JAIPURIA Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that the Secretaty-General of U. N. O., U. Thant has recently proposed for the establishment of a a United Nations University "truely international in character" and devoted to peace and progress;
- (b) if so, whether it was proposed that the University should be located in a country which is noted for the spirit of tolerance and freedom of thought; and
- (c) if so, whether any approach has been made by 'he Government of India to set up such a University in India?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) Yes, Sir.

- fb) Yes Sir.
- (c) The Government of India has not made any approach in this regard.

DHARNAS IN DELHI

- 235. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) the number of dharnas held in front of the residence of the Prime Minister and other Ministers in Delhi during the last six months;
- (b) the names of the parties or groups which organised these dharnas and the matter under protest in respect of each of these dharnas: and
- (c) whether any action was taken by Government as a result of these dharnas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) According to information received from the Delhi Administration, fifteen dharnas were held during the last six months by groups and fifteen by individuals in front of the residence of the Prime Minister and other Ministers in Delhi

- (b) A statement is attached. (See Appendix LXX, Annexure No. 15)
- (c) The memoranda/petitions received from the demonstrators are duly considered by the authorities concerned.

SCHOOLS IN DELHI HOUSED IN TENTS

236. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

- (a) whether it <s a fact that there are a number of Higher Secondary schools in Delhi which are still housed in tents;
 - (b) if so, what is their number; and
- (c) what steps are being taken by Government to construct buildings for these schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) to (c) The requisite information is being collected from the eudcational authorities in Delhi and will be placed on the Table of the Sabha as soon as possible.

AIRDROPPING OF EXPLOSIVES AND PROPA-GANDA MATERLULS

- 237. SHRI G. GOPINATHAN NAIR: Will the Minister of HOME AFFAIRS be pleased to refer to the answers to the Starred Question No. 519 and Unstarred Question No. 1232 given in the Rajya Sabha on 13th August, 1969 and state;
- (a) whether Government have taken any steps to prevent dropping of explosives and propaganda materials by Taiwan on Indian territory; and
 - (b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) No instance has come to notice of explosives having been dropped. From and examination of the circumstances in which balloons containing propaganda material were found, there are grounds to presume that these balloons had possibly drifted towards India due to mon;0011 winds. As soon as such balloons come to notice, they are seized and carefully examined.

NATIONAL POLICY ON EDUCATION

- 238. SHRI S. D. MISRA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether Government have taken any steps towards the formulation of a national policy on education in the :ountry;

- (b) if so, the details of the steps taken so far and the time by when the formulation of such a policy would be completed; and
- (c) in what way it would improve the standard of education in our educational institutions?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V.K. R. V. RAO): (a) and (b) Yes Sir. The Government have formulated a National Policy on Education incorporating the major recommendations of the Education Commission, and the Resolution on the National Policy was placed on the Table oftheHo\signalength{isem} 24th July, 1968.

(c) The National Policy Statements provides, not only for expansion of facilities but also for qualitative improvement of education through such programmes as improved curriculum better text books improvement in the general and professional education of teachers, povision of better facilities, strengthening of educational administration, etc. The successful implementation of these programmes, however, depends upon the availability of adequate resources.

SINDHU RESETTLEMENT CORPORATION

- 239. SHRI JAIRAMDAS DAULAT-RAM: Will the Ministerof PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that Shri Abhi, a retired official of the Ministry who was originally a Government Director on the Sindhu Resettlement Corporation on the Sindhu Resettlement Corporation of a Gandhidham and who on retirement is now the Managing Director of the Corporation has abetted the organisation of a rival shareholders Association to the already existing one by securing and passing 'on shareholders list to Shri Raval, ex-General Manager of the Corporation, through whom this rival shareholders Association is being formed and whose services had been terminated two years ago on his work not being satisfactory; and
- (b) whether it is a fact that the office of the Corporation has refused to supply such lists to a bonafide shareholder who is connected with the existing shareholders Association which has been fighting against all power in the Corporation being held by a certain group of Directors who support Mr. Abhi against whose actions, among other matters, the Ministry has appointed and officer to undertake an inquiry

THE DEPUT ^r MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): (a) The informatioii is being collected and will be laid on t le Table of the Sabha.

(b) No.

SHRI K. S. CHAVDA (Gujrat): Sir, but what about our rules? The rules say, 'judicial proceedings'. I am talking about our rules

MR. CHAIRMAN: You cannot overrule my ruling.

CALLING AT TENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

REPORTED STRIK,, BY COAL MINE
WORKERS DUE TO NON IMPLEMENTATION
OF THE RECOMMENDATIC JS OF THE
CENTRAL COAL WAGE BOARD 11Y THE
COLLIERY OWNERS

SHRI CHIT TA BASU (West Bengal): Mr. Chairman Sir, I call the attention of the Ministe; of Labour, Employment and Rehabilita ion to the reported strike by the coal mine workers in a number of coal mines on November 17, 1969, due to non-implementation of the recommendations of the Central Coal Wage Board by the colliery owners.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY MENT AND R EHABILITATION (SHRI BHAGWAT JHA AZAD): Mr. Chair man, Sir. Agitated abou delay in implementa ion of the recommendations of the Central Vage Board for Coal Mining Industry, Co; 1 Mine Workers' Organisa tions had sery d notices of strike, as from November 17 1969, on a number of colliery owner, particularly in the States of West Bengal and Bihar. The strike notices had d manded full implementa tion of the Goal Wage Board's recommendations already accepted by Govern ment, and aho acceptance of some other recommendations relating to gratuity. attendance be hus, house-rent allowance and certain finds of leave. Conciliation was held but failed. The workers' de mands, anions other subjects, came up for discussion; I ihe tripartite meeting of Industrial C cmnittee for Coal Mining Industry, hcl< at New Delhi on November 6, 1969. Th' employers' representatives were urged tt implement the Wage Board's recommenda) ons. At this meeting, it was

also announced by Government, that they accept in principle the need for a gratuity scheme for coalmines' workers. The details of the scheme are being worked out.

However, about 47,000 workers went on a day's token strike on 17-11-69 in 66 collieries in West Bengal. Workers in three collieries in Bihar also are on strike.

unanimous and near-unanimous recommendations of the Wage Board relating to wages, dearness allowance and certain other matters were accepted by Government on 21-7-67 for implementation with effect from the 15th of August, 1967. The recommendations are not statutorily enforceable; implementation is being secured through persuasion and such other administrative action as is open in the circumstances. According to available information ni collieries, with a strength of 1,47,622 workers, have implemented the recommendations. Another 458 collieries employing 2,44,294 workers, have also implemented the recommendations, though they have not given the full benefits to the workmen, particularly in regard to variable dearness allowance. Altogether 178 collieries, employing 31,157 workers, have not implemented the recommendations.

Government expect the employers to meet the workers' just demands for implementation of the Coal Wage Boards recommendations in the interests alike of good industrial relations and uninterrupted production in the coalmines.

SHRI CHITTA BASU: From the statement just read out by the hon. Minister, it is apparent that more than one hundred colliery owners have not yet implemented the Central Wage Board's Award cither fully or partially. Now, may I know from the hon. Minister whether the present policy of the Govenment to persuade the colliery management to give full effect to the Central Wage Board's recommendations has virtually failed? And in that case what other steps do the Government propose to take to get the Award fully implemented by the recalcitrant colliery owners? What stands in the way of the Government in making the recommendations of the Central Wage Board as statutory ones? Why does not the Government come out with a Bill for sanction by this august House?

> My second point is this. Mr. Chairman, you might have observed that there are certain other recommen ations of the Central Wage Board which have not been

accepted, particularly with regard to gratuity, leave, bonus, house rent, etc. What steps do Government propose to take with regard to these recommendations? They have not yet been accepted by the managements of the collieries. The Government might have accepted these. If the Government have accepted these recommendations, what steps do they propose to take in regard to getting these recommendations fully implemented?

SHRI BHAGWAT JHA AZAD: So far as the first part of the question is concerned, it is true that the recommendation of the Wage Board and its success in implementation are not so happy as it was some time before. For the last two to three years, it is unfortunate that the implementation of the Wage recommendations is not so happy and good as it v/as before. Therefore, Government is now thinking of putting the employers and the employees on the bargaining strength for deciding it. Recently in the Iron and Steel Industrial Committee, in spite of the insistence of some of the employers including the Government to have a Wage Board, we did not agree to this. And I am happy to announce that now we have got a bipartite committee of the steel employers and employees to decide that matter. Therefore, our policy in this is clear.

Sir, as far as the present once is concerned, we cannot make it statutory because it will not be possible for us possibly under the law

SHRI CHITTA BASU: How?

SHRI BHAGWAT JHA AZAD: No. We cannot make the recommendations of the Wage Board already made as statutorily enforceable. That is not possible. As for the future, I have already announced the Government's idea.

So far as the important consideration about gratuity is concerned, Government have agreed, in the last meeting on the 6th of November about gratuity; it is only a question of how to implement it, because the Wage Board has said that a cess should be levied, which means that it is not the employers who should pay, but the consumers who should pay. Therefore, that point is under consideration.

About house rent it is a component included in the wages. Therefore we have not agreed to it. That is all that I have to say.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, मैं सरकार से यह जानना चाहंगा कि वेज बोर्ड चाहिये थी क्या वह बढोत्तरी मिल रही है रीज में मिल रही है और कितने मजदूर उससे लाभान्वित हैं, यानी सम्पूर्ण वेज बोर्ड की रपट के मताबिक आज उनको महंगाई भत्ता कुल कितना मिलना चाहिये और उसमें से जितना पूरा होता है वह पूरा कितने मजदूरों और कितनी कोलियरीज में मिल रहा है। इसी के साथ साथ क्या सरकार को इस बात की भी कोई सूचना मिली है कि सम्पूर्ण आसनसोल बेल्ट जो कि इस देश के कोयला खानों का एक प्रधान केन्द्र है और यह सम-झिये कि अगर वह कोल बेल्ट की जगह में कोई गडबड़ हो जाये तो सारे देश की इन्डस्ट्री रुक सकती है। वहां पर सी० पी० आई० (एम०) का जिन जिन कोलियरीज में प्रभाव है वहां के मालिकों से उन्होंने एक अन्डर-स्टेन्डिंग की है कि तुम वेज बोर्ड की रपट के मताबिक उनका महंगाई भत्ता मत बढ़ाओ. वह पैसा हमको दे दो और मजदूरों के साथ जैसा चाहो वैसे चलो और उसी के साथ साथ क्या सरकार को इस बात की जानकारी है कि सी० पी० आई० (एम) हर मजदूर से छ: छ: रुपया जबदंस्ती दे रहा है और जिसका नतीजा है कि 24 सितम्बर 1969 को 700 मजदूर ईस्ट निम्बा कोलियारी वाले जिन्होंने सी० पी० आई० (एम) को छः छः रुपये नहीं दिये, जबर्दस्ती भगा दिये गये।

श्री सभापति : आप क्लैरिफिकेशन मांगिये ।

श्री राजनारायण : श्रीमन्, मैं नियम जानता हूं। तो मैं यह जानना चाहता हूं कि सी० पी० एम० के द्वारा दिये जाने वाले खतरे से सरकार घवरा गई क्योंकि 24 सितम्बर को वे लोग ए० डी० एम० के कोर्ट के कम्याउन्ड में बैठ गये थे। इसके बारे में हमने चीफ मिनिस्टर से बातचीत की, इसके बारे में कोयला खदान के मंत्री से बातचीत की, इस के

बारे में हमने मिनिस्टर से बातचीत की और बादमें हमने इस सबंध में एक तार मख्य मंत्री और घर मंत्री को भी भेजा। इन सब की कापी हमारे पास है। मुझे खुशी है कि श्री एक बयान दिया और उन्होंने इस संबंध में श्री ज्योति वसू को भी चिट्ठी लिखी कि वहां पर इस तरह से अमानवीय कार्य हो म आपकी इजाजत से मेमोरैन्डम की कापी सदन को मेज में रखना चाहता हं जो हमने 29 अक्तूबर को बंगाल के राज्यपाल औं धवन को दी थी।

Calling Attention

श्री समापति आप कौनसी मैमोरैन्डम की कापी रखना भाहते है। आप पहले इसे मुझे चैम्बर में दिखला दीजिये तब मैं इसके बारे में इजाजत दंगा। मैं अभी इसको रखने की इजाजत नहीं दे रहा हं।

श्री राजनारायण: 29 अक्तूबर को श्री वन की सेवा में हमने एक मैमोरैन्डम पेश किया था जिसमे उन्हें यह बतलाया था और मांग की थी कि श्री ज्योति बसुसे घर विभाग फौरन ले लिया जाना चाहिये क्योंकि वे पुलिस विभाग का इस्तेमाल स्वतः अपनी पार्टी को बढ़ाने में कर रहे हैं। श्रीमन, जिस समय मैं यहां आ रहा था उस समय इस तरह का तार मिला।

{THE VICE-GH VIRMA^J (SHRI RAM NIWAS MIRD! A) in the Chair,]

SHRI NIRI N GHOSH (West Bengal): Sir, these thing do not arise out of this Calling SHRI RAJNARAI-.; : No. Attention. If you allow him to mention these

उनसभाध्यक (श्री राम निवास मिर्घा) : माननीय सदस्य तंक्षेप में प्रशन पूछें।

श्री राजनारायण: मैं आप से एक प्रार्थना करूंगा कि जब हम सदन में सवाल पूछते है तो हमें बीच में िसी को टोकने न दें। तो मैं यह तार पढ़ रहा हं और मैं जानना चाहता हं कि क्या सरकार को इसके बारे में जानकारी है। अजय बाब ने जो वहां के मुख्य मंत्री है

हमको आश्वासन दिया था कि 4 नवम्बर तक इन मजदरों को ईस्ट निमचा में भेज देंगे। जब वे लोग गयेतो सी० पी० एम० केलोग बम लेकर, औरो लेकर और भाला लेकर खड़े जयप्रकाश नारायण जी ने भी इस बारे में हो गये। इस पर पुलिस ने वहां पर दफा 144 लगा दी। इस तरह से डेढ़ महीने के बाद पुलिस ने बहां पर 144 दफा लगाई। मजदरों को ए० डी० एम० के कोर्ट से ले जाया गया और वहां उन्हें गिरफ्तार किया गया और फिर थाने में ले जाकर छोड़ दिया गया। तो मैं सरकार से यह जानना चाहता हं कि क्या उसको इन सारी बातों की जानकारी

> SHRI MONORANJAN ROY (West Bengal): On'a point of order, Sir. Is all this relevant to the Calling Attention Motion?

> SHRI NIREN GHOSH: I rise on a point of order, Sir. These things are not relevant.

> उपसभाष्यक्ष (राम निवास मिर्घा) : आप अपने सवाल को संक्षेप में पृष्ठिये।

> शीराजनारायण: मैं संक्षेप में ही पूछ रहा है।

SHRI,NIREN GHOSH: Sir, you have not heard my point of order; please hear. My point of order is thist hat all those things which Mr. Rajnarain is being allowed for a pretty long time to say here do not arise out of this Calling Attention Motion.

SHRI RAJNARAIN: Why not?

SHRI NIREN GHOSH: They are irrelevant.

SHRI NIREN GHOSH: If despite the thinj,s, you should allow us also to go into deta irrelevancy the C.i'ir allows those things to be mentioned, then would tlie Chair allow other Members who have facts at their disposal a similar amount of time to seek clarifications on all those things? This is my point of order.

> THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Hon. Members know that the Calling Attention matter refers to some specific incident which has been mentioned therein, and to bring in a whole general discussion in the garb of a Calling Attention Motion is really not proper.

SHRI NIREN GHOSH: That is what he is doing.

NIWAS MIRDHA): I would request the hon. Member not to bring anything outside the वम, ऐरो और भाला लेकर सैकड़ों मजदूरों purview of the Calling Attention Motion, but to के घरों को लूट रहे हैं और उन्हें परेणान कर be specific and relevant.

श्री राजनारायण: मैं उसी के मुताबिक चल रहा हं।

Specific about the collieries.

RAM NIWAS MIRDHA) : Specific about the में जांच करें। मैं यह चीज इसलिये बतला THE VICE-CHAIRMAN collieries does not mean that anything about a रहा है कि इन्हीं कारणों की वजह से वहां पर collieries can be brought into this.

थी राजनारायण: श्रीमन्, आपने जो व्यवस्था दी है में उसके मुताबिक ही चल्गा। यह जो ध्यानाकर्षण प्रस्ताव है वह वेज बोर्ड की रपट को लागु करने के सबंध में है। तो मैं यही बात पूछ रहा हं कि बेज बोर्ड की सिफारिश लाग् हुई या नहीं हुई। अगर लाग नहीं हुई तो क्यों नहीं हुई और उसी के कारण

उपसभाध्यक्ष (श्री राम निवास मिर्घा) : यहां पर सारी बातों को उठाने के बजाय आप संक्षेप में प्रश्न पूछिये।

संबंध में सवाल पूछ रहा हूं कि यह वेज बोर्ड वयों नहीं लागू हुए और इसी संबंध में बतला रहा हं कि जहां पर सी० पी० एम० के लोग मालिकों को डरा रहे है वहां पर वैजबोर्ड लागु नहीं किये गये हैं।

श्रीमन्, जब मैं आज सुबह इधर आ रहा थातो मुझे एक तार मिला जो मैं आपके सामने पढ देना चाहता है।

are still nol provided with jobs. Managements' attitude adamant and vindictive. Workmen are हजार मजदूर काम करते हैं, वहां पर ये being harassed and implicated in fake cases by the Police in connivance with management andCPI(M) Shyam Bihari Singh, Lall Bihari शक्ति का 7 प्रतिशत है। Singh, Jhallak Singh and Azit Singh Saini implicated in false cases and arrested on 17-11-1969".

श्री राजनारायण : श्रीमन, मैं यही बात तो बतला रहा हूं कि आज सी० पी० एम० के THE VICE-CHAIRMAN (SHRI RAM लोग हजारों की तादाद में ईस्ट निमचा में रहे हैं। मैं चाहता हं कि सरकार वहां पर एक पालियामेंटरी डेलीगेशन भेजे या फिर कोई इन्क्वायरी कमिशन भेजे, सुप्रीम कोर्ट SHRI GODEY MURAHARI (Uttar Pradesh) के जज को भेजे जो वहां पर जाकर जो कत्ल, लुटपाट और आगजनी हो रही है उसके बारे वेजबोर्ड लागु नहीं किया जा रहा है।

> उपसभाध्यक (श्री राम निवास मिर्धा) : आपने बहुत समय ले लिया है।

> श्री राजनारायण: तो मैं सरकार से यह जानना चाहता हुं कि क्या सरकार को इस बात की जानकारी है और अगर जानकारी है तो सरकार मजदूरों की सुरक्षा के लिए क्या व्यवस्था कर रही है।

श्री भागवत झा आजाद: जहां तक प्रश्न के प्रथम भाग का सवाल है उसके वारे में मैंने बतलाया कि 111 कोयला खादानों में यह कार्यान्वित हो गया है जिससे 1 लाख 47 हजार मजदूर लाभान्यित हुए है। 458 कोयला खदानों में, जिनमें 2 लाख 44 हजार मजदूर काम करते हैं, जो 58 परसेंट है सम्पूर्ण श्रमिक शक्ति का, उनको वह डी० ए० नहीं मिल रहा है जो वेज बोर्ड ने रिकमेन्ड किया है, वहां रिकमेन्डेशन्स पाणियली कार्यान्वित "Resettled workers at East Ninicha Colliery हो रही हैं। 178 कीयला खदानों में, जहां 31 बिलकुल लाग नहीं हुई है, यह सम्पूर्ण श्रमिक

> जहां तक प्रक्रन के दूसरे भाग का सवाल पी० आई० (एम०) द्वारा मारपीट और झगड़े का, यह सारा कानुन और व्यवस्था का प्रश्न है। जैसा कि माननीय सदस्य ने कहा कि उन्होंने वेस्ट बंगाल के मुख्य मंत्री को लिखा, उपमुख्यमंत्री को लिखा, समय समय पर

जब हमारे पास ये बातें आई हैं तो हमने भी उनका ध्यान इस ओर आकृष्ट किया है। इस सम्बन्ध में जितनी कार्यवाही उन्होंने की है उसमें हम कुछ दखल नहीं दे सकते।

SHRI ANANT PRASAD SHARMA (Bihar) - Sir, the honourable Minister has stated that 178 collieries have not at all implemented the recommendations of the Wage Board. I would like to know, in view of the recent increase in the price of coal by 70 paif \ per ton, whether the Labour Ministry will see that these collieries which have not implemented the recommendations >f the Wage Board, do not get the benefi of this increase in price and also whether the Labour Ministry will advise the R; ilway Ministry not to purchase coal fron these collieries till such time that they have implemented the recommendations of the Wage Board.

श्री भागवत झा आजाद: बहुत बार हमने रेलवे मंत्रालय पर इस बात के लिए जोर दिया है और नियम भी बनाया है कि ऐसी कोयला खदानों से कोयले लिए जाये जो वेज बोर्ड की िकमेन्डेशन्स को कार्यान्वित कर रही हैं। इस सम्बन्ध में मैं माननीय सदस्य से सहमत हं और हम जोर भी डाल रहे हैं कि जिनको यह इन्क्रीज दी जाय वे इसको कार्यान्वित करें।

SHRI CHITTA BASU: There have been violations of this rule. Why?

SHRI KALYAN ROY (West Bengal): Sir, I was the leader of the A. I. T. U. C. delegation whil h attended the sixth meeting of the Co 1 Industry Committee in November in relation to the Wage Board's recomme idations. Unfortunately the Government las not yet declared the date on which the gratuity scheme is going to be introduced in the coal-mines. The gratuity scheme is a major issue of the strike notice. Secondly, the Government has also as- hired that it is going to abolish immediati ly the Central Recruiting Organization as recommended by the Labour Commiss on. But unfortunately the Government I as so far declared neither the date of introduction of the gratuity scheme nor the late of abolition of the Central Recruitit g Organization. The strike took place 1 a large number of coal mines in West Bi ngal because the United Front Government gave protection the coalminers in Asansol belt. Unfortunately there could not t; any strike in the Jharia

Belt although the implementation of the Wage Board's recommendations was the worst in Bihar and there the strike could not take place because of the corrupt practices of the police in the State of Bihar and the police in Bihar is under the Central Government now. I would like to know what the Government is going to do about the non-unanimous recommendations of the Wage Board, the date when the Government is going to announce the introduction of the gratuity scheme in the coalmines, the date of abolition of the Central Recruiting Organization and the date when the bonus clauses will be amended as per the decision of the November session of the Industrial Committee for Coal Mining Industry because we feel the Government is responsible for the strike and also for the unrest in the coalmines because every time the Government particularly the Railway Ministry, is succumbing to the pressure of the coal-mine owners. And the coalmine owners are getting an increased price without implementing the Wage Board's recommendations. And, Sir, the Regional Labour Commissioner of Dhanbad— I am making this allegation— is in the pay of the coal-mine owners and that is why the Bihar coal-miners are the worst exploited in India today. The Government of India has a duty to protect the interests of the coal-miners. Lastly, I entirely agree with Mr. Rajnarain's remarks about the activities of the Communist Party (Marxist). Instead of fighting the coal-mine owners, the CP(M) workers in many places are colluding with the coal-mine owners to suppress the All-India Trade Union Congress and Hind Mazdoor Sabha in a way which is most shocking to any civilised society.

SHRI BHAGWAT JHA AZAD: Sir, as I have said the Government wants to implement the gratuity scheme in the coal-mines. We will announce that. But the House would appreciate this point that the Wage Board... (Interruptions)., has said that it should be paid by a cess on the consumer. Normally gratuity is to be paid by the employers. But here is a recommendation which says, "Pay gratuity by a cess on the consumer". The Government has to consider this point. So far as the date of introduction is concerned, I have categorically stated that we have agreed to it and we shall do it. It is only a question of considering how to pay it, whether by a cess on the consumer or by any other method. That is the point which I would like you to consider. I cannot say immediately it can be done.

[Shri Bhagwat Jha Azad]

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Then about the CRO. We are taking steps for this. It is a voluntary organization of the employers. I thik Mr. Kalyan Roy will agree with me that the employers also have agreed for the abolition of this. We also agree and steps are being taken.

Then, Sir, he has made a very unfortunate allegation that the RLG is under the pay of the coal-mine owners. I categorically deny this. We have no evidence whatsoever. It is absolutely mischievous, (Interruptions)... CP (M) and all that.

SHRI BHUPESH GUPTA (West Bengal): On a point of order...

SHRI BHAGWAT JHA AZAD: This has to be decided amongst themselves in West Bengal, not by the Government of India...

(Interruptions)

SHRI BHUPESH GUPTA: On a point of order, Mr. Vice-Chairman. An honorable Member of the House has made a specific allegation, a serious allegation, naming the officer, the Regional Officer, saving that according to the facts and information available to him he is in the pay of the coalmine owners. We also hear from various sources that this is so. I should like to know whether the honourable Minister is prepared to institute a proper inquiry into this allegation by a man who commands the confidence of both sides before he comes and says, "I have no information, no evidence." Surely officer who indulged in corruption will not send you the file saying that he is indulging in such and such practices. It will not be onted on the file. It has to be brought to your notice and it has been brought t your notice repeatedly by the Memb s of this House. It is your duty to go into this matter in a manner which will evoke some measure of confidence among the Members of the House. Who does not know that these officers are downright hirelings of the coalmine owners ?Who does not know this public scandal which the coal-mine owners have started? Today you are saying all this kind of things to cover all such people. I say the Ministry is failing in i i duty. It is a failure on the part oi the Ministry in carrying out its duty. Therefore, I demand the Parliament should give instructions to this Ministry for a proper inquiry into the allegation of downright corruption and malpractice including bribery on the part of these officers.

SHRI BHAGWAT JHA AZAD: Sir, it is definate our duty to inquire into the allegations which are properly made in j writing..

SHRI BHUPESH GUPTA: On a point of order Mr. Vice-Chairman.

SHRI BHAGWAT JHA AZAD: I must have the right to reply. I must reply to the points raised. He cannot go on like tliat, Sir. What I am saying is this ...

(Interruptions)

SHRI RAJNARAIN: On a point of order.

SHRI BHAGWAT JHA AZAD: I have not yet finished my reply.

SHRI RAJNARAIN: No, no. On a point of

उपसभाध्यक्ष (श्री राम निवास मिर्घा) : सुन तो लीजिए।

श्री राजनारायण: सन लिया . . . (Interruptions)

SHRI BHAGWAT JHA AZAD: Sir, unless the allegations are made properly in writing, we are not going to institute an inquiry into the hearsay of the honourable Member. . .

(Repeated interruptions)

श्री राजनारायण : आज तक किसी भी जनतंत्रीय, संसदीय प्रथा में किसी भी मंत्री के मखारविन्द से इस प्रकार के वाक्य निकलते हमने नहीं सूने कि मंत्री यह कहे कि जब तक हमको सदन के सम्मानित सदस्य कोई लिखित आवेदन नहीं देंगे तब तक जांच नहीं करेंगे। सदन का जो मेम्बर इस सदन में आरोप लगाता है वह उसकी रेस्पांसिबिलिटी लेता है, वह उसके लिए जिम्मेदार होता है। तो सदन में जो आरोप लगे उसकी जांच ैकरना मंत्री का प्रधान कर्तव्य होता है, संसदीय कर्तव होता है, जब तक हमको लिखित नहीं मिलेगा हम उसकी इन्क्वायरी नहीं करेंगे में समझता है कि मंत्री को यह नहीं कहना चाहिए, यह उन्होंने गलत चीज कही।

श्री भागवत झा आजाद : संसदीय प्रथा के अनसार मेरा कर्तव्य है कि जो आरोप लगाये गये ह उन की जांच करूं, लेकिन संसदीय प्रथा में यह भी नियम है कि माननीय सदस्य आरोप लगाये जाने के जो नियम बने हए हैं उन के अनुसार आरोप लगायें। तभी

मैं उस की जांच क हंगा। मैने यह नहीं कहा कि मैं जांच नहीं अहंगा । मैंने पहले यही बात कही थी।

CalliTM A tention

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, on a point of order. It is for you to give a ruling. I do not think any ruling from my friend, Shri Bhagwat Jha Azad, is necessary. A charge has been made much more authentically by an M.P. or by a private citizen. It has been made on the fioo^ of the House. That is much more impo -tant. A letter is written to you, a memoi indum is sent to you it has been made • n the floor of the House, and hence it has icquired special importance and my frin d, Mr. Rajnarain, has rightly pointed ou this aspect. Still my freind says, "Do i' in writing." When it is made on the floe I of the House, it forms part of the record of the House. (Interruptions.)

SHRI BHAGWAT JHA AZAD: Please do not try to pi 11 me that way; I have li-tened to your harangue.

SHRI BHUPE H GUPTA: I might tell this illiterate Mil ister that he does not know the rules of .he House or the procedure of the louse. He calls it a harangue.

(*Ii terruptions*)

SHRI BHAGWAT JHA AZAD: I cannot tolerate JI this, Sir. The hon. Member must be lave properly. If he only shouts, I can alsi 1 do it.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I will not allow him to get away with it. Look at he arrogance that he has; they have lost their majority but the arrogance they 1 stain in full force; I hope some of th | Ministers should be voted out by no confidmce or censure motions. Mr. Vice-Chairman, please ask him to withdraw that remark. (Interruptions). He wants to have everything in writing and then he will proceed with it. He calls my speech a harangue. He does not understand the differi nee between a speech and a harangue.

SHRI BHAGWAT JHA AZAD: Lei him speak on the point. Otherwise I can also reply in the form of a running commentary.

(In irruptions)

SHRI BHUP3SH GUPTA: Please remember that tl ose days are gone.

श्री राजनारायण : श्रीमन् मेरा एक निवंदन है। सरकार को ज्यादा सभ्य होना चाहिए। सरकार को ज्यादा सोबर होना चाहिए । सरकार को हरही गाय नहीं होना चाहिए। सदन का सदस्य अगर वह सरकार का सदस्य नहीं है अगर कुछ कह भी दे तो उसका सरकार को सहनशील होकर, व्यापक होकर उत्तर देना चाहिए। मगर जो उत्तर माननीय मंत्री जी दे रहे हैं वह उचित नहीं है।

SHRI R. T. PARTHASARATHY: Sir, I wish to make a humble suggestion. The hon. Minister was pleased to state that a petition in writing should be given. According to the British parliamentary practice for centuries it has been accepted— any statement made by any Member is sufficient for the Government to take note of. It is absolutely not necessary that it should be given in writing. Over that small thing this quarrel should not have taken place. I hope the hon. Vice-Chairman would be pleased to give a ruling on that point so that in future this kind of a situation does not arise.

SHRI KALYAN ROY: I had already given it in writing to the Union Labour Minister about a month back.

SHRI BHUPESH GUPTA: So he was suppressing the truth. Having got that letter, he wants another letter also. It is like suppressio veri suggestio jalsi. (Interruptions) Mr. Shah, you are the Leader of the House. Please kindly control him.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): I request both of you to forget what has happened. Now you can argue the

SHRI BHUPESH GUPTA: I am ready to forgive and forget provided the other man does it.

SHRI NIREN GHOSH: Sir, the hon. Minister wherever he has stated it has been implemented, it has not been implemented. I have myself visited those areas. I know that even 1.29 is not given let alone 1.47 except of course a very few collieries. If they have intimated to you in that way, they have given you some false information. Are you aware of the troubles that are going on in the collieries, including the strike arising out of the nonimplementation of the Award, theekedari and CRO? Where-ever the workers want to fight for their rights, these people come in way.

[Shri Niren Ghosh]

tripartite committee that it should be abolished. I तमाम गुन्हे परचेज किये हैं, और इन्होंने am told that wherever there is theekedari or wherever there is CRO, violence is bound to take तमाम अनसोगल एलीमेंट को परचेज किया है। place because they are the very embodiment of violence. Wherever the workers can pick up courage against this injustice, it is unfortunate क tliat Shri Rajnarain almost in collusion with the management contractor has unleashed violence in those areas. I do not those areas. I do not wish to go into details.

श्रीराजनारायण । शाबाधाः ।

SHRI NIREN GHOSH: I can go into every case, if you like. They are killing and murdering workers and he is their protege; they are working in collusion these contractors and the CRO people. pass on to the next item. Shri Kalyan Sankar Ray knows all these things but he will not dare to say these things in the trade Sir, why don't you appoint Mr. Bhupesh Gupta union circles. Everybody knows that the HMS as the arbitrator between both of them? unions running in Asansol arc fully in collusion with the managements; they are depending on a certain strata of company stooges. He knows it to be brought in here. I appeal to both my union circles. That is the position. I can give one instance. In the Madhuban colliery because the workers were fighting for the implementation of between them. the Award, the company contractors and goondas murdered one trade union worker in broad हूं। आपस एक रास्ता बाहता हूं, श्रीमान, में daylight and thereafter the company declared a lockout; it is there for 2j months. I understand that ईस सदन में ईमानदारी के साथ और अधिकार the R.L.G. has recommended that it should be referred to adjudication and the lockout should be prohibited but the Government are taking no steps a whatsoever. The theekedari and the contractor वहां चले और देखे कि वहां पर ला एंड the paid goondas of the collieries and the CRO is आहर क्या है और वह सी जी पान पूरी a paramilitary organisation. It was recommended that it should be disbanded but it is not being disbanded; there is a reign of terror going on. लिए, गर्री फेलाने के लिए और लोगों के बीज Therefore, Mr. Vice-Chairman, even if the wage board recommendations are made statutorily का अगहरण करने के लिये, हत्या के लिये और enforceable, they will not be implemented unless लुटके लिये। यहां की हर पार्टी के लोग चले these things are done away with. I know of a ceratain case in the Andrew/ ule colliery.

श्री**राजनारायणः** श्रीमन्, यह एक बडा सवाल है। आप तो बैठे हुए हैं। आई कैन नाट एलाउ आल दिस रविश । मैं यह बात जानता हुं कि श्री नीरेन घोष झठ बोलने में माहिर हैं। यह प्ंजीपतियों के दलाल हैं और वहां

पर गुन्डों के दलाल हैं और वहां तमाम गुन्डों You know that years back it was accepted by a की लेकर लोगों का मर्डर करा रहे हैं। इन्होंने मैं चाहता है कि आप उनको बैठायें। ये वहां मालिकों के दलाल है और गन्हों के साथी । वहां हर नेता सी० पी० आई०(एम) का एक गत्डा है ।

> I cannot allow all these rubbish things to go unchallenged.

(Interruptions)

SHRI BHUPESH GUPTA: I think we better

SHRI A. G. KULKARNI (Maha-rashtra) :

SHRI BHUPSH GUPTA: I am a man of

SHRI A. G. KULKARNI: Be an arbitrator

साय कहना चाहता हूं कि इस सदन हर पार्टी के एम०पीज० का डेलिगेमन गुन्डातरह जिम्मेदार है हिलगनिज्म फैलाने के उनके नेता की हिम्मत नहीं पड़ी कि हमारे साथ

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Niren Ghosh now please wind up.

SHRI NIREN GHOSH: I ask whether Government would take measures to abolish the contract system and abolish the Central Recruiting Organisation so that some sense of normalcy could be restored there. I ask whether they would catch hold of the collieries by the neck. Unless that is done nothing would be implemented there. They are adopting illegal means. Sand stowing is not being done in the porper manner.

There is large-sa le subsidence of the soil in the colliery ai ;as because the colliery-owners do not ab de by the law and doing sand-stowing in the चाहता हूं, आप एक लनेंड आदमी हैं, proper manner. So you can catch the a by the कानून और व्यवस्था को जानते हैं। जरा neck and bring them to book Ior not implementing the Wage ecommendations. Only then things will ii aprove. They are already making profits; t is not that they are not making profits a id there is no reason to sanction an incre ise in the coal price in order to है, केन्द्रीय सरकार के मजदूर हैं और वहां के introduce gratuity because the colliery-owners कल-कारखाने केन्द्रीय सरकार के मातहत है और are tn fact making huge profits through illegal means. May I know why you snould incre..se the जब कि वहां डेढ़ दो लाख मजदूरों का जीवनprice of coal when all the big collier; -owners are निर्वाह करना सी । पा एम । के द्वारा नामुमmaking huge amounts of prof ts through all sorts of means.

THE VICE- CHAIRMAN (SHRI RAM NIWAS MIRDHA) : That will do Mr. सरकार कह दे कि यह ला एंड आंदर का सवाल Niren Ghosl. You have taken enough time. That है तो यह सिम्पिल ला एंड आंडर का सवाल is enoi gh.

SHRI BANI A BEHARY DAS (Orissa) : Whatf ver he goes on saying, shall we keep sile it

THE VICE-CHAIRMAN RAM NIWAS MIRDHA) : Please take your seat, सरकार इसमें हमारी पूरी मदद करे, हर पार्टी Mr. Ni en Ghosh.

SHRI BHAGWAT JHA AZAD: Sir, I would like to 4ay once more that Government have always impressed upon the employers that the and are fear 1 recommendations of the Wage Boai d should be implemented. We have persuaded them in meetings and we have told then, and as I have already stated, the recoirr aendation has been imaginary and का सरकार से जवाब तो दिलबाइये। plemented in the i ase of 35% of the colliery workers, partially implemented in the case of सरकार को क्या दिक्कत है यहां से इंक्वायरी 58%, and not implemented in the case of 7% involving 178 collieries and about 31,000 कमिशन मेजने में । क्या दिक्कत है कि यहां से workers, ind they are small collieries employing tmall numbers of workers. We are trying to like Shri Bhupesh Gupta to reply to that persuade them that this should be done. So far as question. Would he agree that the Central gratuity is concerned, as I have said already, we Government should interfere in the domain of have accepted ii in principle. How to do it is a West Bengal if it is a question of law and order question for us to decide and therefore, Sir, we? How can we send a deputation? Honha^ e been saying that from our side we are trying Members are free to go anywhere they like, our best. Our regret is that the recommendation of but the Central Government cannot send a the Wage Board is of enforceable statutorily and deputation to enquire into a matter of law and therefore the deputation of the series possible it could be done. best as to how as far as possible it could je done.

As far as the m Atual admiration between Shri Niren Gho h, Shri Rajnarain and Shri Kalyan Ro \ is concerned, I have no comments.

श्री राजनारायण: श्रीमन, मैं आपसे जानना Board's सुना जाय ।

> वहां के जो मजदूर हैं वह सेंटर के मजदूर किन कर दिया जाय, तो मैं आपसे पूछना चाहता हं कि हमारे पास रेमेडी क्या है। केवल नहीं है। मैं पूछना चाहता हूं कि क्या रास्ता है। आप हमें रास्ता बतायें। जब कि श्री नीरेन घोष तैयार हो गये कि वहां पर एक इंक्वायरी कमिशन जाय तो मैं चाहता हं कि से एक या दो एम० पीज० वहां पर भेजे जायें।

उपसभाष्यक (श्री राम निवास मिर्वा) : ठीक

श्री राजनारायण : श्रीमन्, आप हमारी

SHRI BHAGWAT JHA AZAD: I would

श्री राजनारायण: मगर अहमदाबाद का दंगा जो है वह आज कैसे डिसकस हुआ । यह ला एंड आर्डर को यहां डिसकस क्यों करेंगे। वहां सिम्पिल ला एंड आर्डर की बात नहीं रह गई है, यह आजाद साहब समझ लें। वहां

श्री राजनारायण तो दिन दहाड़े पुलिस की उपस्थिति में हजारों लोग वस्व ले कर आते हैं। लुटते हैं, जलाते

SHRI NAND KISHORE BHATT (Madhya Pradesh) : Sir, we very much appreciate the efforts of the Central Government in trying to see to the implementation of the recommendations of the Coal Wage Board. But, Sir, simply efforts alone do not help. As already pointed out by the hon. Minister, 25% collieries employing less than 25% of the total labour force have not yet agreed to implement the recommendations of the Wage Board in full. Sir, the workers of these collieries have deferred the notice of strike by a week and strike wiH take place on the 24th of this month. I want to know from the hon. Minister what steps he has taken to bring pressure and force the managements to implement the recommendations of the Wage Board. And if there it any slackness or lukewarm, attitude on the part of these employers are the Government in a mood to cancel the licences of these collieries? That is number one. Number two; I also want to know the number of collieries in the area of Ranigani coal-fields and also in the area of Jharia coalfields who have not implemented these recommendations and the steps the Government is taking to encourage such of those workers who are genuinely interested to see that the production is maintained and the work is not hampered. Is the Government going to see t hat their efforts to maintain the production targets is not hampered and the recalcitrant and defaulting employers are brought to book, if need be, by prosecuting them?

SHRI BHAGWAT JHA AZAD: Sir, it is naturally the concern of the hon. Members to repeatedly ask us as to what we are doing about the emfor-cement of the recommendations of the Wage Board. As I have said Sir, since it is not enforceable statutorily, therefore we are persuading them, we are requesting them and also fixing criteria, a criterion that tenders will be accepted only from those who have fully implemented the recommendations of the Coal Wage Board. I would like to restate the figures about non-implementation for the information of the hon. Member. It is only in the case of 7% of the workers it is only in 178 collieries where the workers employed are about

31,000. So it is not 25%. Sir, we are trying our best to persuade (he employers even now. We have met on the 6th and we have asked them that they shoud do it. We have requested the Railways to see that the tenders of such employers are not accepted and that they should accept the tenders only from those who have fully implemented the recommendations of the Wage Board. If they are not going to implement them within three months, we shall see what other action could be taken. We on our side are doing as much as possible under the law. The hon. Member has talked about particular areas. In Asansol it has not been implemented in 25 collieries employing 5,398 workers. In Dhanbad it has not been implemented in 141 collieries involving 20,423 workers.

SHRI BANKA BEHARY DAS: Sir, I have been standing for long to seek clarifications as I am connected with a central trade union organisation with which many of the colliery trade unions are affiliated.

श्री रेवती कान्त सिंह (विहार): श्री चित्त बास, के पहले मैं खड़ा हुआ था और अभी तक आपने मुझे समय नहीं दिया है।

उपसभाध्यक्ष (श्री राम निवास मिर्घा) : इस तरह तो सभी बोलना चाहेंगे, इतना समय देना तो मश्किल है।

SHRI BANKA BEHARY DAS: There should be some procedure so that those who cannot shout can get sufficient attention. Such a procedure should be evolved; otherwise what is the use of our sitting here? Or, would vou like us to shout and to violate your ruling? Either you should accept that position or give sufficient attention to those Members who abide by the rules. There is no other alternative before you.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please go ahead now.

SHRI BANKA BEHARY DAS: The Minister himself admitted that more than 2,51,000 workers have been affected in the sense that either partially or wholly (he recommendations of the Wage Board have not been implemented and he went on to Say that they were trying to sit round the table and persuade them. I do not know how long this persuasion would continue. I would now give a categorical suggestion since the Award is not statutorily binding

according to lh< prevailing law. Just like the Railways thi public sector undertakings of the written to all the Public Sector undertakings State Go¹ ernments and the Central Government that they should consider only such cases co Isume more than 25 per cent of the coal where they have fully implemented. It may be produced in the country though the Rai ways consume more than half. They must say that they will not accept any ender unless in the tender the drawn or we come to know ourselves we coal mine-o<vners specifically mention that they again write to them to say that this is our have teepted and implemented the recommend; decision. tions of the Wage Board.

Ministr" would move the Ministry of Mines that House. We shall also draw his attention about whenever there is a question of renewal of 'he the suggestion of the hon. Member. licences of coal mine-owners in the lie :nce terms it would be specifically mentio; ed that as far as the recommendations oft] e Wage Board or the Awards of the Tribunals are concerned, unless बोर्ड के बारे में हम लोगों को बड़ा ही ब्रा अनुभव they implemei . them the renewal of the licences would not be considered at all. Then only he an हुआ है । सरकार वेज बोर्ड बनाती है, उसकी bring the recalcitrant mine-owners to the table रिकमन्डेशन्स आती है और जब इम्प्लीमेन्टेशन and finalise the matter. Otherwise there would be no finalisation. I know the tenders of even those का सवाल आता है तो सरकार हाथ पैर रखकर colli :ries which are supplying to the Railway 5 and which have not accepted them lave been accepted by the Railways. The t is my नहीं है। इसका उदाहरण जनितिस्ट्स के information. The Labour \ inistry can surely take it up with them.

shall try to per made them as long as we do not a succeed It should be appreciated that even by t] is method we have been able to achiev quite- a उद्योग के लिये वेज बोर्ड वैठाये जायेगे उनके success. Let us not be little th it. As I have said, fair in the case of in (ollieries involving 1,47,622 workers it i full implementation As the price लिये सरकार निश्चय करके ही वेज बोर्ड वैठाindex has gone down, viable Dearnes Allowance येगी या अपनी इसी नीति को चलाये जाते is Rs. 1 • 29 from 1st C ctober, 1969. In the case of 58 pe cent of workers ihey are partially imple रहेगी कि वेज बोर्ड बैठा दिया, एजिटेशन हुआ denting it. We have not succeeded fully in the case of 31,157 workers, that is, in about 7 per the

Since

SHRI BHAC WAT JHA AZAD: We

So far as the suggestion that if they are not implement) d their tenders should no be considered ia concerned, we have taken that decision tl it the tenders of only such collieries ही कोयले के दाम बढाये गये थे, जैसा कि मानwhich have implemented should be accepted.

Wag;

Board

the public sector undertakings like the H.S.L. and . .

5-41 R. S.j 59

SHRI BHAGWAT JHA AZAD: We have possible that some of them might not have followed this but the moment our attention is

So far as the renewal of licences is con-Secondly I v, ant to know whether the Labour cerned, the concerned Minister is here in the

श्री रेवती कान्त सिंह : श्रीमन्, इस वेज बैठ जाती है कि यह स्टेट्युटरिली इन्फोर्सिबल मामले में भी हमारे सामने आया था। म सरकार से जानना चाहता है कि इस अनुभव आधार पर क्या भविष्य में जो कि किसी अनिवार्यतः स्टेट्यूटरी स्टेटस देने के और इम्प्लीमेन्टेशन का जब सवाल आता है cent. Therefore let us not belittle the results तो कह दिया जाता है कि स्टेट्यूटरी अधिकार recommendations are not enforce; ble in law we नहीं है इसलिये इम्प्लीमेन्ट नहीं हो सकता have to persuade them and by this method of persuasion we hav * succeeded quite a lot.

दूसरी बात में यह जानना चाहता है कि वेज बोर्ड की सिफारिशों को लागू करने के नाम पर नीय मंत्री जी ने वतलाया है कि उन्होंने एक SHRI BANKA BEHARY DAS : What about पब्लिक सेक्टर को और एक रेलवे को यह अनदेश दे रखा है कि जिन कोलियरियों ने बेज बोर्ड की रिकमन्डेशन को इम्प्लीमेन्ट किया है उन्हीं से कोयला खरीदा जाय । तो उनसे मैं दो और सवाल पूछना चाहता हं। पहला यह कि सरकार को इस बात का पता है कि सरकार के उस अनुदेश का पालन तमाम जगहों में

श्री रेवती फान्त सिंह]

एक तरह से नहीं हो रहा है, पब्लिक सेक्टर में भी और रेलवेज में भी जहां तहां उसका उल्लंघन हुआ है। अगर सरकार को पता है तो सरकार ने उसके बारे में क्या किया है। दूसरी बात, वैसी कोलियरीज जिन्होंने वेज बोर्ड रिकमन्डेशन को नहीं लागू किया है उनको इस बढे हुए दाम का लाभ नहीं हो इसके बारे में सरकार क्या करना चाहती है। मैं इन तीन सवालों का स्पष्ट जवाब चाहता हूं।

श्री भागवत झा आजाद : जहां तक पहले प्रश्न का संबंध है, जैसे वेज बोर्ड की रिक-मन्डणन्स के कार्यान्वयन के संबंध में उनका कट अनुभव है उससे मैं सहमत हूं। जैसा मैंने अभी कहा, सरकार के पास अभी इस संबंध में नेशनल लेवर कमीशन की सिफारिशें हैं जिन पर हम विचार कर रहे हैं। उन्होंने भी सिफारिश की है कि वेज बोर्ड स्टेट्युटरी हो। इस पर हम विचार कर रहे हैं और इस संबंध में हम निश्चय ही कोई निर्णय लेना चाहते हैं।

जहां तक आदेश के पालन का सवाल है, जैसा मैंने पहले बताया, हमने यह अनुदेश सभी पब्लिक अन्डरटेकिंग्ज को दिये हैं, जहां इसका कार्यान्वयन नहीं हो रहा है वहां पर फिर उनसे आग्रह करते हैं कि इस पर ठीक से विचार करें इस पर जोर दे, इसके अनुसार ही काम करें।

सबसे प्रमुख बात इस संबंध में जो माननीय सदस्य ने कही वह यह है कि वेतन आयोग को असली जामा पहनाया जाये ताकि सरकार की ओर से जो असमर्थंता प्रकट की जाती है वह स्थिति न हो। वेतन आयोग की सिफारिश आने के बाद जो उद्योग यह कह देते हैं कि हम उन पर अमल नहीं कर सकते हैं यह एक गम्भीर प्रशन है और इस पर हम भी गम्भीर विचान कर रहे

REFERENCE TO TRAFFIC OBSTRUCTION ON PUBLIC ROADS CAUSING INCONVENIENCE TO MOVEMENT OF MEMBERS

श्री राजनारायण (उत्तर प्रदेश): श्रीमन मैं चेयरमैन साहब की इजाजत से एक आवश्यक प्रक्रन आपके द्वारा सदन में प्रस्तुत कर रहा हं। आज में आल इंडिया मेडिकल इन्स्टीट्यूट से अपनी आंख को दिखाकर आ रहा घातो रास्ते में पुलिस खड़ी थी, उस पुलिस ने हमारी गाड़ी को रोका । हमने कहा हमारी गाड़ी को क्यों रोकते हो तो वह कहता है कि प्राइम मिनिस्टर साहब के यहां बड़ा मजमा है इसलिये इस सडक से आप नहीं जाने पार्येगे तो हमने कहां हमारी गाड़ी को रोकने की ताकत तुम्हे नहीं है और हम जायेंगे, इस तरह से बदतमीजी नहीं होनी चाहिये । प्राइम मिनिस्टर साहब के यहां मजमा हो या प्राइम मिनिस्टर साहब के यहां सदमा हो इससे हमें गर्ज नहीं। पांच मिनट तक उस पुलिस ने हमको डिटेन किया और जब हम बिल्कुल दृढ़ हो गये कि हम जायेंगे और इसी रास्ते से जायेंगे तो बाद में उसने कहा आप जाना चाहते हैं तो जाइये। मैं आपसे कहना चाहता हं कि प्राइम मिनिस्टर की कोठी में कोई मजमा नहीं था, वहां केवल पच्चीस, तीस लड़कियां हाथ में प्लेकार्ड लिये हुए और साइनवोर्ड लिये हुए कुछ पटरियों में खड़ी थीं और कांग्रेस के मस्तिष्क के गुलाम लोग वहां पर खड़े थे। तो मैं यह कहना चाहता हं कि जब संसद् सदस्यों की गाड़ियों को इस ढंग से रोका जायेगा तो क्या प्राइम मिनि-स्टर कोई खुदा है, ईश्वर है, क्या है ? अगर नागरिकों के अधिकार पर इस ढंग से कुठाराघात होगा तो इस सदन के सम्मानित सदस्यों से मैं कहना चाहता हूं कि इस देश में तानाशाही का शासन होगा और अच्छी तरह से मैं आपके द्वारा इसको एक विशेषाधिकार के रूप में उठाऊंगा क्योंकि यह हमारा अधिकार है। दो मिनट या तीन मिनट भी यहां आने में हमें देर हो जाये और हमारा क्वेश्चन चला जाय तो उसका क्या होगा। इसलिये आप कृपा करके प्राइम मिनिस्टर साहब को हम लोगों

I P. M. की इस भावना को भेज दें। जो नौटंकी वह कर रही हैं भविष्य ही बतायेगा उनकी नौटंकी

Re Reco.i nition to

कहां तक कामयाब होगी मगर जो उनका जाली सिक्का था उसकी चमक खत्म हो गई। अब जो उनका जाली सिक्का है वह जाली सिक्का अब खत्म हो रहा है और दो चार दिन में वह जाती सिक्का रगड़ खा जायेगा और उसकी चमक खत्म हो जायेगी। इसलिए मैं अदय के साथ आज केवल इतना ही कह रहा हं कि प्राइम मिनिस्टर को अपनी सीमित पर्सनैलिटी पर रहना चाहिये, लिमिटेड पर्सनै-लिटी पर रहना चाहिये और अनलिमिटेड बनाने की कोशिश नहीं करनी चाहिये और अगर करेगी तो उन्हें नतीजा भुगतना पड़ेगा । (Intecruption)यही नहीं श्रीमती ललिता शास्त्री के घए में भी गुन्डे ट्कों में गये और वहां घर के लोगों को परेशान किया। तो में प्राइम मिनिस्टर से कहना चाहता हूं कि दूसरे लोगों के साथ भी आदमी है। इसलिए मैं चेतावनी देना चाहता हूं कि प्राइम मिनिस्टर को और केन्द्रीय सरकार को महिमा और गरिमा के साथ तथा सम्य मान्यता के साथ कार्य करना चाहिये । अगर यहां पर गुन्डागर्दी चलाई जायेगी तो उसको वर्दास्त नहीं किया

RE RECOGNI TION TO CONGRESS PARTY OPPOSITION)

जायेगा ।

SHRI BHUI ESH GUPTA (West Bengal): I have a point to bring to your notice. You ma have seen in the papers that in the other House a point has been raised that peope who defect from one Party cannot be recognised even as a group or as an Opposition Party or as the main Opposition. Noi t, we are also...

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Pe-haps a ruling has already been given on his. Since the Member asks it, he may rel :r the matter to the Chairman. The Ghairn an has already decided it.

SHRI BHUPESH GUPTA: Why is he bothered about t?

SHRI SUND/ R SINGH BHANDARI : I am bothered; bout it, because you are raising it.

SHRI BHUPESH GUPTA: I am not questioning that. What I am questioning is something else. I am not saying anything about the allocation of seats. ..

श्री राजनारायण: बिना इजाजत लिये ये बोल रहे हैं।

SHRI BHUPESH GUPTA: Let me finish. Why do you not hear me? Then you will see that you have no reason to ask it. I am not bothered about the allocation of seats, but a Party cannot sit in the Opposition and yet be in the Government. Therefore, the name of the Party has to be changed accordingly.

SHRI RAJNARAIN: Why?

SHRI BHUPESH GUPTA: It is so-I may tell you ...

SRHI SHUNDAR SINGH BHAN" DARI: CPI and CP (M) are there.

SHRI BHUPESH GUPTA: You can certainly raise it.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): You^ can raise it later on not on this occasion.

THE VICE-CHAIRMAN (SHRI RAM

श्री राजनारायण: मैं श्री भूपेश गप्त की बात की ताईद करने के लिए खड़ा हुआ हं। मैं चाहता हं कि श्री भूपेश गुप्त ने जो बात कही है उसको हम लोग और सदन को विचार करना चाहिये । क्योंकि अब कांग्रेस यहां पर नहीं रह गई है। किस को सरकारी कांग्रेस पक्ष माना जाय और किस को विरोधी कांग्रेस पक्ष माना जाय । महात्मा गांधी ने अपने मरने के पूर्व कांग्रेस को भंग करने के लिए कहा था। इसलिय मैं चाहता हुं कि . . . (Interruption) कांग्रेस भंग हो जाय।

NIWAS MIRDHA) Order please.

SHRI BHUPESH GUPTA: Just as CPI and CP(M), they can call it the Congress Party Syndicate or the Congress Party Jan Sangh-Swatantra Axis.

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Order please. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS (1967-68) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KANPUR 1 AND RELATED PAPERS

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): Sir, I beg to lay on the Table, under sub-seciion (4) of section a3 of the Institutes of Technology Act, 1961, the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1967-68, together, with the Audit Report on the Accounts— [Placed in Library See No. LT.—1998/9]

I. REPORT OF THE EXECUTIVE COMMITTEE OF THE TRUSTEES OF THE VICTORIA MEMORIAL FOR THE YEAR ENDED THE 31ST MARCH, 1968

II. NOTIFICATIONS UNDER THE SALAR JUNO MUSEUM ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JA-HANARA JAIPAL SINGH):. Sir, I beg to lay on the Table—

A copy of the Report (in English and Hindi) of the Executive Committee of the Trustees of the Victoria Memorial for the year ended the 31st March, 1968. [Placed in library See No. LT-2004/69].

A copy each of the following Notifications of the Ministry of Education and Youth Services, under sub-seciion (3) of section 27 of the Salar Jung Museum Act, 1961 :—

- (i) Notification G.S.R. No. 2246, dated the 8th September, ig6g (in English), publishing the Salar June Museum (Second Amendment) Rules 1969.
- (ii) Notification G.S.R. Ne. 2247/dated the 8th September 1969 (in English), publishing the Salar Jung Museum (Third Amendment) Rules, 1969-

(iii) Notification G.S.R. No. 2249, dated the 8th September, 1969 (in Hindi), publishing the Salar Jung Museum (Second Amendment) Rules, 1969.

(iv) Notification G.S.R. No. 2250, dated the 8th September. 1969 (in Hindi), publishing the Salar Jung Museum (Third Amendment) Rules, 1969.

[Placed in Library. See No. LT-2003/69 for (i) to (iv)]

I. PAPERS UNDER THE COMPANIES ACT, <95⁶

II. NOTIFICATIONS UNDER THE JAYANTI SHIPPING COMPANY (TAKING OVER OF MANAGEMENT) ACT, 196G

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir, I beg to lay on the Table—

A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report and Account⁸ of the Mogul Line Limited, Bombay for the year ended the 31st December 1968, together with the Auditors Report on the Accounts.
- (ii) Review by Government on the working of the Company (in English and Hindi).

[Placed in Library. See No. LT-2005/69 for (i) and (ii)].

A copy each of the following Notifications, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Management) Act, 1966:—

- (i) The Ministry of Transport and Civil Aviation (Department of Transport, Shipping and Tourism) Notification G.S.R. No. 1159, dated the 19th July, 1966 (in Hindi), publishing the Jayanti Shipping Company (Board of Control) Rules, 1966, together with a statement showing the reasons for delay in laying it on the Table of the House.
- (ii) The Ministry of Shipping and Transport Notification G.S.R. No. 1006, dated the 17th April, 1969 (in English), publishing the Jayanti Shipping Company (Board of Control) Amendment Rules, 1969, together with a statement showing the reasons for delay in laying it on the Table of the House.

[Placed in Library. See No. LT 2121/69 for (i) and (ii)].

THE MERCHAN- SHIPPING (EXAMINATION FOR SKIPPER VND SECOND HAND OF A FISHING VESSEL) AMENDMENT RULES, 1969.

SARDAR IQ.BAL SINGH: I also beg to lay on the Table a copy of the Ministry of Shipping an i Transport (Transport Wing) Notification G.S.R. No. 1929, dated the 31st July, 1969 (in English), publishing the Merchant Shipping (Examination for Skipper and Second Hand of a Fishing Vessel) Amendment Rules, 1969, under sub-section (3) of ection 458 of the Merchant Shipping Vet, 1958. [Placed in Lib'ary. See No. I T-2006/69].

NOTIFICATIONS U (DER THE ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table a copy each of the following Notifications of tl e Ministry of Home Affairs, under sub section (2) of section 3 of the All India S rvices Act, 1951:—

- (i) Notification G.S.R. No. 1884, dated the 27th June, 969 (in English) publishing the Indian Administrative Service (Fixation of C idre Strength) Fourth Amendment Re illations, 1969.
- (ii) Notification G.S.R. No. 1885, dated the 27th June, 1969 (in English), publishing the Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954

[Placed in Lihtary. See No. LT-2122/69, for (i) and (ii)].

- (iii) Notificat on G.S.R. No. 1806, dated the 25th [uly, 1969 (in English), publishing the Indian Forest Service (Appointment >y Competitive Examination) Amend nent Regulations, 1969.
- (iv) Notification G.S.R. No. 1807, dated the 25th July, 1969 (in English), publishing the Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1969.
- (v) Notification G.S.R. No. 1887, dated the 31st [uly, 1969 (in English), publishing the Indian Forest Service (Fixation of C adre Strength) Amendment Regulations, 1969.

[Placed in Li irary. See No. LT-2141/69 or (iii) to (v].

- (vi) Notification G.S.R. No. 1985, dated the 7th August, 1969 (in English), publishing the Indian Administrative Service (Probation) Third Amendment Rules, 1969.
- (vii) Notification G.S.R. No. 1986, dated the 7th August, 1969 (in English), publishing the Indian Police Service (Probation) Second Amendment RuleSj 1969.

[Placed in Library. See No. LT—2014/69 for (vi) and (vii),]

- (viii) Notification G. S. R. No. 1987, dated the 7th August, 1969 (in English), publishing the Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1969.
- (ix) Notification G.S.R. No. 1988' dated the 7th August, 1969 (in English)' publishing the Ninth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954-
- (x) Notification G.S.R. No. 1989, dated the 8tb August, 1969 (in English) publishing the Eighth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954.
- (xi) Notification G.S.R. No. 1990, dated the 8th August, 1969 (in English), publishing the Indian Police Service (Fixation of Cadie Strength) Fifth Amendment Regulations, 1969.
- (xii) Notification G.S.R. No. 1991, dated the nth August, 1969 (in English), publishing the Ninth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954.
- (xiii) Notification G.S.R. No. 1993, dated the nth August, 1969 (in English) publishing a corrigendum to Government Notification G.S.R. No. 1634, dated the 19th June, 1969
- (xiv) Notification G.S.R. No. 1992, dated the 12th August, 1969 (in English), publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations 19⁶9-

[Placed in Library. See No. LT-2141/69 for (viii) to (xiv)].

(xv) Notification G.S.R. No. 1995, dated the 12th August, 1969 (in English), publishing the Indian Forest Service (Probation) Third Amendment Regulations, 1969.

(xvi) Notification G.S.R. No. 1996, dated the 12th August, 1969 (in English), publishing the Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1969.

[Placed in Library. See No. LT-2014/69 for (xv) and (xvi)].

(xvii) Notification G.S.R. No. 2119, dated the 22nd August, 1969 (in English), publishing the Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1969.

(xviii) Notification G.S.R. No. 2120, dated the 22nd August, 1969 (in English) publishing the Twelfth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-2141/69 for (xvii) and (xviii)].

(xix) Notification G.S.R. No. 2176' dated the 1st September, 1969 (in English),

(xx) Notification G.S.R. No. 2227, dated the 6th September, 1969 (in English), publishing the Indian Foi est Service (Recruitment) Second Amendment Rules,

(xxi) Notification G.S.R. No. 2228, dated the 6th September, 1969 (in English) publishing the Indian Forest, Service (Initial Recruitment) Amendment Regulations,

[Placed in Library. See No. LT-2014/69 for (xix) to xxi)].

(xxii) Notification G.S.R. No. 2229' dated the 6th September, 1969 (in English), publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations,

(xxiii) Notification G.S.R. No. 2230, d?ted the 6th September, 1969 (in English), publishing the Tenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-2141/69 for (xxii) and (xxiii)].

(xxiv) Notification G.S.R. No. 2231, dated the 12th September, 1969 (in English), publishing the Indian Administrative Seivice (Probationers' Final Examination) Second Amendment Regulations, 1 (.))(>.

(JOEY) Notification G.S.R. No. 2327, dated the 23rd • September, 1969 (in English), publishing the Indian Administrative Seivice (Appointment by Promotion) Fourth Amendment Regulations, 1969.

(xxvi) Notification G.S.R. No. 2328 dated the 23rd September, 1969 (in English), publishing the Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1969.

(xxvii) Notification G.S.R. No. 2440, dated the 9th October, 1969 (in English), publishing the Indian Forest Service (Cadre) Amendment Rules, 1969*

(xxviii) Notification G.S.R. No. 2474, dated the 18th October, 1969 (in English), publishing the Indian Forest Service (Regulation of Seniority) Second Amendment Rules, 1969.

[Placed ia Library. See No. LT-2014/69 for (xxiv) to (xxviii)].

A copy of the Ministry of Home Affairs Notification G.S.R. No. 2391, dated the 26th September, 1969 (in English), publishing a corrigendum to Government Notification No. n/27-69-AIS(I), dated the nth August, 1969. [Placed in Library. See No. LT-2318/69].

श्री सुन्दर सिंह भंडारी (राजस्थान) : श्री रामस्वामी जी ने जो पत्न सदन के पटल पर रख उनके संबंध में मुझे आपत्ति है और मैं आपका घ्यान इस ओर आर्काषत करना चाहता हूं । आइटम नं० 4 के अन्तर्गत जो 28 अधिसूचनाए रखी गयी हैं उनमें से एक का भी हिन्दी अनु वाद नहीं रखा गया है। I am raising an objec tion to the papers that you have laid. That is why, to make it intelligible to your I am speaking in English. श्रीमन्, ये जो अधिसुचनाएं माननीय मंत्री जी ने सदन के पटल पर रखी हैं वे जून और महीने से संबंधित हैं जबकि इन महीनो के बाद एक सल बैठ चुका है। दूसरी बात मैं यह कहना चाहता हंकि जो 28 अधिसूचनाएं रखी गई हैं उन में से एक का भी अनुवाद हिन्दी में नहीं रखा गया है। सारी की सारी अधि-सूचनाएं अंग्रेजी में रखी गयी हैं। तो मैं यह जानना चाहता हूं कि इस संबंध में सरकार की क्या नीति है ? क्या इन अधिसूचनाओं का

अनुवाद अभी ाक हिन्दी में नहीं हो पाया है इसलिए ये नहीं एखे गये हैं या आपका मंत्रालय इन अधिसूचनाओं का अनुवाद कभी भी हिन्दी में रखने वाला नहीं है ? यहां पर एक भी अधि-सूचना का अनुवाद हिन्दी में नहीं रखा गया है जबकि यहांपर सदन में घोषणाकी गई है कि हरएक पत्र की प्रतियां हिन्दी और अंग्रेजी में अलग अलग रखी जायेगी। जहां पर देर होने की बात है उस चीज को तो माना जा सकता है, लेकिन छः छः महीने पुराने अधिसूचनाओं का हिन्दी में अनुवाद मंत्रालय उपलब्ध न करा सके और सदन की पटल में रखते समय हिन्दी अनुवाद उसके पास न हो, यह एक आश्चर्य की बात है। इस तरह से कैसे सरकार का काम सूचनाएं जनसाधारण को उपलब्ध नहीं करायेगी तो उसको सरकार के कानुनों के बारे में किस तरह से ज्ञान हो सकेगा। इसके लिए मैं आपके द्वारा यह कहना चाहता हूं कि आप सरकार को इस बारे में सचेत करें कि जब भी कोई के साथ हिन्दी का अनुवाद भी अवश्य होना चाहिये । केवल अंग्रेजी अनवाद रखने की सरकार को अनुमति प्रदान नहीं की जानी चाहिये ।

श्री राजनारायण (उत्तर प्रदेश) : क्या यह सत्य है। अगर यहां पर अंग्रेजी में ही अधिनियम की कापी रखी जा रही है तो यह गलत बात जबकि हमने यहां पर फैसला कर लिया है कि जो भी चीज सदन की पटल पर रखी जायेगी उसका अंग्रेजी और हिन्दी दोनों ही भाषाओं में अनुवाद होना चाहिये । वंश परम्परा से जो अंग्रेजों के गलाम रहे हैं उन्ही की वजह से आज भी अंग्रेजी को प्राथमिकता दी जा रही ऐसे मंत्री को कभी भी सदन के अन्दर नहीं आने lay it on the Table of the House?

SHRI K. S. RAMASWAMY: We have been giving ' he Hindi translations. For instance, on j age I, item 2, you can see the Table. Hindi tr? islation also.

SHRI SUNDAR SINGH BHANDARI: I am referring to item No. 4. I have raised an objection. You can see that there is not a single instance wheie the Hindi rendering has been

SHRI K. S. RAMASWAMY: The Home Ministry has done it on many occasions. I do not Itnow why in this case it has not been done. I will find out.

I. ANNUAL ACCOUNTS (1967-68) OF THE MORMUGAO PORT TRUST AND RELATED PAPERS.

II THE MORMUGAO PORT TRUST (PRO CEDURE AT BOARD MEETINGS) AMENDMENT **RULES, 1969**

SARDAR IQBAL SINGH: Sir, I beg to lay on the Table-

A copy of the Annual Accounts of the चल सकता है। जब सरकार हिन्दी में अधि- Mormugao Port Trust foi the yeai 1967-68 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-2018/69.]

A copy of the Ministry of Shipping and Tranport (Transport Wing) Notification G.S.R. No. 1736, dated the 14th July, 1969 (in English), publishing the Mormugao Port Tiust (Procedure कागज सदन के पडल पर रखा जायेगा तो अंग्रेजी at Board Meetings) Amendment Rule3, 1969, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-1915/69.]

> THE VICE-CHAIRMAN NIWAS MIRDHA) : The House stands adjourned to meet at 2 P.M.

> The House then adjourned for lunch at eight minutes past one of the clock.

> The House reassembled after lurch at two of the clock, The Vice-Chairman (Shri Ram NIWAS MIRDHA) in the Chair.

STATEMENT RE INDIA'S PARTICI-PATION IN THE ISLAMIC CONFERENCE AT RABAT

THE MINISTER OF EXTERNAL AFFAIRS है। तो मैं जोगें के साथ कहना चाहता हूं कि (SHRI DINESH SINGH) : Sir, this is a fairly long statement. Would you wish me to lead it or

SOME HON. MEMBERS: Lay it on the

SHRI SUNDAR SINGH BHANDARI (Rajasthan)-: Let it be decided that if it is laid on the Table of the House, a full day will be allotted for discussing the whole question, and if that is provided for, it can be laid or the

SHRI C. D. PANDE (Uttar Pradesh: The statement can be read.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Shah.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): Next week.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): It has been decided that there would be a regular debate on the Rabat issue and most probably some time next week would be fixed for a debate on the subject. In the light of that I do not think much is to be done now.

SHRI A. D. MANI (Madhya Pradesh): One whole day, Sit, not two or three hours.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): In view of that, if the hon. Minister would lay the statement on the Table of the House, it will be circulated to the hon. Members, and that would serve the purpose.

SHRI DINESH SINGH: Sh, I place the statement on the Table o^F the House [Placed in Library. See No. LT-ai 76/69[.

THE INDIAN SOLDIERS (LITIGATION) AMENDMENT BILL, 1968 —contd.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Yesterday when the House adjourned, it was debating the Indian Soldiers (Litigation) Amendment Bill, 1968, which was in the Third Reading, and the hon. Minister was to reply to the discussion, but...

SHRI AKBAR ALI KHAN (Andhra Pradesh): May I submit that as some of the Members had requested to speak— Mr. Bhupesh Gupra and Mrs. Yashoda Reddy were very keen to speak, and that is why...

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): If any Member wants to participate in the debate, he is most welcome.

SHRI NIREN GHOSH (West Bengal): Sir, I want to speak. But where is the Minister?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): I am here.

SHRI NIREN GHOSH: You are not piloting the Bill. I wish the Minister was here.

SHRI OM MEHTA (Jammu and Kashmir) : He is coming.

SHRI NIREN GHOSH: It is undignified.

SHRI OM MEHTA: He is coming-The Leader of the House is here.

SHRI LOKANATH MISRA (Orissa): Is the Leader going to reply to the debate finally? Then let him be here. But if he is not going to reply, then the Minister should be here.

SHRI OM MEHTA: He is taking notes. He will pass it on to the Minister.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Ghosh, you may

SHRI NIREN GHOSH : Mr. Vice-Chairman, I woilld like to say something particularly about the litigation side. Sir, a^case came up in West Bengal in the High Court or the Presidency Magistrate's Court in the matter of the Cossipore killing. The West Bengal Government wanted to apprehend certain personnel of the Army and to put them up before the court. There the Defence Ministry intervened. They took possession of their personnel. They did not produce them before the court. They said if there was any charge, the Court Martial would see to it or their own procedure would run. Now in a State when the military personnel are empowered on some direct authority from the State Government or the Central Government to perform certain duties, if in the course of performance of certain duties from the Central directive there was any case arising, then there might be some reason for their dealing with that case. But in the normal course, suddenly supposing in a street certain soldiers run amuck, suppose they kill certain persons, has the State Government not the authority to apprehend them and the court to charge them? Suppose they are roaming in the street, a fracas starts, there is some sort of quarrel, the soldiers get involved and they commit murder, then the Government have the power according to the Constitution to maintain law and order, but it seems the Defence Ministry can prevent the State

from exercising their jurisdiction and the court is powerl; ss to do anything. I think this anomaly should be removed. In those cases at least the respective State Governments an i the respective judiciary should have the; lower co go into the question fully.

Indian Soldiers

On this bill; Iso I would like io sa^v something, and It is this. When a Bill i* brought forward on matters concerning our Defence personnel, perhaps justice could have fctfen done if attention had been given o the ordinary rank and file soldiers, their rights, their duties, their privileges and ivther conditions. Everybody knows they suffer from various indignities, inequalities and disparities compared to the higher personnel. This is a sore point with he rank and file sol In a country wh ch is claimed to be a democracy, the ar ny is not supposed to be an aggressive array, it issupposed to maintain and protect the frontiers of the country, and the character of the army should be entirely differen from that of the other countries, say fc t example, that of the United States of Vnerica who have landed five lakhs of sol iiers in South Viet Nam. That is an aggc-'sive arm.'. Their training and character are differint. Our army had been patterned on the same footing, on the s.ime thing which we in herited from th: British structure; from the British we inherited the same heritage, and no alu rations have been made. As a result, this army—I suppose—when called upon in times of grave crisis, will not be able to discharge its duty towards the country which it is supposed to protect. For example, it is talked about that like Pakistan, in Ind a too the army can take over and establish a military regime. It is bandied abl it frequently.

THE MINISTER OF DEFENCE, STEEL AND HEAVY ENGINEERING (SARDAR SW ^RAN SINGH): It is very interesting wt I am not sure whether it is relevant. Phis is a limited provision here. Mr. Ghos i is an experienced Member of this House not to bring in extraneous matters. We can discuss them on some other occasion

SHRI A. D. MANI (Madhya Pradesh): You may not lis en to it.

SHRI NIRES GHOSH: When you have brought foi <vard such a Bill, perhaps you could have aid some attention to this .side also in order to remedy these defects

SARDAR SW ARAN SINGH: What has that got to d > with the Indian Soldiers (Litigation) Act?

SHRi NIREN GHOSH: Ordinary citizens and soldiers, they should not feel as two separate classes having separate jurisdiction, separate courts and separate things so that a gulf is created between citizenry and soldiery. So in all matters like litigation, etc. the same law applies; the law should apply equally to the ordinary citizen and to the soldier as well. It is not good, in matters of litigation, to make the soldiery subject to special sets of law, subject to special sets of courts or something like that and to create a gulf or world between them, something aiffe-rent from the ordinary run of the citizen. They should feel part of India, part of the common citizenry enjoying all the rights and privileges which an ordinary citizen enjoys. That is now denied to them in the matter of litigation also. They are subjected to a special preserve, with separate sets of rules of procedure for their trial, justice, this and that. I think the entire thing

SHRI AKBAR ALI KHAN: Don't you want to give them special protections to those people who are on the front on emergency service? This provision is to give them more facilities than the ordinary citizen which they very amply and richly deserve.

SHRI NIREN GHOSH: Give them facilities. If they die, give more compensation and other facilities you give so that when they are on the frontiers to defend the country they may feel that the country feels for them. For their loss they will be compensated, they will be remembered and their families. ..

SHRI AKBAR ALI KHAN: Do you think that decrees ex parte are justified without hearing them? This Bill is limited only to that extent, to get them further facilities when they are not there.

SHRI NIREN GHOSH: No ex parte judgment should be there in any case. Nowadays we find how in cou.'ls ex parte decrees are unnecessarily given. This is our experience in West Bengal. That should be removed. No decision, no injunction should be given ex parte. That should apply to them as well as to ihe ordinary citizen. So when on emergency duty you compensate them in other ways. But you make them feel that they stand on the same footing, they can enjoy all the rights and privileges as the other members of the public do. Do not try to keep them as a separate preserve so that they can be easily subjected to corrupt propaganda and can be used as instruments of reaction. That is my apprehension.

SHRI AKBAR ALI KHAN: No reaction.

SHRI A. D. MANI: What is reaction here?

SHRI NIREN GHOSH: Reaction means serving the vested interests, not serving the common people of the country. That is reaction. And if you want to provoke me, I would say that we had a debate here and saw how the army officers got linked up with that great State called the United States of America of which you are a very fond admirer.

SHRI A. D. MANI: Sir, I take strong objection. Mr. Niren Ghosh is a good friend of mine. I hope he is saying all that thing in good humour. I have taken a very independent line in regard to the United States of America, in regard to the USSR and in regard to your China also.

SHRI BHUPESH GUPTA (West Bengal) : Only, sometimes Mr. Mani is independent of himself.

SHRI NIREN GHOSH: Mr. Mani is independent, of everything. So, I do not know whether he is independent of this House or this country. He should find the proper path. Anyway...

SHRI A. D. MANI : You are a good friend of mine

SHRI NIREN GHOSH: That is the main point that I want to make about this Bill. Gases have come to us of those who have died on the frontier or in the Naga region. Some have been compensated. Others have not been amply paid for that, there being no legal provision they cannot even claim compensation. When you bring forward this Bill, you should have amended those things also. As Defence Minister, he knows that several petitions have gone to him. Some get, some do not get. They were all special, emergency cases. All these things you should have taken into consideration when bringing forward this Bill. That is my humble suggestion'.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I wanted to intervene in this debate to highlight one or two points in connection with the grievances and the demands of the other ranks in the Army. First of all, they suffer from certain disabilities in the matter of administration olTaw, especially law in relation to land. When they are away on active service or in military stations and so on, sometimes then-families have to face litigation of all kinds

and harassment. Naturally, they are not in a position to defend themselves against the landlords and as a result, the families suffer. It is not a question of providing some minor legal assistance. I think in such matters, the law should be gone into and, if necessary, amended in order, on special grounds, to give protection to the families of the other ranks, soldiers and so on who are on active service against such kinds of legal harassment and actions by the landlords and other people who exploit their families. I think this matter has to be gone into a little deeper than has been so far. This is one thing that I should like to make.

I think normally we should follow the practice of preventing the eviction of families of the soldiers or Jawan from the land by the landlords. There should be special provision and it is for the State Governments to consider as to how they can give protection to the familie- of the jawans because they are not in a position to come at short notice to face litigation and other problems arising out of them. The landlords ar in a position to start litigation and spend money and tluy will ruin the families, quite apart from taking the land away from them. That has also to be considered.

The second point that 1 should like to make is with regard to the education of the children of the jawans the other rank? and also of the junior officers. They suffer as a result of the arrangements that exist in the matter of education of their children. Ic should be our duty to look after their education and make special arrangements so that they do not suffer on that score. I do not know what arrangements are being made. But as you know, many of these soldiers—almost all of them—are really separzteel from their families and they live far away from their families and whatever earnings they get are not enough, and naturally, it is not possible for the families sometimes to make even the minimum arrangements for the education of their children. Therefore, if necessary, special scholarships should be Drovided to the needy children of the jawans and soldiers on active service. That should be considered. Secondly, I think certain institutions and schools should also be started in areas where diey are sary in order 03 exiend at a low cost educational facilities to the children of the soldiers and jawans.

Now, in the matter of recognition of merit _l promodon, awards and other things, recognition should be done in a proper

way to encoi -age the common run of soldiers, other vise called the other ranks. That is also vi ry important. 1 think not much attentioi is being paid to this aspect of the matter although sometimes we do see some mei ibers of the Armed Forces belonging to t: e other ranks getting recognition by /ay of awards and so on. But I think tl is should be given a little more thought and attention than at present.

In ian Soldiers

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Another aspect of the matter is that somehow or ether, the soldieis in this country are ci mpletely cut off from life. I am not sayi ig that the soldiers should be involved >n dayto-day politics. But that does not mean that they should not be kept inforn ed of the political developments in the country. We are supposed to be a parlia jentary democracy and the soldiers are also voters. They exercise, their franchise It stands to reason that the soldiers should be informed properly of the developi aents that are taking place in the political life of the country. Take, for example, t ie situation now. What is happening in i ie ruling party should not be a closed 1)ok to the soldiers. They should know s bout it. You will say that they get newspapers. Yes, they get news papers. But s appose our friends of the Syndicate or fr ends of the other side bring out their own journals and other things, I shall have nQ objection to these being read by the so: diers in order to judge the merits of what s happening in the country. Unfortunately it is not so. In the Barracks, the Defence M inister will note, you keep plenty of American literature—Time, Lift...

SHRI G. RAMACHANDRAN (Nominated) : May i ask a question? Are the soldiers to-day in any way prevented from reading any r :wspaper or journal they like? Is there any prohibition?

SHRI BHUPESH GUPTA: There is. That is my coi iplaint. Technically, if you ask me, I am free to be Mr. J. R. D. of any enterprise, but, in fact, I cannot be under monopoly capital. They are free to read anything they ike, but they are not given; that is the ot ier part, the unwritten part of the law. I; m not making any political discrimination But you go to the soldiers barracks First of all, they are shut out from us, 'ather we are shut out from them. Memb rs of Parliament have to know about 'hese soldiers and the life they lead fror I the reports given by the Ministers, or sometimes from certain letters, usually a lonymous because they do not like to sigi their names. Occasionally

perhaps we get letters, but generally we are not even in a position to know how they are living. I can go to a refugee resettlement area or a rehabilitation area and find out how the refugees ate living. You can go to the slums to find out how our workers are living. You can go to many other Government tenements in order to find out how the employees are living and what their problems are. But I cannot easily go to the barracks or other places in order to find out how our soldiers—now we may have 800, 000 or 900,000 of them—are living. Now this again is in itself wrong. You will say that we shall take our agitation there. No. When we go to the Bokaro Project or the Damodar Valley, we do not go there to agitate, but to find out facts and then we try to bring the grievances of those people to the notice of Parliament. That is what we do. I think some such arangement should be made. We should be put in touch with the soldiers: I am not referring to any individual party, but Parliament should be put in closer human touch with the soldiers so that it should know more about their worries, what their problems are, what they are having and what they are not having, and know more about their cultural and material life, so that it can have better rapport with the urges and aspirations of these men who are manning the defences of our country. That is what I want. But if you go there, youn will see American literature; pornographic literature is easily allowed there-no difficulty at all. Time, Life, Reader's Digest and various other magazines could be seen there which are essentially anti-Indian ia posture. The things written in them are mostly anti-Indian; they give perverse political ideas and so on. These are freely circulated. But, for example, if as a soldier in the barracks I might have American magazines like Life, Time and Reader's Digest, why should I not get magazines from the other side like New Times, Soviet Land and so on? They should also be there. I am not asking you to withdraw those things. If the soldiers are interested in them, let them read them. But why do you put a ban on other things? There fore, PL-480 is working...

SARDAR SWARAN SINGH : From Soldiers Litigation Act to PL 480?

SHRI BHUPESH GUPTA: Everything is PL-480. Even our Ministers are PL-480 Ministers, don't you know? Some of the Ministers are PL-480 Ministers. I would not call them 420 Ministers, but they are PL-480 Ministers. So, these things should be looked into. I am told

[Shri Bhupesh Gupta]

Indian Soldiers

that in some places Blitz magazine goes, but the other things are not there. My friend is lucky, his Organiser sells freely.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Very good, this is an information I am getting.

SHRI G. RAMACHANDRAN: I wish to know from you whether on the one hand the Army administration itself provides the kind of magazines which you call perverse and American and on the other, it prevents Soviet Land and other things from coming in? Can you tell us exactly what the position is? You should not imagine things. What is the real position?

SHRI BHUPESH GUPTA: I can tell you what I know. That is why I would like Dr. Ramachandran to go there and find out the position and give his verdict. I will go by it. I need not go there. Let him go there and find out. According to my information, the list is there—these are permitted magazines and these are not permitted magazines.

SHRI G. RAMACHANDRAN: You said *Blitz* is pernutted.

SHRI BHUPESH GUPTA: What is prohibited is permitted and what should be prohibited is not prohibited; for ins-lance, the law of prohibition is prohibited there, but what is not to be prohibited is prohibited. For example, in some places you cannot get even the *Blitz* magazine. It is a combination of everything; from the last page to the first page, from half-nude pictures to political articles, you get everything in that paper. Even that is not allowed there. It is not allowed there because something political is there which, according to the Government is from a wrong angle. That is why if a soldier is seen with a Left magazine, magazine or journal of a Left party, short of a court-martial, he is given all punishment. Sometimes he is even courtmartialled. He is pounced upon by the authorities and so on. When our parties are represented in Parliament, why should not the soldieis, who can vote for any of these parties, be in a position to know the viewpoints of various parties through their authoritative journals and papers? I am not making any discrimination here. If the Jan Sangh has its mouth-piece, it should go there. The Swatantra Party's magazine should go there. If my friend, Mr. S. N. Mishra, about whose party's name, I am not clear has a journal, that should also go there. The Congress Patty's journal also should

there. Let the soldiers read them. They should know what a particular party stands for, what are the criticisms against this party by other parties, and they should come to their own judgment. Why should this be one-sided? Why only things which ate pro-West and reactionary should be allowed and why things which are progressive should not be allowed, I should like to know from the Defence Minister. Let him lay on the Table of the House a list of foreign and Indian journals which are generally circulated among them. You will be staggered by a look at such a list So, this is another complaint. Now, you see another point raised by Mr.] narain and others and that will be my last point.

The disparity between the treatment given to the top officials, army command officials, and the treatment given to other ranks is something which needs special at» tention. I am not saying that other ranks should be given the same treatment as that given to the top officials or that the top should be lowered to the level of other ranks. I am not suggesting that. But the gulf is too much not only in the material and monetary sense, but also in other respects. And unfortunately this Ministry does not know what kind of things some of the officers are preaching among those forces; the ideas they are spreading should be taken note of before it is too late. Mr. Vice-Chairman, recently another new phenomenon has come up in our public-life. After retirement the Generals start writing books, all kinds of books, serialised articles, magazines, and so on. Their biographies, either written by them or by somebody else, are published. That is what is happening in the country. You have got the biography of Thim-mayya. You have got the biography of Chaudbary. You have got the biography of Cariappa. You have got the "Untold Story" of General Kaul. And so many other things are appearing, and you read them and see what is happening at the top. I have got here a book recently circulated to us by the Union Home Ministry. I have received a copy of it as a member of the National Integration Council. In that brochure there is an article included. The article is "Democracy and India", caption by General K. M. Cariappa. This was published in the Indian Express, July 28 and 29, rgSg—two articles. You see these are the things written in this article, written by your big shots, your retired brass-hats. And this is not a party issue. I will just read out from this article:

"The standard of our administ? is at a low ebb as has been often said

by some of oar top people. This is because of 'lolitical interference' in some quarter; undermining the prestige of the a> .ministrators for the sake of pleasing t le people to get their votes."

This is what is Told to the army men by one of the retired Chiefs of Staff. Not only that-

"As I see today the only solution to put these things tight is for the people to demand fur a Presidential rule in India for thi next five years or so. The Presider t would have a council of, say. 25 >r 30 handpicked men and women ...

Thank God he has remembered women.

"... of 1 sal talent to advise him-We have encigh such splendid talent in our land. '

"In the 1 ist few years, wherever I have been, [have been asked by many civilians, 'W:jen will the army take over? When will we have a military coup?' To each such person—and there have 1 een hundreds all over the country—I h ive said, 'There never will be nor can 1 lere be a militaiy coup in India. I hi ve never myself been a supporter of military coups either. But there can b: a military rule...

According to I,Ir. Cariappa there cannot be a military c< up. But according to him —and he is o le of the retired Generals receiving pensi >n from the Government, and the Govei ument has not withdrawn that pension—here can be a military rule. He has been preaching a military rule.

"This military rule can come only if the poli icians voluntaiily request the military to take over the country for a while until the internal situation improves. I liling this, the masses, the millions, shi uld unite and rise in a big way ai d demand that we must have a military rule for at least five years to stabilise the present serious internal disturbance because of the continuing danger to life and property caused by the indisciplined people..."

SHRI SUNDAR SINGH BHANDARI : Mr. Bhupesh C upta, what are you objecting to, this artick having been written or its having been i; eluded in this brochure?

SHRI BHUPESH GUPTA: To the article having been written by a retired General . .

SHRI SUN OAR SINGH BHANDARI : e is no loiger in service now.

SHRI BHUPESH GUPTA : My friend is very happy that a retired General can shoot me

{Litigation} Amndt. Bill,

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SHRI SUNDAR SINGH BHANDARI: What aie you objecting to ?

SHRI BHUPESH GUPTA: I am objecting now to your intervention. You are such an intelligent man. Sometimes I am fascinated by your intelligence. Sometimes by mischance, by your misjudg-ment, you make an intervention which has neither any beauty nor any relevance . . .

SHRI SUNDAR SINGH BHANDARI: because you are misusing the privileges given to you in the House.

SHRI BHUPESH GUPTA: So, Mr-Vice-Chairman, I have read it now. I can quote from other papers also. What I say is these are tbe men we have. Still some of them are in the Armed Forces. If, as you know, Mr. Cariappa writes such articles—Mr. Cariappa who is receiving pension from you—and these articles are circulated to us—to the Indian Express, what kind of influence they can have . . .

SHRI A. D. MANI: May I put a question? Does it mean that the moment he gets pension, he loses his freedom of speech, his conscience, and he must be a permanent Government servant ia thought, word and deed? What do you want him to be?

SHRI BHUPESH GUPTA : As I said. Mr. Mani is independent himself. I mean that he has all independent common sense, namely, Mr. Mani is not devoid of common sense. Here he has asked me this question. no, it is not the issue at all. It is not a question of fundamental rights that I am discussing. I am discussing a matter through which I should point out the ideology, the politics and the mentality which some of the big officers including the Chiefs oi the Army 'Staff, They might not have been able have. express them before when they were in active service, having command of the armed forces. But they express them the moment are out. Do you mean to say they thev imbibe these ideas only after coming out of the army as retired officials? Am I to believe that do not have these ideas when they are in the command of the armed forces? Therefore, Mr. Vice-Chairman, our armed forces are placed at the disposal of people, some of whom at least—I am not blaming all— going by this evidence, do not belive in parliamentary democracy, people who

[Shri Bhupesh Gupta]

Indian Soldiers

would like a military regime established in this country, would even like the country's people to revolt against the present regime or against the present system to invite a military regime. This is how military dictatorship comes. Military dictatorship does not come all of a sudden. High officials in high quarters, some of them like this man, Mr. Cariappa, preach these ideas, and in times of internal difficulties in the country, in times of internal crisis in the political life of the country, they become all the more vocal, all the more articulate, all the more vicious, to force their alternative, the alternative of a military rule to parliamentary system, and thus ideologically, politically, organisationally, materially, prepare the ground for a military take-over should the politicians be in difficulty. That is what I am trying to make out, Mr. Vice-Chairman. I would request the Government to go into the conduct of M.. Cariappa and suspend pension to him. There should be an amendment to the pension law. Such people preaching a military rule after having served the military, cannot write books of this nature. They want the Parliament to sanction huge amounts for them and on the other hand, utilize that sanctioned money for writing articles to the monopolistic should have been . . .

(Interruptions)

SHRI SUNDAR SINGH BHANDARI: That is where the shoe is pinching.

SHRI R. T. PARTHASARATHY: (Tamil Nadu): Under what authority or law can the Government prosecute him? Will Mr. Bhupesh Gupta answer me?

SHRI BHUPESH GUPTA : I understand that question. His question is.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Please do not raise unnecessary questions.

SHRI BHUPESH GUPTA: Under what law can the Government take action against hirn? I am suggesting it to the Government. First of all, I say when the Government is preventing progressive, good ideas from outside to go into the barracks, it is allowing bad ideas to spread. The moral of this thing as you should see that such ideas are not preached, and the officials who contaminated by Mr. Cariappa or

by the inheritance of Mr. Cariappa in the armed forces, should be taken care of and should not be placed in high positions. This is one. Number two. When officials of this type expiess their views by writing such articles, their antecedents should be gone into, and, if neeessary, the law should be changed. What is the harm in changing the law? Now that you, Mr. Parthasarathy, have come to our side, with your support we can surely change the law. All that you have to do is to vote with us here on this side, and the law will be passed. I am very glad that Mr. Parthasarathy has said that he will vote with us. Therefore, Mr. Vice-Chairman, this is a very serious matter—the hush hush business about the armed forces in India. My friend, Mr. Parthasarathy, is very intelligent... (Interruption) He knows very well as far as the "Organiser" is concerned, as far as the Jnn Sangh ideologies are concerned....

(Litigation) Amndt. Bill,

SHRI SUNDAR SINGH BHANDARI Now you have come back to the old subject.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please wind up, Mr. Bhupesh Gupta.

SHBI BHUPESH GUPTA: Now this is the jute press like the Indian Express advocating position. Therefore, I say that I have brought to the take-over by the military. Mr. Cariappa the notice of the House matter;; which many honourable Members must have read. I am sure—whatever our views on this, you may not share these ideas; quite apart from your ideas about the practice of writing such articles —you will agree that this is an idea which should not be put across to the country so long as we believe in the broad framework of parliamentary democracy. Even my friend, Mr. Parthasarathy, has revolted in exercise of his democratic right. And the people in the Congress Party broke from it as otherwise, they thought, it would be a violation of their constitution if they continued in that. But Mr. Parthasarathy did not ask the army to come in. He trooped mto our our side, but he did not ask the troops to come in here. That being so, I would like our Defence Minister to take note of it. Subject to national security, that aspect of the life of the army men, their education, their culture and other things, everything should be an open book and it should be under the constant supervision and view of Parliament without any interference with the Armed Forces. We want to improve matters. You are creating gunpowder there.

THE VICE-Ch AIRMAN (SHRI RAM NIWAS MIRDFA) : Please wind up.

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SHRI BHUPE: H GUPTA: Therefore before the expl ision takes place and the country's p> litical system is overwhelmed by th:: explosion, I think it is the duty of tb t Government to act in a spirit of parliar ientary democracy developing a link betveen Parliament on the one hand and tb* Armed Forces on the other. Thank

SARDAR SW ARAN SINGH : Vice-Chairman, Sir, I am grateful to the hon. Membe s who have been good enough to support the Bill becasue you must have seen that lone of them has said a word against the present legilsative measure. So stri tiy speaking that should be the end of th I debate because we are at the third rea ling stage of a small amending Bill where certain new facilities are being provided to the members of the Armed Forces. But several hon. Members have t iven several suggestions for meeting the difficulties that might be experienced hy the members of the Amred Forces. Several other matters have also been i lised which are not re levant for the p "esent discussion and it will not be prop :r for me to repeat the same mistake oi replying to something which is not relevant for the present debate. I have '\ ery carefully noted down the various suggestions and at the appro priate time wh> n the relevant matters are taken up, they will certainly be given very careful consideration and we will greatly benefit hy the advice which by no means uniform in this respect and we will try to take the maximum advantage of tie various points that have been made by the hon. Members in their wis [om. The present legislative measu 'e is a simple one and because no hon. Member has opposed it, I would appeal that it be adopted unanimously.

There is, however, one matter which I would like to refer to. I would appeal to my esteemed friend, Shri Bhupesh Gupta, not to J xl too much concerned about the retiree. General's rights. After all in our syste n retired civil servants, retired Army G nerals, retired Air Marshals, retired Ai imirals, they all become members of our great democratic society. Many retired ch il servants, many retired Generals seek c 'ection and are elected to the Houses of Parliament; we see a large number o' them on both sides of the House. We lave got a retired General belonging to one of the **Opposition Groups**

in the Lok Sabha. We have got some other officers retired from the Army who are Members of Parliament; there are retired civil servants who are Membeis of Pailiament and their ideologies and our ideologies do not agree, but that is a democratic way of life. Merely because somebody expresses some opinion we need not be swept off our feet. But the other matter which he ha: raised is a very fundamental queition as to whether...

(Litigation) Amndt. Bill

SHRI BHUPESH GUPTA: I am not objecting to what you say but would you like such men whose such ideas have been revealed later to continue in high positions in the Army? It is for you to find out. As I said, Mr. Cariappa's ideas did not develop after his letirement I know it for a fact that he was in the Army command with those ideas and he was preaching them. One day he used the Opposition by circulating a letter to embarrass Jawaharlal Nehru ir order to bring about his downfall, when he was actually the Chief of the Army Staff Now in the light of these disclosures let us at least become wise after the event After all the country can well look after

SARDAR SWARAN SINGH: So far as the people who are in service are concerned, there is a very good measure of discipline among the members of the Armed Forces and I presume also among the civd servants and they do not indulge either in making speeches or in writing something. Of course there may be professional writings but on political issues no opinions are expressed. I think Mr. Bhupesh Gupta's determin?tion will not be lightly shaken meiely because the retired General says something. We should take these things in their stiide For example I am not swept off my because Mr. Bhupesh Gupta says something. Similarly he should not be swept off his feet if i retired General says something. I am sure the country is mature and oui Parliament is strong enough to tackle that situation and any other situation that might arise. So far as the people actually in service are concerned, I am one with him that we should expect the highest measure of discipline from them but after retirement they are ordinary citizens. If they transgress the law, by all means de il with them but ideologically if they hold a diffeient view which may not suit Mr. Bhupesh Gupta, we should not be swept off our feet, because no bones are broken merely by expression of opmions which we do not like.

SHRI BHUPESH GUPTA: We have been in this Parliament for quite a long time. We told them even when Mr. Cariappa was in service that he was pleaching such ideas but the Minister denied it—some of them he was not there. Now at least after his retirement you agree that he must have got those ideas at that time and the presumption should be that he was preaching privately such ideas.

SARDAR SWARAN SINGH: May I remind my very experienced friend, Mr. Bhupesh Gupta, that we should adhere to the good principle that we have been always following not to refer to personalities? We can perhaps refer to such things by way of illustrations but it is a very sound convention and a well-established convention that those people, retired or serving, who cannot come and defend themselves, we should not make a target of them, because this is not very fair and sometimes it becomes very embarrassing for us to enter special pleas for them. This is not a forum to criticise individuals; this forum is a veiy high forum and we should not use it merely to criticise the writings of people whom we do not like.

SHRI BHUPESH GUPTA: At least stop the pension to hirn.

SARDAR SWARAN SINGH: I myself do not agree with many writings that have been put across by retired officers, retired military officers and retired civil servants who are also enjoying pensions. But so far our general approach has been ihat pension is something to which a person is entitled by virtue of his long service; it is a sort of deferred emolument and in a democracy we should not link it with his continued good behaviour and good behaviour that I or Mr. Bhupesh Gupta may decide. Each individual is entitled to decide what is good behaviour for him, and if he is within the law, then, unless of course the law is changed—I will not change the law—to subject Ihe pensioners to a more rigorous law than the ordinary citizens, I think, will not be fair.

SHRI G. RAMACHANDRAN: Can you not give a categorical reply that it is impossible for any Government, democratic or undemocratic, dictatorial or otherwise, to take ante-natal care of the ideologies in human minds?

SARDAR SWARAN SINGH: Ho can I find better words for a political philosophy than what my colleague has found because I am a matter of fact man? Some-

times these political philosophies and formulations may be beyond me even to think of

SHRI BHUPESH GUPTA: Such measures shall be directed to ensure that miscarriage of abortion does not take place.

SARDAR SWARAN SINGH: Mr. Vice-Chairman, tins question, which my hon. friends are highlighting, is a matter which haa come up before this House and elsewhere, and I thought it my duty to enunciate very clearly our approach and our policy in this respect. I do not see why a person, who has retired from the army or the air force or the navy, why should be alone be subjected to a more rigorous yardstick even in this respect as compared to the retired I. C. S. officers or the letired engineers or the retired judges or the retired civil servants in general.

SHRI A. D. MANI: What about retired politicians?

SARDAR SWARAN SINGH : Politicians never retire. They may retire from Parliament Legislatures but otherwise they continue to take part in the political life of the country. So this is a matter which, I think, it is better for us to understand, particularly because we are trying to work out a democratic system. Talking about books also, although there was a stage at which they excited a great deal of feeling and emotion, you must have noticed that within a couple of months or three months the excitement died down, because there is a limit up to which find currency. Even some backed, ideas or books some books will new ideas, half containing them may be of topical interest at one time. There is a certain period, a short period, within which they might have hit the headlines, or might have been a bit of a readable material. Then they are consigned to of archives and some curious man might take such a book out and read it. There is such prolific literature in our .countiy, good, bad and indifferent. And it will be a bad day if we were to impose restrictions of the type which some hon. Members have mentioned. It is true and I agree that, when he is in service, then he should observe the highest then he should standards. And to work it backwards again will be a bad principle. Because after ten years of his retirement a man writes something, therefore you presume that, when he was in service, he must also have had the same ideas. Therefore, to punish him backwards is a proposition which is lather difficult fot

me to gulp or e en understand. How it will be implemer ed, I cannot understand. These are matters which I would appeal to the hoi . Members to seriously ponder over.

I greatly ap >reciate their solicitude for the armed fore es. I greatly welcome that, and a great deal can be done if all the political pari les co-operate in this respect and persuade the State Governments to take several measures, both legislative as well as executive, so that the families of tht soldiers, the airmen and the sailors ar looked after properly, that their education is looked after properly and that th: executive authority is exercised in sue, a manner tliat they are not put to un< ue hardship. In this-I wotdd appeal-all political parties can do a great deal in cret ting the most congenial atmosphere, in. ihe State Governments particularly, so hat the soldiers could feel that, wlv-n they are on the front prepared to lay down their lives prepared to undei go the greatest sacrifice, then their fam lies and their interests will not suffer. Ii this I am glad that the hon. Members ha 'e evinced interest, and with their help . nd cooperation a great deal of hardship an be mitigated.

About the other questions about their terms of serv ce, I may submit that they are matters which are not relevant to this Bill but, a¹ I have said already, I have kept a carei il note of what has been said, and at the appropriate time all these views will be duly considered.

THE VICE-CI [AIRMAN (SHRI RAM NIWAS MIRDH \): The question is:

"That the Bill as amended, be passed".

Tht motion was aa 'pted.

THE ALL-INDIA SERVICES (LAYING OF REGULATIONS BEFORE PAR-LIAMENT) BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OI HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to m ive:

"Tbat the Bi 1 to provide for laying before Par lament of the regulations made undei the All-India Services Act, 1951, and for certain other matters co meeted therewith be taken into consideration." «—41 R.S./69

The House knows, Sir, that under subsection (1) of Section 3 of the All-India Services Act, 1951, powers have been given to the Central Government to make rules, and regulations in consultation with the State Governments concerned for the regulation of the conditions of service of the persons appointed to the various All-India Services. These rules have been made from time to time and they have been laid before Parliament from time to time. A confusion arose whether the Government was also required to lay the regulations in addition to the rules, before Parliament or not. Tlie '. terpretation that was given to this provision was that the Government was only required to lay the rules that were made under the Section which I referred to, and not the regulations. Therefore, prior to 1st July, 1967 only the rules that were made under this Act were laid before Parliament, and the regulations that were made were not laid before Parliament. But the Supreme Court o India, in Narendra Kumar versus the Union of India, made certain observation* which posed the point whether the regulations also should be laid before the Houses of Parliament. Therefore, we referred this matter to the Ministry of Law, and the Ministry of Law said that in order to avoid any question of the validity or otherwise of the regulations that have been made under this Act. they should be all laid before Parliament, on the Table of both the Houses. We considered the question whether we should lay them here together and take them as having been laid regularly, or should amend this Act to validate all the regulations that have not been laid on the Table of both the Houses. According to the interpretation that has now been given in the light of the Supreme Court judgment, the advice of the Law Ministry was that we should bring forward a Bill "fo amend this Act so that the validity of these regulations is completely beyond question. Therefore, Sir, this Bill has been brought before this hon. House. The Rajya Sabha Committee on Subordinate Legislation also examined the Bill. They were concerned about this matter because this matter related to the power of making subordinate legislation. And they have made certain suggestions and most of these suggestions have been accepted by us. Only one suggestion, which has not yet been accepted, has been kept pending because we wanted to consult.the Lok Sabha Secretariat also in this matter. And before their agreement we did not want to incorporate it in this Bill. Therefore I have moved the amendments to incorporate all those amendments that have been suggested by the Rajya Sabha

[Shri Vidya Charan Shukla]

Committee on Subordinate Legislation. This being a Bill which is regularising an earlier lapse—I have also given the reasons why this lapse occurred—I hope this hon. House would approve of this Bill and pass it unanimously.

Thi question was propositi.

3 P-M.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): If no one wants to speak we can take up the clause by clause consideration also and finish this now.

SHRI SUNDAR SINGH BHANDARI : (Rajastan) : No, no.

SHRI K. CHANDRASEKHARAN (Keraia): No, we want to speak.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): All right, we go to the next item then.

MOTION RE SITUATION ARISING OUT OF RECENT COMMUNAL DISTURBANCES IN AHMEDABAD AND OTHER PLACES IN GUJARAT

THE VICE-CHAIRMAN (SHRIRAM NIWAS MIRDHA): Before we start discussion on this motion I would like to inform hon. Members that the time allotted for discussion on this is, 3 hours and hon. Members will keep the time limit in view so that more and more Members could take part.

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, we were told that today this would continue ill we finish.

SHRI OM MEHTA (Jammu and Kashmir): We have no objection to it.

SHRI BHUPESH GUPTA; That is what we were told.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, Sir, may I, with your permission, move the following motion:

"That the situation arising out of the recent communal disturbances in Ahmedabad and other places in Gujarat be taken into consideration."

In initiating this discussion, I would like to make it clear that it is nol my object. .

FELICITATION TO THE PRIME MINISTER ON HER BIRTHDAY

Communal disturbances in Ahmedabad etc.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Sir, with your permission on behalf of my party may I pay our felicitations and wish Madam Gandhi on her birthday many more happy returns and a very happy life?

MOTION /^SITUATION ARISING OUT OF RECENT COMMUNAL DISTURBANCES IN AHMEDABAD AND OTHER PLACES IN GUJARAT— contd.

SHRI A. D. MANI (Madhya Pradesh): Sir, while initiating this debate, I would like to make it clear that I do not want to highlight those gloomy and sordid aspects of the humiliation which the nation suffered in the Ahmedabad riots in the last week of September this year because the whole world is watching how the country is reacting to the situation created after the riots. I would like to say heie that the hon. Home Minister made a statement this morning in answer to a question stating:

"According to figures received from the State Government on October 24, 1969, 434 persons were killed in the riots Ahmedabad Till September 27, city. cases 98 shops, in arson 166 houses religious places were burnt. In the districts 38 persons were killed. loss of property in the districts was estimated at about Rs. 6 lakhs. These are provisional figures, furnished by the State as subject to correction Government. as a tesult of detailed inquiries in progress."

I would like to inform the Home Minister that nobody fully believes these understated figuies. There have been independent witnesses and persons who have gone to the spot to find out the damage and the loss of life. A committee from Delhi has brought out a pamphlet. Though it is technically by a Hindu, it does not have any communal bias. It says here:

"The figure for murdeis is not less than 2,000 and that for the wounded . . .

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Who is he?

I SHRI A. D. MANI: It is by Mr. B.N, Pande. It is not a Hindu pamphlet at all; it presents the other point of view also. He says:

"The figure for murders is not less than 2,000 and that for the wounded thrice

tbe number... The figure for those who have taken refuge in various camps if more than .0,000 men, women and children, o whom foui-fifths are Muslims. Th 1 damage to organised industries is c imputed at 33.25 crores of rupees by the Gujarat Chambers of Commerce

Situation an ing out of

This 'a not by Mr. Pande but by the Guiarat Chambers of Com nerce. Then Mr. Pande goes on to say:

"Rt. 5 crore* worth of wages have been lost by textile mill workers, and the mills themsel 'es have lost a sizeable number of c klcra for the Puia and Diwali holida rs. the pinch of which wi'l be felt in the days to come "

I would like to asl. the hon. Home Minister j and the Prime W. inister who are members Integration Council of the National why the Central Government did not try to arrive at a ro igh estimate of the loss of life and property in these Ahmedabad riots. The nation is responsible for maintaining the seculai character of the Constitution and com aunal harmony in the country. Am I to understand that the Home Minister d 1 not send any official to Ahmedabad to c induct an enquiry? We may make much >f the Constitution and lay that law and order is a State subject but maintaining communal harmoney is also one of the obligations which flows from the Constitution. I would like to ask the Home Minister vhy he did not send an official from the leadquarters to ai rive at an assessment of tbe loss of life and damage to property as a result of these riots. This is a point which sli juld be answered.

SHRI A. G. KULKARNI (Maha-rashtra): It sa matter of human rights.

SHRI A. D. \ ANI : You may not like my speaking but Dthers are interested and you should not tr to disturb me.

SHRI A. G. KULKARNI: I like your speech; you are n >t following what I said

SHRI A. D. MANI: I would like to ask the Home Mirrster why he has not moved in the matter. The National Integration Cou icil is very been communal clashes in the past and I do vitally concerned with the p reservation of not want to go into the details communal harmony. I would like to say here communal clashes because that foreign critics of tie happenings in Ahmeda- intention to exacerbate communal feelings bad have been ini ;rested in depicting India as a on either side. Unfortunately place who: Hindu communalism cannot be contr died but in contrast I may say that thei; is harmonious communal relations. There was a a part of the country where the relatic ns case also recently mentioned—and this has between Hindus and Muslims have b en come out as a result of the enquiries made extremely cordia.'

I refer in particular to Tamil Nadu where Hindu members of the Vidhan Sabha have sent three League members to • this House. The relations between Hindus and Muslims in the 9outh of India, that is to say, in the Tamil, Kerala, Karnataka group of States are extremely cordial.

SHRI OM MEHTA (Jammu and Kashmir): In the north also.

SHRIMATI YASHODA REDDY (Andhra Pradesh): It is the same in Andhra too.

SHRI A. D. MANI : Yes, in Andhra Pradesh also. It should not be understood therefore that there is an anti-Muslim feeling sweeping the entire country. I do not want to go into those matters which are the subject of judicial inquiry which has been instituted. There are some who have said that the Central Government should have instituted an inquiry of its own and not asked the State Government to conduct an inquiry. I do not agree respectfully with this view. The Commission of Inquiry Shri Justice P. Jaganmohan is headed by Reddy of the Supreme Court and has Shri Justice Nasserwanji K. Vakil and Shri Justice Akbar S. Sarel of the Gujarat High Court as members. This will show that no communal feeling will be allowed to vitiate the findings of the Inquiry. Sir, it is very difficult for tis to avoid matters which will come up before the Inquiry and I do not want to go into all the details but there is no doubt that the Central Government's Intelligence Service has not been up to the mark which we expected of it during these troubled times. Mr. Chavan is reported to have told the Consultative Committee of Home Affairs—according to reports that appeared in the press—that the Central Government had warned the Gujarat Government of the developing communal situation. He has not made that statement publicly. Therefore when he replies I would like him to tell the House whether the Central Government was aware that the situation in Ahmedabad was coming up to boiling point. He also should remember that Ahmedabad unfortunately has had a notorious communal bitterness in history. There have of these clashes because it is not my Ahmedabad has not had a good record in regard where an

alleged insult to the Ramayan was imagined and there was a case also an alleged insult to the Quoran was imagined. This was the situation in Ahmedabad prior to the riots. The Home Ministry should have intervened, as one responsible to the National Integration Council, by advising the Gujarat Government to appease the communal situation in view of what had happened. Unfortunately no steps have been taken by the Home Ministry in appeasing the communal situation which erupted into these ghastly disturbances last September. I would not want to go into details of who was responsible for allowing cows to march into a, procession when the Muslims were coming in a procession or who attacked the Hindu temple or who failed to accept a graceful apology tendered because these are all subject-matters of an enquiry. There have also been allegations made that some members of a political party went to Gujarat to aggravate the communal situation.

DR. B. N. ANTANI (Gujarat): Even a Deputy Minister went there . . .

SHRI A. D. MANI: The hon. Prime Minister is here. There have been many allegations that the visit of Mr. Yunus Saleem and also three Members of Parliament to Gujaiat at a time when the situation was explosive aggravated the situation. It was expected that when Members of Parliament went to study a matter and when the situation had not been brought under control they would exercise a sense of caution in some of the public expressions which they made. Nobody in a communal situation starts by saying whether the Government of Gujarat failed in the discharge of their duties, etc. The visit of Mr. Yunus Saleem in paiticular to Gujarat has been the subject of vigorous and acrid comments in Gujarat itself. I would like the hon. Home Minister to tell us what Mr. Saleem did in Gujarat and to what extent . . .

SHRI K. S. CHAVDA (Gujarat): Mr. Saleem added fuel to the fire in Gujarat.

DR. B. N. ANTANI: He did something further. He ignited it more with silver bullets in his pocket.

SHRI A. D. MANI: You will get a chance. You can say it when you speak. The question is that on an occasion like this I expected the Home Minister himself to make a trip. This used to be done in the old days, the old discredited days

of the British. When something was aflame, people at the top rushed to the scene. Unfortunately we are so zealous of the States autonomy that we do not want the State authorities to come and complain that the Central Government has trespassed into their sphere. One point I would like to make in this context. The first point is that the time has come for us to remember that if we are to maintain the secular character of our Constitution, we must instil a feeling of confidence in the minds of our Muslim and other minorities. There is no point in saving that a Muslim was the Minister of External Affairs for many years or a Muslim is the Chief Justice of India or a Muslim was the President of India. We ought to show by example that Muslims and Hindus can live together as they have done in the southern part of the country in complete harmony and amity. This ought to be done. I feel, therefore, tbat since the State Governments are not in a position to enforce law and order in these troubled situations, they should have a federal security force, by whatever name you may call it, and, if necessary, the Constitution should be amended foi that purpose with the help of the Opposition Parties, with the help of Mr. Bhupesh Gupta and others who believe in communal harmony. It does not matter whether it is West Bengal or Gujarat. If the communal situation becomes so bad that the State Government is not able to control the situation, the Central Government, as the Central Government in the United States, must have the right to intervene through its own security force. In the case of the Little Rock incident it was the Federal Security Force that enforced tbe Supreme Court's order.

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The second point I would like to make and this is flowing from the first is that there must be an active intelligence cell in all the States on behalf of the Central Government in regard to the communal situation. We have had Ranchi we have had the dismal episode in Jubbulpore and we have had the supreme example of the disturbances in Ahmedabad, the home of Mahatma Gandhi in the Gandhi Centenary Year which is being celebrated all-over the world

I would like to say further that there are other aspects of the situation also to which I must draw the attention of the House. I am told by friends from Gujarat that curfew was imposed in small doses like medicine being given of one ounce at a time. On the day the incident flared up curfew was imposed in a part of the city

Later the curfew vas extended to another part of the city. This ia not the way in which the commi nal situation was handled by the Britisr in the past. Mr. Chavan has a novel reme ly, according to newspaper reports. I have not heard it from him, but newspapers have quoted him as saying that he w mid like to reciuit Muslims into the polii e force in order to instil a sense of coni! lence in the Muslim minority. I hope my hon. Muslim friends and colleagues in this House would not misunderstand m: if I say that this is the most dangerous vay of dealing with the situation. This is what the British did. The British hac communal regiments. They had the IV uslim regiment, the Jat regiment, the .'ikh regiment and it is a slur on our police force to say that in order to instil a sense of confidence in the minorities we in ist have a certain number of Muslims in the police services. I hope Mr. Chavan wou d deny the statement that has been attribi ted to him by the press, because we will be undermining the very basis of nations integaration if we start communalism ii this way. He should also remember that the moment he allows recruitment on communal lines to the police force, h: cannot prevent recruitment on comr tunal lines to the Armed Services also. He cannot prevent recruitment on communal lines to the Central Services. This is the most dangerous thing that can be doi.e by the Government of India. Instead o' doing this he should have a federal security force which is capable of moving on behal F of the people of India to assist any State Government which is in trouble. In regard to the statement . . .

Situation ar ting out of

RAMACHANDRAN G (Nominated). vlay I ask Mr. Mani a question? Su pose there is today either explicitly or t: citly non-recruitment of Muslims and o; ler minorities, how do you meet that si uation?

SHRI A. D. MANI: No, no. Thu is again, a most d ingerous suggestion. I am coming to it. Another suggestion I am making is a constructive one. In regard to the manner a which the law and order situation was handled, I want to read a very small extract—aot a big one—from an article by Mr. Nandan Kagal of the Indian Express. who went to Ahmedabad to study the sit lation. Mr. Nandan Kagal is neither pro Hindu nor pro-Muslim nor pro-Govern nent nor pro-anything else, because I kno.v hirn. He is a very independent journa ist. He wrote:

"The imporence of the police was a direct ct xsequence of the infirmity

of the State Government. It is true that Mr. Hitendra Desai did not fiddle while Ahmedabad burned. He merely sat in his bungalow surrounded by his Cabinet colleagues-and a reassuring number of security guards. It was a pathetic spectacle of visible incapacity to deal with the situation. It must be assumed that the long sessions at the Chief Minister's residence were directed to some useful purpose; but it if a risky assumption. One suspects that a good deal of the time was taken up, in deciding what official account of the day's happenings should be fed to the Press and put over the Radio."

I would like to mention here that the All India Radio aho did not play a stabilising part in the situation, neither did the press of India, neither the prtss of Ahmedabad. There is a convention among newspaper people that when a communal situation develops, we do not give too many details of the communal happenings and do not mention that so many Hindus were killed and so many Muslims were killed. We only give a bare account of what is given by Government. But what happened in Ahmedabad was that while the All India Radio was giving very small accounts, very brief account* of what was happening in Ahmedabad, the B. B. G. was giving detailed accounts of what was going on in Ahmedabad. (Interruption) On television this was shown in Rabat. I would like to say that the time has come when we have got to face the communal situation squarely. When a communal situation is becoming explosive, I do not want that all ghastly details should be given, but some details of killings on both sides should be given, breif details, so that wild rumours do not float in the city. I remember the days of 1948, the day when Mahatma Gandhi was assassinated, there was a good deal of goondaism in Bombay. Mr. Chavan knows that. Muslims were being attacked, and the All India Radio was forced to announce at seven o'clock that the assassin was a Hindu in order that the communal situation might come under control. Similarly the All India Radio must play a more responsible pan in controlling thr situation.

Regarding the press there has been a case of a newspaper—I do not want to mention it purely from the point of fraternal r elations mentioning that some Hindu women were raped in iJublic. Whenever any communal riot happens, women always come into the picture tn the matter of rape or some form of violence being done

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lo them. I think there should be some arrangement between ihe Government and the editors to have some kind of voluntary precensorship—a pre-censor-ship Government is illegal under the Constitution a voluntary pre-censorship which would control the situation in respect of publication of news.

Regarding the role of political parties, I would net like to sit in judgment on any political parly and say that this particular political party was responsible for aggravating the situation in Ahmedabad. I have no likes and dislikes in this matter, but we ought to remember that Gujarat is very close co Pakistan as far as Karachi is concerned, and there are parties that are anxious that they should be a stabilising influence in the politics of Gujarat. Those parties cannot be blamed if they try to build a base by winning municipal elections, for examplei If any Member of Parliament had made a violent speech which aggravates the situation, I want Mr. Chavan to have the courage and prosecute him in a court of law. Let it be decided by a court of law. This is the only way in which it can be done.

Sir. the Preventive Detention Act is going to die on account of what has happened in the Congress Party. If the Congress Party had been united, the Preventive Dttention Act would have been placed on the Statute Book.

SHRI BHUPESH GUPTA (West Bengal): No. no.

SHRI A. D. MANI: Whatever Mr. Bhupesh Gupta may say, whatever anyone may say . . .

SHRI BHUPESH GUPTA: They would have done it. Now lliey may not do it. I hope they will not do it.

SHRI A. D. MANI: Whatever anyone may say I want to say this. If you want to maintain the secular character of our nation, if you want to prevent disorder from spreading, there are occasions when preventive detention is absolutely necessary in the interests of the security of the state. I would like preventive detention to be confined co communal offences, and I would like Mr. Bhupesh Gupta to vote against the P. D. Bill only for dealing with communal offences. Anybody who sets Muslim? and Hindus against each other. I would like to use the P. D. Act.

SHRI R. T. PARTHASARATHY: (Tamil Nadu): Not for murder?

SHRI A. D. MANI: Please sit down I have got only five minutes.

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SHRI BHUPESH GUPTA: Even with your support they cannot pass it. We have counted.

SHRI A. D. MANI: I would like also to mention that in view of what has happened the National Integration Council and the Home Minister of the Government of India must ask the State Governments to set up Minority Boards at every Siate level where minority grievances can be discussed at length, where matters like whether mu'ic should be played over the loudspeaker or not may be discussed by the Minority Boards. Sir, we have very proudly appointed a Commissioner for Linguistic Minorities who report¹! some times that somebody in some area wanted Urdu to be accepted as the medium of the schools. Sir, 1 quite agree that we are a secular nation. But the fact is that ihe majority in this country are Hindus. We need not be ashamed cf that. This is a country where the majority of the population are Hindu*, but we are secular in out look and there are anas in the country where the Muslims are in majority, for instance, in Malappuram district. There is nothing wrong at all in it. There is no besmirching our name as a secular nation if the Government also considers the question of appointing a Commissioner for religious minorities because in every State what is happening is that all these grievances are being bottled up and they do not come to the surface. They come to the surface only on occasions like the disturbances that took place at Ahmedabad.

Since the Prime Minister is here, I would like to read a statement from Mr. B. N. Pande's booklet—who is closely associated with Mrs. Subhadra Jeshis What does he say about the Congress?

"The Congress attitude towards Muslims also has an important bearing on the present situation. Just as the Muslims themselves did not change or modify their pre-independence attitudes and chose to remain isolated from progressive movements and secular, democratic forces, the Congress has thought it best to let them remain dormant and submerged, at the same time keeping their leaders satisfied with crumbs or carrots of various types. Party tickets in elections without too closely looking into the candidate's

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past or pr lent activities, some Government :>osts and transfers and other small f; vours were sufficient to rope in the > tuslim leaders. The true type of the N i.tionalist Muslim are not more than a dozen old persons in its ranks and thf f are all severely ignored by the Gone -ess which prefers to deal with th i ex-League leaders and their young r enchmen, and they too have no use i ther than that of acting as vote-catchers. Elections have also made some Congress leaders and quite a good number of Muslim as well is Hindu goondas Comrades in arms.'

Situation truing out of

This is what has icen written in Mr. B. N. Pande's booklet (Interruption) From a friendly camp. vlrs. Subhadra Joshi is friendly to youi camp, everybody knows it. I would like t > saythat our parties also should change ti -ir attitude towards elections and not pla :e any premium on communalism in th* award of party tickets. We want a new nation to come up and what has happei ed in Ahmedabad is a disgrace to all >f us. But we need not despair that the -ountry has gone rapidly communalist. 'his is an aberration which we all de Wore, which we all feel is a humiliation to us because it has happened in tie Gandhi Centenary Year. 1 hope that we would take all suitable measure · which will instil a feeling of confidence am! assurance in the Muslim minorities and thai good will conn: out of this civil situati tn.

SHRI S. VAISHAMPAYEN (Maharashtra) Vice-Chair-Mr man, I congratulate Mr. Mani for having moved this mot ion and the Government for having give; i it a priority for discussion in this Ho ise. I consider the debate on Ahmedabad as not merely a debate on a communa situation at a particular place but a deb itc on the general atmosphere of commi nal situation that is there in the whole c< untry. Therefore, I consider this debace as very important. I am of the view that this debate should serve a3 a sort of eyeopener to all of us, to al! the people of this country who believe in democracy, sec ilarism and socialism. If at all we are not iware of what is going to happen as a res dt of all this, then I think democracy and secularism have no future in this country o far as I am concerned.

As regards the Ahmedabad communal riots as such, much has come out as facts. The Govsrnnv at has come out with its own figures as to what happened there,

how many were killed or injured, and what was the loss of life and property there. But more than that, what is important according to me, is why, when the situation was tense not only on the day when they took place in Ahmedabad, on the 18th and onwards, but prior to that—even as early as in March—no preventive steps were taken by the State Government. I know, the hon. Home Minister in his reply today has stated that the Central had informed the Government Government of the rising communal tension in the State as such. But the question is, when the tension was rising from March onwards, when there was an incident in a particular mohalla where a cartman was pulled out and the Koran fell from that, from that particular day.

SHRI SURESH J. DESAI (Gujarat): On a point of order, Sir He is giving wrong information to the House. There was no tension since March. What steps could the Government of Gujarat have taken? There was no tension from March at all. You are giving wrong information to the House.

(Interruptions)

THE VICE-CHAIRMAN (SHR RAM NIWAS MIRDHA) continue.

SHRI S. K. VAISHAMPAYEN: Let me gives the date also. On the 8th March.

SHRI SURESH J. DESAI: Sir, why not correct him?

SHRI BHUPESH GUPTA: Will you kindly tell Mr. Suresh Desai? He is a learned Member. Parliament is meant to give right and wrong information, both.

SHRI SURESH J. DESAI: Mr. Gupta, I have been in this House for ten years. Do not try to teach me. We are not going to take lessons from you.

SHRI BHUPESH GUPTA: Yon are unteachable, I know.

SHRI SURESH J. DESAI: Let the other side take lessons from you.

(Interruptions)

SHRI BHUPESH GUPTA: It is not a point of order. I do not want to teach you.

SHRI SURESH J. DESAI: You are a man of straw here. Do not talk all this.

SHRI BHUPESH GUPTA: You are whatever you were. I know that. But Mr. Vice-Chairman, he may be angry. He has re-vson to be angry not disturb anybody. I think it is a fair But it is not a point of order.

(Interruptions)

THE NIWAS MIRDHA) : Please continue.

DR. B. N. ANTANI (Gujarat): May I know who is to decide . ..

(Interruptions)

SHRI S. K. VAISHAMPAYEN: If the hon. Member has any other information than what I have submitted here, he may do so when he speaks. He will get a chance to speak. Let hirn writing something else. contradict what I am saying just now.

What I was saying was tliat on the nth of March, an incident took place irv one of the कि जब श्रीमती इन्दिरा नहरू गांची आती है mohallas of Ahmedabad by name Kalapur when a cartman was pulled by a police sub-inspector and among the things he was carrying in his cart a hand-cart, was a Koran. So it resulted....

(Interruptions)

I would like to refer to other incidents also.

NIWAS MIRDHA): Order please.

SHRI SURESH J. DESAI: An incident any privilege. (Interruptions) happened, things were smeared...

(Interruptions)

SHRI BHUPESH GUPTA: Are we going to have a debate? Let hirn speak.

We will not disturb him. What is he speaking of? (Interruptions)

They cannot bully us.

House, I want to know—will the Chairman . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): The hon. Member will speak. Every Member . . .

(Interruptions)

SHRI BHUPESH GUPTA: We do not interrupt. Let him speak. We will not interrupt each other. I am asking you ...

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SHRIMATI YASHODA REDDY: We will

थो राजनारायण (उत्तर प्रदेश): श्रीमन्, VICE-CHAIRMAN (SHRI RAM एक बात मैं आप से निवेदन करूंगा कि श्री भूपेश गुप्त जरा अपने को शान्त रखें । श्री भूपेश गुप्त भी शान्त रहें और ये लोग भी शान्त रहें तथा एक दूसरे की बात को शान्तिपूर्वक सुनें तब ही बात साफ आयेगी।

SHRI BHUPESH GUPTA: I was

श्री राजनारायण: मैं आपको बतला दू तब ही यहां पर हल्ला मनता है।

SHRI BHUPESH GUPTA: This is rubbish. Mr. Vice-Chairman, you give your direction.

श्री मानसिंह वर्मा (उत्तर प्रदेश) : मेरा THE VICE-CHAIRMAN fSHRI RAM निवेदन यह है कि अगर किसी इन्टरप्रिटेशन SHRI BHUPESH GUPTA: I do not claim

If he thinks that he can bully us, it cannot go on. I am asking for your direction, will obey.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Order please.

श्री राजनारायण : यहां पर क्यों हल्ला मनाया जा रहा है। अगर उस समय किसी DR. B. N. ANTANI : As a Member of this में हिम्मत होती तो जिस समय दंगे हो रहे थे उस समय वहां चले गये होते और कुछ काम करते । बेकार यहां पर हल्ला करके अपनी शान बढ़ाना चाहते हैं । अगर श्रीमती इन्दिरा नेहरू गांधी यहां से चली जायें तो हल्ला कम ही जायेगा।

उपसभाष्यक्ष (श्री राम निवास मिर्घा) : जब जापको बोचने का मौका मिलेगा तब कहियेगा।

SHRI BHLPESH GUPTA: This il a very funn^ utterance. I say, Mr. Rajnarain should not indulge in such jokes. Let him go. That is not the point. The point is, Mr. Vice-Chairman, Mr. Desai raised;... point of order. I only opposed that p< int of order. I did not mean anything to say. Now, can I not oppose a point of order? I can oppose a point of order? I can oppose a point of order. You can rule it out. That is all I have done.

THE VIC S-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Mr. Gupta, please take you • seat.

SHRI BHLPESH GUPTA: I am not a socialist hrough the agency of the Syndicate.

SHRI AK JAR ALI KHAN (Andhra Prades I): It is a matter of human values, a matter where thousands of our citizens ave died. Let us approach it with hurnilil 'and respect, with reverence and regiid. Anybody can hold any opinion, iny fact may be right or wrong. But, 'ir, it is admitted that any number of citi :ens, innocent citizens including children, have been killed. So, let us de)ate this matter in all the seriousness tha it demands. That is my request to you.

SHRI S. N. MISHRA (Bihar): May I make a submission? This is a subject on which the ti mpers are likely to become frayed to somr extent. There is enough tension in the atmosphere. *[Interruptions)* Please. We s muld not try to say anything which vould add to the tention. And so far a we are concerned, we would like Mat the discussion should proceed very peacefully. But let there be caution on the part of all of us (hat we do not sa;' anything misleading that would add to the tension. That is my only submission.

SHRI S. K VAISHAMPAYEN: I was not in any way misleading the House. I was only te !ing a fact, about a thing which happened on the nth March at Kalapur, one of the mohallas of Ahmedabad • .

(Interruptions)

AN HON. MEMBER: Let us hear hirn.

SHRI S. K. VAISHAMPAYEN: What I was bringing before the House Was that there was a chain of incidents which resulted in communal tension in Ahmedabad •. •

(Interruptions)

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Hon.
Members would have a chance of having their own say, and even if a Member makes a little mistake, he will have another chance to correct it.

SHRI S. K. VAISHAMPAYEN: I have already submitted that I will correct myself.

SHRI G. R. VALIMOHMED MOMIN (Gujarat): Mr. Vice-Chairman, I come from Kalupur itself. But there is no place as Kalapur. I say, I come from Kalupur.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): All right, please.

SHRI S. K. VAISHAMPAYEN: AU right. Then I am prepared to correct myself.

(Interruptions)

SHRI S. K. VAISHAMPAYEN: I am prepared to correct myself; instead of Kalapur, let it be Kalupur. Something happened there on nth March 1969. So, what I was trying to point out was that prior to the actual communal flare-up from 18th September onwards, there was a situation of communal tension, to hich a reference has also been made by the hon. Home Minister. There was communal tension as a result of not one but three incidents. From whatever information I liave got, there were three incidents. One was the Kalupur demonstration, another wag with regard to the Al Aqsa demonstration on the 31st August and the third one took place on Urs on the 4th September. So I want to draw your attention to the fact that the communal flare-up started from the 10th September and all these incidents were almost four or five months before this particular date. So, when such a situation was there— I do not want to blame any particular State Government, because it is my experience of communal riots at different places that the Government does not take preventive steps, ...

SHRI SURESH J. DESAI: May I ... (Interruptions)

SHRI S. K. VAISHAMPAYEN: Let me remind Mr. Desai that when I spoke on the Criminal Law Amendment Bill, I referred to the communal situation at Aurangabad. I had also mentioned that tension was built up by the two speeches, one by the President of the Jamait-Islami and the other by the President of the Hindu Maha Sabha. I had referred to the incident which took place on 8 th June in Aurangabad and I had also asked then why the Government had not taken preventive steps when they had got the neeessary information about what was happening and how tension was being built up. Tliat was the point I had made then. Therefore, I do not blame any particular Government. I want Governments, State Governments as well a» the Central Government, to take preventive steps, particularly with regard to communal situations. That is my plea.

SHRI A. D. MANI : You must have Preventive Detention Act.

SHRI S. K. VAISHAMPAYEN: Now according to the information I have— I have collected this information not from any other source, not from the source of Pande whom Mr. Mani has referred to as one of the associates of Subhadra Joshi-here is a magazine called Mantis, which is a Jan. Sangh biased magazine. .

SHRI SUNDAR SINGH BHANDARI: What is Jan Sanghite in that?

SHRI S. K. VAISHAMPAYEN: It is a Marathi magazine.

SHRI **SUNDAR** SINGH BHANDARI: What is there to do with Jan Sangh? It is only your imagination. (Interruptions)

SHRI S. K. VAISHAMPAYEN: What I am quoting here is the information from this Mantis, a very detailed report has appeared in this magazine about the Ahmedabad riots.

SUNDAR SINGH BHANDARI: Are all Marathi magazines Jan Sangh magazines?

SHRI S. K. VAISHAMPAYEN: Not at all. I will quote from other maga«ines also. So, it is no use saying that the State Government was not aware of the communal tension.

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BHANDARI: What was there m that magazine? You only quoted the name of the magazine.

SHRI S. K. VAISHAMPAYEN: The fact that I have given, i.e. there were three incidents prior to what happened on the

श्री राजनारायण : मैं तो यह मुझाव देता हं कि पहले मुझे बोल लेने दिया जाय क्यों कि मैं वहां हो आया हूं। एक एक इंच की बात मैं आप को बता दूंगा।

SHRI S. K. VAISHAMPAYEN: Kindly allow me more time, Sir. I have not »aid anything as yet.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): You have said a lot.

SHRI S. K. VAISHAMPAYEN: So the State Government did know, through its own intelligence service, that there was an atmosphere of communal tension, that there was a possibility of communal riots taking place, may be on some flimsy incident taking place somewhere in the State. When this knowledge was there I do not know why no preventive steps were taken in this regard.

Then from the rOth onwards a holocaust has taken place. We know, you know, everybody knows what happened. It was all a scene of brutality, if one has to use the mildest possible term. It was a scene of brutality everywhere. And I do not know what the Police was doing, what the Reserve Police was doing to stop all these things. I have heard of stories—may be I am wrong in certain respects—of children having been cut to pieces. I do not want to go into that. So, it was all a scene of brutality. I do not know what the Police was doing all these four days. It was really an atmosphere of terror that was created so far as the minorities, the Muslims, were concerned in Ahmedabad. They might have also done certain acts of violence; I do not say that they might not have done any act of violence. But the acts of violence were more on the part of the

other communi y than on the part of the Muslim commi lily. So we saw a scene of brutality ta cing place on the eve of Gandhiji's bin i centenary, in the land of Gandhiji a id also on the eve of the arrival of the 'rentier Gandhi, whom all of us love and whose words we would like to hear. E¹ en some of the Members of the Oppositic i have quoted the Frontier Gandhi. But ,vhat has taken place is really a sad tali: and I think the Frontier Gandhi also mist have felt very deeply about it. So, ,vhat matters to-day, Mr, Vice-Chairman, s not how many lives have been lost, how nany have been killed or how much property has been lost. What matters to-day i the psychology of fear, the psychology if brutality as I said; I cannot use an r milder term than that. We have never leard of such a psychology of brutality a id violence for so many years. Do we t link, Mr. Vice-Chairman that this psych ology must have been only a reaction t i a particular incident happening on : particular date? No, I do not think s. . May I submit that this psychology of iatred and this psychology of violence is 1 eing built by certain dark communal fori es in the country and we must take not 8 of that ? If at all we want to treat t is debate as an eve-opener for the secular orc.es, we must take note of this fact th it this whole psychology of hatred and violence is being built by some dark conn uinal forces and, therefore, this country nust try to face that psychology. I will give one or two instances .

THE VICE CHAIRMAN (SHRI NIWAS MIRDHA): That is all right.

SHRI S. K. VAISHAMPAYEN:.., for the benefit if this House. I will give you quotatk i from Manus.

It says the students of the Medicai College at Ah nedabad refused to give their blood to he injured, to any person other than th< one belonging to their community . . .

श्री सुन्दर सिंह भंडारी : इसका लेखक कौन है। "मानव" के नाम पर तो नहीं चल सकता इस आर्टिकल को आखिर लिखा किसने हैं! कौन है उसका लेखक ?

SHRI S. K. VAISHAMPAYEN: I will give that • iame. The name of the representative *a* Sharad Krishna. He has written a detaied article in which this particular fact has been mentioned in box. It has 1 een mentioned in box that the medical i ollege students . . .

THE VICE-CHAIRMAN RAM NIWAS MIRDHA): Please finish your speech. Your time is up. You have taken more

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SHRI S. K. VAISHAMPAYEN: I am winding up. My time was taken up by interruptions.

(SHRI THE VICE-CHAIRMAN RAM NIWAS MIRDHA): You have already taken twenty minutes.

SHRI S. K. VAISHAMPAYEN: So, this is all due to a psychology of hatred that today the students of the medical college at Ahmedabad are refusing to give blood to the members of another community. To that extent has gone the psychology of hatred, fanned by the dark communal forces in the country. We must try to be more serious about this. I want to give some more instances. I have already mentioned one. I want to mention about the slogans that are being given in big demonstrations. Very unfortunate slogans they are. They put us in shame. They are very bad. I will not go deep into that. But my point is that we must take due note of the psychology of hatred that has grown. How many people have been killed, how many have been injured, what amount of property has been damaged, is not that much important. We must try to tackle this particular psychology of hatred and violence. And if we can tackle that, then alone can this demon of communal violence be killed; otherwise, it will continue to devour the very vitals of our democracy and the very foundations of our secular society. So, my submission is that the Government must take a more serious view of it . . .

SHRI A. G. KULKARNI: Make some points.

SHRI S. K. VAISHAMPAYEN: I have been making.

SHRI S. K. VAISHAMPAYEN: The Government must take a more seriou3 view. So far as the people are concerned, we must do and we are trying through the National Integration Council . . .

श्री राजनारायण : नेशनल इंटेगरेशन कौंसिन ही एक फाइट है।

SHRI S. K. VAISHAMPAYEN : We are जानती हूं। मैं 19 तारीख से अगले महीन taking certain steps, certain concreate steps. At the same time the Government itself, whether it की 14, 15 तारीख तक अहमदाबाद में ही is the Central Government or the State थी, मैं सब जगह घूमी हूं। हास्पिटल्स में गई हूं Government, throughout the country, must take a more senous view of this problem and see that में जानती है कि हास्पिटल्स के सब स्टाफ न इतना preventive steps are taken.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please finish your speech. Your have taken such a long time. Unless डिफरेजसम है उनको बाजू में रखकर हमारा honourable Members stick to the time-limit of ten minutes, it is impossible to proceed with subject like this. There has to be a time-limit. बहुत काम किया है। Honourable Members ought to respond who I ring the bell.

finishing, Sir. I am summarising my speech.

SHRI RAJNARAIN: Now everything is unfimited. अब कोई कहीं लिमिट नहीं है। सब कुछ अनिलिमिटेड है क्योंकि डर है कि टाइम लिमिट होगी तो . . .

श्री एस० के० वैशंपायन : जब आप टाइम लैते हैं उस वक्त हम कुछ नहीं कहते ।

श्री राजनारायण: हम कहते है कि और बोलो।

SHRI S. K. VAISHAMPAYEN: The Government must also consider another point. When such parties like the RSS, Jamat-e-Islami, are preaching coram una-lism in this country, the Government must bring forward a legislation by which it should ban both the parties, the RSS as well as Jamat-e-Islami. I think ws should take this step now so that it wiH serve as an eye-opener to all others, not only to the people, but to the Government also. Therefore, you must take some definite steps to meet this challenge of communalism. Thank you.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Vasa-vada.

श्रीमती पष्पाबेन जनार्वनराय मेहता (गुज-रात) : मेरा एक प्वाइंट आफ आर्डर है। मैं जापने भाई से, अपने आनरेबल मेम्बर से, कहना चाहती हं कि जो स्ट्डेन्टस के बारे में उन्होंने कहा है वह ठीक नहीं है। मैं

काम किया है, इतने जोर से काम किया है कि कूछ कह नहीं सकते । हमारे जो पोलिटिकल

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तो मेरा कहना है कि आपका जो कोटेशन SHRI S. K. VAISHAMPAYEN : I am है वह बिल्कुल गलत है, सब ने ब्लंड भी दियाँ है और पूरा काम किया है । काम ही नहीं किया है बल्कि अपनी जान को भी जोखिम में डाला है ।

> श्री जोकीम आल्बा (नाम नि देशित): रांची मेडिकल कालेज में क्या हो गया ?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Order, order. Mr. Vasavada now.

SHRI S. R. VASAVADA (Gujarat): Mr. Vice-Chairman, Sir, like any other Member of this House I also feel ashamed I should say I feel more ashamed, because I come from Ahmedabad and one feels humiliated by these incidents that have taken place in Ahmedabad in the second fortnight September. It is not that riots have taken place for the first time in this country. Riots have taken place after independence other States. I do not in ofher cities, in know why this riot has become the subject matter of such a vehement discussion not only in the country, but in this House also. I am not going to accuse anybody. A Judicial commission has been appointed The causes of the riot arc going to be investigated. It will fair on any body's not be part and particularly on the part of this House prejudge the issues. Being myself present in Ahmedabad right from the commencement of the riots till peace was restored, I am going to place some of the facts before this House examine these facts and the House may which I am placing before it from my personal knowledge. I, together with my organisation—a labour organisation—had the responsibility of restoring peace in the city and in the mills. Therefore, I have got personal information and I would merely place the facts as I know them. In fact they are known to everybody in the country. It is true that there was

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an incident ab >ut Quaran Sheriff. It is not a ver; important thing. It il also true that there was a Ramayan incident. And there was a third incident also about wl ich no mention is made here. There tas a huge procession regarding dairu.ge to a mosque outside India. All t, ese incidents have taken place. Incidents do take place in our country. But 1 can say with confidence that at the tim: ot occurrence of each of these incidents the Government did take sufficient care to see that peace was immediately restored or rather violence did not spread. I was myself a witness to these incidents in Ahmedabad and I know delini sly that the Government took prompt action in seeing that the infection did n it spread. 4 P.M

Situation< rising out of

Untortunatel on the evening of 18th September the riots did break out. Now I am not going to enter into the causes of the riots but I do want to say with regret that there is; lot of exaggeration. So many people have issued statements in the Press. Of course it is the freedom enjoyed by MPs. to go anywhere in the country; some of them went to Ahmedabad also. Tf: Prime Minister was kind enough to coir t to the assistance of the Stale Governn ent. Home Minister also came and one Deputy Minister also came. But I h.iveseen serveral responsible and some statements, some irresponsible. Last year wh< n the National Integration Council met ia Srinagar-I am referring to the full Cou icil—I attended the meeting as a member. We reached certain conclusions there and I was very happy to note that they were very correct conclusions. If 1 dis country has to prosper, if we are go ng to retain our place of honour in the comity of nations, then we have to mair. ;ain peace and communal harmony in o r country. All communities who live n this country have a right to live and no community, whether major or miner, has a right to say that a particular immunity is not wanted. Therefore I was very happy with the conclusions of the National Integration Council and I was fondly hoping that all of us together the all-important tackle would question of communal harmony and < te would prevent communal disturbances taking place in this country. But unfortix ately communal disturbances have taken place. Even before Ahmedabad, thev Jubbulpore took place in Indore, Ranchi, and in so many other places. That is our misfortune. I think we ar» not conscious of our duty and we do ne t know what a heavy

we will have to pay. Well, one lias got to admit that the communal disturbances took place and I should say that very few people accept their responsibility. I accept my responsibility because I have been in Ahmedabad for the last 42 years preaching Gandhian philosophy to the citizens of Ahmedabad, particularly to the working classes. They have also failed in their duty, I must admit that. But I am not prepared to make any allegations. I do not accept that the State Government had been weak or the Central Government had been negligent or they were not conscious of their duties. Immediately after the riots bioke out, the first thing that happened was that peace efforts were made at the instance of the State Government and at the instance of the police, actually some settlement was reached. Now nobody in this country or no State Government can say "We are ready to deal with any situation at any time." If disturbances take place in a city with a population of 15 lakhs of people, you cannot say that the State Government should be prepared to face them immediately. My friend, Mr. Mani, has suggested that there should be a security force. But whatever arrangements you make, I am quite sure that these arrangements will fail to deal with a situation like that. What have we found during the past two decades? If the takes very rigorous steps and police resorts to firing to curb violence, there will be a demand for an enquiry. It might be said why the police took that step of firing on the very first day. On the other hand if the police were not to do it, then it will be said that the Government is weak and the police is negligent of its duties and it does not take sufficient care. So it is really a ticklish problem. Being in this privileged position it is all right to criticise from this House but it is really a problem for those who have to shoulder that responsibility, those who have to see how the police behaves and how it should behave. It is a very difficult job for them to immediately issue orders for starting firing-it is really a very complicated problem!

Now, Sir, it is a fact that casualties have taken place. But I am not prepared to accept the figure given. After all

- 1 have been in Ahmedabad all along; I visited the hospitals and the places where those incidents took place. Now if some pamphlet is issued saying that more than
- 2 thousand people have died, how can it be believed? I am afraid with that type of exaggeration it is not possible to carry

On this debate here. We have to talk with some sense of responsibility. I have actually been on the spot, because I had to procure relief for those people. I know that not more than 450 people have died. We went from locality to locality, especially the working class localities, but not more than 150 working class cases were reported. I am therefore not prepared to accept that the figure of killings is more than 500. It is true that some of the houses have been destroyed, some of the shops have been destroyed and some hutments also, but the total may not exceed 1500. Again I am not prepared to accept the Chamber of Commerce iigure that damage worth crores of rupees has been done

Vice-Chairman, see the Now, Mr. steps that the Government has taken. If the State Government and the Central Government had not taken those steps, I would have been the first man to criticise the Government, because I was the If these riots had worst sufferer. continued, I would have suffered the most, because the major population is population there; sixty mills are there and they were also closed down. In National Integration Council we took the decision-if I am wrong, Mr. Chavan will correct me-that as soon as a riot takes anti-social elements should place. rounded up. Afte - all no respectable person takes part in the riots and exploits them. Riots are in the first instance exploited by anti-social elements for their own interests. Then of course so many people—I will refer to them later on—exploit them for their ends. So the State Government started rounding up the anti-social elements right from the 18th evening. On the 19th we went round the city but we found that there was not adequate force, police force, available to curb the riots. won't say that it is the fault of the Government because no Government can keep that much force to deal eith such a situation. But immediately police force requisitioned both was from the Maharashtra Government and also from the Central Government and even the Army and from the third day was sent for onwards the Army took over the charge. Since then I do not think any more incidents of a serious nature have taken place. afterwards the textile labour Immediately organisation—the representative union of the working class-started doing one work. There were 1,25,000 workers.

All lorts of rumouri were ipreading. We started telling the people "Do not believe these rumours". Even the State Government announced on the All India Radio something. I do not know how anyone can find fault with the All India Radio. Every little thing was announced on the AU India Radio. One afternoon there was a rumour that that the entire milk supply by the milk scheme was

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SHRI S. D. MISRA (Uttar Pradesh) : Gujral Radio.

SHRI S- R. VASAVADA : Sir, my own partyman is interrupting me.

The All India Radio immediately announced. "Don't take the milk." For half an hour the investigation was made and the milk was examined in the laboratory. And after half an hour it was an-announced that the milk was all right.

SHRI A. D. MANI : The BBC aho announced this.

SHRI S. R. VASAVADA: I am not talking of the BBC or the radio of any country; I am not listening to all other I am very much concerned with that. All India Radio because the radio. Sir, it is not correct to say mv All India Radio did not give that the the correct information. The point that at all times the rumour was going is 150 workers of the Textile Labour on. went round the city. Association taking the pledge. During these started days nearly ten lakhs of leaflets eight were distributed to promote communal accord and communal amity, and then started the mills. And we with the of the mills the peace was restarting completely I do not see how restored. can find fault with the Gujarat anybody Government. Sir, as soon as the people had to their houses because of leave the Gujarat Government opened fear. camps, and all non-official organisations volunteered to help, whoever were allowed to work. Their services were to serve in these camps. utilised Was provided. Where neeessary clothing was provided. A thousand rupees were given to each of the families that had lost their bread-winners. Five hundred rupees were given in other cases which were in a less pathetic plight. Even houses are now being provided for the affected families and temporary houses, and the *pucca* houses are coming up. Now I am told that the State Government through its Housing Board

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immediately stirted the probramme of constructing on < thousand houses. We have a trade un on and it has also done it* job. We ha tc reached an agreement with the Millowners rs Association of tl at, in the case of those Ahmedabad workers who ha 'e died, their legal heirs should be found tut and all the moneys due to the deceased workers—gratuity and other dues—should be paid to them immediately an i the heir himself should be employed in the mill. I should also •ay tliat the State Government has gone a step furti icr and has decided thai, where a bread winner has iost nis hie, and if there is i i.o heir fit to be employed in his place immediately, vocational education ild be given aud wor^ should be provi led to the affected families so that they i light earn something for the work they do. I do not see what more can be expected from the State Governments in a country like this where so many things are happening It is true, there is poison, there is venom. It is true that w 5 have not yet completely learnt that th s is our country and we have to live together in communal amity and pe; ce. Assuming that we do not want to Ii e together, what is going to happen the i? What are we doing? Are we going o fight Are we going to k 11 one each other? another for all time to come ? This hard lesson has to be learnt now. I therefore lesson has to be learnt now. the Housi would appeal to that, while discussing this issue, let i s understand the situation in its correc Let us not bring about a perspective. situation in this country where there nay be complete partition lof the country once again. We have got to live together. We cannot afford to quarrel ai d to fight for all time to come. Mr. /ice-Chairman, as I said earlier, there i not going to be said earlier, there i not going to be prosperity in this counti / if there are going to be strikes and uarrels and fights for all time. We ai *i* thinking of raising the living standards of the people. We want so n iany things in this country. Can any Government, Central or State, go into all tile Social questions with which the people are faced if this kind of fight is going o continue for all time to come in this c mntry ? Therefore, instead of putting the blame here or putting the blame tl 3re, say that, if this debate has got any value not only for us but fo • the country at large, the value is that we will have to learn to live together in this country. How to do it? Well, t is not a question of forming peace comn ittes. It is not a question

of starting the State Integration Councils. All started the Integration the States have Councils. it is something more important than all that. We will have to go into the depth of this question and we will have to see that our hearts are changed. How can our hearts be changed? Instead of hatred we will have to inculcate the feeling of love in the people. But today, anywhere in the world or, say in our country also, what are we finding? Why are there so many tensions? Why are there so many quarrels in the political parties also? It is bi cause we have forgotten, that what we politicians, what we parliamentarians, are doing is God's work. God's work cannot be done by hatred and violence on the prart of the people. fulfillment of the country's aspirations The cannot be achieved if we hate each other. It can be achieved only by love. We will have to love each other. Unless we do this thing, I am afraid there is no way out. We have got the Planning Commission. The Planning Commission is looking after so many things in our life, after education, after development of the economy, after administration and so on and so forth. All these things would be set at nought if we do not attend to this very fundamental and vital question, namely communal accord. I am therefore suggesting this to the Government. the Government consider appointment of a social Commission, commission which enters into the root of all these questions and points the way to the country indicating how we should live This appears to me to be the most together ? important question. You will be surprised, Sir; even from Delhi an enquiry was made when the mills reopened in Ahmedabad whether the Muslims got readmitted into the mills. Now there are 18 to 20% Muslim employees. The entire working class had decided that when the mills reopned they would all go together And when the mills reopned, they all went together. Then why this enquiry? Why this suspicion? It is because our education, our very approach is defective. Therefore I am talking of the social Commission, a commission which changes the values, a commission which shows the way, a commission which may go into our into our economic educational system, system, into the affairs of every employer, of every State Government and of everybody who has got the respon-siblity to deal with man. We must know that communal accord is the most important thing. I am therefore finally appealing

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to every hon. Member here. Let us search our hearts when such incidents take place—when man starts fighting with man. I am putting this very simple proposition. Whether he belongs to a particular community or to any political party, when man begins to fight with man, it means he is prompted by hatred and not love. He will have to understand tliat it is not the religion of a man to hate another man. He has to serve him and he has to learn to live together with all the people in a given place. Therefore, when such incidents take place, in my humble opinion, we will have immediately to search our hearts and see where we stand and that are we going to do. If the heart is searched, there will be a call from our conscience that our duty is not to kill our neighbour but to serve him showing all love.

Thank you.

DR B. N. ANTANI: Mr. Vice-Chairman, Sir, it is with deep pain and anguish that I rise to express my feelings and ideas on the events in Ahemdabad. I happen to be a Gujarati and I have a part of my family in Ahmedabad. I have seen the evolution of these incident stage by stage and the end of it all. What pains me most is the scence and the speeches here this afternoon from this side of the House. Sir, Gujarat is traditionally a peace-loving State. Gujarat is an example to India for secularism. Gujarat is the place which in spile of all these troubles has got an Inspector-General of Police who is a Muslim. In spite of all these how did these things happen? Mr Vice-Chairman, I wholeheartedly agree with the sentiments expressed by the previous speaker but I am not such a great saint as he is. I am a human being. I have seen Gujarat; I was born in Gujarat and I shall die and be cremated some where in Guarjat. Guarjat is the place where there have Mulism States and Muslim Rulers with a majority of Hindu population. I have myself been the Chief Minister of a state where there was a majority of Muslim population but yet, Mr. Vice-Chairman, there were no riots. There was complete harmony. Muslims vied with the Hindus in taking part in Hindu festivals. That was the phenomenon. In the time of the British we used to say that it was the British people who used to foment communal trouble. Who is to be blamed for what is happening today?

in Ahmedabad eti Mr. Vice-Chairman, the previous speaker has dealt with the treatment. I am an Aurvedic man and I shall deal with the diagnosis. I want to find out how the disaster developed and why did it happen? I have come to the conclusion, Sir, that for that it is necessary to egngire into the timing of the disturbances in Ahmedabad. Were they made to precede the convening of the Islamic summit coni'er-rence at Rabat where the Pakistan President was sure to capitalise on such happenings to malign India? And has not that happened? Remember, this is a post-Bangalore development also. We were not born yesterday, Mr. Vice-Chairman. I have 78 summers of struggle on my head and I refuse to die. This is a battle, Mr. Vice-Chairman, between two bullocks to unyoke the plough. One bullock may go to the Syndicate and one may go to the Indicate but what about the tiicolour flag? We are here to pledge our honour and life for that. What ever happens to the bullocks, the tricolour flag shall be honoured by us at all events. That honour is being sullied through ; such incidents. Mr. Vice-Chairman, our frind, Mr. Mani a journalist, has given us a very good ournalistic thesis today on Ahmedabad events. He has spoken of one Mr. Pande. May I quote from the 'Indian Express' of the gth and 10th October ? Mr. Nandan Kagal, their representative, visited Ahmedabad, made a thorough enquiry and he has made a forthright observation that so far as these riots are concerned it was the Muslims and not the Hindus of the city who are to be blamed. I am here not to blame anybody. I am here to take the blame on myself. I am here to see how all these things happened. Mr. Vice Chairman, Sir, in Ahmedabad on the day when the riots started there were 2500 policemen. 1900 of them had only lathis and 600 were armed police whose arms did not operate. Whose responsibility was it to see that proper arms are given to the police? I want the hon. Central Home Minister to let us know categorically the date and the time when the State Government

AN HON. MEMBER : He was an independent.

requisitioned military aid. (Interruptions)

Please do not interrupt me. If you interrupt I

DR. B. N. ANTANI: I am more than independent although politically I happen to belong to the Swatantra Party.

shall sit down.

Now I want to be told when the military was requisitioned. It took 48

hours for the it iltary to reach Ahmedabad; «4 hours from. Jamnagar and 24 hours afterwards the military began to operate. Now does this not clearly show that there is something w? ang somewhere and that the Centre wanted the State to abdicate and to take over pi 'Ssession of Gujarat State in the name of all these things? All these things come t> my mind this afternoon. I want to kn> >w whose responsibility it is. I feel that there are several things that have happened during these days which require a thorough enquiry. Now, is it not a fact that laige sums of money through high dignitaries in Delhi were distributed at Aimer where there were Pakistan visitors at the time of Khwaja Urs in September? Is it not a fa t that large sums of money were brought by important person holding an it iportant political office and that money wis distributed to a person of his religion vho holds a political office in Ahmedab :.d?

SEVERAL HON. MEMBERS: Who is he

DR. B. N. \NTANI: I do not want to mention nan es

SHRI A. D. MANI: Why not? You must mention it in the open debate.

DR. B. N ANTANI: It is an open secret; it is Saleem Sahib. Is it not a fact that the Minister of Rehabilitation, Mr. Premjibhai Thakur, of Gujarat State complained 'hat Saleem Sahib accompanied by hi I two co-religionists has been interfering w th the rehabilitation work there? There'ore it is necessary, Sir, to go into all these details and find out where the responsibility lies.

Now then has been some observation in the state nent that was laid on the Table of th. House this morning by the hon. Home Hinister. He says that it was true that th' re was some tension in Ahmedabad bu there was no apprehension that riots w-iuld break out. Now, if this tension was there, the Centre having the ultimate resp msibility for peace and order all over India, what cognisance did it take? What was the reply of the State Government? Why did all these things happen? This is wisdom after the event. I do not w. ait to go into it. But the time kas come wl en all these things have to be looked into Our neighbour, Pakistan, in collusion with Russia, is forming a new axis. My friend, Mr. Bhupesh Gupta, is here. I lov< Mr. Bhupesh Gupta but, by my God, I would keep him at a long distance. Mr. Bhupesh Gupta, all of a

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sudden, has become the ally of the Government that remains. And all of a sudden he felt very sorry for Gujarat because we were all dead and he was the only saviour. He visited Gujarat and in whose car did he move about? All these things are well known.

SHRI A. D. MANI: In whose car?

DR. B. N. ANTANI: In the car of Mr. Mohd. Siddique. These are all very painful things.

(Interruptions)

SHRI K. S. CHAVDA: Mr. Siddique died on the spot while making a bomb and he had lent his car to Mr. Bhupesh Gupta and Mr. Yella Reddy during the tour of the city Ahmedabad.

DR. B. N. ANTANI: It is too painful for me. I cannot take it very lightly.

SHRI YELLA REDDY: To which Party does Mr. Siddique belong?

DR. B. N. ANTANI: Commuist.

SHRI YELLA REDDY (Andhra Pradesh) Say that.

DR. B. N. ANTANI: They are with their new allies. God forbid, I recently saw a Cartoon. I do not want to indulge in a lighter vein when I am on a serious thing, but what is happening today to India and in our political life? Two lambs were trying to cross a stream on a risky and rotten plank. Each began to quarrel. A crocodile was sitting with an open mouth praying let the lambs fall and they will make a hearty meal. Now, this is what is happing today. In spite of all the protestations from the Prime Minister, I, as an old man on bended knees, want (o warn her to caution her. I have no politicals stakes. I belong to the Opposition. There is no danger of any defection on my side. There will be no offei from the hon. Home Minister nxceept prison. So, I am not afraid of it. But I remember a very serious occasion when the Chinese aggression came, when the late revered Pandit Javaharlal Nehru's dreams of having the goodwill of China were frustrated and when India suffered a setback Then, the President of India is reported, to have written a letter to him saying that this was the result of the credulity and negligence on the part of the Government of India. Now, Mr. Vice-Chairman, let us not take the Ahmedabad occurrence as an insignificant or stray one. What has

[Shri B. N. AntaniJ

happened in Ahmedabad today is a serious matter. There is no reason, why it will not happen elsewhere tomorrow and exploit the fluid political situation in India. My friend, Mr. Saleem, whom I personally do not know, was there. I love his hat and sometimes I hate it.

SHRI Z. A. AHMAD (Uttar Piadesh): You hate him because of his hat.

DR. B. N. ANTANI: But is it true that wherever he goes there are communal riots? Were there no communal riots in Meerut, Hyderabad and Allahabad? There are so many serious things which come to my mind this evening. The Prime Minister, Mr. Vice-Chairman, dropped two Deputy Ministers and two Ministers of State from her Cabinet. Does she contemplate any elevation to this Deputy Minister? Let the hon. Home Minister answer it so that I can have a quiet sleep. Why this ? As serious politicians, as Members of the House of elders, let us consider it for a moment. Is it the lack of leadership? I remember a song given to me by Swami Satyadev on the phenomenon of India. He asked. What is happening to India?

मस्जिदें रहीं रो, निमाजी बिना।
मठों में मची धूम, स्वामीं बिना।
शिवालय खड़े हैं, पुजारी नहीं।
आज हमारे बांके बिहारी नहीं।

Where is the leader? Gandhiji has gone. Are we going to be leaderless in the way that we find ourselves today? I only want to say this and I am going to conclude. Whoever is responsible, the Centre or the State or the State or the Centre, it does not matter. If you want the Hitendra Desai Ministry to collapse, it will not collapse so soon, Mr. Home Minister. It will take you some time. Let any number of Saleems visit and let them do the worst. We shall see. I am not a member of that party. Whoever in the Congress Government is defeated, it will be our gain. So, I ara not concerned with it, but I want to say one thing. India ig an old banyan tree. That is our heritage. We have pledged ourselves to preserving our democracy. A woodcutter is coming with an axe to cut that tree today. This is a symptom. Let us all get up and in the words of Longfellow do this :-

Ohl good man, spare that tree; Touch not a single bow, In youth it sheltered me, And I shall protect it now."

SHRI M. M. DHARIA (Maharashtra): Mr. Vice-Chairman, Sir, after twenty-two years of independence, in the Gandhi centenary year, when I look at the communal tensions and riots in our country, I hang my head in shame. I am sorry that the motion today is restricted to the riots in Ahmedabad and Gujai'at, but my motion was not that way. I had given a motion dealing with the riots in Ahmedabad and in other parts of the country. I am not here to blame only one Govem-ment or one State Government out of some political vindictiveness. I do not want to bake the bread this poisonous fire of of my politics on communalism. I do not believe in it. It is not only the Governmeat of Gujarat. We all have to blame ourselves. I blame myself. I blame my Government. I blame the various Governments. I blame all political parties and social workers in this country for the communalism that we see today in the country. Many suggestions are being made. Some say that there should be a social commission. Others say that there should be a federal security force. Some others say that there should be a mixed police force. Please let me submtit tjday that these are not the remedies that can solve the problem. Let us go to the basic roots of the problem. Have we forgotten it? Before the partition of the country, Barrister Jinnah and others on one side and Barrister Savarkar and others on the other demanded the partition of the country. Is it not a fact that those leaders who had opposed the idea of partition or the two nation theory, unfortunately, our big leaders, surrendered to the idea of partition? It is because of that partition, it is because of the surrender to the two-nation theory that we are suffering even today. I feel it is the duty of our leaders to see that the roots of communalism do not prevail in this country. In that direction are we prepared to have some basic thinking? We want dynamic change in this country. That change will not be possible unless and until we are prepared to accept dynamic thinking and dynamic ways. I believe that if we are to move in that direction, the best cours would be to have an educational system having a secular orientation. Twenty-two years have and we have not yet found out ah integrated national system for our education. It is not a mix-

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ed police force with communal ideas that can solve it. If the police force is a secular police force, it can solve that problem. How we can create that secular mind is the problem before the country. We find today that there are castes, sub-castes and there are regions and religions and all that. Whenever the old concepts of some religions come against our progressive thinking, we surrender to those old religious concepts and we are not prepared to rebel against it. If a Bill against bigamous marriages is to be introduced, my Muslim colleagues and friends come forward and oppose it. I would like to appeal from the floor of this House to my Muslim brothers and sisters, and particularly to the young sclements of the Muslim community, to come forward and say that they are against having two or more wives. If there are some religious concepts, they should rebel against it. They should come forward and say. We are not going to accept this old tradition. This is going against our de-mocratic and socialist thinking in this country. Sir, if family planning is taken at one end the Gatholic Christians oppose family planning, and at the other end the other communities also oppose family planning. Why? It is not only a religious problem. It is also a socio-economic problem. How can we forget that ? Are we prepared to rebel against our own future? Have we ever thought about it? We are creating new townships. We are having new housing construction activities everywhere in the country. What are those townships, what are those co-operative socities? Have we ever tried to examine that? Again there are the same castes, there are the same religious people, who are trying to have their own localities. Are we prepared to say, "No. If a new locality is to be created, if houses are constructed by Housing Boards or if cooperative housing is to come forward, it will be only for mixed population that the housing co-operative will be allowed or the funds will be made a vailable"? Even today there are registers having the names of castes. If I am to apply for some sort of concessions in my school or college or anywhere else, I am to mention caste or sub-caste and my religion. Why? Cannot we change it? On the contrary the younger generation should against all these things. Why should Muslims have that name of Ahmed Rafique, and why the Hindus should have that name of Sankar Narayan? Cannot we interchange the names? Cannot we do away with surnames? Without radical thinking it will not be possible so this country to have that sort of secular society

How many inter-caste marriages have taken place? How many inter-religious marriages hove taken place? If we want to introduce inter-caste marriages and inter-religious marriages, the Government should come forward and say, "Yes, if you have done an inter-religious marriage, you will get priority in service, you will get priority in housing boards and co-operative housing societies; you will get Government grants for the starting of your establishment of a new family life". We are not prepared to think in those terms. We are simply going on with the same old concept and with the same old ideas. If we want a social revolution, it is not possible with such dogmatic thinking. Radical changes are required, radical thinking is required.

Mr. Vice Chairman, I would like to appeal to this House that if we want this communalism to go, we cannot make it go so long as we are not prepared to have this sort of radical thinking.

Then about political parties. Right from my own political party I am prepared to admit what has happened during the last twenty years. Is it not a fact that every political party in this country has directly and indirectly tried to exploit the situation out of these communal tensions? Is it not a fact that we have allowed political parties to continue in this country even though they represent a particular religion? Is it not a fact that we have given life to such parties? Not a single party can claim that they have not done it. Even Jan Sangh have exploited the feelings of Hindu refugees who have come from Pakistan. Right from the Congress every party has exploited the feelings of the people. (Interruption) I am not a person to surrender. Even if somebody says something, I am not here to surrender. The House knows that. It shall never happen. So, Mr. Vice Chairman, is it not a fact that the political parties have exploited the situation? The time has come for this House and for the Government to consider that in this country-I am not here to ban religious organisations, but so far as political parties are concerned political parties which identify themselves with religion, political parties having a symbol or flag that identifies itself with religion. should not be allowed in this country to function. I do not know whether it is Muslim League or Hindu Mahasabha, but you cannot have such sort of religious parties in the country. I am not here for banning them. In a democracy it is the popular opinion which is more material, but at the same time some harsh decisions are also called for. At the same time when

[Shri M. M. Dbaria]

what steps have we taken to book such people? वर्चा और विचार करने लगे हैं तो अगर हम we look at the recent developments in Gujarat—it इस आधार पर विचार करेंगे कि आज अहमदाwe look at the recent developments in Oujarat—ा इस आधार पर विचार करण कि आज अहमदा-is not only in Gujarat, it is in Maharashtra, Madhya Pradesh, it is in all parts of the country—बाद की जो सरकार है, अर्थात गुजरात सरकार, I do not want to blame him because I know Mr. वह आज यहां पर सत्ता पर बेठे हुए दल के Hitendra Desai and his colleagues. We may or may not agree with the methods adopted by him. साथ मेल नहीं खाती, और उसके कारण अगर We may or may not agree with whatever is done मत भिन्नता आती है, तो विचार नहीं किया by the administration, but we cannot challenge the bona fides of Shri Hitendra Desai. I know he जा सकता is a secular person, there is no doubt about it. He is one of those who have grown up in the traditions of Gandhiji. If anybody now in the rise ourselves above that. opposition is going to exploit that fact, I do not want to exploit that way here on the floor of the House becaus;; I think that basic thinking is all necessary. It is in this light we have to look at it instead of going into all details. What happened in Ahmedabad, what happened in Indore or Aurangabad? Let us think over it. No Social Commissions are required. Let the Home Minister sit with 20 or 25 persons, and we can give him a long list of what sort of remedies तो करो। could be had. No Commissions are required. Are we prepared to go along those lines? Are the political partie* prepared to have a common code रहा है । आज जो हम अहमदाबाद के दंगीं of conduct or are they desirous of exploiting पर विचार कर रहे हैं, तो इस सदन में साम्प्र-these communal tensions in the country? It is time for introspection particularly in this Gandhi दायिक दंगे के संबंध में यह पहली चर्चा नहीं Centenary Year. If we can clarify ourselves, if we can introduce this new feeling in the country, I है। हमने पहले भी इन दो तीन सालों में देश have no doubt that the secularism which we have के विभिन्न भागों में हुए दंगों की चर्चा की है। been chasing since long could be a success in this country. It is the responsibility of all of us instead अगर इस दंगे के ऊपर चर्चा करने से प्रस्तावक of blaming this party or that party. At the same महोदय या सरकार या यहाँ के सदस्य इसको resolve ourselves in this Gandhi Centenary Year एक मौक्र के रूप में इस्तेमाल करना चाहते हैं, so that this communalism disappears and the भारतीय जन संघ को गाली देने के लिये, तो यह person from any community should have that उनका प्रिवेलेज है, वह उसको दे सकते हैं। guarantee and that security to feel that he is a श्री मिण ने यहां पर एक पालियामेंन्ट मेम्बर his opportunity cannot be restricted, that he can के भाषण का उल्लेख किया । अगर मैं गल्ती enjoy the fullest possible opportunities and security in this countiy. That sort of social order नहीं करता, समाचारपर्दों में, और श्री चव्हाण should be created in the country. A constructive ने भी, श्री बलराज मधोक के भाषण का उल्लेख approach is needed. It is not the sort of communal approach and not the sort of conservative किया है। मैं नहीं जानता श्री बलराज मधोक thinking which will deliver the goods. Radical का अहमदाबाद का भाषण या दिल्ली का भाषण you very much.

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भी सुन्वर सिंह भंडारी : उपसभाष्यक्ष जी, ever such feelings of hatred are spread all over, अहमदाबाद में हुए दंगों के ऊपर जब हम बाज

SHRI AKBAR ALI KHAN : Let us

भी सुन्दर सिंह भंडारी: खुदा करे यह ठीक

شری اکبرالی خان: ارے بھائی ، کوشش تو کرو –

! श्री अकबर अली साम : अरे भाई, कोशिश

थी सुन्दर सिंह भंडारी : मैं भी यहीं कड या उन पर मुक़दमा चलाया जायेगा या नहीं चलाया जायेगा । मैंने यहां लन्ब से आने तक श्री बलराज मधोक से पूछा कि कोई नोटिस सर्व हुआ की नहीं। उन्होने कहा, मैं बड़ी उत्स्कता और आतुरता से उस नोटिस की प्रतीक्षा कर रहा हं। अगर यही चीजे हैं तब तो मुझे इस

^{†[]} Hindi transliteration.

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पर कुछ कहना नहीं । भारतीय जन संघ का मैं एक सिपाही हूं और भारतीय जन संघ का काम आज हिन्द्स्तान के अनेक सुबों में है।

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भारतीय जन संघ की तरफ से गुजरात की विधान सभा में एक सदस्य है। वह एक सदस्य जहां गुजरात में है वहां आन्ध्र में और मैसूर में एक से ज्यादा है। श्री मणि ने यहां पर एक बहुत बेतुका प्रश्न उत्तर, दक्षिण का खड़ा करने की कोशिश की। मैं समझता हं कि हर जगह पर हर चीज ठीक नहीं बैठती है और किसी भी जगह पर कोई तर्क देकर उसका गलत अर्थ निकालने की कोशिश न की जाय।

यह बात सच है और एक ऐतिहासिक तथ्य है कि उत्तर क्षेत्र में मुसलमानों के शासनकाल में संघर्ष हुआ, और इस बात का एक इतिहास है। कोई कितना इस पर पानी फेरना चाहे बह इतिहास को नहीं बदल सकता है। इतिहास, अलिफ लैला का किस्सा नहीं है जो कि धड़ से बयान कर दे। इतिहास उस समय इतिहास नहीं रहेगा अगर उसको कोई अपने रंगीन चश्मे से अपने अपने मसलहत को पूरा करने के लिए इस्तेमाल करने लगे । आज जरूरत इस बात की है कि इतिहास इतिहास रहे । यही कारण है उत्तर के क्षेत्र में ऐतिहासिक घटनाएं ज्यादा हुई और यहां पर जजबात ज्यादा उभरे। दक्षिण में इस तरह की घटनाएं बहुत नहीं हुई। वहां पर सब धर्म के लोग, सब मजहब के लोग आसानी के साथ एक दूसरे के साथ रहते रहे। हालांकि जब जब उत्तर की घटनाओं के बारे में दक्षिण के लोग सुनते थे तो हैरान होते थे कि मजहब के नाम पर लडाई कैसे हो सकती है। हम अपने अपने मजहब के मानने वाले लोग रह रहे हैं, आपस में नहीं लड़ते हैं।

भी हवातुल्ला अन्सारी (उत्तर प्रदेश): क्या आनरेबिल मेम्बर यह बतलायेंगे कि उत्तर में कभी इस तरह की लड़ाई हुई जब कि एक तरफ हिन्दू ही थे और दूसरी तरफ मुसलमान ही भें। क्या मजहब के नाम पर यहां पर लड़ाई हई थी ?

भी सुन्दर सिंह भंडारी: मैं जब भी कोई बात कहता हूं उसके प्रमाण होने के बाद ही कहता हूं। दक्षिण में वह तनाव नहीं था, परन्तु पिछले दिनों जब राजनीतिक उद्देश्यों की पूर्ति के लिये इस तरह के जजबात पैदा करने की जरूरत महसूस हुई तो जो पार्टीशन कराने के लिये जिम्मेदार उत्तर के मुस्लिम लीग के नेता थे जिन्होंने 1947 के बाद फैसला किया था कि इस संस्थाको खत्म कर दिया जाय। इन्हीं लोगों ने उनके दिमाग में गलत असर पैदा किया । उसी मुस्लिम लीग को दक्षिण में कायम होने की गुंजायश मिली और वही मस्लिम लीग मजहब और जजवात का फायदा लेकर एक राजनीतिक शक्ति के रूप में प्रकट हुई। आज वह राजनीतिक शक्ति केरल में पूरी तरह से प्रकट हो गई है और मजहब तथा अक्सिरियत के नाम से एक अलग जिला बनाने में कामयाब हो गई। हमने उस समय इस तरह का जिला बनाने के बारे में भी विरोध किया था। लेकिन यह कोई भी देश का राजनीतिक विश्ले षण करने वाला इस बात का तसदीक करेगा मोपिलिस्तान के नाम से मल्लापुरुम का जो नया जिला बना है उसमें ज्यादा वजन यह है कि वहां पर एक मजहब के लोग ज्यादा तादाद में रहते हैं। अगर यह चीज है तो यह साम्प्रदायिकता को भुलाने वाला मसला नहीं है, यह तो साम्प्रदायिकता को जगाने वाला मसला है।

श्री चव्हाण ने जब पुलिस में मुसलमानों को भर्ती करने की बात कहीं थी तब भी हमने कहा था। संविधान के अनुच्छेद 16 में साफ तौर पर कहा गया है

"There shall be no discrimination on grounds of religion, race, caste, sex, descent, place or birth or residence".

लेकिन अगर नौकरियों में इस तरह का डिसिकिमिनेशन मुसलमान होने के नाते आप लाना चाहते हैं और अगर आप समझते हैं कि अगर मुसलमानों की पुलिस में भर्ती होगी तो साम्प्रदायिक दंगे नहीं होगे, साम्प्रदायिक दंगे रुकेंगे, तो मैं समझता हूं कि उन्होंने इसका

श्री सन्दर सिंह मंडारी

Situadon arising out of

इलाज ठीक तरीके से नहीं ढंढा है। उस समय श्री आलवा नाराज हो गये कि माइनारिटीज को नौकरियों में नहीं लिया जा रहा है। तो मैं श्री चव्हाण से पुछना चाहता है कि नया यही रास्ता है किसी भी व्यक्ति को नौकरी न मिलने के लिए इलाज देने के लिए? हमारे संविधान में सब से पहला आइटम रिलीजन के बारे में है। क्या हमारे कांस्टीट्यशन के विप-रीत रिलीजन के आधार पर इस तरह का कंसीडरेशन रखना चाहेंगे ? क्या वे अब रेस पर आना चाहते हैं. क्या कास्ट पर आना चाहते हैं, क्या सैक्स और डिसेंट पर आना चाहते हैं ? क्योंकि अगर इस रास्ते में आगे बढ़ने की कोशिश की गई तो कोई थाह नहीं लगेगी।

क्या इसी तरह से इस देश के अन्दर साम्प्र-दायिक सौहार्द कायम रखने की बात चाहते हैं जिसमें साम्प्रदायिकता का आधार भी हो और धार्मिक मान्यताओं का आधार भी हो। अपने यहां दंगे दो प्रकार के हुए हैं। एक तो जातीय आधार पर होते हैं और दूसरे दंगे साम्प्रदायिक मान्यताओं और धार्मिक मान्य-ताओं के आधार पर हुए है। अगर इस देश में साम्प्रदायिक सौहार्द चाहते हैं तो दोनों दृष्टि को मानकर चलना होगा और एक दूसरे की दृष्टि और भावना को समझना होगा । अगर हम किसी दूसरे की धार्मिक भावनाओं को द:ख पहंचाने में संकोच नहीं करते हैं तो कितनी भी बार अगर हम यहां पर साम्प्र-दायिक भावनाओं, धार्मिक झगडों को हल करने की कोशिश करें उसमें हम सफल नहीं हो सकते हैं। अगर किसी दूसरे की भावना को ठोस पहुंचाई जाती है, उनके जजबातों की बेकब्री की जाती है तो दूसरे लोगों ने घास नहीं खाई है। क्योंकि उन्हें भी अपने धार्मिक जजबातों के बारे में इज्जत है और उसकी इज्जत करने के लिए वे सर मिटने के लिए भी तैयार हैं। मैं जानता हं कि अनेक घटनाएं हुई हैं लेकिन इस तरह से धार्मिक जजबातों पर चोट पहुंचाने के लिए जब कोई घटना होती है तब फिर यह आशा करना कि तम इन घटनाओं

को भल जाओ, यह उचित बात मालुम नहीं देती है। बह बैटियां सब की है और सब उनकी इज्जत चाहते हैं। अगर उनकी इज्जत में किसी तरह की आंच आती है तो हिन्दू का ही दिमाग गरम नहीं होता बल्कि मसलमान को भी दिमाग गरम हों जाता है। मैं नहीं जानता कि कम्यनिस्टों का होता है या नहीं । पता नहीं वे किसी को बहिन मानकर चलने के लिए तैयार हैं या नहीं। लेकिन वे भी जिस बात पर और अकीदत पर रहते है वह भी एक तरह से धार्मिक मान्यता है और एक तरह की वे श्रद्धा रखते है। जब कभी आज जब भी कम्यनिस्टों के फलैंग पर आंच आयेगी तो उनका खन खौल उठेगा। अगर स्टेलिन. माऊ के संबंध में, रुसी नेताओं के संबंध में और या फिर मार्क्स के संबंध में कोई बात खिलाफ कही जायेगी तो वह उनके **गर्**ग से आसानी से नहीं उतरेगी। इसके लिए शायद वे अपने जजबात को प्रकट करने के लिए तैयार हो जायेंगे, । तो साम्प्रदायिक सौहार्द पैदा करने के लिए सरकार को दोनों की भावनाओं को समझना होगा । एक विशेष साम्प्रदाय को **कंसेशन** देकर यहां पर हिन्दस्तान में र**इ**ने वाले हिन्दु समाज की उपेक्षा नहीं की जा सकती **है** और उन्हें दरगुजर नहीं किया जा सकता है और न पूलिस में कुछ लोगों को भर्ती करने से साम्प्रदायिक सौंहार्द ही कायम हो सकता है। मैं केवल उन लोगों से यही कहना चाहता ं कि वे किसी ख्याली दनिया में खश होना चाहते हैं। यह तो पड़ोस में निभने की चीज है। अगर अलक्सा मस्जिद में होने वाली घटना से दुनिया के मुसलमानों के दिमाग में एक रजिश और एक नाराजगी पदा हो सकती हैं तो फिर जगन्नाय मंदिर पर हुए आक्रमण से हिन्दओं के दिमाग में अगर नाराजगी पैदा हो गयी तो क्या बात है। इस को छोटी बात कह कर नहीं टाला जा सकता । उन घटनाओं को हमें रोकना पडेगा। और अगर हम इस को रोकना चाहते हैं तो समाज के ऐसे तत्वों को पनाह देने की कोशिश हम को नहीं करनी चाहिए। उन्होंने गुनाह किया है। उन को

सरकार के हवाने करो । उन्होंने सामाजिक सौहार्द को विगाड़ा है, उन को कानून के शिकंज में जाने दो। महज इस वजह से कि वह हमारे संप्रदाय के हैं, अगर उस को छिपाने की कोशिश करोगे तो फिर वह चन्द मुट्ठी भर लोग नहीं रहेंगे। मुजरिम और मुजरिम को पनाह देने वाला दोनों मुजरिम हैं और पनाह देने वालों को भी मुजरिम की श्रेणी में गिना जायगा।

मैं मान सकता हूं कि हमारे मजहबी जनून हैं, हमारी मजहबी धारणायें हैं और मजहब पर होने वाली आपत्तियां हम पसंद नहीं करते । लेकिन में पूछना चाहंगा कि क्या हम इस बात से इन्कार कर सकते हैं कि हिन्दस्तान में, चाहे वह मुट्ठी भर लोगों के जरिये से ही हो, लेकिन पाकिस्तान जिन्दाबाद के नारे मौके मौके पर लगते हैं? क्या हम 'पाकिस्तान-जिन्दाबाद', के नारे लगाने वालों को अपने से अलग करने के लिए तैयार हैं ? क्या हम उन्हें डिसओन करने के लिए तैयार हैं? या अगर किसी ने यह नारा बलन्द कर दिया तो हम उस को दोहरा कर उस बारे नारे को बल प्रदान करने के लिए तैयार हैं? अगर यह चीजें रहेंगी तो फिर मझे अफसोस है कि यह तनाव मिट नहीं सकता । यह तनाव बढ़ेगा । यह तनाव ऊपर की मरहम पढ़िटवों से दूर नहीं होगा । हमें दिलो दिमाग में गहराई से इन बातों को सोंचना पड़ेगा । हिन्दस्तान में पाकिस्तान के प्रेरक तत्व हैं. और यह खुली चीज है। सरकार ने इस को स्वीकार किया है कि यहां पर कई लोग बिना विलेड पासपोर्ट के हिन्दुस्तान की सीमाओं की अवजा कर, पाकिस्तान के लोग हिन्दुस्तान में रह रहे हैं। वह पाकिस्तानी हैं। पाकिस्तान के लोग अगर हिन्दुस्तान में रहेंगे तो फिर वह लोग तो हिन्दुस्तान के भले के लिए काम नहीं करेंगे। वह तो निश्चित रूप से पाकि-स्तान के डिजाइन्स को पूरा करने के लिए एक हैडिल बनेंगे और यहां की जन साधारण को जितना ज्यादा वह एक्सप्लायट कर सकेंगे करने की कोशिश करेंगे। उस एलीमेंट को जब तक हम अलग करने को तैयार नहीं तब तक मौके-बे-मौके वह इन घटनाओं का इस्तेमाल करेगा।

अगर हम को अहमदाबाद जैसी घटनाओं को रोकना है तो हम को इस बात का ध्यान रखना पडेगा ।

Communal disturbances

in Ahmedabad etc.

हम को इस बात का भी ध्यान रखना चाहिए कि इन घटनाओं का संबंध यनाइटेड नेशन्स तक के साथ भी है। पहले भी जब रांची में दंगे हुए थे उस समय भी पाकिस्तान ने युना-इटेड नेशन्स में हिन्दुस्तान के खिलाफ इस बात को उठाया था और जो आम तर्क वह दिया. करता है हिन्द्स्तान के खिलाफ यहां के मुसल-मानों के लिए अपनी जिम्मेदारी ले कर, वही उस ने दोहराये थे। उस ने उस समय इन्हीं तकों को उठाया था और इसी तरह की दलीलें दे कर वह काश्मीर के सवाल को बल प्रदान करता है। इस समय भी वसा ही मौका था कि जब अहमदाबाद में दंगे हए। अहमदाबाद में जो घटनायें दो तीन दिनों में हुई उन में कुछ बम विस्फोट हुए । पुलिस ने उन घरों की तलाभी ली है जहां यह विस्फोट हुए हैं और कुछ लोग पकड़े गये हैं। उन के डाइंग डिक्लेरेशन सरकार के पास मौजद हैं। यह बम विस्फोट खान अब्दल गफ्फार खां के अहमदाबाद के दौरे के साथ भी सीक्वेंस खान अब्दल गफ्फार खां के उन के सामाजिक और सांप्रदायिक सौहार्द कायम करने के प्रयत्न न हों इस बात की कोशियों हुई हैं और इस बात को कई जगहों पर माना गया है।

नेशनल हेराल्ड के 31 अक्तूबर के अंक में उनकी बडौदा की स्पीच है, मैं नहीं जानता नेशनल हेराल्ड जन संघ का अखबार है या नहीं, 'मासेस' तो मन्च्य है, मैं भी मन्च्य हैं। लेकिन नेशनन हेराल्ड किस का है ? उसी को मैं कोट क**रना** चाहता हं :

"IF you want to keep Communism away from the country, stop spreading communal hatred in the name of religion."

मेरा निवेदन है कि आज यह कम्यनिस्ट एलीमेंट इस कम्यनलिज्म को भड़काने के लिए रिलीजन

्रा सुन्दर सिंह भंडारी के नाम पर आया है। (Interruption) वह मैंने अपनी तरफ से नहीं कहा। आप को इससे नाइत्तफाक हो सकता है लेकिन आज इस बात के प्रमाण मिले हैं, जैसा कि डाक्टर अन्तनी बता रहे थे कि वहां जो लोग बम विस्फोट के एक्चुअल विकिटम्स हुए हैं, मरे हैं वह कम्युनिस्ट पार्टी से संबंधित रहे हैं। यह बात आज रेकार्ड पर है। श्री भूपेश गप्त और श्री यल्ला रेडडी साहब वहां गये हैं, होम मिनिस्टर साहब इस बात की जांच करें, जो अखबार में आया है कि जिस कार में हमारे ये दोनों माननीय सदस्य अहमदाबाद में घुमे यह उन्हीं सज्जन की कार बी कि जिन के घर में बम विस्फोट हुआ और जो कम्यनिस्ट पार्टी के नेता हैं। वह वहां की पीस कौंसिल में भी ये और प्रिवेंटिव डिटेंशन में भी लिए गये थे परन्तु प्रेशर के कारण उन की मुक्त कर दिया गया । अगर यह सारी चीजें हैं तो मामला काफी उलझा हुआ है, काफी एक दूसरे के साथ गत्थमगत्था है।

Situation arising out of

लैकिन अगर जन संघ को गाली दे कर ही हिन्दुस्तान के कम्युनलिज्म का नस्खा तैयार हो सकता है तो मैं बिल का बकरा बनने के लिए तैयार हं। मैं अपने दिल में साफ हं। इस में कोई शक नहीं कि पाकिस्तान के लिए मेरे दिल में एक हब्बा भर गुंजाइश नहीं। पाकिस्तान कै बजुद को ही मैं बरदाश्त नहीं कर सकता। बह मेरे पोलिटिकल डिफरेंसेज हैं, यह मेरा आउटल्क है। पाकिस्तान को मैं हिन्द्स्तान के लिए एक नासूर का फोड़ा समझता हूं और उस को हिन्द्स्तान में सांप्रदायिक सौहाद के विगड़ने का एक कारण मानता हुं। आज अगर इतने दिनों तक इस के लिए अंग्रेज जिम्मेदार थे तो आज हिन्दुस्तान के अंदर सांप्रदायिक सौहार्द के निर्माण होने में बाधा के रूप में हमारे दरवाजे पर बैठा हुआ पाकिस्तान है जो हमें मिलने नहीं देशा । हमें इस बारे में गंभीरता से सोचना गहिए।

क्योंकि मैं मुसलमान हूं या सनातनी हूं ग आर्यसमाजी हं इस नाते हम लड़ करने हो तैयार नहीं हो जाते । हम ने एक दूसरे । साथ ज्वायंट वेंचर्स शरू कर रखे हैं। इस के

लिए तो सरकार ने किसी को फोर्स नहीं किया। हम ने एक दूसरे के साथ पंजी फंसा रखी है। हम पीस लविंग परसन्स हैं। सरकार के किसी प्रेरोगेटिव के या सरकार के किसी कानून के कारण हम ने एहतियाती तौर पर अपने बिजनेस इंटरेस्ट कायम नहीं किये। हम समझते हैं कि हमारा पर्सनल ला है, हमारी पर्सनल धार्मिक मान्यतायें हैं और अपने मंदिर और मस्जिद के दरवाजे पर वह खत्म हो जाती हैं। हम लोग मिल कर एक समान समाज का निर्माण कर सकते हैं और यह एक स्वाभाविक बात है। मझे अभी तक सैकडों इस प्रकार के मसलमान धर्म को समझने वाले लोग मिले कि जिन्होंने यह कहा कि गौ-कशी धार्मिक तौर पर लाजमी नहीं है या किसी हिन्दू बह बेटी की इज्जत छीनना धार्मिक तौर पर जरूरी नहीं है। अगर कही गल्ती से िसी होली के दिन रंग छिडक जाय तो ईमान नहीं बिक जाता लेकिन झगड़े इसी आधार पर हये हैं। हम अगर वास्तव में सही अर्थों में धार्मिक बन ६र चलें तो हम अलग अलग धर्मों के मानने वाले होते हये भी एक दसरे का साथ निभा सकते हैं। अगर ऐसा नहीं होता तो जो सर्व-वर्म सम्मेलनों में सन्दे धार्मिक नेता अपने धर्मों की उदारता का पाठ सिखाने के लिये खड़े हो जाते हैं। वन वर्ल्ड, वन रेलिजन की बातें कर के लोगों में उस प्रकार की भावनाओं को पैदा करने की कोशिश करते हैं। अगर वास्तब में धर्म एक दूसरे से इंख्तिलाफ रखना है, हम एक दूसरे को बर्दाश्त करने के लिये तैयार नहीं, तो फिर यह सारी ढकोसले बाजी हम वहां पर एक कामन प्लैटफार्म पर खडे हो कर क्यों करते ? तो आज हमारे तनावों का कारण केवल इस वजह से ही कि हम एक मजहब के मानने वाले हैं और दूसरा दूसरे मजहब का मानने बाला है इसमें से पैदा नहीं हुआ। आज यह सारा झगड़ा इसलिये नहीं कि हम अलग अलग मजहब के मानने वाले हैं। जैसा कि आप भी बता रहे थे कि क्या फौज में दोनों मजहब के लोग शामिल नहीं थे, क्या आन्दोलन में दोनों शामिल नहीं थे। हमें कोई रोकता नहीं एक दूसरे के साथ आने में। लेकिन जब हमको अलग किया

Situation ari ing out of

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मुझे माफ करें अगर मैं कहूं कि ये दोनों कम्यु निस्ट पार्टियां भी हैं जो कि इस प्रकार के खेल-खिलबा कर जनून पैदा करती हैं जिनकी कि बर्बादी में चि है; मैं जगतदलपुर की बात जानता हूं। ये लोग यहां तक कहने को तैयार हैं कि दुर्गा की प्रतिमा का विसर्जन करने वाले लोगों ने मस्जिद के सामने खड़े हो कर पत्थर फेंकना शुरू किया। मेरी तुच्छ बुद्धि में यह बात नहीं आती, यह मेरी बुद्धि के बाहर की बात है। मैं नहीं जानता कि प्रतिमा विसर्जन करने वाले लोग प्रतिमा विसर्जन करने वाले लोग प्रतिमा विसर्जन करने वाले में नहीं जानता कि प्रतिमा विसर्जन करने वाले में महीं जानता कि प्रतिमा विसर्जन करने वाले में सी प्रतिमा विसर्जन करने के बजाय मस्जिद पर हमला करने के इकट्ठे होंगे। हां, इतना मुझे मालूम है कि वेस्ट दीनाजपुर में रायगंज में सी प्री० एम० के एक व्यक्ति की मृत्यु होने के बाद जब अस्पताल से उसको मरघट ले जा

रहे ये तो उसी प्यनरल प्रोसेशन के अन्दर भाग लेने वाले लोगों ने वहा दूकानें लूटी हैं, उन्हीं लोगों ने तहलका मचाया है। तो मैंने कहा कि जिसका कोई धर्म, ईमान नहीं है उसके धर्म, ईमान के न होने की, नास्तिकता की, परिभाषा मेरे पास नहीं । लेकिन अस्तिकता में एक कोड ऑफ कांडक्ट है, आस्तिकता में एक कोड आफ बिहेवियर है। कोई आदमी दुर्गा की प्रतिमा को विसर्जित करने जाते समब मस्जिद पर पत्थर फेंकने के लिये तैयार होगा, यह मेरी आस्तिकता की परिभाषा में नहीं है। अगर इसी को हम चैलेंज करना चाहते हैं तो फिर मुझे अफसोस है, मालम नहीं फिर इस रास्ते के लिये श्री चव्हाण कौन सा सुझाव देते हैं, यह उन्हीं का प्रोरेगेटिव है, उन्हीं का अधि-कार है।

Communal disturbance!

in Ahmedabad etc.

लेकिन मैं इतना जरूर कहंगा कि वह देश के शासन में इन भावनाओं को न आने दें जिसमें कि यह याद रखना पड़े कि मैं मुसलमान हं या हिन्दू हं। इसका जितना कम दखल आने देंगे उतना ही मजहब मन्दिर और मस्जिद तक सीमित रह जायेगा और वह देश के समाज में और देश की राजनीति में प्रवेश नहीं करेगा। आप इसके लिये मदद दीजिये । धार्मिक स्थानों से राजनीति के प्रचार को बन्द करवाइये तो मजहब अपनी जगह ही रह जायगा । राजनीति अगर मजहब के स्थानों से आने लगी तो मुझे दु:ख है कि फिर वह मजहबी राजनीति होगी। यह मजहब के थोड़े बहुत आपस के मतभेदों को राजनैतिक उद्देश्यों की पूर्ति के लिये उपयोग में लाया गया तो पता नहीं किस हद तक उसको हम उभार कर ले जायेंगे। अगर अहमदाबाद की इन घटनाओं से इस आधार पर कोई रास्ता निकल सके तो वह देश के हित में होगा । नहीं तो, भारतीय जन संघ तो यहां पर है, तीन साल से मैं खद इस सदन में अनेक चर्चाओं में भाग ले चुका हूं। अगर माननीय सदस्य जन संघ को इस फितने का जिम्मेदार उहराते हों तो एक डिवेट और हो जायगी, इसका नतीजा और ज्यादा नहीं होने वाला है।

भी जेबा एवं अहमदः अध्यक्ष महोदय, मैं एक बात कहना चाहता हूं। मैं दख़ल नहीं देना चाहता या लेकिन एक बात जो इन्होंने कही वह माफ कीजियेगा शोभा नहीं देती। हम सब की बहनें हैं, बहू बेटियां हैं, हम उनकी इज्जत करते हैं, लेकिन उन्होंने कहा कि कम्युनिस्ट अपनी बहन को बहन मानते हैं, अपनी बहु बेटी को अपनी बह बेटी मानते हैं इसमें उन्हें शक है, तो मैं समझता हूं कि यह गिरी हुई बात है, हल्की बात है, उन्हें ऐसी बात नहीं करनी चाहिये। राजनैतिक तौर पर आलोचना कीजिये, इम सब्र के साथ सुनेंगे लेकिन बहन और बह बेटियों को इसमें खींच लाना मैं समझता है कि आपको शोभा नहीं देता।

Situation arising out of

भी सुन्दर सिंह भंडारी : अगर आपको इससे दुःख हुआ है तो मैं वापस लेता हूं।

श्री जेंड० ए० अहमद : मुझे दु:ख नहीं, मुझे दुःश्व हो या न हो, उसका कोई महत्व नहीं है।

भी एस० डी० मिश्रः यह उनका मतलब नहीं था।

श्री जोड़ ए० अहमद : क्या मतलब था। यह कहने से कोई मतलब नहीं । अगर कम्यु-निस्ट बहन को बहन नहीं मानते तो क्या मानते हैं, बह बेटी को बह बेटी नहीं मानते तो क्या मानते हैं ? उनके कहने का क्या मतलब है ? यह गिरी हुई बात है। यह बात नहीं कहनी चाहिये ।

شبی اسعد مدنی (اتر پردیعی): جداب مدر ماحب -

یہ عجهب ماجرا ہے کہ بروز عید قربان وھی ذہمے بھی کرے ہے وعی لے تواب التا

دوموا فارسی کا شعر ہے ۔

بترس از اه مظلومان که هلکام دعا کر دی اجابت از دوحق بهر استقبال هي ايد اس کا ترجمه میں کر رہا ہوں – مظلومتوں کی آلا سے درو کھ جس وت یه دما کرتے هیں تو در حق سے اجابت خبد استقبال کرنے کے لئے آتی

ورھے – ھمارے ملک میں آزائنی کے بعد ان . بائيس پرسون مين يکه طرفة فسادات ۽ - قرقة وارانة فارت كرى – حهوان ثما رجربريت اور درندلي كے متعلق دستورساز ء استبلہوں – پارلهمنگ کے قونوں ایوانوں ۔ میں فور کیا گیا ہے ۔ نیشنل اِنٹیگریشن کونسل کی متعدد مجلسوں نے اس کے انسداد کے لئے سفارشات پیش کی بيهون – هناري معزز مهيهرون اور حکومت هدد کے ذمعداروں نے ملک کی اس مورت حال پر بار بار تشویش کا اظہار کیا ہے لیکن آخر یہ کھا بات ہے کہ م*لک* کے بہت ہو_ی انصاف دوست امن يسلد تبغون اور حکومت کے ذمنہ داروں کی فرقه واریت ، سے بےزاری اور اسے ملک دشمن . سمجھنے کے باوجود اب تک ہمارے جلک سے یہ یہ قسمتی دور نہیں ہو سكبى ارر ملظم فسادات اور فرته وارانه خوندگی کی ایک دهشت انگیز مهم جاری ہے جس کے منصوبے ایک منغصوس طبقے کی نسل کشی کی طرف اشاره کرتے هيں جو هلدوستان کی تاریخ میں نازیازم کے عہد کی تج**دید** کر رہے میں –

همیں رہلے کو وہ ملا ہے گھو جو که آفتوں کی ھے وہکرو تبهیں خاکساروں کی کیا خبر کبوی نیچے اتری ہو ہام ہے

درد مندانہ جزیات کے ساتھ ھارس کے سامنے ہندوستانی مسامانوں کی اِس تصویر کو پیش کرتے ہوئے مجھے بہت ھی دکھ ھو رھا ھے۔ آزائنی کے بعد ان بائیس برسوں میں ماہ-و-سال کی کوئی مدت ایسی نهیی گزری جب که پولیس اور فرقه پرستوں کے باھیی تعارن سے اسے تاراج نه کیا کہا هو ... جان و مال اور عوت اور آبروں کے تعتفظ کا قانون دستور میں ضرور موجود ہے ۔ یقین ہے کہ همارے ملک کے بہت سے طبقے اس قانوں کا فائدہ

میں یہ بات پوری فصفداری کے ساتھ کہنے کے لئے تیار ہوں کہ مجمعی طور پر هندوستان کا مسلمان اس ملک کا ایک ایسا فعال اور با ملحیت طبقه هے که اگر ایسے ملک کے جز و کل میں دوسرے برادران وطن کی طرح شریک کر لیا جائے تو اس ملک کی تقدیر بدل سکتی ہے – مگر همارے ملک کے ایک طبقہ میں تعصب ہے تنگ نظری ہے وہ نہیں چاھتا کہ یہ زھن بدلے اور ملک کی ترقی و خوش حالی کے صحیم طریقوں کو اپنایا جا سکے۔ اس لئے وہ سنافرت پهیلاتا هے اشتعال انگیزی کرتا هے راشتریه کرن کی بات کرتا هے اور فوقه واریت کی آگ لگاتا ہے آگ اور خون کے یہ تماشے بائیس سال سے جاری هیں - ملک کے ذمنداروں کا قومی جوم یہ ہے کہ انہوں نے همیشہ اس کناہ کی پردا پوشی کی کوشش کی ھے۔ اس طلم کے جواز کے لئے تاویلیں کیں – الدَمنستريش کي مجرمانه فرقه پرستي کی تاویل کی اور اپذی کوتاهی کا ۔'الزام کسی دوسری طاقت کے سو پر ڈال کو برہ الزمه هوتے رہے اور صورت حال کا حقیقت پسندانه جائزه لینے ارر پرری قوت سے اس کا مقابلہ کونے کے بحثائے همومی طور پر اُس کی همت *-افزائی* کی جانی وهی یهاں تک که اب یه چلکاری شعله بن گئی اور زخم ناسور بن

کرکے خون میر کا جا بیٹھے ھیں گھر کے اندر اور پوچھتے ھیں کہ ہے رویہ یہ فوفا کیسا

میں ملک کی اس جماعت اور اس خاندان سے تعلق رکھتا ھوں جس فاندان سے تعلق رکھتا ھوں جس نے مندوستان کی آزادی کی جدو جہد میں عظیم خوات تحریک حدوستان کی تقسیم کے خلاف تحریک

بھی اٹھاتے عوں کے لیکن اس محکوم عاوس کے ساملے میں اس حقیقت کو بیان کونا چاھتا عوں کہ اس کا استعمال مسلمانوں کے لئے عموا صحیم بر حملہ ہوتا ہے تو انہیں پولیس بایومنسٹریشن یہاں تک کہ آگ بجھانے والے عملے اور انتی لیجینش مرتا گیا نہ کوتا کے درجہ میں مون گیا نہ کوتا کے درجہ میں هونے کی کوشش کوتا ہے تو خورا مسلمانوں کو تباہ کرنے کے لئے کھوی ہو مسلمانوں کو تباہ کرنے کے لئے کھوی ہو مسلمانوں کو تباہ کرنے کے لئے کھوی ہو مسلمانوں کو تباہ کرنے کے لئے کھوی ہو

ھاتھ کے خون کو تم رنگ حنا کہتے ھو اور دامن پہ جو دھیے ھیں انہیں کیا کہتے ھو

تعدوستانی مسلمانوں کی مطلومیت کے یہ دردفاک واقعات ہمارے ملک کی تاریخی عظمتوں کو داغدار کر رہے میں کیوں که یه مسئله طرف مسلمانوں کا مسدُله نهين هے بلکه دراصل په ظام و انصاف اور امِن و قانون المسكَّلة هے – میں ھاوس کے سامنے یہ بات واضع کر دینا ضروری سمجهتا هون که ملک کی کسی اقلیت کو نظر انداز کر کے اور ا*س کی عبلی سلحی*توں کو مفلوج بنا کر اس زندگی کی راہ سے الگ کرنے کی کوشش ملک کی تعمیر و ترقی کے مقصد کے لئے صرف مفر شی نهیں ہے بلکہ یہ بہت ہوا قومی و ملكى كناة بھى ھے جو كھلے بندوں منظم طور پر شب و روز الو رہا ہے -اقتصادی و معاشی وسائل کے اکثر میدان خواہ وہ ملازمتوں کی شکل میں هون یا تحارت و صنعت و حوفت کی شكل مين هندوستاني مسلمانون پر تقریبکا بلد هیں – [شری اسعد مدنی]

Situation arising out of

میں حصہ لیا ہے اور پاکستان بللے کی مخالفت کی ہے اور مجھے یہ پسلد نهیں هے که پاکستان همارے معاملات میں شرارت پسلدی کرے همارے انٹو خود اتنى صلحيت هے كه هم اپلے معاملات سلجها سکیل لیکن یهیل پر پوری صفائی کے ساتھ میں یہ بات بھی واضم کر دینا چاهتا هی که یه بات بالكلّ يسنديدة اور شترانگيز هے كه جب ظلم و ناانصافی کی بات آئے مسلمانوں کی تباهی و غارت گری کی بات اُئے تو أسكا رشته پاكستان يا كسى بيرونى طالت سے جوڑنے کی کوشش کی جائے ية هددوستاني مسلمانون كي توهين ھے ان کے عزت و وقار کی تزلیل ھے اور مظاومیت کے خلاف ایک منصوبہ بند سازهن هے پہلے بھی ایسا هوتا رها اور ابهی اندور میں هوا اور اب احمد آباد میں بار یار اس بات کا اعادہ ک**یا گیا** ھے میں مسلمانوں کی اِس توھین کے خلاف سخت احتجام كرتا هول -

وزارت داخلہ نے گجورات کی ریاستی حکومت کو کئی مالا پیشتر احمد آباد ارو کجرات کے دوسرے علاقوں کے فوقہ ولرانه خطرے سے آگاہ کو دیا تھا ۔ لوگوں کو حیوت ہے کہ اس سارے علم کے باوجود گاندھی شتابدی کے مقدس دنون میں اتنا ہوا اتنا بھیانک فساد کیسے هو گیا لیکن هندوستان تائمز کے خصوصى كالم نكار مستر لجيت بهتا چاریہ کے تجزیہ کے مطابق جب مورت حال یہ هو که فساد کے ابتدائی دنوں میں پولیس کا سغمت کاروائی سے گریز کرنا ریاستی حکومت کی پالیسی تھی تو یه حیرت دور هو جانی چاهئے – یه ایک حقیقت هے که احد آباد میں جگن ناتھ ملدر کے واقعہ کے بغد آتھں زنی کے راقعات ان علاقوں میں سب سے پہلے ہوئے جہاں جن سنگهه اور آر–ایس–ایس کی تلظیم ہے۔ مجه جهاں یہ حقیقت بھی بیان کرنی ضروری ہے کہ ۱۸ ستمبر کو دريهر بعد جگر ناتھ مقدر پر حمله نہیں ہوا بلکہ بدقسنتی ہے وہ اتفاقی ٹکواو تھا – جو کائیوں کے بھوکلے اور عورتوں کے زخمتی ہوئے اور سامانوں کے گرانے کے نتیجہ میں وقتی قصه کی بنا پر هو گيا تها – اس اتفاقي تكراو میں جگناتہ مندر کے چند سادھو زخمی ہونے اور ملدر نہیں دروازے کے اویر لکے استیجو کا صرف شیشه ڈوڈا ليكن جو يه اپس ميں مار پيت ھوئی تو جو سادھو تھے وہ بھاگے انہوں نے پتھر مارا ادھر سے بھی پتھر مارا انھر سے بھی پتھر مارا – وہ پتھر دو دروازوں کے شیشوں پر جو استیمچو لکا ہے اس پر ہوا – میں نے جب رہاں جا کر دیکھا میرے ساتھ ائی - جی تیے -

SHRI SUNDAR SINGH BHANDARI When we started this discussion, the fac wa made known by Mr. Chavda that a judicial commission was going into it. Therefore all those details should not be mentioned which might prejudice that enquiry.

شری ایم – اسعد مدنی : میں صرف واقعات بیان کر رہا ہوں ۔ سبھی نے کہ^ا ھے ایسی چیزں کے متعلق - میں جانتا هوں – وہ شیشہ جو هے وہ اس سے کم توتا ہے جو جائدل پور کی مستجد کا توتا ہے ۔ کوئی وہاں کا بت یا استیجو نہیں ٹوٹا ہے خود میں نے آئی - جی کے ساتھ جاکر رہاں دیکھا ہے جو ایک پارسی هیں ـ

भी पितांबर दास (उत्तर प्रदेश): सवाल यहां पर दिलों के टूटने का है, शीशों के टूटनेका नहीं है।

شری ایم – اسعد مدنیٰ : ظاهر هے – میں کہتا ہوں که اگر مکامی اقیسران أس وقت كنچه لوگوں كو يكن ليتے تو هات دب جاتی - گرچه ۱۸ ستمبر کو بھی کوشش کی گئی مگر کامیابی نه ھونے کی وجہہ سے 19 سٹسیر کو مسلمانوں نے ہونے والے واقعات پر

رکھ دیا گیا۔ مجھے جگی ناتھہ مندر کے شیشے توٹنے کے و*اقعہ* کے علاوہ کوئی دوسرا واتعم دکھڑے میں نہیں ایا باوجود میرے بار بار پوچھنے کے بھی۔ بومی بدقسمتی هے کہ جو همارے فیر مسلم اکسویت کے محطے هیں ان میں ۸۰ اور ۱۵ فی صدی مسلمانوں کی جائیدادیں ختم هو گئیں – جلا سی گئیں – لوت لی کئیں البتہ ایک دو جگہ ہمارے سندھی بھائیوں کی کھچھ دکانیں 10 فی صدی هماری هندو بها*ئیوں کی دو*گائی*ں* اور مکانات مسلمانوں کے معطوں میں لوتے یا برباد کیے گیے ھوںے جو کہ میں سمجھتا ہوں کہ بہت بدترین بات ھے کیوں کہ جس مسلمان نے بھی ایسا کیا ہے اس نے ماک سے ھی نہیں اسلام سے غداری کی ھے اس میں کوئی شک و شبه نهین هے –

میں واتعات کی تفصیل میں جانا نہیں چاہتا – ماک کے نیشلل پریس میں احمد آباد اور گجرات کے فساد کے بارے میں جو کھینہ اچکا ہے حکومت کے ذمندار اور هاوس کے معزز مسران اس سے خوب اچھی طرح واقف ھیں – ميل اس درميان الصدابات بورده -پالن پور - كهيرا كوهى وغيره مختلف علافوں کے فسادودہ مقامات کا دورہ کر چکا هوں لیکن میرے یا میرے ساتھی چودهری رندهبیر سنگه اور چرن جیت یادو کے مشاہدات کو چھوڑئے میں کہتا ھوں کہ اگر صر**ف نیشنل پریس کی** تفصيلات مين واتعات كو منتصصر تسليم کر لیا جائے تو میں اس ھارس کے سامنے حق و انصاف کی پیری قوت کے ساتھ کہتا ہوں کہ گھرات کی ریاستی حکومت نے اپنی ذمنداریوں کو پورا کرنے میں متجرمانہ ففلت کی ہے --اگر یہ پالیسی بن سکے تو حکومت کو ہاتی رہنے کا کوئی آئینی اور اخلاتی جواز نہیں ہے۔ ایسی حالت میں حکومت کواستعفی دینا چاهئے۔ گھراس کی

معذرت کی اور اس پر رئیم کا اظهار کیا لیکن ایومنستریشن کی چشمپوشی نے فائدہ اُٹھاتے ھوئے فرقہ پرست اشتعال پھیلاتے رہے ۔ ۱۸ – ۱۹ کی درمیانی شب میں فیر مسلم ایریا میں دو مسجدیں جلائی گئیں اور قرآن کریم جلائے گئے 19 ستمبر کو هیلت بل نکلے اخبارات نے جھوٹی اور اشتعال انگیز سرخیاں جمائیں - جلسوں کا اعلان کیا گیا – ان سب کاروائیوں مين جن سنگه اور هندو دهرم رکشا سمیتی کے لوگ آئے - آئے رہے اگر اس وقت يعفلت اور اخبارات ضبط كو لئے جاتے اور چند اشتعال پھیلانے والوں کو یکو لیا جاتا تو فساد کو روکا جا سکتا تھا _

Situauon arising out of

19 کی شام کو ۲ بھے جب که شہر میں لوت مار فارت گری اور آتھزنی عام ھو چکی تھی مسلمانوں کا ایک وفد وزیر اعلی سے ما اور درخواست کی که کئی مستجدین توزی جالدی جا چکی هیں مکان اور درکانوں کو لوتًا جلايا جا رها هے فورا کرفیر لگائیے۔ مگر وزیر اعلی سوچتے رہے اور کرفیو 10 یا ۱۱ بجنگے شب میں لکایا جس پر فسادیوں کے بارے میں ملت_{ری} کے پہونچئے تک بالکل عمل نہیں ہوا ۔ بلکہ گئے پولیس اسٹیشنوں کے بالکل سامنے چند چند گز کے فاصلے پر لوت مار اور آتھ زنی کی وارداتیں ہوئیی مسلمان افسروں کر بے اختیار رکھا گیا پر انہیں بغیر کسی قصور کے تبدیل کو دیا گیا اور واسوانی کو جس پر دو مسلمانوں کو بلا کر شوق کرنے کا الزام ھے آج تک معطل نہیں کیا کیا۔

بہرحال مجھے اس بات کی خوشی ہے که رهاں پر جو خالص مسلمانوں کے متعلے هیں وهاں ایک جگہ تقریبا دو فیصدی همارے هادو بهائی هیں ارد، کو ایک هال میں بالکل محفوظ

[شرى ايم - اسعد مدني] ریاستی حکومت نے قتل عام فارتکری اور ۔ تباهی و بربادی کے بعد مظلومیں تک -پر مطالم تھائے ھیں۔ تو میں پورے ، زور نے کہوںگا کہ اس حکومت کا ضرور ہے۔ استعفى هونا جاهيّے . . .

Situation arising out of

भी सुम्बर सिंह मंडारी : अरे, एक मिनिस्टर ही नहीं हटता।

شوی ایم – اسعد مدنی : یه بان مهن هي نهين کهه رها. هون بلند جو پرتاپ لور. . دوسرے اخمارات نے رپورٹنگ کی ہے، اس سے ظاہر ہو جائے کا — خان عبدالفغار: ﴿ خان صاحب نے بھی مہرٹو۔ میں یہ بات کل کہی ہے که گجرات کی گورنسلٹ اس تمام گوہو کے لگے جو تھوں دس تک چلی کافی حد تک ذمهدار ہے ۔

گجرات کی ریاست نے قتل عام فارتگری تہاہی و بربادی کے بعد مظلومیں تک پر مطالم تھائے ھیں اور کیمھوں میں پولیس نے ان سے نا مناسب سلوکید -کئے ہیں۔ اُس طریقہ سے میں نے خود ۔۔ رها*ں پنچوں کی عورتوں کی اور پورهوں۔* کی لاشیں دیکھی ھیں – میں نے وہاں پر سب لوگوں کی جلی ھوئی اا شہن دیکھی هیں اور اپنی آنکھوں سے دیکھی ھیں ۔ اس طرح سے وہاں پر اکثر لوگوں ا كو زندة جلايا كيا اور مشتركة كالونهان بهت تهورَی تههی وهان پر بهی اس. قسم کی وارداتیں ہوئیی۔۔ اس طرح ۔۔ سے وہاں پر جو ہارسینگ سوسائٹی ہے۔ اس میں بھی تباھی دیکھی اور وہاں مام چھوٹ تھی – میں تعداد کے مسئلے پر نہیں جاو*ں* گا ۔

भी मामसिह वर्मी: आप जगतदल भी तश-ं रीफ लेगए थे।

شری ایم – اسعد مدنی : وهاں یہی ، کیا تھا اِس کے بارے میں بھی میں مرض كرتا هون... لأل بهائي كفدي وألارم اليم – ايال – ايم اور كونسلو رههن الن 🔌 م

گهر وفهوه لوبا جالها گها - اب تک ان کے گھر کے لوگ دوسروں کے یہاں ھیں اور کوئی کسی قسم کی مدد نہیں ملی اور معبولی بھانا لے کر جھل میں تال دیا گیا۔ ایسے هی وهاں ایک قمر هوسٹل ہے جو کہ ابھی لوگوں کی مدہ سے باتا۔ اِس میں ۱۲۵ مسلمان لوکے اور ۱۰ هادو بحج رهای مهن اس کو گھیر لیا گیا آن ۱۰ ہندو لوکوں نے کها که هم لوتے لوتے مر جالهایے مگر هم تم کو چهور کو نہیں جائیلگے جب مجبور کر دیئے گئے اور پانچ چو گہاتے تک پولیس نہیں آئی تو آخر امیں ہوی مشکل سے انہیں نکالا گیا۔ اس طرم ره هوستل نیشلل ابتیکیشن کا آئیانه دار تھا جس میں دونوں فرتوں کے طالب علم رہتے تھے اس کو نیجے ہے اوپر تک پوری طرح سے برباد کر دیا گیا اور الکھوں روپیئے کا نقصان ہوا – اس کا بنانے والا عبدالصمد لوکھن والا تها ـ ان کا کارخانه اور دوسری فکتریان اور سهنکوس چیزیں جسطرے تباہ کر دی کئیں ان کے بارے میں زیادہ میں نهيں جاوںگا –

اب میں یہ عرض کرنا چاھتا ھوں کہ اس۔ وقت بوودہ میں کوئی تينشن نهين تهي – کوئي گوبري نهیں تھی لیکن جب وهاں پرگوہوی شروع هونے لگی تو لوگوں نے ٹھلیفون کئے تار دیئے اور سب نے ملکر اس کمیٹیاں بنانی چامیں مگر رہاں کے آفیسران نے اس کو نہیں بلنے دیا – اس کی طرف نه کوئی توجه دی اور نۃ اس بارے میں کوئی پرواۃ ھی کی – آهسته آهسته دس کے تین بحے سے لے کر رات پهر گو يو هوتي رهي لوڪ مار اور کولا باری هوتی رهی اور کچه نہیں ھوا۔ یہ چیز وھاں کی جامع مستجد تک پهلنچی ارپر ممارتین تهين اور نيج درانين تهين جو که

Communal disturbances in Ahmedabad etc.

هو یا کسی اور دریعه سے ائی هو لیکن وهاں پر هزاروں کا مال ایسی حالت مين گهراهوا تها اور ايك اهم شهر مين شائد +ہ ہزار قتل ہو جاتے ۔۔

لوگوں کو ہموں کے سلسلہ میں گوفتار کیا گیا - مجھے اس سے کوئی بتعث نہیں کا ہم پھیٹکلے والا کون ہے اس کو پکونے کے لئے اور اس کو سزا دیئے کے لئے قانون اور عدالت موجود ہے ۔ چس نے ہم پھھلکا ہے۔ اس کو سؤا دی جانی چاهئے اور وہ پہوا جانا چاهئے جو بھی اس طرح کے کام کرتا اُنہیں اس طرح کی سزا مللی چاهئے لیکن مجھے یہ معلوم ہوا ہے جب کہ مہی وہاں کئی دنوں کے بعد کیا تھا کہ ان لوگوں کو اتفا مارا گیا کہ کئی دنوں سے ان کی آنکھوں سے اور مئہ سے خون بھ رها تها - ان كو اس لكم مارا كيا تا کہ ان سے کہلایا جاتا کہ فلاں فلاں کا نام لو مگر وہ کہتے تھے کہ ھم کیسے نام لیں اس لئے مار مار کر ان کے مذہ سے خون کئی دنوں سے مسلسل بہ رہا تھا ۔ اس طرح کی زیادتیاں ھوئیں ۔

اسی طرح سے وہاں جو رفیوجی کیسپ ہے وہ بھی ایک جیل خانہ ہے -رفيوجي كيس ميي مصيبت زدة لوگون کے ساتھ نومی هونی چاهیے احسان هونا چاھگے ان کے غم کو بھلانے کی کوشھی۔ هونبي چاهنے وہ سب کتھے بات نہیں۔ تھی ۔ وہاں یو صرف سرکار نے ایک وقت کا کھانا دیا تھا موار جی بھائی جب وهاں گئے اور جب انہوں نے وهاں کے منستوں سے کہا تب دوسری دفعة كا كهانا أن لوكون كو ملفے لكا ورنه صبح کی چائے ۱۰ یا ۱۱ بنجے تک ملتى تهى - ايسى صورت حال وهاس (Interruption) **پ**ر تھی --

میں وهاں کیا اور دیکھا که لوگوں۔ کو کرشمن کرکے باہر بہیجا جا زھا۔ ہے ۔ يه حقيقت هے اور اس بات کو میں۔

کا انتہو افزیب میں تھا۔ تو کسی نے 🖂 وهان سے فایکرنگ کی تو حصله کرنے -والح تين زخسي هو گئے - اس ملسله میں اوپر رہنے والے لوگوں کو پکواگیا ۔۔ بهرحال عدالت اس كا فيصة كري کی که وه محجوم هیں یا نہیں لیکن حالت اس طرح سے خراب هو تی چلتى كئى. ـ

اسی طرح سے یہاں پر انسپکو جنول: پولیس کی بات کہی گئی که وهان پر پولیس انسهکو جدول مسامان هیں ۔ یہ بات تھیک نہیں ہے۔وہاں مسلمان، کوئی نہیں ہے بلکہ پہلے ہے ۔ تھیک ہے پارسی ہے۔۔سیس بخود وہاں کیا هوں اور منجم معاوم ہے۔ انسپکو جنول اب مسلمان نہیں نے پہلے تھے۔ بہرحال یہ کہا گیا ہے کہ رهاں پر مسلمان انسپکٹر جنرل پولیس تھے – وہاں چاہے هندو - مسلمان - سكم كوئى بهى پوليس انسپکتر جنو لکیوں نه هو ، مجه اس سے واسطہ نہیں ہے ۔ میں کہتا ہوں کا کوئی بھی جو امن قائم نہیں رکھتا اسے مجرم کے کٹھورے میں رکھ دیا جانا چاھئے کا اس کے ھوتے ھوئے اس طرح کی چیز کیوں ہوئی۔ میرے ساملے یه مسئله نهیو که ایک مسلمان کو نہ مارا جائے اور دوسرے مذھب کے لوگوں کو اور سینکووں آدمیوں کو قتل كو ديا جائے - هندو - مسلمان يا كسى بھی مذھب کا آدمی ھو اس کو قتل کونا کوئی انصاف نہھی ہے اور حکومت کے لئے لا اینڈ آرڈر کو قائم رکھنا ایسے موقع پر بہت الزمي هو جاتا هے – تو میں کہہ رہا تھا کہ میں سنٹول حکومت کا بہت شکرگزار هوں که انہوں نے اتنی تباہی کے بعد ملتری کو بهیجا۔ اگر ولا ماتری کو نه بھیجھے تو نا معلوم وہاں پر کیا کیا واقعاس نلا ھوتے۔ کس کی درخواہت پر اور کس طرح سے ملہوی وہان پر بھینچی کئی ہر : میں نہیں جا یا – چاہے وہاں ملتولی۔ گورنمات کی درخواست پر بعیجی گئی۔

جان دبی هے - آج بھی ایسے واقعات
ھیں اور ھمیشہ پیھی آتے وہتے ھیں
لیکن بد قسہ اللہ سے ھمارے ملک
میں کمیونلزم گروپ جو هے پریس
میں اسکولوں میں کررسوں کی
کتابوں میں اور آئے اخباروں میں
تمام ملک بھر میں اس زھر کو
جھوٹا اور سچا قصہ بنا کر پھیلا وھا
ھے اور واقعات کو بھوکا وھا ھے - ایک
اچھے واقعہ انسانیت - مروت -
ایک
فرض شناسی اور محبت کے واقعہ کو
نظر انداز کیا جا وھا ھے - گویا که
مندوستان کی تاریخ ان تمام واقعوں
سے خالی ھے -

مسلم لیگ نے ۱۹۳۷ میں یہ فهصله نهین کیا تها که جناعت کو ختم کیا جائے - یہ نیصلہ تو ان لوگوں نے کہا تھا جو اس دیس کے یتوارے کے بعد یہاں سے دم دیا کر بھاگے تھے ۔۔ انہوںنے کوئی کفڈ کوئی ریکارة کوئی تفظیم کوئی عهد دار باقی نهیں رکھے ۔ آج ایک انڈین مسلم لیگ کے نام سے جو جماعت ہے وہ کوئی قانونی باتنی نہیں ہے۔ اسے کسی نے حقوق نہیں دیئے ھیں اس کا کوئی نه اليكشن هوا اور نه كوئى مبهر سازى ھوئی ۔ وہ دھاندلی کر کے اسعیل ماحب ایک جنانت چا رقے هیں اس کو جو چاہے جنوب هند میں کہیں شنالی ہند میں کوئی مسلم لیگ نے فیصلہ کیا ہو یہ غلط ہے ۔۔ آزاد کانفرنس نے ملک کی ترقی اور مفاد کو ساملے رکھکر مولانا آزاد نے عام مسلمانوں کو دھوت دی تھی اور یہ کہا تھا کا ملک کی بھلائی اس میں ھے کہ سارے ملک والے مل کو سیاست جِلائيس اور فرقة وارانة بارتيان قائم نة کی جائیں - اس میں مسلم لیگ نے کوئی فیصلہ نہیں کیا۔ یہ بات فلط ھے اس کو منصهم کر لیا جائے ۔

[شرق اکبرعلی خان] نے خود دیکھا اور جانتھا۔ اس بات سے کوئی آنکار نہیں کو سکتا کہ وہاں کے لوگوں کو کوشش کر کے باہر پیہجا۔ گیا تاکه فرست انفارمیشن رپوت درج نه هو سکے - گواهی نه مل سکے -كيسهز نه بن مكين - متتولين جن کے آدمی مر گئے ھیں جن کو پانچ پانچ ھزار روپئے کا اعلان کیا کیا ہے آج کوئی کہنے والا نہیں ہے که میرا آدسی مو گیا ہے یہ رقم محملہ دے دو ۔ خدا معلوم نه جانے وہ لوگ کہاں بھیم دیئے گئے ہیں – ایسی صورت حال وہاں ہزاروں لوگوں کے ساتھ کی گئی۔ ھے – یہ چھڑ میں نے خود دیکھی ھے اس لئے ایے علم کو جھٹلایا نہیں جا سكتا - يهر حال اس طرح كي حالت وهال پيش آئي هے ۔

Situation arising out of

یہاں پر اس طرح کی بات پیش کی گئی ہے کہ جس سے یہ معلوم ھو سکے کہ شمال میں لوائی ھوئی لهكن تاريخ بدلي نهيل جا سكتي ــ به شک تاریخ نهیں بدلی جا سکتی لیکن میں آپ سے یہ عرض کروںگا که همیں ملک کو بنانا ہے۔ اور اِس کو آئے بوھانا ہے – ملک میں کوئی چیز هوتی هے سیاست کے نتیجہ میں - بادشاہت کے نتیجہ میں ائے انتدار کو بنانے کے لئے نتیجہ میں اور اس کو کوئی هندو کوئی مسلمان ھوگا کوئی گوہوی کی بات پیش آئی ھوگی – اگر ان کے سامنے اچھل کو اِن کو رکھکر لوگوں تک پہنچا کو فھلوں کو زھریا کر کے ملک میں كمهونازم يهيلاتے هيں، دنگے پهيلاتے ھیں تو اُس سے ملک ترقی نہیں کر سکتا ۔ ان چیزوں سے ملک بیجه جاتا ہے ۔ اس ملک میں ایسے بھی لوگ ھیں جنہوںنے ایک دوسرے کے ساتھ احسان کئے ہیں ہ ا انسانیت کی ہے ۔۔ مروت کی ہے ۔۔ ایک بات میں اور کہنا جامتا هول که هلدوستان میں " پاکستان زندہ باد '' کے کوئی نعرے نہیں لگتے هيں - ية بات غلط هے - احمد آباد کے بارے میں جب یہ بات کہی گئی تو میں پرسللی اور پوری تحقیقات کے سانه ية بات كهنا جاهنا هور كه اس طرح کی کوئی بات نہیں کہی گئی هے - اس طوح کا جو الزام لکایا گیا هے وہ اشتعال پھیلا دینے کے لئے کیا جاتا ہے - وہاں جاکر دیکھتے نہیں اور اس طرح کی بات کردیتے میں -جهال تك احد آباد ميل اس چيز کا تعلق هے پاکستانی ایجنٹ جس کو کہا جاتا ہے ایسی کوئی چیز نہیں تھی – اس طرح کی بات کرنے سے کوئی چیز حل نہیں ہوتی – اکر کوئی پاس پورٹ اور ویزا کے بارے میں کہتا ہے کہ وہ وہاں رہتا ہے تو وہ بد نصیب ھی رھتا ہے جس کا ھندوستان میں وطن تبا اس کے خاندان والے يہاں هيں اور لوكهن میں یا جوانی میں یا کسی بھی پاکل پن میں وہ پاکستان چلا گیا اور اب وا هندوستان میں انا چاهتا هے -

ایسے لوگ تو ضرور موجود هیں لیکن یہاں کوئی پاکستان کا سپائی بین کر آئے تو شائد آج تک وہ کوئی مسلمان نہیں هوا۔ اور مسلمان کے لئے هندوستان کے خلاف جاسوسی کونا یہاں وہ کر ممکن نہیں ہے۔ اب تک هماری بدقسمتی سے ایسے غیر مسلم انکو موقعہ ہے کہ وہ پاکستان کی جاسوسی کریں۔ آج جتنی کمیونل چارقیز هیں وہ آئے مقصد کو پررا کر وہی هیں وہ انکی ایجامت هیں اور وہی هیں وہ انکی ایجامت هیں اور وہی هیں وہ انکی ایجامت هیں اور

آخر میں میں صرف ایک شعر پر مند کتم کر رہا ہوں :
سنے جاتے نہ تھے تم سے صرے

دن رات کے شکوےکنن سرکاؤ میری بے زبانی
دیکھتے جاؤ -

†[भी एमः असअद मदनी (उत्तर प्रदेश) : जनाब सदर साहब,

यह अजीव माजरा है कि बरोजे ईदें कुर्वा वही खबह भी करे है वही ले सवाब उल्टा दूसरा फार्सी का शेर हैं ---

वितर्स अज आहे मजलूमां कि हंगमें दुला करदन

इजाबत अज दरेहक बहरे इस्तकबाल भी आयद।

इसका तरजुमार्मं कर रहा हूं। मजलुमों की आह से डरो कि जिस वक्त यह दुआ करते हैं तो दरे हक से इजाबत खुद इस्तकबाल करने केलिये आती है। हमारे मुल्क में आजादी के बाद इन बाइ स बरसों में यकतरफा फसा-दात, फिरका वाराना ग़ारतगरी, है बान नुमा बरवरीयत और दरेंदगी के मतल्लक दस्तुर-साज असेम्बलियों, पार्लियामेंट के दोनों ऐतानों में गौर किया गया है । नेशनल इंटीग्रेशन कौंसिल की मृतद्द मजलसों ने इसके इंसदाद के लिये सिफारशात पेश की है। हमारे मुअजिज मेम्बरी और हुकुमते हिन्द के जिम्मेदारों ने मुल्क की स सुरते हाल पर बार वार तशवजी क जहार किया है लेकिन आखिर यह क्या वात है कि मुल्क के बहुत बड़े इंसाफ दोस्त, अमन पसन्द तबकों और हुकूमत के जिम्मेदारों की फिरका वारीयत से बेजारी और उसे मल्क दुश्मन समझने के बावजूद अब तक हमारे मुल्क से यह बदकिस्मती दूर नहीं हो सकी और मनज्जम फसादात और फिरका वाराना जिंदगी

^{†[]} Hindi transliteration.

श्री एम. असअद मदनी]

को एक दहशत अंगेज मृहिम जारी है जिसके मनसूबे एक मखसूस तबके की नसलकुशी की तरफ इशारा करते हैं जो हिन्दुस्तान की तारीख में नाजी-इजम के अहद की तजदीद कर रहे हैं।

हमें रहने को वह मिला है घर जो कि आफतों की है रहगुजर

तुम्हें खाकसारों की क्या ख़बर कभी नीचे उतरे हो बाम से

दर्द मन्दाना जजबात के साथ हाउस के सामने हिन्द्स्तानी मुसलमानों की इस तस्वीर को पेश करते हुए मुझे बहुत ही दु:ख हो रहा है। आजादी के बाद इन बाईस बरसों में माह-ब-साल की कोई मुद्दत ऐसी नहीं गुजरी जब कि पुलिस और फिरका परस्तों के बाहमी तआवृन से इसे ताराज न किया गया हो। जान व माल और इज्जित व आबरू के तहपक्षुज का कानून दस्तूर में जरूर मीजूद है। यकीन है कि हमारे म्लक के बहुत से तब्के इस कानन का फायदा भी उठाते होंगे लेकिन इस मोहतरिम हाउस के सामने मैं इस हकीकत को ब्यान करना चाहता हं कि इसका इस्तेमाल मुसलमानों के लिय अम्मन सही तौर पर नहीं होता । जब मुसल_ मानों पर हमला होता है तो उन्हें पुलिस, एड-मिनिस्ट्रेशन यहां तक कि आग बुझाने वाले अमले और इंटेलीजेंस किसी की मदद नहीं मिलती और अगर मरता क्या न करता के दरजे में मुसलमान सेल्फ डिफेंस के लिये खड़ा होने की कोशिश करता है तो फौरन मुसल्लह पुलिस फसादियों के साथ इन मुसलमानों को तबाह करने के लिये खड़ी हो जाती है।

हाथ के खून की तुम रंगे हिना कहते हो और दामन पे जो धब्बे हैं उन्हें क्या कहते हो।।

हिन्दुस्तानी मुसलमानों की मजलुमियत के यह दर्दनाक वाकियात हमारे मुल्क की तारीख़ी अजमतों को दागदार कर रहे हैं क्योंकि यह मसला सिर्फ मुसलमानों का मसला नहीं है बल्कि दर असल यह जुल्म व इंसाफ और अमन व कानून का मसला है। मैं हाउस के सामने यह बात बाजय कर देना जरूरी समझता हूं कि मुल्क की किसी अकलियत को नजर अन्दाज करके और उसकी अमली सलाहियतों को मफलज बना कर उसे जिन्दगी की राह से अलग करने की कोशिश मुल्क की तामीर व तरक्की के मकसद के लिये सिर्फ मुजिर ही नहीं है बल्कि यह बहुत बड़ा कौमी व मुल्की गुनाह भी है जो खुले बन्दों मनज्जूम तौर पर शबो रोज हो रहा है। इक्तसादी व मुआशी व साइल के अक्सर मैदान ख्वाह वे मुलाजमतों की शक्ल में हो या तजारत व सनत व हिरफत की शकल में हिन्दुस्तानी मुसलमानों पर तकरीबन बन्द हैं।

मैं यह बात पूरी जिम्मेदारी के साथ कहने के लिये तैयार हूं कि मजमही तौर पर हिन्दुस्तान का मुसलमान इस मुल्क का एक ऐसा फआल और बा सलाहियत तब्का है कि अगर उसे मुल्क के जुज्व व कुल में दूसरे बिरादरान बतन की तरह शरीक कर लिया जाये तो इस मल्क की तकदीर बदल सकती है। मगर हमारे मुल्क के एक तब्का में तअस्मुब है तंग नज़री है वह नहीं चाहता कि यह जहन बदले और मुल्क की तरक्की व खुणहाली के सही तरीकों को अपनाया जा सके। इसी लिये वह मनाफरत फैलाता है, इश्तआल अंग्रेजी करता है, राष्ट्रीय-करण की बात करता है और फिरका वारियत की आग लगाता है। आग और खुन के ये तमाणे बाईस साल से जारी है। मुल्क के जिम्मेदारों का कौमी जर्म यह है कि उन्होंने हमेशा इस गनाह की पर्दा पोशी की कोशिश की है। इस जल्म के जवाज के लिये ताबीलें की, एडिमिनि-टेशन की मजरमाना फिरकापरस्ती की

ताबील की और अपनी कोताही का इलजाम किसी दूसरी ताकत के सिर पर डाल कर बरीउलजिया होते रहे और सरते हाल का हकीकत पसन्दाना जायजां लेने और पूरी कृत्वत से इसका मुकावला करने के बजाये अमुमी तौर पर इस की हिम्मत अफजाई की जाती रही यहां तक कि अब यह चिगारी मोला बन गई और जरूम नासूर बन गया ।

> करके खन मीर का जा बैठे हैं घर के अन्दर ।

> और पूछते हैं कि है दर पे यह ग़ौग़ा कैसा।

मैं मुल्क की इस जमायत और उस खानदान से ताल्लक रखता हं जिसने हिन्दस्तान की आजादी की जहाजहद में अजीम कुर्वानियां दी हैं। हिन्दुस्तान की तकसीम के खिलाफ तहरीक में हिस्सा लिया है और पाकिस्तान बनने की मुखालिपत की है और मुझे यह पसन्द नहीं है कि पाकिस्तान हमारे मामलात में शरारत पसन्दी करे, हमारे अन्दर खद इतनी सलाहीयत है कि हम अपने मामलात सुलझा सकें लेकिन यहीं पर पूरी सफाई के साथ मैं यह बात भी बाजय कर लेना चाहता हूं कि यह बात जिल्कुल नापसन्दीदा और शर-अंगेज है कि जब ज्ल्म व नाइंसाफी की मसलमानों की तब ही व गारतगरी की वात आये तो इसका रिश्ता पाकिस्तान या किसी बेरूनी ताकत से जोड़ने की कोशिश की जाय । यह हिन्दस्तानी ससलगानों की तौहीन है उनके इज्जत व बकार की तजलील है और मजलमियत के खिलाफ एक मनसुबा बंद साजिश है पहले भी ऐसा होता रहा है और अभी इन्दौर में हुआ in Ahmedabad etc. और अब अहमदाबाद में बार बार इस बात का

हकूमत को कई बाह पेशतर अहमदाबाद और enquiry गजरात के दूसरे इलाकों के फिरका वाराना

खतरे से आगाइ कर दिया था। लोगों को हैरत कि इस सारे इलम के बावजद गांधी शताब्दी के मकददस दिनों में इतना बढा. इतना भयानक, फसाद कैसे हो गया लेकिन हिन्द्स्तान टाइम्स के खससोकालम निगार मिस्टर अजीत भटटाचार्या के तजजिया के मताबिक जब सुरते हाल यह हो कि फसाद के इब्तदाई दिनों में पुलिस का सकत कार्यवाही से गरेज करना रियास्ती हक्मत की पालिसी थी तो यह हैरत दूर हो जानी चाहिए। यह एक हकीकत है कि अहमदाबाद में जगन्नाय मंदिर के वाक्या के बाद आतिशजनी के वाकियात उन इलाकों में सबसे पहले हुए जहां जनसंघ और आर॰ एस० एस० की तनजीम है। यझे यहाँ यह हकीकत भी बयान करनी जरूरी है कि 18 सितम्बर को दोपहर बाद जगन्नाथ मन्दिर पर हमला नहीं हुआ बल्कि बदकिस्मती से वह इत्तेफाकी टकराव या जो गायों के भड़कने और औरतों के जखानी होने और सामानों के गिराने के नतीजे में बक्ती गस्सा की बिना पर हो गया था। इस इलेफाकी टकराव में जगन्नाथ मन्दिर के चन्द साध ः हमी हए और मन्दिर नहीं दरवाजे के ऊपर लगे स्टैच का सिर्फ शीशा टुटा । ने किन जो यह आपस में मार पीट हुई तो जो साध ये वे भागे, उन्होंने पत्यर मारा, उधर से भी पत्थर मारा इधर से पत्थर मारा । वह पत्थर एक दो दरवाजों के भीशों पर जो स्टेच लगा है उस पर पड़ा। मैंन जब वहां जा कर देखा मेरे साथ आई० जी० थे।

SHRr SUNDAR SINGH BHANDARr.-When इआदा किया गया है। मैं मुसलमानों की इस we started this discussion, tl was made known तोहीन के खिलाफ सख्त एहतजाज करता है। by Mr. Chavda that a judicial commission was going into it Therefore all those details should बजारत दाखला ने गुजरात की रियास्ती not be mentioned which might prejudice that 639

श्री एम० असअद मदनी : मैं सिर्फ वाकियात बयान कर रहा हूं। सभी ने कहा है ऐसी चीजों के मुताल्लक। मैं जानता हूं वह शीशा जो है वह इससे कम ट्टा है जो जगदल पूर की मस्जिद का टुटा है। कोई वहां का बत या स्टेच नहीं ट्टा है खुद मैंने आई० जी० के साथ जा कर वहां देखा है जो एक पारसी है।

र्था पीताम्बर दास : सवाल यहां पर दिलो केट्टने का है, शीशों केट्टने का नहीं है।

श्री एम० असअद बदनी : जाहिर है. में कहता हं कि अगर मकामी आफीसरान उसी वक्त कुछ लोगों को पकड़ लेते तो बात दब जाती। अगरचे, 18 सितम्बर को भी कोणिण की गई मगर कामयाबी न होने की बजह से 19 सितम्बर को मसलमानों ने होने वाले वाकियात पर महजरत की और इस पर रंज इज्जहार किया लेकिन एडमिनिस्टेशन की चगमपोशी से फायदा उठाते हुए फिरका परस्त इशतआल फैलाते रहे। 18, 19 की दरिभयानी अब में गैर मुसलिम एरिया में दो मस्जिदें जलाई गई और कुराने कीम जलाये गये। 19 सितम्बर को हैण्डविल निकले, अख्वा-रात ने झठी और इशतआल अंग्रेज सरिखयां जमा ई। जलसों का एलान किया गया। इन सब कार्यवाहियों में जनसंघ और हिन्दू **-**क्कासमितिकेलोग आगेआगे रहे। अगर उसी वक्त पैम्फलेट और अख्बारात जबत कर लिये जाते और चन्द इशतआल फैलाने बालों को पकड लिया जाता तो फसाद को रोका जासकताथा।

19 की शाम को 6 बजो जब कि शहर में लुटमार, गारतगरी और आतिशजनी आम हो चकी थी मुसलमानों का एक बफद वजीरे आला से मिला और दरख्वास्त की कि कई मस्जिदें तोड़ीं, जलाई जा चुकी हैं? मकान और द्कानों को लूटा, जलाया जा रहा है फोरन कर्फिय लगाइये। मगर वजीरे आला सोचते रहे और कफिय 10 या 12 बजे शब में लगाया जिस पर फसादियों के बारे में मिलि-टरी के पहुंचने तक बिल्कुल अमल नहीं हुआ। बल्कि कई पुलिस स्टेशनों के बिल्कुल सामने चन्द-चन्द गज के फासले पर लट मार और आति-शज्नी की वारदातें हुई, मुसलमान अफसरों को बे अख्तयार रखा गया पर उन्हें वगैर किसी कसर के तबदील कर दिया गया और बासबानी को जिस पर दो मुसलमानों को बुला कर शुट करने का इल्जाम है आज तक मुअत्तल नहीं किया गया ।

Communal disturbances in

Ahmedahad etc.

बहर-हाल मुझे इस बात की ख़शी है कि वहां पर जो खालिस मुसलमानों के महल्ले हैं वहां एक जगह तकरीबन दो फीसदी हमारे हिन्दू भाई है उनको एक हाल में बिल्कूल महफुज रख दिया गया । मुझे जगन्नाथ मन्दिर के शीशे ट्टने के वाकियात के इलावा कोई दूसरा बाक्या देखने में नहीं आया बावजूद मेरे बार बार पुछने के भी । बड़ी बदकिस्मती है कि जो हमारे गैर-मसलिम अक्सरियत के महल्ले है उनमें 80 और 90 फीसदी मुसलमानों की जायदादें खत्म हो गईं, जला दी गईं, लूट ली गई अलबता एक दो जगह हमारे सिधी भाईयों की कुछ द्कानें 10 फीसदी हमारे हिन्दू भाईयों की दकानें और मकानात मसलमानों के महल्लों में लुटे या बर्बाद किये गये होंगे जो कि मैं समझता हं कि बहुत बदतरीन बात है क्योंकि जिस मुसलमान ने भी ऐसा किया है उसने मुल्क से ही नहीं इस्लाम से गहारी की है इसमें कोई शक व शवा नहीं है।

मैं वाकियात की तफसील में जाना नहीं चाहता । मुल्क ने नेशनल प्रेस में अहमदाबाद और गुजरात के फसाद के बारे में जो कुछ आ चका है हकमत के जिम्मेदार और हाउस के मोअ-जिज मेम्बरान इससे खब अच्छी तरह वाकिफ हैं। मैं इस दरमियान अहमदाबाद, बडौदा पालनपूर, खेड़ागढ़ी वगैरा मुख्तलिफ इलाकों के

फसादजदा मुकामात का दौरा कर चुका हूं लेकिन मेरे या मेरे साथी चौधरी रणधीर सिंह और चिरंजीत यादव के मुशाहदात को छोडिये, मैं कहता हुं कि अगर सिर्फ नेशनल प्रेस की तफ-सीलात में वाकियात को मनहसर तसलीम कर लिया जाये तो मैं इस हाउस के सामने हक व इंसाफ की पूरी कृष्यत के साथ कहता हं कि गुज-रात की रियास्ती हकुमत ने अपनी जिम्मेदारियों को पूरा करने में मुजरमाना नफलत की है। अगर यह पालिसी बन सके तो हक्मत को बाकी रहने का कोई आईनी और अख्लाकी जवाज नहीं है। ऐसी हालत में हकमत की इस्तीका देना चाहिए। गुजरात की रियास्ती हक्मत ने कत्ले आम, गारतगरी और तबाही व बर्बादी के बाद मजलमीन तक पर मजालिम ढाये हैं तो मैं पूरे जो इसे कहंगा कि इस हक्मत का जरूर इस्तीफा होना चाहिए।

Situation arising out of

श्री सुन्दर सि.३ भंबारी : अरे, एक मिनिस्टर ही नहीं हटता ।

श्री एन० असजद नदनी: यह बात मैही नहीं कह रहा हूं बिल्क जो प्रताप और दूसरे अख्वारात ने रिपोर्टिंग की है इससे जाहिर हो जायेगा। खान अब्दुल गकार खां साहब ने भी मेरठ में यह बात कल कही है कि गुजरात की गवर्नमेंट इस तमाम गड़बड़ के लिये जो तीन दिन तक चली काफी हद तक जिम्मेदार है।

गुजरात की रियासत ने कत्ले आम, गारतगरी, तबाही व वादी के बाद मजलूमीन तक
पर मुजालिम ढाये हैं और केम्पों में पुलिस ने
उनसे नामुनासिब सल्क किये हैं। इस तरीके
से मैंने खुद वहां बच्चों की, औरतों
की और बूढ़ों की नाओं देखी हैं। मैंने वहां पर
सब लोगों की जली हुई लाओं देखी हैं और
अपनी आंखों से देखी हैं। इस तरह से बहां पर
अक्सर लोगों को जिन्दा जलाया गया और मुशतरका कालोनियां जो कि बहुत थोड़ी थीं वहां
पर भी इस किस्म की बारदातें हुई। इसी तरह
से वहां पर जो हाउसिंग सोसाइटियां है उसमें

भी तबाही देखी और वहां अभ छूट थी। मैं तादाद के मसले पर नहीं जाऊंगा।

श्री मानसिंह वर्षा: आप जगतदल भी तशरीफ ले गये थे?

श्री एम ० असअद मदनी : वहां भी गया था उसके बारे में भी मैं अर्ज करता हं। लाल भाई कुन्दीवाला एम० एल० ए० और कौंसलर हैं उनका घर वगैरा लुटा, जलाया गया । अ**ब त**क उनके घर के लोग दूसरों के यहां हैं और कोई किसी किस्म की मदद नहीं मिली और मामुली बहाना ले कर जेल में डाल दिया गया। ऐसे ही वहां एक कमर होस्टल है . जो कि अभी लोगों की मदद से बना। इसमें 125 म्सलमान लडके और 60 हिन्दू बच्चे रहते हैं उसको घेर लिया गया उन 60 हिन्दू लड़कों ने कहा कि हम लड़ते लड़ते मर जायेंगे मगर हम तुम को छोड़ कर नहीं जायेंगे जब मजबूर कर दिये गये और पांच छ: घंटे तक पुलिस नहीं आई तो आखिर में बडी मिकल से उन्ह निकाला गया। इस तरह वह होस्टल नेशनल इंटीग्रेशन का आईनादार था जिस में दोनों फिरकों के तालिबइल्म रहते थे इसको नीचे से ऊपर तक पूरी तरह से वर्बाद कर दिया गया और लाखों रुपये का नकसान हुआ। इसका बनाने वाला अब्दल अहमद लोखन वाला था। उनका कारखाना और दूसरी फैक्ट-रियां और सैकडों चीजें जिस तरह तबाह कर दी गई उनके बारे में ज्यादा मैं नहीं जाऊंगा।

अब मैं यह अर्ज करना चाहता हूं कि इस वक्त बड़ोदा में कोई टेंगन नहीं थी कोई गड़बड़ी नहीं थी लेकिन जब वहां पर गड़बड़ी गुरू होने लगी तो लोगों ने टेलीफोन किये, तार दिये और सबने मिल कर अमन कमे टियां बनानी चाहीं मगर वहां के आफीसरान ने उसकी नहीं बनने दिया। उसकी तरफ न कोई तवज्जों दी और न उस बारे में कोई परवाह ही की, आहिस्ता आहिस्ता दिन के तीन बजे सेलेकर रात भर गड़बड़ होती रही, लूट मार और गोला बारी होती रही और कुछ नहीं हुआ यह चीज वहां की जामा

श्री० एम० असअद मदनी

Situation arising out ef

मस्जिद तक पहुंची ऊपर इमारतें थीं और नीचे दुकानें थीं जो कि जला दी गई। वहां एक मुसलमान की असलह की दुकान भी थी उसका नम्बर करीब में या तो किसी ने वहां से फायरिंग की तो हमला करने वाले तीन जरूमी हो गये। इस सिलसिले में ऊपर रहने वाले लोगों को पकड़ा गया। बहर हाल करेगी कि वह इसका फैसला मजरिम हैं या नहीं लेकिन हालत इस तरह से खराव होती चली गई।

इसी तरह से यहां पर इन्स्पेक्टर जनरल पुलिस की बात कही गई कि वहां पर पुलिस इंस्पेक्टर जनरल मसलमान है। यह बात ठीक नहीं है वहां मुसलमान कोई नहीं है बल्कि ठीक है पहले थे। (Interruption) पारसी है। मैं खुद वहां गया हं और मुझे मालुम है। इंस्पेक्टर जनरल अब मुसलमान नहीं हैं पहले थे। बहरहाल यह कहा गया है कि वहां पर मुसलमान इंस्पेक्टर जनरल पुलिस थे। वहां पर चाहे हिन्दू, मुसलमान, सिख कोई भी पुलिस इंस्पेक्टर जनरल क्यों न हो, मझे इससे कोई वास्ता नहीं है। मैं कहता ह कि कोई भीजो अमन कायम नहीं रखता उसे मजरिम के कटहरे में रब दिया जाना चाहिये कि उसके होते हुए इस तरह की चीज क्यों हुई। मेरे सामने यह मसला नहीं कि एक मुसलमान को न मारा जाये और दूसरे मजहब के लोगों को और सैंकड़ों आद-मियों को कत्तल कर दिया जाये। हिन्द म्सलमान या किसी भी मजहब का आदमी हो उसको कत्तल करना कोई इंसाफ नहीं है और हक्मत के लिये ला एंड आर्डर को कायम रखना ऐसे मौके पर बहुत लाजमी हो जाता है। तो मैं कह रहा था कि मैं सेंटरल हकमत का बहुत शुक्रगुजार हूं कि उन्होंने इतनी तवाही के बाद मिल्ट्री को भेजा। अगर वे मिल्ट्री को न भेजते तो न मालूम वहां पर क्या क्या विकयात न होते । किस की दरख्वास्त पर और किस तरह से मिल्ट्री वहां पर भेजी गई यह मैं नहीं जानता। चांहे वहां मिल्ट्री गवनमेंट की दरख्वास्त पर भेजी गई हो आ किसी और जरिए से आई हो लेकिन वहां पर हजारों का माल ऐसी हालत में घिरा हुआ था और एक अहम शहर में शायद 50 हजार कत्तल हो जाते।

Cmmiml disturbances in Ahmedabad etc.

लोगों को बमों के सिलसिले में गिरफ्तार किया गया। मुझे इससे कोई बहस नहीं कि बम फेंकने वाला कौन है इसको पकड़ने के लिये और उसको सजा देने के लिये कानून और अदालत मौजूद है जिसने बम फेंका है उसको सजा दी जानी चाहिए और वह पकड़ा जाना चाहिए जो भी इस तरह के काम करता है उन्हें इस तरह की सजा मिलनी चाहिए लेकिन मुझे यह मालूम हुआ है जब कि मैं वहां कई दिनों के बाद गया था कि उन लोगों को इतना मारा गया कि कई दिनों से उनकी आंखों से और मुंह से खुन बह रहा था। उनको इसलिये मारा गया ताकि उनसे कहलाया जाता कि फलां फलां का नाम लो मगर वे कहते थे कि हम कैसे नाम लें इस लिये मार मार कर उनके मंह से खून कई दिनों से मुसलसल बह रहा था। इस तरह की ज्यादितयां हुई।

इसी तरह से वहां जो रिपयुजी कैंम्प है वह भी एक जेलखाना है। रिफ्युजी कैम्प में मुसीबतजदा लोगों के साथ नर्मी होनी चाहिए, एहसान होना चाहिए उनके गम को भूलाने की कोशिश होनी चाहिए वह सब कुछ बात नहीं थी। वहां पर सिफ सरकार ने एक वक्त का खाना दिया था। मरारजी भाई जब वहां गये और जब उन्होंने वहां के मिनिस्टों से कहा तब दूसरी दफा का खाना उन लोगों को मिलने लगा वरना सूबह की चाय 10 या 11 बजे तक मिलती थी। ऐसी सुरत हाल वहां पर थी। Interruption

मैं वहां गया और देखा कि लोगों को कोशिश करके बाहर भेजा जा रहा है। यह हकीकत है और इस बात को मैंने खद देखा

और जांचा । इस बात से कोई इंकार नहीं

कर सकता कि वहां के लोगों को कोशिश करके बाहर भंजा गया ताकि फस्ट इन्फर्मेशन रिपोर्ट दर्ज नहों सके, गवाही निमल सकें, केसिज न बन सकें। मकतूलीन जिन के आदमी मर गये हैं जिनकों पांच पांच हजार रुपये का एलान किया गया है आज कोई कहने वाला नहीं है कि मेरा आदमी मर गया है यह रकम मुझकों दे दो। खुदा मालूम न जाने वे लोग कहां भेज दिये गये हैं। ऐसी सूरते हाल वहां हजारों लोगों के साथ की गई है। यह चीज मैंने खुद देखी है इसलिये अपने इलम को झुठलाया नहीं जा सकता। बहर हाल इस तरह की हालन वहां पेण आई है।

यहां पर इस तरह की बात पेश की गई है कि जिससे यह मालुम हो सके कि शमाल में लड़ाई हुई लेकिन तारीख बदली नहीं जा सकती। वेशक तारीख नहीं बदली जा सकती लेकिन में आपसे यह अर्ज करूंगा कि हमें मल्क को बनाना है और उसकी आगे बढ़ाना है। मन्क में कोई चीज होती है सियासत के नतीजें में बादणाहत के नतीजे में अपने इकतदार को बनाने के लिये नतीजे में और उसको कोई हिन्द कोई मसलमान होगा कोई गडबन की बात पेश आई होगी। अबर उनके सामने उछल कर उनको रख कर लोगों तवा पहुंचा कर, जहनों को जहरीला करके मल्क में कम्यनलिज्म फैलाते हैं, इंगे फैलाते हैं तो उससे मल्क तरककी नहीं कर सकता। इन चीजों से मुल्क पीछे जाता है। इस मल्क में ऐसे भी लोग हैं जिन्होंने एक दूसरे के साथ एहसान किये हैं इंसानियत की है मरव्य की है, जान दी है। आज भी ऐसे वाक्यात हैं और हमेशा पेश आते रहते हैं लेकिन बदकिस्मती से हमारे मुल्क में कम्यनलिज्म ग्रंप जो है प्रेस में, स्कलों में, कोर्सों की किलाबों में और अपने अखबारों में तमाम मल्क भरमें उस जहर को झठा और सच्चा विस्सा बना कर फैला रहा है और वाकियात को भडका रहा है। एक अच्छे वाल्या इंसानियत मरव्वत, फर्ज शनासी और महच्चत के वाक्या को नजर

अन्दाज किया जा रहा है गोआ कि हिन्दुस्तान की तारीख इन तमाम वाक्यों से खाली है।

मस्लिम लीग ने 1947 में यह फैसला नहीं किया था कि जमायत को खत्म किया जाये। यह फैसला तो उन लोगों ने किया था जो इस देण को बटवारे के बाद यहां से दम दबा कर भागे थे। उन्होंने कोई कागज, कोई रिकार्ड, कोर्ड तनजीन, कोर्ड ओहदादार बाकी नहीं रखे। आज एक इण्डियन मस्लिम लीग के नाम से जी जमायत है वह कोई काननी बाडी नहीं है उसे किसी ने हकक नहीं दिये हैं उसका कोई न इलेक्शन हुआ और न कोई मेम्बरसाजी हुई। वे धान्धली करके **इस्**माईल साहब एक जमायत चला रहे हैं उसको जो चाहे जन्बी हिन्द में कहें, शमाली हिन्द में कोई मस्लिम लीग ने फैसला किया हो **यह** गलत है। आजाद कांफोंस ने मल्क की तरक्की और मुफाद को सामने रख कर मौलाना आजाद ने आम मसलमानों को दावत दी थी और यह कहा था कि मल्क की भलाई इसी में है कि सारे म लक वाले मिल कर सियायत चलाएं और फिरका-बाराना पार्टियां कायम न की जायें। इसमें मस्लिम लीग ने कोई फैसला नहीं किया यह बात गलत है इसको सही कर लिया जाये ।

एक बात मैं और कहना चाहता हं कि हिन्दस्तान में "पाकिस्तान जिन्दाबाद" के कोई नारे नहीं लगते हैं यह बात गलत है। अहमदा-बाद के बारे में जब यह बात कही गई तो मैं पर्सनली और पुरी तहकीकात के साथ यह वात कहना चाहता हं कि इस तरह की कोई बात नहीं कही गई है। इस तरह का जो इलजाम लगाया गया है वह इशतेआल फैला देने के लिये किया जाता है। वहां जा कर देखते नहीं और इह तरह की बात को देखते हैं। जहां-तक अहमदाबाद में इस चीज का ताल्लक पाकिस्तानी एजेंट जिस को कहा जाता है ऐसी कोई चीज नहीं थी। इस तरह की बात करने से कोई चीज हल नहीं होती। अगर कोई पास-पोर्ट और बीजा के बारे में

श्री एम० असअद मदनी

कहता है कि वह वहां रहता है तो वह बदनसीब ही रहता है। जिसका हिन्दुस्तान में वतन था उसके खानदान वाले यहां हैं और लडकपन में या जवानी में या किसी भी पागलपन में वह पाकिस्तान चला गया और अब वहें हिन्द्स्तान में आना चाहता है। ऐसे लोग तो जरूर मौजद हैं लेकिन जहां कोई पाकिस्तान का स्पाई बनकर आये तो शायद आज तक वह कोई मसलमान नहीं हुआ। और हिन्दुस्तान के खिलाफ मसलमान के लिये जासुसी करना यहां रह कर ममिकन नहीं हमारी बदकिस्मती से ऐसे गैर-मुस्लिम भाई ही मिले हैं और आइन्दा भी उनको मौका है कि वह पाकिस्तान की वे उनके मकसद को पूरा कर रही है वे उनकी एजेंट हैं और वे उनके दलाल हैं।

कर रहा हं--

सुने जाते न थे तुम से मेरें दिन रात के शिकवे THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) :Mr. Rajnarain.

o'clock and carry on with the debate tomorrow

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDH\): No, no.

BEHARY SHRI **BANKA** (Orissa) : In the beginning the under was that we will go up to 6 Let us continue. standing

श्री राजनारायण : श्री बांके बिहारी दास की बात से हम लोग सहमत हैं।

SHRI BHUPESH GUPTA: There was some order in the list of speakers according to the notice we gave but you have called according should be continued tomorrow. to the parties. Therefore that list has not been observed. Now that you have called pavtywise let us follow that.

Communal disturbances in Ahmedabad etc.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Vice-Chairman, we will go up to 6 o'clock today and the debate can continue tomorrow because there are so many Members who want to speak on this.

SHRI BHUPESH GUPTA: I won't, be here tomorrow. It may be difficult. We have come today for it. Let us continue.

SHRI MULKA GOVIND A REDDY: After Mr. Rajnarain speaks he may be allowed to speak today.

SHRI A. D. MANI: A large number of Members have taken the trouble to give their names and they should get an opportunity to

SHRI MULKA GOVINDA REDDY : Therefore after Mr. Bhupesh Gupta speaks we adjourn and we continue the debate tomorrow.

SHRI BANKA BEHARY DAS: We shall sil जासूसी करें। आज जितनी कम्यूनल पार्टीज up to six and we can continue the debate tomorrow

> SHRI S. D. MISRA: The debate should continue tomorrow also.

THE VICE-CHAIRMAN (SHRI RAM आखिर में में सिर्फ एक शेर पढ़ कर खत्म NIWAS MIRDHA): We have some business already fixed for tomorrow. The Chairman Ins allotted only three hours for this debate and we cannot go on changing like this.

SHRI A. D. MANI: If the time had been equally divided more could have spoken. Some SHRI A. D. MANI: How long are we going people have been allowed half an hour, some to sit. Sir? May I suggest that we end at 6 people have been allowed forty i ninutes and some 15 minutes. There are a large number who have given their name:;.

> SHRI BHUPESH GUPTA: Three of us only gave the names. Others came later on. Only one out of those three has spoken, namely, Mr. Mani. DAS It is all right. Let everylxxly speak.

SHRI NIREN GHOSH (West Bengal): Now it seems this has got to be continued tomorrow. After Mr. Bhupesh Gupta's speech, since he won't be here tomorrow, let us adjourn and continue the debate tomorrow.

SHRI M. PURKAYASTHA (Assam): It

THE VICE-CHAIRMAN (SHRI RAM उन्हान कहा Remember you have got NIWAS MIRDHA): Either we sit till six or if we jit longer than s-'x, then we had better fn ish power. Learn to sit light not tight. this today.

SEVERAL HON. MEMBERS: No. no.

SHRI MULKA GOVINDA REDDY: Mr. Rhupesh Gupta may be accommodated today a large number of speakers are th'

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Raj-narain has trie floor already and after him il Mr. B lupesh हो । में आज चाहंगा कि घर मंत्री, श्रीमती Gupta is to speak it will be beyoi 1 six.

sacrosanct

श्री राजनारायणः श्रीमन्, मैं आप के द्वारा यह पहले ही निवंदन कर देना चाहता है कि मैं अहमदाबाद हो आया हूं और मैं चाहुंगा कि जो बक्ता यहां बोले हैं कम से कम वह मेरी बात भी सुनें क्यांकि हर एक के दिल में दर्द है मुल्क का। हर एक के दिल में मुल्क के लिए मुहब्बत है। केवल हम यहां कोई बात कह दें और उस के अनुसार आचरण न करें तो यह समझा जाना चाहिए कि हम केवल जाल बट्टे की बान करते हैं। मैं कुछ घटनाओं को रख्ंगा और उन की अपने नुकते नज़र में ब्याख्या करूंगा और चाहुंगा कि सदन के माननीय सदस्य, चाहे उन के दिल में कुछ हिन्द्रत्व की भावना हो, या उन के दिल में कुछ मुसलमान होनेकी भावना हो, मगर बहमेरी बात हा ठीक से जवाब दें और जवाब नभी दें तो कम से कम उस पर मन में विचार करें।

मैं अपना मुख्य भाषण शुरू करने से पहले अपने मित्र श्री धारिया को थोड़ासा धन्य-बाद देना चाहता है कि धारिया जी ने जगह ठीक छुई है। जब मुल्क आजाद हुआ तो **बड़े ब**ड़े नेता गांधी जी के पास पहुंचे, कहा बापु, अधामुल्क तो आजादहो गया अब आप की ाजनीति क्या होगी। आप िकि क्याबात कही है गोधी जीने।

SHRI SUNDAR SINGH BHANDARI : Shri Om Mehta is sitting light.

श्री राजनारायण: आज जो गद्दी से चिपके and the debate can continue tomorrow, because रहने की भावना है वही हमारे मुल्क में तमाम खराफात कर रही है। अगर यह लोग कुर्सी को आसानी से छोड़ दें तो यह गडवडी न इंदिरा नेहरू गांधी ने 1967 में SHRI BHUPESH GUPTA: Six o'clock is not निर्वाचन के अवसर पर कन्नीज में जो भाषण दिया था उसे मंगायें और हर सम्मानित सदस्य यहां का उसे पढ़े। वह डाक्टर लोहिया का क्षेत्र था। डाक्टर लोहिया पर्सनल लाके विरोधी थे। उन्होंने खला बयान दिया था कि एक आदमी को चार चार और पांच पांच बीवी रखने का हक हो यह विलकुल गलत है। हिन्दू पर्सनल ला और मुस्लिम पर्सनल लाएक होना चाहिए। आप यह समझ लें कि डाक्टर फरीदी साहब दो, तीन, चार घंटे तक कहते रह गये कि डाक्टर साहब, अगर आप इस का परिमार्जन नहीं करेंगे तो आप का चनाव हार जायगा। लेकिन डाक्टर लोहिया ने कहा कि मेरा जीवन केवल चनाव जीतने के लिए नहीं है। **वहां** मुस्लिम पापुलेशन है और वहां के एक एक मुसलमान ने डाक्टर लोहिया के विरोध में बोट दिया। लेकिन डाक्टर लोहिया वह इंसान था कि जिसने एक कदम भी पीछ नहीं रखा, जो अपनी जगहसे एक इंच भी पीछ नहीं हटा और उस के कारण ही कानपुर का सियासत अखबार डाक्टर लोहिया के पीछे पड़ गया। मैं चाहंगा कि इस सदन के सम्मानित सदस्य प्रधान मंत्री जी जब उस क्षेत्र में गयी हैं उस समय उन्होंने वहां जा कर डाक्टर लोहिया के जो विचार थे मुस्लिम पर्मनल लाके बारेमें उनको कांग्रस पार्टी के उम्मीदवार को बोट दिलाने के लिए किस प्रकार उभाडा है, इस की जानकारी हासिल करें। बात करते हो लम्बी चौड़ी और काम

श्री राजनारायण

करते हो ओछा। यही आज हमारे मल्क में सारी खराबी की जड है।

Siltation arising out of

अब मैं इस समय अहमदाबाद के बारे में कुछ कहना चाहना है। यह हम री रिपोर्ट है 25-9-69 की। उस समय सिडीकेट और इंडीकेट का कोई बड़ा झगड़ा नहीं था इस लिए में निडीकेट के बारे में भी कुछ नहीं कहुंगा और इंडीकेट के बारे में भी कुछ नहीं कहंगा। हम को मत समझना कि मैं किसी तरफ हं। मैं किसी को बचाऊंगा भी नहीं और अगर आप कहें तो मैं उस मारी रिपोर्ट को ही पढ़ दं क्योंकि उस में सारी बातें आ गयो हैं। जो कुछ वहांहआ उसका कारण कौन हुआ--पुलिस । एक ठेला **गाडी गिर गर्या** । उसी में कुरान की दो किताबें रही होंगी और भी सामान था और वह सब जमीन पर आ गया। अब आप समझ लीजिए कि उस बात को ले कर कट्टर मुस्लिम राष्ट्रवादी तत्वों ने वहां हंगामा मचा दिया कि हमारे मजहव की वौहीन हो गयी। वहां होने वाला था कारनोरेशन का चुनाव । अब कांग्रेस सरकार भी वबरा गयी कि अगर मस्लिम इनमास इस बात को ले कर हमारे विरोध में चले जायेंगे तब तो हम बिल्कल धरा-शायी हो अधिंग । इसके लिए जनता में उन्होंने माफी मांगी, पब्लिकली माफी मांगी और पुलिस के अफमरों से माफी मंगवायी। इस माफीनामें ने वहां जो मसलमानों के अन्दर एक तनाव पैदा हका था उस पर योडा सा पानी डाला और हमारे मसलमान भाइयों ने कांग्रेस को बोट दिया और कांग्रेस को जिलवा दिया। अब कांग्रेस पार्टी के हाथ में कार्पो-रेशन आ गया। आ गए मौज में। अब मैं पूछना चाहता हं भदनी साहब से, वह हमारे बड़े दोस्त हैं, कि अगर पुलिस से धक्कालग गया, ठेला गिर गया और उसमें कुछ किताबें थीं तो क्या हो गया। वह पवित्र किताब है, मैं उने पवित्र मानता हं और मैं हर हिन्द्र को कड़ता हं कि अगर भारतवर्ष में अच्छा हिन्दू यनना चाहते हो तो कुरान जरूर पढ़ो और हर मसलमान को कहता है कि अगर भारतवर्ष में अच्छा मुसलमान बनना चाहते होतो कमसेकम गीता जरूर पढ़ी।

Communal disturbances in Ah ifdabad etc.

भी बहुमानन्द पंडा (उड़ीसा) : कोई माने

श्री राजनारायण: न माने तो वह भोगेगा। नहीं मान रहे हैं तो भोग रहे हैं। तो किताब गिर गई इस पर इतना बाबेला मचाने की क्या बात है। क्या यह बावेला मचाना जायज था। अगरयह हिजड़ी **सर**कार जिसको कि सत्ता लेनी है किसी प्रकार से . . .

श्री के ० एस० चावडा : एसा मत कहो ।

श्री राजनारायण: ... इसने माकी मांगी. माफीनामे का एलान हुआ और माफी नामे के एलान से इसने मसलमान भाइयों को अपने पक्ष में बोट देने के लिये कर दिया।

अब, इसके बाद कट्टर हिन्दू राष्ट्रवादी तमके। कट्टर हिन्दू राष्ट्यादी क्या कहते हैं नवयवकों में। देख लिया सरकार को, यह मस्लिम तुष्टीकरण की नीति चल रही है। देखिये, मैं आपको बता दं, हमने पालिटिक्स गुरू को है विद्यार्थी जीवन से, हमने विद्याधिया के दिमाग को कुरेद कर सब पा लिया है। अब कट्टर हिन्दू राष्ट्रवादियों ने और नारा लगाने वालों ने एकदम नवयवकों का दिमाग खराब करना शुरू कर दिया। उन्होंने कहा कि देख लिया, यह हिजड़ी सरकार मस्लिम तुष्टीकरण की नीति चला रही है। आखिर पुलिस का दोष क्या था, थोडा सा चलते चलते धक्का लग गया, क्यों माफी मांगी सरकार ने । अन्ब यहां से तनाव शुरू हुआ। । दोनों अपनी अपनी जगह हैं।

इसके बाद. श्रीमान्, वहां पर अलस्का मस्जिद का जलस आया। अलस्का मस्जिद के जल्स में 50 हजार सेले कर के 1 लाख लोग थे, कुछ लोग डेढ लाख भी बताते हैं। लेकिन जब ढाई या तीन लाख की आबादी है तो मैं डेढ लाख को नहीं मानता। हां, एक अच्छा जल्स था, बहुत बड़ा जल्स था। यह जलस चलता है। उस जलस के चलने में किसी को एतराज नहीं। हम लोगों ने संसद में उस पर अपने अजवात का इजहार किया, जिस ढंग से अवस्का मस्जिद को नुकसान पहुंचाया गया, उसकी निन्दा की है, भर्त्सना की है, कहा कि नहीं होना चाहिये, लेकिन यहां फिर कट्टर हिन्दू राष्ट्रवाद आता है, कट्टर हिन्दू राष्ट्रवादी कहते हैं कि अलस्का मस्जिद जला अलस्का में, अलस्का में प्रदर्शन हो, अहमदाबाद में यह क्या। मैं समझता हूं कि अगर कोई सरकार सर ार है, तो उसको इन घटनाओं की खबर लेनी चाहिये थी। इसकी उपेक्षा नहीं होनी चाहिये थी। लेकिन मामला आगे बढा।

Situttim arising out of

इसी के बाद, शीमन, वहां पर अध्या रबात सम्मेलन । उस पर बहस में हम बाद में कहेंगे, मगर अगस्त महीने से रबात से निमंत्रण के लिये सरकार ने कोशिण की, अगस्त महीने ने इस सरकार ने, जब कि गद्धत: वहां कोई पालिटिक्स नहीं थी, कोई पालिटिकल बात एजेंडे में नहीं थी, केवल अलस्का मस्जिद एजेंडे पर था, जो प्रिपे-रैटरी कमेटी भी उसमें यह था, तब यह हिबाड़ी सरकार ने, भारत के श्री दिनेश सिंह के नेतृत्व में आज जो विदेश मंत्रालय चल रहा है, उन्होंने सांठगांठ किया और वहां से निमंत्रण मंगाने की साजिश की। यह चर्चा वहां थी ि रवात सम्मेलन में शामिल होने के लिये भारत की सरकार निमंद्रण चाहती है, इस बात की वहां पर कट्टर हिन्दू राष्ट्रवादियों ने खल कर चर्चा की थी ि ऐसा क्यों।

अब इसके बाद बहु जो तीन आदमी आये थे, क्या है। अल फतह। ये अल फतह के लोग जा रहे हैं, सब जगह। इस अल फतह का विरोध करने के लिये भी कट्टर हिन्दू राष्ट्रवादी आये। मैं अभी तक नहीं समझ पाया कि यह अल फतह क्या चीज है। ये सब शहरों में क्यों घूम रहे हैं। इनके चूमने का मकसद क्या है। और सरकार उनको चूमने की योजना क्यों बना रही है। और सरकार की ओए से इसका प्रयत्न क्यों हआ। इसकी सफाई सरकार की ओर से होनी चाहिये। तो ये सब घटनायें वहां आ रही हैं।

इसके बाद, श्रीमन, 4 सितम्बर जन्माष्टमी थी। जन्माष्टमी के दिन आप जानते हैं कि रात में कृष्ण भगवान पैदा हये हैं, उसको लोग मनाते हैं, लोग पूजा **क**रते हैं, कहीं कहीं रामलीला होती है, कहीं रात को रासलीला होती है, जब जन्म होता है तो लोग भोग लगाते हैं। सुनिये, घवडाइये नहीं। अब देखिये, एक थाना है और उस थाने का दरोगा मुसलमान था, उसका बोख और कुछ नाम था। वहां पर जो लोग जल्सा कर रहेथे, वह थाने में गये और उन लोगों ने कहा कि हमको इजाजत मिलनी चाहिये, हब लोग रात को यहां लीला करेंगे। तो सिपाहियों ने यह कह दिया ि यह तो जन्माष्टमी का त्यौहार है, इसको बराबर लोग मनाते हैं, इसमें इजाजत की क्या बात है। तो यह जो त्योहार है उसको अब उन लोगों ने शरु किया। अब रात को सिपाही लोग जाते हैं और यह कहते हैं कि यह नाजा-यज मजमा खत्म करो, यहां तुमको मजमा लगाने की जरूरत नहीं है। उन लोगों ने कहा कि हमने तो पहले पूछा था, आपने कहा कि हम लोग कर सकते हैं, जब तक हमारी पूरी गीता नहीं हो जायगी, हम नहीं उठेंगे । वह दरोगा कुछ उत्साही था, वह सरकार की खिदमत करने के लिये बहुत आगे बढ़ा करता था, तो वह दरोगा गया और उसने वहां कुछ गडबड जो की हो, कुछ हल्ला-सल्ला हुआ, कुछ किताब इधर उधर फेंकी है। अब कट्टर हिन्दू राष्ट्रवादी जो कि कुरान कांड को . . .

श्री एस० डी० मिश्रः वह उत्साही था या गरारती थी।

श्री राजनारायण : छोड़ियं इसको । वह आप लोग समझें । उनकी तरक्की की जाती है । वह उत्साही था । खैर, अब आप समझ लीजिये कि कट्टर हिन्दू राष्ट्रवादी कहते हैं

श्रा राजनारायण

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कि हमारी रामायण की तौहीन हो गई, हमारी गीता की तौहीन हो गई, यह मसलमान जहां रामायण थी, वहां चला गया। मैं इस निश्चित मत का हूं कि जनाव शेख को वहां जाने के लिये इतनी उत्स्कता नहीं दिखानी चाहिये थी। वहां एक मामला था वह चल रहाथा। वह हो गयाथा। उस कांड की मदनी साहब क्यों भूल गये। वहां आखिर हिन्दू पुलिस अफसरों से माफी मंगवाई। तो सरकार घबडाई कि अब मामला बिगड सकता है। तो वहां के दरोगा का टांसफर कर दिया और ट्रांसफर करने के बाद उस दरोगा को मुअत्तल भी कर दिया। अब जिस दरोगा मुअत्तल किया, वह दरोगा मल्लिम कम्युनिटी में घूम-घूम कर कहता है कि देखिये हम मुसलमान थे, हमको मअलल कर दिया और उन्होंने कूरान की किताब गिरा दी, तो वहां कुछ नहीं किया खाली माफी मंगवाई. तोयह भी चर्चा चलों। इसकी तरफ भी सरकार का ध्यान जाना चाहिये, चाहे कोई इंडिकेट हो, चाहे कोई सिडीकेट हो, सरकार का ध्यान जाना चाहिये और बिलकुल जाना चाहिये।

श्री ए० डी० मणि : विडिकेट भी होगा।

श्री राजनारायण : अव ओप समझ लीजिये। 18 सितम्बर अगया। हम 18 सितम्बर को अजमेर में भारत-पाक-एका सम्मेलन कर रहे हैं, वहां ढाई लाख तीन लाख का मजमा था। हम ख्वाजा साहव की दरगाह में भारत-पाक-एका सम्मेलन 18 सितम्बर को अजमेर में कर रहे हैं और 18 सितम्बर को वहां क्या नहीं हो गया। अब, 18 सितम्बर की घटना मैंबता दं। 18 सितम्बर को वहां उसंका मेला लगा था। अव जरा जगन्नाथ मन्दिर की पोजीशन सदन के सम्मानित सदस्य समझ लें। मान जो कि यह मन्दिर है जहां हमारे चेयरमैन साहब बैठते हैं कमरे में कमरे के बाहर इसी तरह से फाटक हैं. फाटक पर शीशा है और यह जगन्नाथ मन्दिर बहुत पुराना मन्दिर है, बड़ा प्रतिष्ठित है, उसकी बड़ी ख्याति है। 1,200 से 1,500 तक यहां गऊवें हैं, गोशाला में, जगन्नाथ मन्दिर में 1 6 P.M. वह पठ्ठी गायें दस दस सेर, बारह बारह सेर दूध देने वाली हैं। तो जिस जगन्नाथ मंदिर के पास 1,500 ऐसी गायें हैं, उसकी सम्पत्ति को आप समझ सकते हैं। वहां करीब 2,000 लोगों को रोज प्रसाद मिलता है। **हमने** तो तय किया था कि जब तक हम **अहमदाबाद** में रहेंगे और कही अन्न नहीं ग्रहण करेंगे। वहां के जो महन्त बनने वाले हैं वह बस्ती केहैं, जो उत्तर प्रदेश में है। मैं उसको जानता था। वह कहने लगा अरे बाबू जी, आप आ गयेतो हम धन्य हो गये। हमने कहाक्या पाप तुमने कर दिया। हमने कहा सच सच बात बताना, घपले में मत रखना। उसने इतना प्रसाद माल-पुआ बांध दिया कि पुछो नहीं और वह मालपुआ कोई मामुली नहीं। जो चावल वहां बंटता है, उसका पूलाव बिलकुल शुद्ध घी का होता है और चाहे कोई मुसलमान हो। चाहे कोई हिन्दू हो, चाहे कोई हो, बिना किसी भेदभाव के सब को प्रसाद जाता है। यह बिलकुल सही बात है। और इसी जगन्नाथ मंदिर के फाटक के ऊपर गम्बज है और उसी फाटक की सड़क के सामने और बगल में उर्स कामेला लगा उसमें पन्द्रह हजार लोग हों, 20 हजार हों, 25 हजार हों, मुसलमान लोग मेला करते हैं। गऊएं जब सुबह दूध देती हैं तो जंगल में छोड दी जाती हैं और शाम को लौटती हैं। 18 तारीख की गाम को साढ़े 3 बजे गऊओं का पहला जत्था आया है। उस वक्त कुछ कट्टर खराब दिमाग नौजवान मुसलम नो के लडके साधुओं से उल्झ गये, कहने लगे इस रास्ते से गार्थे नहीं जाने देंगे यहां हमारा मेला लगा हुआ है, तुम गाय दूसरे रास्ते से ले जाओ। साध कहते हैं, हमारा यही रास्ता है, हम इस रास्ते को नहीं छोडेंगे, गायें इसी रास्ते से जायेंगी। मझे खुशी है कि जो

Communal disturbances

in Ahmedabad etc.

Communal disturbances

in Ahmedahad etc.

Situation arising out of

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श्री राजनारायण: क्या बात कर रहे हो। जराठीक विमाग रखिये। तो श्रीमान बातों को समझ कर यहां पर कुछ बोला जाये। खास कर मैं मदनी साहब को सनाना चाहता हं।

شوی ایم – اسعد – مدنی : راج نوائن جی -هم لوگ روزے سے هیں - جهه بہم کئے میں – میں چاہتا ہوں پوری الفصيل سے آپ کل کہيں۔

†श्री **एम० असअद मदनी** : राजनारायण जी, हमलोग रोजेसे हैं। छः बज गये हैं। मैं चाइता हं पूरी तफ़सील से आप कल कहें।

श्री राजना । यण: हम तो जल्दी जल्दी कह रहे हैं। मैं आज जा रहा हं नहीं तो मैं कल ही कहता। श्रीमान्, अब आप समझ लीजिए कि कुछ लोग कहते हैं 500, कुछ लोग कहते हैं 2,000, कुछ लोग कहते हैं 1,500, कुछ लोक कहते हैं ढाई सी, जो कुछ भी हो. लेकिन काफी तादाद में नौजवान, कटुर, खराब दिमाग के मुसलमान लड़के मंदिर के फाटक पर चले गये और उनके हाथ में पत्थर हो, दैला हो, उन्होंने ढेलेबाजी की और जो मंदिर का बारामदा है उसमें दो.

tl | Hindi translation.

तीन सौ साध बैठे हैं, उनके हाथ में लाठियां हैं। एक हजार साध वहां बारवर रहते हैं, करीय करीय । यह फाटक खुलंने के बाद जो बरामदा था उसमें जितने थे उनसे हाथापाई हुई और एक पत्थर, जैसा कि भदनी सा**हब** ने कहा, ऐसा चला है कि उससे जो गुम्बज का शीशा है, वह टटा है । सामने **भी** शीशा टूटा है, बग़ल में भी टूटा है। इसके अलावा न तो किसी एक गाय पर कोई छरा चला, न तो किसी साधू की हत्या हुई, न तो किसी साध की जान गई। मगर चंकि इतनी ज्यादा गायें भागीं कि दो सौ, चार सौ, पांच सौ फाटक में जा चकी थीं। वाह रे कट्टर हिन्दू राष्ट्वाद। सारा शहर एक **दम** गुंजा दिया गया कि मुसलमानों ने गायों को काट डाला, उनकी लाशों को मंदिर में फेक दिया, साधुओं की हत्या करदी। अब आप समझ लो, मार्च महीने से जो क्रान कांड, कान्ड, रामायण कान्ड, रबात कांड, यह जो एक तरह चल रहे थे, इससे क्या नहीं हुआ, मैं समझ नहीं सकता है, श्रीमन, कि इनसान इतना खुख्वार और जंगली जानवर हो सकता है। इन्सान जिंदा आग में झोंक दिया गया है, बच्चे मांकी गोद से छीनकर कत्ल कर दिये गये*हैं*, टैक्सीसे सवारी को बाहर खींच कर सड़क पर बिठा कर क़त्ल किया गया है। इन्सान कितना नीच **हो** सकता है, इसको अहमदाबाद **में** जाकर देखनेसे पता चल जायेगा। हमाजब 25 ता० को वहां थे, तो एक दिल्ली दरवाजा है.वहां **दि**ल्ली दरवाजे के पास मलवा था। उस मल्वे की लाशों को गिद्ध निकाल निकाल कर सड़क पर नोच नोच करखा रहेथे। हमारा चार्ज है 18 और 19 तारीख, दो दिन, सरकार ने पूरे अहमदाबाद शहर को गंडों और असामाजिक तत्वों और लफंगीं के हाथ में छोड़ दिया, वह जिस ढंग से **चा**हें वहां खुनखराबी करें। यह चार्ज जायेगा, यह किस पर जायेगा । श्री**मन्**, हमनेतो बहुत से दंगो में अपने को झोका है, मगर अभी तक बचता आ रहा है।

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श्री कें एस० चावडा : 18 ता० को नहीं हुआ, 19 ता० को हुआ था।

श्री राजनारायण: घवडाइये मत । मेरा कहना है, अगर मैं होता तो सैंकड़ों जीपें इस्तेमाल कराता, हाई पावर का लाऊड स्पीकर इस्तेमाल करता और गली गली प्रचार करता यह ख़बर झूठी है, गलत है, न तो एक साधू मरा है न एक गाय की हत्या हुई है। यह गलत और झूठी ख़बर फैलाकर इस देश को खूनखराबी में ले जाना चाहते हैं ये लोग।

श्री के ० एस० चावडा : यह भी हुआ। उस दिन तमाम मुस्लिम लीडरों ने और हिन्दू लीडरों ने मिल कर एक अपील निकाली।

श्री राजनारायण: हम बात कह रहे हैं लाउड स्पीकर की। यह कहते हैं अपील निकाली, परची छापी।

श्री के० एस० चावडा: और रेडियो में भी आया।

श्री राजनारायण: देखिये हमारा कोई यह मकसद नहीं है कि हम गुजरात सरकार को कन्डेम करें। हम तो अभी निष्कर्ष को आगे चल कर निकालेंगे। "इब्तदाए इश्क है... जरा आगे आगे देखिये होता है क्या"। उसी तरह से मैं एक नजीर पेश कर रहा हूं, पहली अनट्वर, जब यह नेशनल इन्टीग्रेशन कमेटी की बैठक हो रहीं थी, 1961 और 1962 का चनाव आने वाला था—अलीगढ़ में क्या हुआ? हमारे मित्र बैठे हुए हैं, सुनते हैं अब कांग्रेस पार्टी में चल गये, राष्ट्रपति के नामजद सदस्य नुष्ल हसन साहव, हमारे पुराने दोस्त।

श्री ए० डी० मिश्राः अब कांग्रेस में आ गये हैं।

श्री राजनारायण : हां, मैंने कहा अब कांग्रेस में आ गये हैं। उस समय यह खबर हैला दी गई कि मुसलमानों ने दो हिन्दू बिद्याधियों को अलीगढ़ मुस्लिम विश्व-विद्यालय में बंद करके काट दिया। यह बात

बिलकुल झूठ थी, बिलकुल गलत थी। हमने कह दिया सम्पूर्णानन्द जी से कि तुम इस्तीफा दे दो। जब हम चन्द्रभानु गुप्त, सम्भूर्णानन्द और गोविन्द वल्लभ पंत से इस्तीफा मांग सकते हैं, तो हितेन्द्र देसाई का इस्तीफा क्यों नहीं मांगा जाये, यह सवाल होता है।

Communal disturbances

in Ahmedahad tie

अब मैं आपसे पूछना चाहता हं यह यशवन्त राव चव्हाण कहां है। यह केवल गजरात की सरकार पर क्यों दोषारोपण करते हैं। मेरी जानकारी है और अब तो बराबर जानकारी आ रही है कि वहां पर एक तत्व बढ़ा है, जो बरावर हिन्दू मस्लिम एकता को भंग करने की साजिश में लगा है। वहां पर जो गडवड़ी हुई उसकी जानकारी केन्द्रीय खफिका विभाग में क्यों नहीं दी और उसकी जानकारी श्री चव्हाण साहब को क्यों नहीं हई। यहां पर तो घर विभाग का काम यह रह जाता है कि श्रीमती इंदिरा गांधी को किस तरह से बचाया जाय और मिनि-स्टरों की किस तरह से रक्षा की जाय! वहांपर जो भी गडबडी हुई उसके बारे में दिल्ली और गजरात की सरकार दोनों ही णदतः जिम्मेदार हैं और एक दूसरे के ऊपर दोषारोपण करने से कुछ निकलने वाला नहीं है। यहां पर ऊलजलल बात करने से कोई मतलब निकलने वाला नहीं है। इसलिए मैं सब राजनीतिक लोगों से कहना चाहता हं कि आज वे हिम्मत करके यह बात कह सकते हैं. ईमानदारी से यह बात कह सकते हैं कि हम सीट हार जायं, मगर हम किसी भी हिन्द या मसलमान के जजवातों को नहीं उभारेंगे। जो भी वोट दूसरे के जज़वातों को उभारकरलेगा, वह बोट पाप का होगा। तो मैं यह जानना चाहता हं कि कोई भी दल आज इस तरह की बात करने के लिए तैयार है। मैं इस तरह की बात कहने के लिये तैयार हं। हमने यहां पर डा० लोहिया का किस्मा सूना दिया है कि उन्होंने कहा था कि यहांपर इस तरह की बात कहने के लिए कोई भी राजनीतिक पार्टी तैयार नहीं

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Siiuatu I arising out of

अभी मैं मऊ गया था। इलाहाबाद गया हुआ था, जहां से रानी आती है। हम तो इस बात को सुनकर गदगद हो गये जब कि हम देवरिया गये हुए थे। देवरिया से 24 मील दरी पर कुशीनगर है, वहां से 7 मील की दूरी पर जहां पर सड़क के किनारे एक गरीब मुसलमान रहता है, जिसके पास पैसा नहीं है। उसने अपने दरवाजे के पास एक मंदिर बनाया है। आस पास के मुसलमानों ने उसको मंदिर बनाने से रोका और कहा कि तम मस्जिद क्यों नहीं बनाते हो। उसने कहा कि मैं मंदिर ही बनाऊंगा और जब मैंने यह बात सुनी तो मैं इस महीने की आठ तारीख को उसके घर गया। जब हम बहां पर गये तो हमने सोचा कि हम इसके दिल को टटोलना चाहिये कि आखिर इसके दिल में यह भावना क्यों आई और किस तरह से आई और इसने अपने घर के सामने मन्दिर ही क्यों बनाया है। उसका नाम हाजी साहब है और उसकी औरत का नाम मखली है और उसने भी एक कुआं बनाया है और दरवाजे के पास एक मंदिर बनाया है। वह कहने लगा कि लोग कहते हैं कि सच्चा मुसलमान वह है, जो सलामत का अलम्बरदार है। हमें उस गरीब मसलमान की तारीफ करनी चाहिये। आज उस गरीव के घर को देखा जाय जिसका कि फटा हाल है और उसने आज अपने घर के सामने मंदिर बनाया हुआ है। क्या भारत सरकार ने और पंजीपतियों के अखवारों ने इस घटना को कहीं पर दिया है। आज इतनी बड़ी घडना यह हो गई है, मसलमानों और हिन्दओं को एक करने के लिए इतनी बड़ी घटना जो यह हुई है, उसका अखबारों में कहीं पर भी नाम नहीं है। यह घटना देवरिया में कुशीनगर जहां पर बुद्ध भगवान का निर्माण हुआ था से 7 मील दूर तमसुई रोड पर एक मसलमान के घर भें हुई है, जिसके घर के सामने एक मंदिर बना हुआ है और जिसकी घरवाली ने एक कुआ भी वहां पर बना दिया है। इस तरह की घटना को किसी भी अखबार वाले ने नहीं छापा है।

उपसभाष्यक्ष (श्री राम निवास मिर्घा) : अब आपने बहुत समय ले लिया है और अब आप समाप्त कीजिये।

श्री राजनारायण: मैं एक दो मिनट में समाप्त कर दुंगा और जब मैं कोई चीज रिपीट करूंगा तो आप मझे रोक दीजियेगा। तो मैं यह कहना चाहता हूं कि हमें नेश**नल** इंटिग्रेशन शब्द का इस्तेमाल कर देने से इंटिग्रेशन देश का नहीं होगा। जब इस देश में पार्टियों का इंटिग्रेशन नहीं हुआ, तो हम किस तरह से देश का इंटिग्रेशन कर सकते है। आज तो सत्ता के लिए पार्टियों में आपस में लडाई हो रही है। चव्हाण साहब को कहना चाहिये कि मैं इस पावर को किक करना चाहता हं और उन्हें न्याय के लिए आज कुर्सी को ठोकर मारनी चाहिये त**बी** ही वे काम कर सकते हैं। इसलिए न्याय के खातिर श्री चव्हाण साहब को कुर्सी का लालच नहीं करना चाहिये और नि**र्भीकता** के साथ सच्ची बात कहनी चाहिये तथा काम चाहिये ।

अभी हमारे बुजुर्ग मित्र जो काबल से आये हैं खान अब्दल गफ्फार खां, उन्हें हमने एक रपट भेजी है। हमने उनको कहा कि आप श्रीमती इंदिरा नेहरू गांधी के चमक दमक में मत रहियेगा; क्योंकि श्रीमती इन्दिरा नेहरू गांधी का जो सिक्का है वह जाली सिक्का है और उसकी चमक थोड़े ही दिनों में बत्म हो जायेगी। आज महातमा गांधी शताब्दी वर्ष में उनकी खालें प्रदर्शनियों में बेची जा रही हैं और गरीबों के खन का पैसा इस शताब्दी के नाम से पानी की तरह बहाया जा रहा है।

श्री जेड॰ ए॰ अहमद: किस की सरकार को सच्चा कहा जाय।

श्री राजनारायण : हम चाहते हैं कि आपकी सरकार को सच्चा कहा जाय, हम चाहते हैं कि वह दिन आये जब कि श्री जेड़ ० ए० अहमद साहब अपनी अक्कल का नाजायज इस्तेमाल न करें। तो मैंने उन्हें सुझाव दिया है।

उनसभाष्यक (श्री राम निवास मिर्घा) : महोदय, जल्दी समाप्त कीजिये।

भी राजनारायण: एक बात मैं और बत-लाना चाहता हं और इस बात की हमारे पास जानकारी आई है, जहां पर अल्पमत द्वारा बहुमत की सुरक्षा का प्रबन्ध किया गया। जिस तरह से जमालपूर और रामगड़ी में दोनों जातियों की मेजारिटी है। इस तरह से इन स्थानों में जहां पर जिस धर्म का अल्पमत है, वहां पर उसकी सुरक्षा का दूसरे धार्म वालों ने प्रबन्ध किया है और उन्हें हर तरह की सुरक्षा दी। तो हमने उन्हें एक यह सुझाव दिया था कि प्रधान मंत्री और घर मंत्री के दौरे की नौटंकी में स्थानीय प्रशासन को न फंसाया जाय। वरिष्ठ राज-मंत्री लोग नीतिक नेता तथा सरकारी महल्लों में तत्काल आयं और हिन्दू मुसलमान मेल मिलाप कमेटी बनायें। विस्थापित लोगों को बसाने का काम फौरन शरू हो। कारखानें, मिलें खुलवाई जाय और स्कुल कालेज भी खोले जायं। कर्फ्य उठाने का क्रम चले और इस तैयारी के साथ तनिक भी कही गडबडी खबर लगे तो फीरन उसे दबाने की कार्यवाही प्रशासन को करनी चाहिये। हिन्दू मुसलमान की सुरक्षा की गारन्टी ले और मुसलमान हिन्दू की सुरक्षा की गारन्टी क्रे। हिन्दू यह महसूस करें कि वे विशाल बहमत में हैं इसलिए उन्हें मुसलमानों की जान की सुरक्षा और इज्जत की रक्षाकरनी चाहिये और इसकी जिम्मेदारी उनके ऊपर ज्यादा है। अपनी जान को भी जोखिम में डाल कर उसे उनकी जानको बचाना चाहिये। इस तरह की भावना हिन्दू में होनी चाहिये। आज हिन्दू और मसलमान का झगड़ा हमारे सामने नहीं होना चाहिये। आज हमारे में यह भावना नहीं होनी चाहिये कि फलां जाति बड़ी और फलां जाति छोटी है या जो दाड़ी रखता है वह मुसलमान है। मैं दाढ़ी रखता हूं और मैं कह सकता ह कि मैं सबसे अच्छा मुसलमान हूं। मैं अपने को मुसलमान कहने में हिचकता नहीं हं और मैं चाहता हूं कि मैं मुसलमान बनुं।

in Ahmedabad etc. मैं यहां पर जितने मुसलमान भाई हैं, उनसे अच्छा मुसलमान हुं; क्योंकि हमने कुरान अच्छी तरह से पढ़ा है और मौलवियों से रटा नहीं है। अगर कोई उसको पढ़ेगा तो उसकी आंखें खुल जायेंगी । इसलिए, मैं कहना चाहता हं कि हिन्दू की तवारिख को समझा जाय। जो कल हिन्दू थे, व आज अधिकांश मुसलमान हैं और इस तरह से हिन्दू और मुसलमानों का खून एक है और हिन्दू और मसलमानों में कोई लड़ाई नहीं है। जड़ाई है हक़ और ना-हक़ की। तैमर लंग ने 1398 में तुगलक वंश पर हमला किया, बाबर ने 1550 में लोदी वंश पर हमला किया। दोनों मसलमान थे। मैं जानना चाहता हूं कि क्या इस सरकार ने बाबर और अकबर का फर्क लोगों को समझाया है ? क्या इस सरकार ने अब्दल हमीद की चर्चा यहां के हिन्दुओं के घर में भोजी है ? प्रेसीडेंट अयुब भी मुसलमान हैं और ह**मीद** भी मसलमान है, मगर प्रेसीडेंट अयुब विदेशी मसलमान हैं और अब्दुल हमीद देशी मुसलमान है। जब अयुव का हमला हुआ है। सितम्बर को अपने पैटन टैंकों को ले कर तो उस समय न अटल बिहारी वाजपेयी के घर का कोई लडका उसे रोकने गया था और न राज-नारायण के घर का कोई लड़का उसे रोकने गया था, वह अब्दल हमीद ही था, जिसने कच्चा घड़े सा उस टैंक को तोड़ डाला, जिसने सर्व प्रथम परम वीर चक हासिल किया। उसकी कहानी इस सरकार ने कितने हिन्दुओं को बतायी? वह मुसलमान ही था। इसलिए फर्क हिन्दू और मुसलमान को ले कर नहीं है, फर्क है देशी और विदेशी मुसलमान का और जब तक देशी और विदेशी मुसलमान का पाठ नहीं पढ़ाया जायगा, जब तक बाबर और अकबर का भेद नहीं समझाया जायेगा जब तक यह नहीं बताया जायगा कि डा॰ जाकिर हुसेन देशी और प्रेसीडेंट म्सलमान थ, तब तक यह सब चलता रहेगा। यह आज कल याहिया खां कौन हैं ? विदेशी मुसलमान । (Interruptions)

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और सलीम गाहब ? मैं उन के बारे में कुछ नहीं कहना चाहता। वह बहुत छोटे आदमी है मगर उनकी हरकतों से अब मझे चिन्ता होने लगी है। इलाहाबाद में वह मेरे साथ थे। हमने उनकी तारीफ सुनी थी। वह कलकत्ते गये और मैं वहां भी उनसे मिला। मैंने चाहा कि बजबज के बारे में वह जानकारी हासिल करें, नलिनीपारा के बारे में बयान दें। वहां ज्योति बस् की अध्यक्षता में क्या नहीं हुआ मैंने जा कर उसकी जांच की है। मैंने बरईपुर जाकर देखा। वहां 150 घर जला दिये गये, वहां इंसान नहीं रह गया। और इसलिए में समझता हुं कि सांप्रदायिक अग्नि की ज्वाला में देश भस्म हो रहा है ...

जनसभाष्यक्ष(श्री राम निवास मिर्वा) : कृपया समाप्त करिये ।

श्री राजनारायण: आज देश में क्या है और मैं इस बात को साबित करने के लिए तैयार हं, इसके लिए सरकार कोई इंक्वायरी बिठाये और चल कर देखे कि हमारे ये दोस्त जो हमारे बगल में बैठे हैं और कम्युनिस्ट कहला रहे हैं ये क्या आज सांप्रदायिकता को उभारते नहीं है। अभी उन्होंने एक नयी थ्योरी दी है। 1943 में एक थ्योरी दी थी कि नेशनेलिटीज अलग हो जाय विद पावर ट सिसीड, और अब वे थ्योरी दे रहे हैं मेजा-रिटी कम्युनलिज्य और माइनारिटी कम्यु-निलज्म की। पहले तो कम्युनलिज्म है नहीं लेकिन अगर आप माइनारिटी के दिमाग में, कम्यनलिज्म घसायेंगे, तो मेजारिटी रिएक्ट नहीं करेगी ? और अगर वह रिऐक्ट करेगी तो नकसान किसका होगा। माइनारिटी का होगा। यह भाई लोग तो आगे चले जायंगे। आप देखें कि कोई पैसे वाला, कोई बड़ा नेता इन दंगों में मारा नहीं गया।

उपसमाध्यक्ष (श्री राम निवास मिर्धा) : यहतो बाहर की बात है।

श्री राजनारायण : इसलिए, मैं अदब से कहना चाहता हं कि यह सारा ढोंग बंद

हो। सर्व प्रथम श्रीमती इंदिरा नेहरू गांधी को अपने बयान को मंगाना चाहिए, जो उन्होंने कन्नोज में दिया है 1967 में और अगर वह बयान सांप्रदायिकता को बढ़ाने वाला न हो, तो हमको दंडित किया जाय। लेकिन अगर उससे सांप्रदायिकता आती है, तो उनको प्रधान मंत्री पद से हटाया जाय। यह जो आज कुर्सी के लिए सारे देश को सांप्र-दायिकता की अग्नि में झोंक रही हैं, इसको रोका जाय। विछले चुनाव के बाद चतुर्दिक जो स्थित पैदा हो गयी है, उसके बारे में मैं आप को क्या बताऊं। इलाहाबाद में क्या हुआ...

उपसभाध्यक्ष (श्री राम निवास मिर्धा) : अब समाप्त कीजिए।

थी राजनारायण : मैं दो मिनट में खत्म करूंगा। गांधी जयन्ती की बहुत चर्चा हुई। गांधी जी चाहतेथे कि हरिजन का बेटा राष्ट्रपति हो, लेकिन आप देखें कि गांधी जयन्ती में राष्ट्रपति और उप-राष्ट्रपति दोनों ही कट्टरपन्थी, रूढ़िवादी मूर्तिपूजक ब्राह्मण बन गये। कौन हरिजन रहा और कौन मसल-मान रहा और इसके बाद भी इस सरकार की ज्वान पर गांधी का नाम लेने की ताकत है। यह हमारी कमजोरी है। मैं आज हिन्दस्तान की जनता को आवाहन करूंगा कि वह देश को इन चन्द राजपूरूषों की साजिश और तिकडम से किसी प्रकार अलग करे, तभी यह देश बच सकता है। और हर हिन्दू और हर म्सलमान अब यह प्रतिज्ञा कर ले कि चाहे जो हो वह अपनी जिन्दगी को गंवा कर भी अपने दूसरे भाई को बचायेगा। हमायं और पद्मा की कहानी आज घर घर फैलायी जानी चाहिए। उसने हिन्दू होते हए भी अपनी रक्षा के लिए एक मुसलमान को राखी बांधी थी। इसी प्रकार हम एक दूसरे की हिफाजत करने की कसम खायें, तभी जाकर देश बचेगा वरना नहीं ।

SHRI NIREN GHOSH: May I submit that if you do not keep the time-limit—you are allowing somebody 50 minutes and

[Shri Nircn Ghosh]

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somebody else 35 minute*—then you cannot discriminate and you must allow all other Members the same privilege?

(Interruptions)

HON. MEMBERS: We can adjourn now.

IHE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Mr. Rajnarain did take a very long time.

SHRI RAJNARAIN: Yes, yes, but I have given you some good things, correct things.

जो यहां भ्रम था हमने उसका परदा काश कर दिया है।

in Ahmedabad etc. THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): That remains to be seen. This sort of speech or talk would go on

indefinitely. . .

SHRI NIREN GHOSH: We will continue it tomorrow.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : ... and I had requested hon. Members to stick to the time-limit.

Now the House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at twenty seven minutes past six of the clock till eleven of the clock on Thursday, the 20th November. 10,^9.

RAJYA SABHA

Thursday, tht 20th November, 1969/rts 28th Kirtika, 1891 (Saka)

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

OBITUARY REFERENCE

MR. CHAIRMAN: We have assembled this morning under the shadow of a deep tragedy. When, on the 18th instant we had an occasion tn pay our tributes to her, little did we t link that we would have to perform the g ievous duties of this day so soon. Even yesterday she attended the Rajya Sabha. There was no premonition of the approai hing end. It is all so tragic.

Mrs. Alva tistinguished herself in many fields from thi day she stepped into public life during thr Quit India Movement to the day she sought relief and rest from the Deputy Chairmanship. It will be impossible to refer to all the facets of her distinguished life and work. But I might make special mentio i of her notable services to the cause of j mmalism as the first woman member electtd to the Standing Committee of the All India Newspaper Editors' Conference, and of 1 er valuable contribution to the gal piofession as President

of the International Federation of Woman Lawyers of India. She represented this country in the United Nations and ably led several Parliamentary delegations abroad. She was the Deputy Minister of Home Affairs before she became the Deputy Chairman of this House. In the latter capacity she earned the admiration, affection and respect of all sections of the House by her impartiality, fearlessness, dignity and independence. The legal profession, the world of journalism and parliamentary life are the poorer by her passing away. Her demise has created a void in this House which will be hard to fill. To Shri Joachim Alva and to the other members of the family, we offer our profound sympathy and condolences.

I would request honourable Members to stand and observe one minute of silence as a mark of respect to the memory of Shrimati Violet Alva.

(Hon. Members stood in silence for one minute.)

MR. CHAIRMAN: The House stands adjourned till *11 A*. M. on Friday, the 21st November, 1969.

The House then adjourned at three minutes past eleven of the clock till eleven of the clock on Friday, the 21st N